

C O N T E N T S

**Fifteenth Series, Vol. XXX, Twelfth Session, 2012/1934 (Saka)
No. 16, Monday, December 14, 2012/Agrahayana 23, 1934 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
OBITUARY REFERENCE	2
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos.. 301 to 303	3-41
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 304 to 320	42-125
Unstarred Question Nos.3451 to 3680	126-518

*The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 519-533

**COMMITTEE ON ABSENCE OF MEMBERS FROM
THE SITTINGS OF THE HOUSE** 533
8th Report

JOINT COMMITTEE ON OFFICES OF PROFIT 534
7th and 8th Reports

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 54th to 57th Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2012-13), pertaining to the Department of Health and Family Welfare, Department of AYUSH, Department of Health Research and Department of AIDS Control respectively, Ministry of Health and Family Welfare.

Shri Ghulam Nabi Azad 534

**CALLING ATTENTION TO MATTER OF URGENT
PUBLIC IMPORTANCE**

Situation arising out of dilution of Jute Packaging Materials (Compulsory Use) Act, 1987 and steps taken by the Government in this regard. 535-554

Prof. Saugata Roy 535,538-540

Shri Anand Sharma 535-537,547-554

Shri Basu Deb Acharia 542-545

**CONSTITUTION (SCHEDULED TRIBES) ORDER
(SECOND AMENDMENT) BILL, 2012** 555

**DEMANDS FOR SUPPLEMENTARY
GRANTS (GENERAL), 2012-2013**

	558-647
Shri Arjun Roy	558-561
Prof. Saugata Roy	562-567
Shri Hansraj G. Ahir	568-570
Shri Sanjeev Ganesh Naik	571-573
Shri C. Sivasami	574-576
Shri P. Kumar	577-579
Dr. Ramchandra Dome	580-583
Shri Baijyant Panda	584-588
Shri Virender Kumar	589
Dr. Raghuvansh Prasad Singh	590-593
Shri R. Thamaraiselvan	594-595
Dr. Tarun Mandal	596-597
Dr. Rattan Singh Ajnala	598-602
Dr. Thockcom Meinya	603-604
Dr. M. Thambidurai	605-610
Chaudhry Lal Singh	611-613
Shri Prabodh Panda	615-617
Shri Prasanta Kumar Majumdar	618-620
Shri Ajay Kumar	621-623
Shri Sushil Kumar	624-625
Shrimati Annu Tandon	626-630
Shrimati Botcha Jhansi Lakshmi	631-637
Shri P. Chidambaram	638-647

APPROPRIATION (NO. 4) BILL, 2012	648-649
Motion to Consider	648
Clauses 2 and 3 and 1	649
Motion to Pass	649
PRIVATE MEMBER'S RESOLUTION	650-702
Formulation of an action plan to rehabilitate persons displaced from Pakistan	
Shri Arjun Ram Meghwal	650-658
Shri Madan Lal Sharma	659-662
Shrimati Sumitra Mahajan	663-667
Shri Shailendra Kumar	668-671
Shri T.K.S. Elangovan	672-673
Shri Bhartruhari Mahtab	674-678
Dr. Baliram	679-680
Shri Hukmadeo Narayan Yadav	681-685
Dr. Mirza Mehboob Beg	686-688
Chaudhary Lal Singh	689-693
Shri Kabindra Purkayastha	694-696
Shri S.D. Shariq	697-699
Shri Rajendra Agrawal	700-702

ANNEXURE – I

Member-wise Index to Starred Questions	716
Member-wise Index to Unstarred Questions	717-722

ANNEXURE – II

Ministry-wise Index to Starred Questions	723
Ministry-wise Index to Unstarred Questions	724

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Dr. Girija Vyas

Shri Satpal Maharaj

SECRETARY GENERAL

Shri T.K. Viswanathan

LOK SABHA DEBATES

LOK SABHA

Friday, December 14, 2012/Agrahayana 23, 1934 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

OBITUARY REFERENCE

MADAM SPEAKER: I have to inform the House about the sad demise of our former colleague, Shri Shankarrao D. Kale.

Shri Shankarrao D. Kale was a member of the Tenth Lok Sabha representing the Kopergaon Parliamentary Constituency of Maharashtra from 1991 to 1996.

Shri Kale was a member of Maharashtra Legislative Assembly from 1972 to 1980 and served as a Minister in the Maharashtra Government.

Shri Shankarrao D. Kale passed away on 5 November, 2012 at the age of 91 in Mumbai, Maharashtra.

We deeply mourn the loss of our friend and I am sure the House would join me in conveying our condolences to the bereaved family.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

11.01hrs

The Members then stood in silence for a short while.

—————

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया, मैंने नोटिस दिया है।...(व्यवधान)

अध्यक्ष महोदया : शरद यादव जी, मुझे आप का नोटिस मिला है। जिस विषय पर आपने नोटिस दिया है, यह बहुत महत्वपूर्ण विषय है। कृपया कर इसे आप शून्य काल में उठा लीजिएगा।

...(व्यवधान)

11.03 hrs

MADAM SPEAKER: Q. No. 301, Shri Bhartruhari Mahtab.

(Q.301)

SHRI BHARTRUHARI MAHTAB : Madam Speaker, is it true that banks have put in place a new recovery management guideline after the Ministry of Finance has set a 20 per cent recovery target for every quarter? Has it come to the notice that despite the fact that banks have to adhere to the 'Code of Bank's Commitment to Customers' pertaining to collection of dues, many banks resort to arm twisting which has caused not only harassment, but has also led to suicide. The Supreme Court has observed that banks cannot employ *goondas* to take possession by force.

My question is, other than issuing guidelines or advisories to the banks to adhere to the Banking Codes and Standard Board of India, whether stringent penal and criminal proceedings or provisions will be made against those banks if they indulge in such activities or violate this code. After all, the banks are responsible for the activities of their recovery agents.

SHRI NAMO NARAIN MEENA: Madam, banks are commercial organizations. They are lending and they have a right to recovery. Whatever my friend is telling that they are resorting to some such things that are not desirable, I agree with him. Instructions have been issued by the RBI by issuing guidelines. Citizen Charter is there; the code is also there. Ombudsman is also there to listen to such complaints. Ombudsman is empowered to pay compensation, about a lakh of rupees. So far as penal sections are concerned, if some cases of this type happen, it is up to the person concerned to complain against any official in the local police station and then investigation will be done by the local police.

SHRI BHARTRUHARI MAHTAB : Madam, my question was whether the Government is going to make any stringent criminal proceedings against them and the answer has not come.

My second supplementary is this. Banks have vicarious liability for the actions on behalf of their agents. Banks are, therefore, required to rely on legal remedies available under the relevant statutes while enforcing security interest without intervention of the courts of law. When non-observation of RBI guideline on engagement of recovery agents by banks has been incorporated in the Banking Ombudsman Scheme, 2006, as was mentioned by the Minister, as other grounds of complaints 'with effect from February 3, 2009', I would like to know whether compensation award is limited up to rupees one lakh. If so, will the Government consider not to restrict banking ombudsman within an amount specified relating to a complaint arising out of credit card operation of banks?

SHRI NAMO NARAIN MEENA: Madam, as far as the limit of rupees one lakh is concerned, that is provided under that scheme. If somebody is not satisfied with the amount of compensation, he is free to go to any civil court or can claim the compensation.

As far as the action taken against the defaulters or the delinquent officers is concerned, there is the law of the land, and IPC and CrPC are there. Anybody is free to go to any police station, or court of law, to lodge an FIR against anybody.

श्री संजय निरुपम : मैडम, जो बैंक लोन्स डिफाल्टर होते हैं, उनके लिए बैंक्स का अपना टारगेट होता है कि ज्यादा से ज्यादा रिकवरी करनी है। बिल्कुल इसी तरीके से जो रिकवरी एजेंसीज होती हैं, वे भी अपना टारगेट फिक्स करती हैं, ऐसे में ह्यासमेंट के केसेज निकलकर आते हैं। डिफाल्टर्स के लिए आरबीआई की एक गाइडलाइन है - ओटीएस अर्थात वन टाइम सेटलमेंट। वन टाइम सेटलमेंट की तरफ जाने की बजाय रिकवरी के तरह-तरह के तरीकों का इस्तेमाल करके कस्टमर का ह्यासमेंट होता है। ऐसे में क्या मिनिस्ट्री बैंक्स को रिकवरी के लिए इस तरीके के इल्लिगल रास्ते पर की बजाय, वन टाइम सेटलमेंट पर ज्यादा ध्यान देने का आग्रह रखेगी? मैं जानना चाहता हूँ कि पिछले दो-तीन वर्षों में ओटीएस का ट्रेंड क्या रहा है, जो आरबीआई की गाइडलाइंस के हिसाब से सारे बैंक्स को फॉलो करना है?

श्री नमो नारायण मीणा: मैडम, जहां तक रिकवरी करने का सवाल है, बैंक्स के पास बहुत सारे ऑप्शन्स हैं। माननीय सदस्य ने जो ओटीएस की बात बताई है, ओटीएस चल रही है, आरबीआई की गाइडलाइंस के तहत ओटीएस होता है और अलग-अलग बैंक्स के बोर्ड ने उसका अलग-अलग सिस्टम बना रखा है। अभी

में तुरंत नहीं बता सकता हूं कि ओटीएस में कितने केसेज हुए हैं, लेकिन यह स्कीम चल रही है। उसके तहत बॉरोअर बैंक के पास एप्लाइ करे और फिर आरबीआई की गाइडलाइंस के तहत बैंक में एक प्रोसीजर लेड-डाउन है कि किस तरीके से ओटीएस होगा, उसकी जो प्रॉपर्टी प्लेज्ड है, कैसे उसका वैल्यूएशन होगा और फिर उसके हिसाब से तय किया जाएगा।

दूसरा प्रश्न जो माननीय सदस्य ने उठाया, ह्रासमेंट के बारे में, ह्रासमेंट न हो, इसके लिए सुप्रीम कोर्ट में भी कुछ केसेज गए हैं। माननीय सर्वोच्च न्यायालय ने जो निर्देश दिए हैं, उनका पालन हो रहा है। ...(व्यवधान)

अध्यक्ष महोदय : निरूपम जी, आप बैठ जाइए। आपकी बात हो गयी है। Nothing will go on record.

(Interruptions) ...*

अध्यक्ष महोदय : मंत्री महोदय, कृपया आप बोलिए।

...(व्यवधान)

MADAM SPEAKER: It is not a discussion. This is Question Hour. Please sit down.

... (Interruptions)


श्री नमो नारायण मीणा: बैंक अपने पैसे को रिलाइज करने के लिए, जैसा आपने बताया, ओटीएस अवेलेबल है, बिल्कुल उनके पास है। बैंक कहता है कि आप हमारे पास आएं, किस तरह से सैटल करना चाहते हैं। अगर हर केस में हम आगे बढ़कर कहें, तो मैं कहना चाहता हूं कि बॉरोअर की भी जिम्मेदारी है कि वह जाकर कहे कि मेरी स्थिति खराब हो गई, मेरे पास पैसा नहीं है, तो हम प्रयास करते हैं। ऐसा नहीं है कि बैंक नहीं कहता। बैंक उसे सजेस्ट भी करता है, हम काउंसलिंग के लिए भी उन्हें कहते हैं। हम कहते हैं कि उनकी काउंसलिंग की जाए कि किस तरीके से आप डिस्ट्रेस में आए और किस तरह से आप पेमेंट नहीं कर पा रहे हैं। इस तरह के कुछ केसेज हम अदालत में भी ले जाते हैं। आपने कहा कि दूसरे लीगल मैथेड्स तो मैं कहना चाहता हूं कि पूरे लीगल मैथेड्स हैं। लोक अदालत में भी बैंक्स जाते हैं, फिर सरफेसी एक्ट में जाते हैं। कई मामलों में हम डीआरटी में जाते हैं तो यह सारा काम लीगल मैथेड में ही होता है। इस तरह की सुविधा उपलब्ध है, जिसका बॉरोअर लाभ उठाते हैं। बहुत सारे केसेज ओटीएस में भी होते हैं।

* Not recorded.

श्री निशिकांत दुबे : अध्यक्ष महोदया, अभी जिस तरह से मंत्री महोदय ने लोक अदालत की बात कही, उसमें 10 लाख रुपए के नीचे के लोन से सम्बद्ध मामले जाते हैं और निपटाए जाते हैं। इसका सबसे बड़ा प्रॉब्लम यह है, जैसा अभी मेहताब जी और संजय निरुपम जी कह रहे थे कि क्रेडिट कार्ड के लिए या कार-मकान का लोन लेने के लिए एजेंट नियुक्त होते हैं। बीसीएफसी मॉडल चाहे फाइनेंशियल इंकलूज़न के लिए हो या इस तरह के छोटे-छोटे लोन्स के लिए हो, आपने आउटसोर्स मॉडल बनाने का प्रयास किया है। आउटसोर्सिंग एक बड़ा प्रॉब्लम है, जिसमें जिम्मेदारी किसी पर तय नहीं होती है। इस तरह की जो शिकायतें आती हैं या सुप्रीम कोर्ट का जो आदेश है या आपने जो बैंकों में लोकपाल को नियुक्त किया है, उसमें से रिस्क मैनेजमेंट होता है कि आप जिसे क्रेडिट कार्ड दे रहे हैं, वह उसका पैसा लौटाने की स्थिति में है या नहीं, कार लोन लौटाने की स्थिति में है या नहीं। उसके बाद आप रिकवरी एजेंट को नियुक्त करते हैं। मैं मंत्री जी से पूछना चाहता हूँ कि क्या चाहे बीसीएफसी मॉडल हो, चाहे क्रेडिट कार्ड के लिए आउटसोर्स करने का सवाल हो या रिकवरी एजेंट में आउटसोर्स करने का सवाल हो, इसे एबोलिश करने का कोई विचार आपके पास है, जिससे आम लोगों को हैरसमेंट न हो?

श्री नमो नारायण मीणा: मैडम, जहां तक रिकवरी एजेंट्स के बारे में कहा जाता है, हमारे पब्लिक सेक्टर के बैंक्स इसमें बहुत ज्यादा विश्वास नहीं करते हैं। हमारे मैनेजर्स उन लोगों के सम्पर्क में रहते हैं। यह सिस्टम कर दिया गया है, मान लीजिए किसी व्यक्ति को ड्यू डेट पर लोन चुकाना है, 90 दिन उसका एनपीए होने का समय होता है। पहले उससे सम्पर्क किया जाता है कि तुम आकर अपनी किस्त जमा कराओ, अन्यथा आपका खाता 90 दिनों के बाद एनपीए हो जाएगा। इस तरह के रिमाइंडर्स हमारे बैंक्स मैनेजर्स देते रहते हैं, ताकि वह व्यक्ति अपना तय तारीख तक जमा करा सके। जहां तक रिस्क मैनेजमेंट की बात है, जब किसी को लोन दिया जाता है या क्रेडिट कार्ड दिया जाता है तो इन सारी चीजों पर विचार हो रहा है और रिस्क मैनेजमेंट सिस्टम को और मजबूत किया जा रहा है। जिस व्यक्ति को हम लोन दे रहे हैं, पहले यह तय किया जाए कि यह वापस कर सकेगा या नहीं। इसके ऊपर बहुत सारा काम चल रहा है। यह प्रयास किया जाता है कि इस तरह के लोगों की उस चीज को देखा जाए। लेकिन गरीब लोगों के ऋण की जहां तक बात है, जिन्हें हम लोन देते हैं, जैसे किसान हैं, जैसे केसीसी दे रहे हैं, उसमें उनकी जमीन देख ली। लेकिन मान लो कहीं अकाल पड़ जाए, इससे वह स्ट्रैस में आ जाता है और अपना पैसा चुकाने की स्थिति में नहीं रहता। जबकि हमारा यह मानना है कि इस देश का हर आदमी अपना लोन चुकाने की मनःस्थिति में हमेशा रहता है, क्योंकि हमारे यहां पैसा न चुकाने की परम्परा या कल्चर नहीं है। हर आदमी पैसा चुकाना चाहता है, लेकिन कुछ परिस्थितियां ऐसी आ जाती हैं, उस वजह से वह डिफाल्टर हो जाता है। इन सब

चीजों को ध्यान में रखकर काम किया जाता है और कम से कम लोगों को किसी प्रकार का हैरासमेंट न हो, इसके लिए हम इन्श्योर करते हैं, सिटिजन चार्टर भी हमने बनाया है, गाइडलाइंस निकाली हुई हैं। इस तरह के सारे प्रबंध किए हुए हैं।

SHRI GURUDAS DASGUPTA : Madam Speaker, there are two aspects to the question put forward by my friend. 'Scheduled Bank' does mean 'private bank' also, and 'public sector' bank also. There are enormous complaints throughout the country with regard to arm-twisting by the private banks in order to get the loan back -- anti-social elements are being employed and everything is being done. It is  true. The Government should take this complaint seriously that despite all the circulars they have issued, the illegal tactics adopted by the particular private foreign banks is really becoming a menace in the country.

Therefore, my specific question will be (a) in how many cases the Government has taken action against the criminal offence perpetrated by the private banks.

MADAM SPEAKER: Just ask 'a', not 'b'.

SHRI GURUDAS DASGUPTA : How many cases have been instituted and how many have been punished. Insofar as the public sector banks are concerned, it is the big borrowers who are the defaulters, not the poor people. Therefore, in public sector banks, what is your strategy to recover the money from the big borrowers?

SHRI NAMO NARAIN MEENA: As far as recovery of loans is concerned, whether they are to the corporate sector, the farmers or the poor borrowers, the policy is the same -- all money which is given to the borrowers should be recovered. That is the aim and that should be the aim. These are all public banks and public money is there with the banks. So, the loans have to be recovered. But when any sector is under stress, or when any particular borrower is under stress, then one-time settlement is attempted. ... (*Interruptions*)

MADAM SPEAKER: The interruptions will not go on record. The Minister is replying.

(Interruptions) ...*

SHRI NAMO NARAIN MEENA: Actions are being taken under SARFAESI Act and under the DRT Act, and properties are being auctioned off and on, whether they are big or small borrowers. ... *(Interruptions)*

SHRI GURUDAS DASGUPTA : In how many cases, they have been punished.

SHRI NAMO NARAIN MEENA: As far as the issue of arm-twisting by the foreign banks is concerned, the person concerned can complain either to the bank or to the ombudsman, and their grievances are redressed. If some other thing is done, they can approach the Police, or they can go to the court. ... *(Interruptions)*

SHRI GURUDAS DASGUPTA : Madam, I seek your protection. Under the rules, I seek your protection. ... *(Interruptions)*

MADAM SPEAKER: Please take your seat. Nothing else will go on record. I suppose if there is a specific answer and if you do not have it at the moment, the Minister can call the hon. Member and give him the specific answer. Shri S. Semmalai.

... (Interruptions)

SHRI GURUDAS DASGUPTA : Let the Minister say that. Why is he silent? ... *(Interruptions)*

MADAM SPEAKER: I have not moved on to the next Question, and I am still on the previous one. The Minister will clarify. Shri S. Semmalai.

SHRI S. SEMMALAI Thank you, Madam, for giving me this chance.

I wish to draw the attention of the hon. Finance Minister to one important aspect based on ground reality. On the one hand, the hon. Finance Minister tells the banks to be more liberal in lending loans to various persons, including the students. On the other hand, responsibility has been fixed on the bank managers for recovery or repayment of the loans. If the borrower fails to repay the loan, the bank managers are being held responsible for the recovery. Due to this reason, the managers are reluctant to grant or extend the loans to the borrowers liberally.

* Not recorded.

Will the hon. Finance Minister be pleased to state whether the system of holding managers responsible for the repayment and recovery of bad loans will be changed to enable liberal sanction of loan?

SHRI NAMO NARAIN MEENA: As far as the bank managers are concerned, they are not solely responsible, and it is the entire bank which is responsible for realizing the money. Since the Manager has lent the money, he has held his responsibility to remind them for the repayment.

As far as education loans are concerned, they are giving liberally. Hon. Finance Minister has said several times that education loans should be given liberally and as many as Rs. 52,000 crore is outstanding as education loan and more than 24 lakh accounts are there under the education loan of Public Sector Banks as on 30.09.2012

MADAM SPEAKER: Q. 302 – Shri K.D. Deshmukh – Not Present
Shri Wakchaure Bhausahab Rajaram.

(Q. 302)

श्री भाउसाहेब राजाराम वाकचौरे : महोदया, पूरे हिंदुस्तान के सभी गांवों में संदूषित पानी की समस्या है। मेरे संसदीय क्षेत्र में पीने के पानी का संदूषित होने का कारण वहां की शुगर फैक्टरी, अतिरिक्त फर्टीलाइजर का इस्तेमाल करना तथा अन्य कारण भी हैं। सरकार ने जो बीमारी के आंकड़े, मृत्यु के आंकड़े आंकड़े दिए हैं, वे चिंताजनक हैं।

मैं मंत्री जी से पूछना चाहता हूं कि इसके प्रिवेंशन के लिए क्या सरकार ने कोई योजना बनाई है या नहीं?

श्री गुलाम नबी आज़ाद : माननीय सदस्य ने जो सवाल पूछा है कि पीने के पानी से जो बीमारियां फैल रही हैं, जो पानी कंटैमिनेटिड है, उससे कौन-कौन सी बीमारियां फैलती हैं। हमने उसका उत्तर दिया है कि Acute Diarrhoeal Diseases, Typhoid, Cholera, Hepatitis, Acute Encephalitis Syndrome (AES) बीमारियां फैलती हैं तथा इसके अलग-अलग कारण हैं। इस तरह की 80 प्रतिशत वाटर बोर्न बीमारियां साफ पीने का पानी न उपलब्ध होने के कारण उत्पन्न होती हैं या हमारी जो सैनिटेशन है, हाईजीन है चाहे वह पर्सनल हाईजीन हो या जनरल हाईजीन हो या आस-पास की साफ-सफाई हो, मकानों के पास सफाई हो, खेत-खलिहानों में सफाई का संबंध हो, उसकी वजह से पानी में जो तमाम गंदी चीजें मिल जाती हैं, उसकी वजह से ये बीमारियां उत्पन्न होती हैं।

माननीय सदस्य ने पूछा है कि इस बारे में सरकार की तरफ से क्या किया गया है। इसके संबंध में मैं बताना चाहता हूं कि भारत सरकार के तीन मंत्रालय इस बारे में काम कर रहे हैं। हमारे मंत्रालय का इसमें अलग काम है। हमारे देश में नेशनल रूरल हैल्थ मिशन में तकरीबन पांच लाख तीन हजार के करीब गांवों में विलेज सैनिटेशन कमेटियां बनाई गई हैं। इन पांच लाख तीन हजार सैनिटेशन कमेटियों को हमारे मंत्रालय से नेशनल रूरल हैल्थ मिशन में दस हजार रुपए हर गांव को दिए जाते हैं। तकरीबन सभी गांवों के लिए साल में करीब पांच सौ करोड़ रुपए से ज्यादा दिए जाते हैं। ये रुपया इसलिए दिया जाता है कि सोसायटी गांवों की साफ सफाई देखे, पानी की साफ सफाई देखे, गली-गली की साफ सफाई देखे। इससे बहुत बड़ा कार्यक्रम दो अलग-अलग मिनिस्टरीज देखती हैं। एक मिनिस्टरी भारत सरकार की ड्रिंकिंग वाटर एंड सैनिटेशन है और दूसरा जवाहर लाल नेहरू नेशनल अर्बन रेन्युएबल मिशन है। जहां तक नेशनल रूरल ड्रिंकिंग वाटर प्रोग्राम का सवाल है, इनका मकसद राज्यों को टेक्निकल स्पॉर्ट देना है और फाइनैशियल असिस्टेंस देना भी है, हैंड पम्प के लिए, वाटर पाइप के लिए दे और वर्ष 2012-13 के लिए इस मंत्रालय ने दस हजार पांच सौ करोड़ रुपए दिए हैं। यह बहुत बड़ी मात्रा है। इसके साथ-साथ इस पैसे में से 67

प्रतिशत राज्यों को सिर्फ क्वालिटी वाटर उपलब्ध कराने के लिए दिया गया है। तीन परसेंट सिर्फ मोनिटरिंग के लिए दिया गया है और पांच परसेंट सिर्फ जगारुकता फैलाने के लिए दिया गया है। यह बहुत बड़ा प्रोग्राम इस मिनिस्टरी की तरफ से चलाया जा रहा है।

श्री भाउसाहेब राजाराम वाकचौरे : महोदय, संदूषित पानी है, उसके कारण मंत्री जी ने बताया है, लेकिन जो पेयजल की गांवों में योजना है, जैसे गांवों में जो पानी उपलब्ध है, जनता वह पानी नहीं पी रही है और इसके लिए मैंने प्रिवेंशन के बारे में पूछा था, लेकिन मंत्री जी ने उत्तर नहीं दिया है कि प्रिवेंशन के लिए क्या करेंगे? चाहे हेल्थ विभाग हो या पेयजल के दूसरे विभाग हैं, क्या उनके माध्यम से सरकार इस बारे में कोई ठोस उपाय करने जा रही है या नहीं?

SHRI GHULAM NABI AZAD: Madam, I have said that these are the most preventive ones. It is not just the provision of water supply through pipes and through hand pumps. As I said, up to sixty per cent funds are allocated for drinking water under the National Rural Health Mission, which can be utilized for tackling water quality problem in rural areas. In addition, three per cent funds on hundred per cent Central assistance basis are provided to the States for water quality monitoring and surveillance. These include (i) setting up of a new or upgradation of a district, sub-district Water Quality Testing Laboratories; (ii) providing chemical and consumable to laboratories; (iii) hiring of trained manpower for laboratories; and (iv) providing field test kits to gram panchayats.

I have also said that five per cent funds are allocated to the States which can be used for awareness generation campaign. I have also said that for this current year Rs.10,500 crore have been allocated for the States for safe drinking water, hand pumps and pipe water supply scheme.

श्री हरीश चौधरी : महोदया, रेगिस्तानी इलाकों में पेयजल का स्रोत केवल टांके हैं। भारत सरकार ने जो एनआरडीडब्ल्यूपी के पैमाने जनसंख्या के आधार पर रखे हैं। उन टांकों से हम लोगों को जो पीने का पानी मिलता है, उसका हम एक साल तक इस्तेमाल करते हैं। एक साल पानी रखने के कारण उस पानी में कई प्रकार के मच्छर आदि पैदा हो जाते हैं। हमारे इलाके में मलेरिया के कारण प्रत्येक वर्ष बहुत मौतें होती हैं।

मैं मंत्री जी से निवेदन करना चाहता हूँ कि एनआरडीडब्ल्यूपी के अंदर जो पैमाने जनसंख्या के आधार पर रखे हैं, वे रेगिस्तानी इलाके के अंदर इस पृष्ठभूमि को देखते हुए इसमें कुछ रिलेक्सेशन करेंगे या नहीं?

श्री गुलाम नबी आज़ाद : महोदया, मैं नहीं जानता कि किस तरह के नार्मस की बात करते हैं। मैं बताना चाहता हूँ कि बुनियादी वाटर सप्लाई गांवों तक, घरों तक पहुंचाने का काम राज्य सरकारों का है। यह एक गोल्डन पीरियड है कि इस दौरान एक-एक साल में साढ़े दस हजार करोड़ रुपया केंद्रीय सरकार की तरफ से राज्य सरकारों के जो एफर्ट्स हैं, उन्हें सप्लीमेंट करने के लिए दिए जा रहे हैं। मैं नहीं समझता कि इससे ज्यादा कुछ और भारत सरकार राज्यों सरकारों के लिए, चाहे वह किसी पक्ष की हो, ज्यादा सहायता कर सकती है। यह राज्य सरकारों का मैनेजमेंट सिस्टम है, उनका काम है कि वे सोर्स ढूंढ़ें तथा उन सोर्स से पर्याप्त पानी उपलब्ध कराएं।

श्री दिलीपकुमार मनसुखलाल गांधी : अध्यक्ष महोदया, मंत्री जी ने ही अपने जवाब में सारी बातें बता दी हैं। अगर देश को सुदृढ़ करना है तो आम आदमी का स्वास्थ्य अच्छा होना चाहिए और इन तीन-चार सालों में जितने लोगों की भी मृत्यु हुई है, उसको देखते हुए जो लोग सरकारी अस्पताल में आते हैं, उनके आंकड़े आपके पास हैं लेकिन प्राइवेट सैक्टर के आंकड़े आपके पास नहीं हैं। ऐसा होते हुए यह मृत्यु का प्रमाण बहुत ज्यादा है और आपने जो ये पांच रोग बताये हैं, ये सब पानी की वजह से ही होते हैं। आप हर ग्राम पंचायत को भी पैसा बांटते हैं और दस हजार रुपया जो बांटते हैं, वह पैसा आप चंदे के रूप में बांटते हैं। उससे गांवों की जनता को कुछ सुविधा नहीं मिलती है। आपने कहा कि तीन मंत्रालय यह काम देखते हैं। परंतु क्या तीन मंत्रालयों में यह कोआर्डिनेशन है? अगर बेसिक कोआर्डिनेशन होगा तो अच्छा रहेगा क्योंकि आपका चालीस हजार करोड़ रुपये का साल का बजट है और चाहे बीमारी अलग-अलग हों लेकिन उनका मूल कारण दूषित पानी है। पानी के संबंध में जो राजीव गांधी पेयजल योजना है, भारत निर्माण योजना है तो क्या यह पेयजल योजना कुएं से या नदी से डाइरेक्ट जुड़ी हुई है? क्या इस पानी के लिए फिल्टर प्लांट लगाने के लिए स्वास्थ्य विभाग कुछ काम करेगा? मेरा कहना यह है कि आम आदमी की बीमारी यदि कम करनी है तो शुद्ध पानी देना सरकार की जिम्मेदारी है। शुद्ध पानी देने के लिए तीनों मंत्रालय कोआर्डिनेशन करके चंदा बांटने का काम कम करें, बेसिक योजना बनाएं।

श्री गुलाम नबी आज़ाद: मैं माननीय सदस्य को यह बताना चाहूंगा कि जहां तक मिनिस्ट्रीज का सवाल है, हमारा सौ प्रतिशत कोआर्डिनेशन है लेकिन हमारा कोआर्डिनेशन तकनीकी सपोर्ट और फाइनेंशियल सपोर्ट देना है। उसके बाद राज्य सरकारों को देखना है। हरेक विभाग को जिस कार्य के लिए पैसा दिया गया है, उसके लिए काम करना है। मैं नहीं समझता कि इस तकनीकी सपोर्ट और फाइनेंशियल सपोर्ट के अलावा केन्द्रीय सरकार उस विभाग में जो राज्य सरकार को संविधान में दिया गया है, उसके अलावा उसमें कुछ कर सकती है।

श्री दिलीपकुमार मनसुखलाल गांधी : मंत्री जी ने जो जवाब दिया है, वह पूरा नहीं है।...(व्यवधान)

अध्यक्ष महोदया : नहीं, आप ऐसे नहीं कर सकते। यह चर्चा नहीं हो रही है। प्रश्न-उत्तर काल है। आपका प्रश्न हो गया है।

...(व्यवधान)

श्री गुलाम नबी आज़ाद : अध्यक्ष महोदया, आपने अगर देखा होगा कि मैंने इन सब बातों का जवाब दिया है।...(व्यवधान)

अध्यक्ष महोदया : माननीय मंत्री जी, कृपया आप अपने स्थान पर बैठ जाइए।

...(व्यवधान)

श्री रेवती रमण सिंह : अध्यक्ष महोदया, आपका बहुत बहुत धन्यवाद। माननीय मंत्री जी ने जो जवाब दिया है, आज आज़ादी को 63 साल हो गये हैं। लेकिन आज तक भी स्वच्छ जल हम गांवों तक नहीं पहुंचा पाये। मैं माननीय मंत्री जी के पास ये आंकड़े हैं कि इतने गांवों में स्वच्छ जल पीने के लिए दिया गया। इनसफलाइटिस, मस्तिष्क ज्वर गोरखपुर से लेकर पूरे ईस्टर्न यू.पी. में हजारों बच्चे हर साल मरते हैं। लेकिन उसको रोकने के लिए सरकार ने कोई उपाय ऐसा नहीं किया है जिससे इन बीमारियों को रोका जा सके।

मंत्री जी, आप कहते हैं कि हम पैसा भेज देते हैं। लेकिन फिर आप क्या उसका अनुसरण भी करते हैं कि वह पैसा खर्च भी हुआ या नहीं और कितने गांव उससे लाभान्वित हुए? हम आपको बताएं कि हमारे क्षेत्र में आदिवासी लोग नाले का पानी पी रहे हैं लेकिन हम लोगों के पास हैंड-पंप नहीं है कि हम उनका पता दे सकें। हम लोगों ने कई बार दिल्ली सरकार से यह सवाल उठाया कि एमपीज को अलग से हैंड-पंप दिया जाए लेकिन दिल्ली की सरकार हम लोगों को हैंड-पंप नहीं देती और 63 साल की आजादी के बाद भी वे लोग नाले का पानी पीने के लिए मजबूर हैं। आप हमारे साथ चलिए, हम आपको दिखा सकते हैं। इसलिए बीमारी तो फैलेगी ही और ईस्टर्न यू.पी. में खासकर गोरखपुर और पूर्वान्चल में आपने बीमारी को रोकने के लिए कौन से कदम उठाए हैं? हैंड-पंप कब तक देंगे? हैंड-पंप देंगे भी या नहीं देंगे?

श्री गुलाम नबी आज़ाद: माननीय स्पीकर साहिबा, मेरे ख्याल से सदस्य साथी, चाहे मेरी पार्टी के हों या विपक्ष के हों, उन्हें सेंट्रल और स्टेट सबजेक्ट के बीच कभी न कभी रेखा तो खींचनी चाहिए। यह फाइनेंस डिपार्टमेंट नहीं है, रेलवे डिपार्टमेंट नहीं है कि मुझे पूछेंगे कि पुल बनाया है या नहीं? यह स्टेट सबजेक्ट है कि कितने गांवों में कितने ट्यूबवैल बनने हैं? मैंने पहले ही उत्तर दिया है कि नेशनल रूरल ड्रिंकिंग वाटर स्कीम में केंद्रीय सरकार की तरफ से राज्यों को सालाना साढ़े दस हजार करोड़ रुपया दिया जाता है। इसमें हैंडपंप्स भी मौजूद हैं और पाइप वाटर भी मौजूद है। केंद्र सरकार हैंडपंप्स और वाटर पंप्स के लिए पैसा दे और माननीय सदस्य मुझसे अपेक्षा करें कि मैं हैंडपंप भी खुद ही लगाऊं या इस काम को ड्रिंकिंग वाटर मिशन से संबंधित मंत्री करें, ऐसा नहीं है यह राज्य को स्वयं ही करना होगा।

जहां तक गोरखपुर का सवाल है, माननीय सदस्य बहुत ही सुलझे हुए नेता हैं, मैं उनसे एई और जेई वायरस के बारे में कहना चाहता हूं कि एइज़ सौ किस्म के वायरस हैं, इसमें जेई और एई भी हैं। 100 किस्म के एइज़ वायरस डायरिया फैलाते हैं इनमें जेई एक वायरस है। एइज़ या जेई, जिनकी वजह से डायरिया होता है, इनके निपटने के लिए बड़े दिनों से प्रयास चल रहा था लेकिन राज्य सरकारें इनसे निपटने के लिए पूरी तरह से सक्षम नहीं थीं। इसलिए पिछले साल माननीय प्रधानमंत्री जी ने पांच-छः मिनिस्टर्स की कमेटी बनाई। इसके बाद हमने 4038 करोड़ रुपए की रिकमेंडेशन दी। तकरीबन 19 राज्यों में 60 डिस्ट्रिक्ट ऐसे आइडेंटिफाई किए गए हैं जहां 80 प्रतिशत जेई या एई हैं। 4038 करोड़ रुपए की 60 डिस्ट्रिक्ट्स के लिए मल्टी प्रोन स्ट्रेटजी बनाई गई। इसमें हैल्थ मिनिस्ट्री, मिनिस्ट्री आफ ड्रिंकिंग वाटर एंड सैनिटेशन, मिनिस्ट्री आफ हाउसिंग एंड अर्बन पावर्टी एलिवेशन, मिनिस्ट्री आफ सोशल जस्टिस एंड एम्पावरमेंट, मिनिस्ट्री आफ वूमन एंड चाइल्ड डेवलपमेंट है। 18 अक्टूबर, 2012 को कैबिनेट ने 4038 करोड़ रुपए का प्रावधान 60 डिस्ट्रिक्ट्स के लिए रखा है। इसके अलावा राज्य सरकारों को इसे इम्प्लीमेंट करना होगा।

श्रीमती मीना सिंह : माननीय अध्यक्ष महोदया, मैं आपका आभार प्रकट करती हूं कि आपने मुझे इस महत्वपूर्ण विषय पर पूरक प्रश्न पूछने की अनुमति प्रदान की है। विगत सप्ताह लोकसभा टीवी पर एक कार्यक्रम में आप बता रही थीं कि किसी ज्ञान चक्षु बच्चे ने आपसे प्रश्न पूछा - मैडम स्पीकर, संसद देखने में कैसा है? आप उस बच्चे के प्रश्न को सुनकर निरुत्तर हो गई थीं। आपने यह भी बताया कि आज भी आपके कानों में उस बच्चे का प्रश्न गूंजता है। मेरा संसदीय क्षेत्र आरा है, जो आपका मायका भी है। विगत तीन वर्षों में दर्जनों बच्चे जन्मांध पैदा हुए हैं। मुझे वहां के चिकित्सकों ने बताया कि इसका मुख्य कारण बच्चों की माताओं द्वारा गर्भावस्था में आर्सेनिक प्रभावित दूषित जल का सेवन है। मैंने इस मुद्दे को आपकी

अनुमति से शून्य काल में भी उठाया था। मैं तत्कालीन पर्यावरण मंत्री श्री जयराम रमेश जी की आभारी हूँ कि उन्होंने इस पर कुछ सकारात्मक कदम उठाया था। वे इस समय संसद में उपस्थित नहीं हैं और दुर्भाग्य से उनका मंत्रालय भी बदल गया है और यह मामला ठंडे बस्ते में चला गया है।

मैडम, मैं मंत्री जी द्वारा दिये गये जवाब का उल्लेख करना चाहती हूँ, जिनमें विभिन्न बीमारियों की चर्चा दूषित जल के सेवन के कारण की गई है, लेकिन उनमें जन्मांधता नहीं है। मैं आपके माध्यम से मंत्री जी से जानना चाहती हूँ कि क्या गर्भावस्था में माताओं द्वारा दूषित जल के सेवन के कारण जन्मांध बच्चे भी जन्म लेते हैं, यदि हां तो सरकार ऐसा कौन सा कदम उठा रही है, जिससे जन्मांध बच्चे पैदा होने से बचें तथा वे अपनी आंखों से संसद सहित तमाम राष्ट्रीय धरोहरों को देख सकें।



SHRI GHULAM NABI AZAD: The hon. lady Member has raised a very important question.

रेवती रमण सिंह : आप हिन्दी में बोलिये।

गुलाम नबी आज़ाद : कुछ चीजें ऐसी होती हैं, उनका अनुवाद करना बड़ा कठिन होता है। हिंदी में ट्रांसलेशन की व्यवस्था है। ...(व्यवधान) उर्दू में साइंस को ट्रांसलेट करना उससे भी कठिन होगा।

This chronic arsenic toxicity occurs as a result of drinking arsenic-contaminated groundwater. It is a major environmental health hazard, not only for India, but for the entire globe. So, the entire globe is working on this, including India. We have arsenic contamination; and we have fluorosis contamination in some parts of the country. Insofar as arsenic related contamination is concerned, the Indian Council of Medical Research, under the Ministry of Health has funded several *ad hoc* research projects on the subject and reports are awaited. Once we receive the reports from these projects, then on the basis of those reports, the Ministry will act.

Similarly, flourosis is another cause of worry for our country. It is also because of contaminated intake or swallowing or absorbing of excessive fluoride in the body. The Ministry of Health and Family Welfare has launched a national programme for prevention and control of fluorosis during 2008-09, in six fluoride endemic districts of Nellore in Andhra Pradesh, in Madhya Pradesh, in Rajasthan, Jam Nagar in Gujarat, Orissa and Tamil Nadu. As a part of ICMR's initiative to address the problem of fluorosis, a task force has been established in 2010 with four sub-groups. In ICMR, criteria to screen dental fluorosis in the community have been developed.

I agree with the hon. Member that it does affect the pregnant women and the result is that the pregnant women give birth to a still-child. So, the ICMR is working on this; the scientists are working on this; we are sending teams to different parts of the country.


अध्यक्ष महोदया : यह बहुत गम्भीर विषय है और मेरे पास बहुत लम्बी सूची है, जो माननीय सदस्य गण इस पर प्रश्न पूछना चाह रहे हैं। आप इस पर मुझे नोटिस दे दीजिए, ताकि इस पर चर्चा हो जाए। मैं समझती हूँ कि इस पर चर्चा होनी आवश्यक है।

(Q. 303)

SHRI HEMANAND BISWAL : May I know this from the hon. Minister? Nowadays it is very difficult to take concessional loans for pursuing higher education. ... (*Interruptions*)

SHRI REWATI RAMAN SINGH : Madam, the mike is not on; he is not audible.

MADAM SPEAKER: Hon. Member, you may kindly move to this side of the pillar. हेमानंद बिस्वाल जी, आप इस तरफ आ जाइये।

SHRI HEMANAND BISWAL : Madam Speaker, may I again repeat my question? Now-a-days, it is very difficult for the weaker sections to get concessional loans for higher education from banks, particularly the private banks. I would like to know whether the Government has issued any direction to the banks for concessional loans to students belonging to Scheduled Castes/Scheduled Tribes and minorities for higher education in tribal areas. I would like to know category-wise details. 

It is mentioned in the reply that under the Interest Subvention Scheme, the amount released in 2009-10 was Rs.2011 crore; in 2010-11, it was Rs.3531 crore; and in 2011-12, it is Rs.3282 crore. But the category-wise details have not been given. May I know from the Minister category-wise details in regard to Scheduled Castes/Scheduled Tribes/OBCs and minorities? Now I would like to ask my second question.

MADAM SPEAKER: You can ask just one question and I will give you another chance.

SHRI NAMO NARAIN MEENA: Madam, regarding educational loans, the Scheme was started in 2001. So far about Rs.52000 crore is outstanding advance of Public Sector Banks to about 24 lakh students. We do not maintain separate accounts for all the minorities or the Castes and the Tribes. But they are all getting educational loans. This is a priority sector lending and all the banks are supposed to give it.

So far as the Scheduled Castes are concerned, a lower criterion has been fixed for them. If a student belonging to Scheduled Caste or a Tribe asks for a loan, the Manager cannot reject it and only a senior officer could reject the loan if it is not admissible. We have taken this adequate precaution that students belonging to Schedule Castes and Schedule Tribes get the educational loan very easily.

SHRI HEMANAND BISWAL : Madam Speaker, it is a fact that most of the widows possess small holdings of land resulting in non-receipt of bank loans. I would like to know whether the Government has taken any initiative or has given any direction to banks for easy access to concessional loans by widows. I would like to have State-wise, particularly Odisha, total number of widow beneficiaries.

I would also like to know whether the Government has any scheme for concessional loans for tribal people for housing. If so, the details thereof.

SHRI NAMO NARAIN MEENA: Madam, the schemes are common to all and we cannot distinguish them. We do not have a separate account for widows. In my reply, I have given what interest subventions are given to farmers. There is a 50 per cent reduction in interest rate for education loan for girl students. Education loan is a priority sector lending for loans upto Rs. 10 lakh in India and Rs. 20 lakh abroad.

So far as weaker sections are concerned, this is also a priority sector lending and 10 per cent target is fixed by the RBI. You would be happy to know that we are achieving this target. In 2011, we achieved 10.33 per cent. Presently, we are giving loans but as there will be more and more expansion of banks, more loans will be given to the people belonging to the weaker sections of the society...

(Interruptions)

अध्यक्ष महोदया : आप लोग क्यों खड़े हो गए हैं? बैठ जाइए।

...(व्यवधान)



MADAM SPEAKER: Nothing will go on record.

(Interruptions) ...*

श्री रवीन्द्र कुमार पाण्डेय : महोदया, मैं आपके माध्यम से मंत्री महोदय से यह जानना चाहता हूँ कि एजुकेशन लोन के लिए वर्तमान में भारत सरकार की गाइडलाइन है, हम लोग अखबार के माध्यम से भी पढ़ते हैं कि शिक्षा के क्षेत्र में एजुकेशन लोन के नाम पर लोन देंगे।

महोदया, आपको जान कर ताज्जुब होगा कि झारखण्ड में, चाहे वे अनुसूचित जनजाति के लोग हों या विधवाओं की बात हो या एजुकेशन लोन की बात हो, वहां के बैंकों की जो स्थिति है ठीक नहीं है। जिला स्तर पर डीएम की एक बैठक होती है। उसमें ये लोग जिस दिन मीटिंग बुलवाते हैं, उसी दिन हम लोगों को पत्र मिलता है। मैंने स्वयं लिखित रूप से जेडएम को और आरएम को भी दिया है कि इनका एजुकेशन लोन है, उनको मिले। लेकिन उसमें कोई प्रगति नहीं हुई। जहां तक विधवाओं का सवाल है, उनको बैंक के अंदर जाने में ही रूकावट आ जाती है तो उनको लोन कहां से मिलेगा?

मंत्री महोदय, से मेरा आग्रह है कि भारत सरकार एक ऐसी व्यवस्था करे, जिसमें लोकल स्तर पर सांसद को शामिल किया जाए। एजुकेशन लोन में उनकी भागीदारी बढ़ चढ़ कर हो।

श्री नमो नारायण मीणा : महोदया, झारखण्ड में अभी तक पब्लिक सेक्टर बैंकों में एजुकेशन लोन के 45 हजार 817 अकाउंट हैं और 1228 करोड़ रुपये अभी तक एजुकेशन लोन में दिए गए हैं। झारखण्ड बहुत सारे राज्यों से कहीं आगे है। जैसे हरियाणा में 961 करोड़ रुपये दिए गए हैं, हिमाचल में 304 करोड़ रुपये दिए गए हैं। झारखण्ड को काफी दिया जा रहा है। इंस्ट्रक्शन दे दिए गए हैं कि लोन फ्रीली दिया जाए।

माननीय वित्त मंत्री जी ने कई बार प्रेस कांफ्रेंस में कहा है, सारे सीएमडीज़ को कहा है कि एजुकेशन में पैसा लेना उनका राइट है और उनको दिया जाएगा। मंत्रालय की जो भी स्कीम है, उसको पूरा करना चाहिए। Education should not be a problem. अगर कहीं एक-दो केसेज़ हैं, जो आपके सामने आए हैं, आप अगर हमारे संज्ञान में लाएंगे तो हम उन पर कार्यवाई ज़रूर करेंगे।

श्री रमाशंकर राजभर : महोदया, माननीय मंत्री जी ने अपने उत्तर में बताया है कि अनुसूचित जातियों-अनुसूचित, जनजातियों, विधवाओं और कमज़ोर वर्गों को रियायती ऋण मिलता है।

महोदया, हमारा संविधान 27 प्रतिशत आरक्षण ओबीसी जातियों को देता है। मैं माननीय मंत्री जी से जानना चाहता हूँ कि जहां आप अनुसूचित जाति, अनुसूचित जनजाति, विधवा और कमज़ारे वर्ग लिखते हैं, वहां एक लाइन अदर बैकवर्ड कास्ट और माइनोरिटी लिखने में क्या दिक्कत है? जो रियायती ऋण, शिक्षा

* Not recorded.

ऋण और 4 प्रतिशत ब्याज ऋण है, इसमें कितना एससी जातियों को कितना एसटी को, कितना बैकवर्ड को, कितना माइनोरिटी को और कितना कमज़ोर वर्ग को देते हैं? कृपया इसको अलग-अलग बताइए।

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Madam, as my colleague has mentioned, weaker sections included under the priority sector lending scheme include a number of categories like small and marginal farmers, artisans, Scheduled Castes and Scheduled Tribes, beneficiaries under SJSY, Self-Help Groups, distressed farmers, distressed persons other than farmers where the borrowing is not exceeding Rs. 50,000, individual women beneficiaries upto Rs. 50,000, etc. Then there is a category which says 'loans sanctioned under 'a' to 'k' above to persons from minority communities as will be notified'. Now, this is the category under weaker sections. Most of the people whom the hon. Member has mentioned like women and OBCs fall under one or the other category. We have not included any category, except Scheduled Castes and Scheduled Tribes, by way of castes. Minorities are grouped as minorities. ... (*Interruptions*) Let me finish my answer. Minorities are included as a group. All minorities are included. Again, there is no distinction based on a particular religion. This is the policy of the Government. I think this is the correct policy. We should not granulate these groups more and more. All of them get benefits.... (*Interruptions*)

MADAM SPEAKER: Please allow him to answer.

SHRI P. CHIDAMBARAM: Allow me to complete my answer. What is the point in interrupting me? ... (*Interruptions*) If you want to talk about minorities, there is a separate programme in which we have targeted that 15 per cent of the bank loans must go to the minorities and this year, we will achieve 15 per cent. We are already at about 14.8 per cent.

SHRI ABDUL RAHMAN : Madam Speaker, I would like to raise a question about students banking loan. Everybody is very much anxious to know the Government's stand and the proper mechanism to be adopted. Not only in any specific State but all over the country, students are applying for education loan for

their higher studies. Each and every banking organization is keeping its own separate procedure for it. There is no common procedure as per the announcement of the Government of India adopted by the banking sector. All students, instead of going to educational institutions, are forced to go banking organizations to knock their doors in the early morning hours. Students and their parents are forced to wait for months and months expecting a proper response from the banking organizations.

Madam, I would request the hon. Minister, through you, to strictly adopt a common mechanism and a common procedure to grant education loan to the students who are in need of financial assistance.

MADAM SPEAKER: You have diverted the question. There is very little time left.

SHRI ABDUL RAHMAN : I would like to ask the hon. Minister, through you, as to what kind of mechanism is the Government of India having to adopt it as a strict measure? ... (*Interruptions*)

MADAM SPEAKER: It is outside the ambit of the main Question.

... (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइये।

... (व्यवधान)

अध्यक्ष महोदया : आप इतना बोलेंगे तो जवाब कैसे सुनेंगे?

... (व्यवधान)

SHRI P. CHIDAMBARAM: I consider the education loan programme as one of the highest priorities of my Ministry and the Government and I have not lost a single occasion to say it. Whenever I had an opportunity, I have stressed that we are committed to this programme and we will make it a success. It is already a considerable success. Perhaps, this is the largest educational loan programme in the world. My colleague has just given the numbers. As of today, if you leave out

the loans that have been repaid by students, we have 24, 62,948 accounts where the outstanding is Rs. 52,480 crore.

What was it five years ago and what was it seven years ago? I am saying that together we have worked on it. I am passionate about the scheme. I have spoken about it in every forum. Banks have been impressed that they should give education loans liberally. They are giving liberally. Now, there is a uniform policy. After I took over again, along with the IBA, we have revised the circular. There is a uniform policy. Under the uniform policy, banks have a range of interest depending upon the cost of money to a bank. You cannot have a completely uniform rate of interest. It varies by about 50 to 75 paise between bank and bank. The State of India's rate of interest is a good half a percent or one per cent lower than that of the other banks. Camps are organised. MPs must take the initiative. If an MP takes the initiative, I am willing to advise the lead bank in his constituency to organise the camp with the MP present to give loans. But you must take the initiative.... (*Interruptions*) We cannot write off the interest.

Therefore, education loan is a passion of this Government. It is my personal passion. We have made it a success. We will make it an even greater success in future.

12.00 hrs

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid on the Table of the House.

Shri P. Chidambaram.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Madam, I beg to lay on the Table a copy of the Statement (Hindi and English versions) on the Quarterly Review of the trends and receipts and expenditure in relation to the budget at the end of the first quarter of financial year 2012-2013 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

(Placed in Library. See No. LT 7903/15/12)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 7904/15/12)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2011-2012.

(Placed in Library. See No. LT 7905/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2011-2012.

(Placed in Library. See No. LT 7906/15/12)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bardoloi Regional Institute of Mental Health ,Tezpur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bardoloi Regional Institute of Mental Health ,Tezpur, for the year 2011-2012.

(Placed in Library. See No. LT 7907/15/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2011-2012.

(Placed in Library. See No. LT 7908/15/12)

(6) A copy of the Drugs and Cosmetics (4th Amendment) Rules, 2012 (Hindi and English versions) published in Notification No.G.S.R.575(E) in Gazette of India dated 17th July, 2012 under section 38 of the Drugs and Cosmetics Act, 1940.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library. See No. LT 7909/15/12)

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2011-2012.

(Placed in Library. See No. LT 7910/15/12)

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 7911/15/12)

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Medical Sciences, Imphal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2011-2012.

(Placed in Library. See No. LT 7912/15/12)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawal, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawal, for the year 2011-2012.

(Placed in Library. See No. LT 7913/15/12)

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2011-2012.

(Placed in Library. See No. LT 7914/15/12)

(13) A copy the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Rules, 2012 (Hindi and English versions) published in Notification No. G.S.R.708(E) in Gazette of India dated 21st September, 2012 under sub-section(3) of section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

(Placed in Library. See No. LT 7915/15/12)

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Biologicals, Noida, for the year 2011-2012.

(Placed in Library. See No. LT 7916/15/12)

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH): I beg to lay on the Table A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2011-2012.
- (2) Annual Report of the the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7917/15/12)

MADAM SPEAKER: Shri Dinsha J. Patel – not present.*

THE MINISTER OF STATE OF THE MINISTRY OF TORUISM (DR. K. CHIRANJEEVI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2011-2012.
 - (ii) Annual Report of the India Tourism Development Corporation

* No.LT 7918/15/12 and 7919/15/12 were erroneously given by Parliament Library against the Papers which were not laid on the Table. These numbers were later withdrawn and thus not became a part of the debate.

Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7920/15/12)

- (b) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2011-2012.
- (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7921/15/12)

- (c) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2011-2012.
- (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7922/15/12)

- (d) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2011-2012.
- (ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7923/15/12)

- (e) (i) Review by the Government of the working of the Pondicherry Ashok

Hotel Corporation Limited, Puducherry, for the year 2011-2012.

- (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7924/15/12)

- (f) (i) Review by the Government of the working of the Punjab Ashok Hotel Corporation Limited, Chandigarh, for the year 2011-2012.
- (ii) Annual Report of the Punjab Ashok Hotel Corporation Limited, Chandigarh, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7925/15/12)

- (g) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2011-2012.
- (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7926/15/12)

- (h) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2011-2012.
- (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7927/15/12)

- (i) (i) Review by the Government of the working of the Kumarakruppa

Frontier Hotels Private Limited, New Delhi, for the year 2011-2012.

- (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7928/15/12)

(2) A copy each of the Annual Reports for the year 2011-2012 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-

- (i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.

(Placed in Library. See No. LT 7929/15/12)

- (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.

(Placed in Library. See No. LT 7930/15/12)

- (iii) Institute of Hotel Management and Catering Technology Thiruvananthapuram.

(Placed in Library. See No. LT 7931/15/12)

- (iv) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh.

(Placed in Library. See No. LT 7932/15/12)

- (v) Institute of Hotel Management, Catering and Nutrition, Lucknow.

(Placed in Library. See No. LT 7933/15/12)

- (vi) Institute of Hotel Management, Catering Technology and Applied

Nutrition, Chennai.

(Placed in Library. See No. LT 7934/15/12)

- (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.

(Placed in Library. See No. LT 7935/15/12)

- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.

(Placed in Library. See No. LT 7936/15/12)

- (ix) Institute of Hotel Management, Catering and Nutrition, Pusa.

(Placed in Library. See No. LT 7937/15/12)

- (x) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.

(Placed in Library. See No. LT 7938/15/12)

- (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.

(Placed in Library. See No. LT 7939/15/12)

- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.

(Placed in Library. See No. LT 7940/15/12)

- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.

(Placed in Library. See No. LT 7941/15/12)

(xiv) Institute of Hotel Management, Catering and Nutrition, Shimla.

(Placed in Library. See No. LT 7942/15/12)

(xv) Institute of Hotel Management, Catering Technolog and Applied Nutrition, Mumbai.

(Placed in Library. See No. LT 7943/15/12)

(xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.

(Placed in Library. See No. LT 7944/15/12)

(xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.

(Placed in Library. See No. LT 7945/15/12)

(xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.

(Placed in Library. See No. LT 7946/15/12)

(xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gurdaspur.

(Placed in Library. See No. LT 7947/15/12)

(xx) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata.

(Placed in Library. See No. LT 7948/15/12)

- (xxi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.

(Placed in Library. See No. LT 7949/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2011-2012.

(Placed in Library. See No. LT 7950/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7951/15/12)

- (b) (i) Review by the Government of the working of the Engineers India

Limited, New Delhi, for the year 2011-2012.

- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7952/15/12)

- (c) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7953/15/12)

- (d) (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2011-2012.
- (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7954/15/12)

- (e) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2011-2012.
- (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7955/15/12)

- (f) (i) Review by the Government of the working of the Indian Oil Corporation

Limited, Mumbai, for the year 2011-2012.

- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7956/15/12)

- (g) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library. See No. LT 7957/15/12)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Rae-Bareli, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Rae-Bareli, for the year 2011-2012.

(Placed in Library. See No. LT 7958/15/12)

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-sections (1 and 4) of section 15 of the Oil Industry Development Act, 1974:-

- (i) S.O. 867(E) published in Gazette of India dated 20th April, 2012 rescinding Notification No. S.O.253(E) dated 28th February, 2006, except as respect things done or omitted to be done before such rescission, with effect from the 17th day of March, 2012.

(ii) S.O. 868(E) published in Gazette of India dated 20th April, 2012 specifying the rate of duty of excise in respect of crude oil, an item specified in the Schedule to the said Act shall be at the rate of four thousand five hundred rupees per tonne.

(iii) S.O. 869(E) published in Gazette of India dated 20th April, 2012 exempting the duty of excise on crude oil production from the fields under the Production Sharing Contracts, mentioned therein, to the extent of three thousand six hundred rupees per tonne as against the rate of duty of excise of four thousand five hundred rupees per tonne specified *vide* Notification No. S.O. 868(E) dated 19th April, 2012

(Placed in Library. See No. LT 7959/15/12)

(4) A copy of the Petroleum and Natural Gas Regulatory Board (Integrity Management System for Natural Gas pipelines) Regulations, 2012 (Hindi and English versions) published in Notification No. F.No. Infra/IM/NGPL/1/2010 in Gazette of India dated 6th November, 2012 under section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

(Placed in Library. See No. LT 7960/15/12)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, India, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 7961/15/12)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the Oil

Industry Development Board, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 7962/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the IDBI Bank Limited, Mumbai, for the year 2011-2012 alongwith Audited Accounts under sub-section (1) of section 619A of the Companies Act, 1956.

(Placed in Library. See No. LT 7963/15/12)

- (2) (i) A copy of the Directors' Report (Hindi and English versions) on Proposed Voluntary Winding up of the Industrial Investment Bank of India Limited, Kolkata, - August 2012, alongwith Audited Accounts under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) A copy of the Review Note (Hindi and English versions) on Proposed Voluntary Winding up of the Industrial Investment Bank of India Limited, Kolkata – August, 2012.

(Placed in Library. See No. LT 7964/15/12)

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R. 833(E) published in Gazette of India dated 19th November, 2012, together with an explanatory memorandum making certain amendments in Notification No. 64/95-C.E. dated 16th March, 1995.

- (ii) G.S.R. 835(E) published in Gazette of India dated 20th November, 2012, together with an explanatory memorandum making certain amendments in Notification No. 14/2002-C.E (N.T.) dated 8th March, 2002.

(Placed in Library. See No. LT 7965/15/12)

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) The Customs House Agents Licensing Regulation, 2012 published in Notification No. G.S.R.829(E) in Gazette of India dated 16th November, 2012, together with an explanatory memorandum.
- (ii) The Handling of Cargo in Customs Areas (Amendment) Regulation, 2012 published in Notification No. G.S.R. 831(E) in Gazette of India dated 16th November, 2012, together with an explanatory memorandum.
- (iii) G.S.R.834(E) published in Gazette of India dated 19th November, 2012, together with an explanatory memorandum making certain amendments in Notification No. 39/96-Cus., dated 23rd July, 1996.
- (iv) G.S.R.836(E) published in Gazette of India dated 19th November, 2012, together with an explanatory memorandum making certain amendments in Notification No. 12/2012-Cus., dated 17th March, 2012.

(Placed in Library. See No. LT 7966/15/12)

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority-India, Hyderabad, for the year 2011-2012, under sub-section (3) of Section 20 of the Insurance Regulatory

and Development Authority Act, 1999.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority-India, Hyderabad, for the year 2011-2012.

(Placed in Library. See No. LT 7967/15/12)

(6) A copy each of the following Notifications (Hindi and English versions) under section 25 of the Coinage Act, 2011:-

- (i) The coinage of Twenty Five Rupees, Ten Rupees and Five Rupees coins to commemorate the occasion of "SILVER JUBILEE OF SHRI MATA VAISHNO DEVI SHRINE BOARD" Rules, 2012 published in Notification No. G.S.R.691(E) in Gazette of India dated 14th September, 2012.

- (ii) The coinage of One Hundred Rupees and Five Rupees coins to commemorate the occasion of "150 YEARS OF KUKA MOVEMENT" Rules, 2012 published in Notification No. G.S.R.648 (E) in Gazette of India dated 23rd August, 2012.

(Placed in Library. See No. LT 7968/15/12)

(7) A copy of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Fourth Amendment) Regulations, 2012 (Hindi and English versions) published in Notification No. LAD-NRO/GN/2012-13/18/5391 in Gazette of India dated 12th October, 2012 under section 31 of the Securities and Exchange Board of India Act, 1992.

(Placed in Library. See No. LT 7969/15/12)

(8) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2012 published in Notification No. G.S.R.821(E) in Gazette of India dated 10th November, 2012.

(ii) The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2012 published in Notification No. G.S.R.822(E) in Gazette of India dated 10th November, 2012.

(iii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2012 published in Notification No. G.S.R.832 (E) in Gazette of India dated 17th November, 2012.

(Placed in Library. See No. LT 7970/15/12)

(9) A copy of the Income-tax (15th Amendment) Rules, 2012 (Hindi and English versions) published in Notification No. S.O.2805(E) in Gazette of India dated 29th November, 2012 under Section 296 of the Income Tax Act, 1961, together with an explanatory memorandum.

(Placed in Library. See No. LT 7971/15/12)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2011-2012, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 7972/15/12)

(11) A copy of the Notification No. S.O.2185(E) (Hindi and English versions) published in Gazette of India dated 17th September, 2012 regarding voluntary

winding of Industrial Investment Bank of India Limited in pursuant to Section 485 of the Companies Act, 1956.

(Placed in Library. See No. LT 7973/15/12)

(12) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India –Union Government (No.18 of 2012-13 (Defence Services)- for the year ended March, 2011 under article 151(1) of the Constitution.

(Placed in Library. See No. LT 7974/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2011-2012.

(Placed in Library. See No. LT 7975/15/12)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2011-2012.

(Placed in Library. See No. LT 7976/15/12)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2011-2012, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2011-2012.

(Placed in Library. See No. LT 7977/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS

(SHRIMATI RANEE NARAH): I beg to lay on the Table:-

- (1) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2011-2012.
- (2) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon

(Placed in Library. See No. LT 7978/15/12)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY

WELFARE (SHRI ABU HASEM KHAN CHOUDHURY): I beg to lay on the

Table

- (1) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2011-2012.

(Placed in Library. See No. LT 7979/15/12)

12.03 hrs

**REPORT OF COMMITTEE ON ABSENCE OF MEMBERS FROM THE
SITTINGS OF THE HOUSE
8th Report**

डॉ. बलीराम (लालगंज): महोदय, मैं सभा की बैठकों से सदस्यों की अनुपस्थिति संबंधी समिति का आठवाँ प्रतिवेदन (हिन्दी तथा अंग्रेज़ी संस्करण) प्रस्तुत करता हूँ।

12.03 ¼ hrs

**REPORT OF JOINT COMMITTEE ON OFFICE OF PROFIT
7th and 8th Reports**

श्री रेवती रमण सिंह (इलाहाबाद): महोदय, मैं लाभ के पदों संबंधी संयुक्त समिति का सातवाँ और आठवाँ प्रतिवेदन (हिन्दी तथा अंग्रेज़ी संस्करण) प्रस्तुत करता हूँ।

12.03 ½ hrs**STATEMENT BY MINISTER**

Status of implementation of the recommendations contained in the 54th to 57th Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2012-13), pertaining to the Department of Health and Family Welfare, Department of AYUSH, Department of Health Research and Department of AIDS Control respectively, Ministry of Health and Family Welfare* .

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, in pursuance of the direction 73A of the Directions by the hon. Speaker, Lok Sabha, I beg to lay the statement on the Table of the House regarding the Status of Implementation, of various recommendations contained in the 45th to 57th Reports of the Department-Related Parliamentary Standing Committee on Health and Family Welfare on the Demands for Grants for the year 2012-13 in respect of Department of Health and Family Welfare, Department of AYUSH, Department of Health Research and Department of AIDS Control respectively.

*Laid on the Table and also Placed in Library. See No. LT 7980/15/12

12.04 hrs

**CALLING ATTENTION TO MATTER OF URGENT
PUBLIC IMPORTANCE**

Situation arising out of dilution of Jute Packaging Materials (Compulsory Use) Act, 1987 and steps taken by the Government in this regard.

MADAM SPEAKER: Now, we begin the Calling Attention. Prof. Saugata Roy.

PROF. SAUGATA ROY (DUM DUM): Madam, I call the attention of the Minister of Textiles to the following matter of urgent public importance and request that he may make a statement thereon:

“The situation arising out of dilution of Jute Packaging Materials (Compulsory Use) Act, 1987 and steps taken by the Government in this regard.”

श्री शरद यादव (मधेपुरा): अध्यक्ष जी, एक मिनट ... (व्यवधान)

MADAM SPEAKER : I have started the Calling Attention. आपको ज़ीरो आवर में हम बुला लेंगे। आप बैठ जाइए। अभी कॉलिंग अटैन्शन चलेगा। It is listed.

... (व्यवधान)

MADAM SPEAKER: Shri Saugata Roy, have you finished it?

PROF. SAUGATA ROY : I have called the attention of the hon. Minister.

MADAM SPEAKER: Have you received the copy of the Statement?

PROF. SAUGATA ROY : Yes, I have received the copy of the Statement.

MADAM SPEAKER: So, I would ask him to lay it on the Table of the House.

Hon. Minister, I would request you to lay it on the Table of the House.

*THE MINISTER OF COMMERCE AND INDUSTRY AND MINISTER OF TEXTILES (SHRI ANAND SHARMA): Yes, Madam. with your permission, I beg to lay on the Table of the House a copy of the Statement regarding the Calling Attention on Jute.

* Laid on the Table and also placed in Library. See No. LT 7981/15/12.



The jute sector occupies an important place in the Indian economy and especially so for the States of Eastern India. This sector provides direct employment to nearly 3.7 lakh workers and supports livelihood of nearly 40 lakh farm families. I share the concern of Members of this august House that the livelihood concerns of the farmers and workers associated in this sector must be protected.

The Jute Packaging Material (Compulsory use in Packing Commodities) Act, 1987 (JPM Act) provides the legislative framework under which Government provides for compulsory use of jute packaging material in supply and distribution of certain commodities in the interest of production of raw jute and jute packaging material and the persons engaged in the production thereof. The decision on norms for mandatory packaging of food grains and sugar in jute packaging material is taken after obtaining recommendations of the Standing Advisory Committee constituted under the Act.

For the Jute Year 2012-13 (1st July 2012 to 30th June 2013), Government approved mandatory packaging in jute bags a minimum of 40 per cent of the production of sugar and 90 per cent of the production of food grains, after providing an upfront exemption of 3.5 lakh bales of HDPE/PP bags for food grains for excess of Khariff production.

The Ministry of Textiles accordingly notified these minimum packaging thresholds which do not exclude the possibility of greater utilization of jute bags in case of sufficient availability.

The Government in taking this decision, has in no way, diluted the JPM Act and has fully kept in mind the interest of all stakeholders engaged in the jute sector. Experience over the years has shown that demand for jute bags has outstripped the supply and during the Khariff Marketing Season 2012-13, against the requirement of 14.07 lakh bales of jute bags, only 12.97 lakh bales were supplied by jute mills, leaving a shortfall of 1.10 lakh bales. For the coming Rabi Season 2013-14, we have projected a requirement of 20 lakh bales

during November 2012 to May 2013 against which the jute industry has indicated a supply line of 16 lakh bales, leaving a shortfall of 4 lakh bales. Even this seems to be an optimistic projection.

The production of raw jute this year is estimated to be at a level of 93 lakh bales which shall be fully consumed by jute mills which uses this material for other jute products as well.

The Minimum Support Price (MSP) for raw jute for the Jute Year 2012-13 has been fixed at Rs. 2,200 per quintal as against Rs. 1,675 per quintal in the previous year. At present, the market prices of raw-jute are above the MSP levels, though the Jute Corporation of India is fully prepared and has already commenced MSP operations in lower grades of jute.

Contrary to an impression of unemployment in jute mills, there are reported labour shortage.

During the last Rabi season 2012-13, that jute mills were unable to supply jute bags in time and we had to issue relaxation orders of 1.6 lakh bales of HDPE/PP bags to food grains procuring agencies of Madhya Pradesh, Haryana, Punjab and Uttar Pradesh and Food Corporation of India. This year, we have requested for an advance mandatory indent plan for the whole year from the States and advance monthly commitment of jute production from jute mills to avoid bunching of orders and supply. I request the cooperation of all State Governments including the State Government of West Bengal to ensure timely indenting, production and supply of jute bags to avoid disruption in the larger interest of this industry.

PROF. SAUGATA ROY : Before I ask my question, I would like the Minister to check up if the Statement is correct or there has been any printing mistakes in his Ministry. He has said that during the Kharif marketing season 2012-13, against the requirement of 14.07 lakh bales of jute bags – it should be tonnes of jute bags. Normally, jute bags are measured in tonnes. Again, it is mentioned in the Statement - only 12.97 lakh bales were supplied by jute mills – again it should be tonnes and not bales.

SHRI ANAND SHARMA: Both are used.

PROF. SAUGATA ROY: No, the figure is totally wrong. If these re bales, then, the figure in bales would be much higher. Please check up. You are handling the dual charge. Maybe, you have not checked up the figures. I think, this is wrong. If you could correct, kindly reply. ... (*Interruptions*) Bales can also be mentioned. It can be mentioned in bales. You see your Cabinet Note. There is a mistake. In your Cabinet Note, you had said that the total Government requirement would be 32.2 lakh bales; 10.67 lakh MT. I am quoting from your Cabinet Note – Page 5. I think, you are making the total mistake on the figure.

SHRI ANAND SHARMA: I must draw your attention. First of all, Cabinet Note is a secret document. This is a Calling Attention.

PROF. SAUGATA ROY :No, you have stated this. It is a wrong figure. It is about the difference between bales and tonnes. ... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): You were the Minister in the Government. You know the rules. How can you quote the Cabinet Note? ... (*Interruptions*)...

PROF. SAUGATA ROY : Mr. Narayanasamy, you do not know. I have every right to quote it.

SHRI GURUDAS DASGUPTA (GHATAL): Your Cabinet Member is giving. ... (*Interruptions*)

MADAM SPEAKER: Why are you standing? Please take your seat.

... (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record.

(*Interruptions*)* ...

MADAM SPEAKER: What is happening? Something so important as Jute is being discussed. Why are you getting into this? Please take your seats.

... (*Interruptions*)

SHRI GURUDAS DASGUPTA : How is it illegal if a Member procures a copy of the Cabinet Note, what prevents the Member from raising it in the House? Under what law, and under what sub-rule of the Business Transactions of the Lok Sabha. ... (*Interruptions*)

MADAM SPEAKER: Nothing will go on in the record.

(*Interruptions*)* ...

PROF. SAUGATA ROY: May I ask my question? What I want to actually say is that the Minister may be due to ignorance or lack of knowledge about jute, the figure quoted in bales are wrong; they should be in tonnes. But I am not going into that. I am just referring to the background of this Jute Packaging Materials Control Order. In 1987, it was promulgated by the late Prime Minister, Rajiv Gandhi to save the jute industry, which as you know and has been mentioned in the Minister's reply, employees 3.4 lakh workers and several million jute farmers.

Now, the intention was to protect the jute goods which are natural fibres. As you know, jute is produced in West Bengal, Bihar, Assam, Tripura and there are jute mills in Andhra Pradesh also. So it covers 5-6 States. This is a very vital industry and especially in our State it employs directly 2 lakh workers and there are 4 million jute farmers. The late Rajiv Gandhi had promulgated this order to



* Not recorded.

protect the jute industry so that they have an assured market and the employment was assured. The synthetic lobby has been pressurising since then to dilute it. The jute lost out to the synthetic lobby where cement was totally taken away from the Jute Packaging Order. Earlier, a certain percentage of cement was to be packed in jute bags. That was taken away. Now, what the Minister has done for the coming season is this. The Cabinet Committee on Economic Affairs, in its meeting on 11th October, decided that there will be dilution in jute packaging. What they did is that for sugar, they decided that only 4 per cent of sugar would be packed in jute bags and only 90 per cent of food grains would be packed in jute bags. Now, the logic the Minister is giving is that not enough jute bags are produced to pack all the sugar and food grains produced in the country. But actually this is a victory of the synthetic lobby and also the sugar lobby because they say synthetic is cheaper. So they say that if sugar is packed in synthetic bags, it will be profitable for the sugar industry. But the jute industry would die.

Madam, now I want to ask the Minister my specific question. He is saying that there is a shortage of jute bags. Now raw jute is being utilised only to the extent of 70 per cent. This year, raw jute production is 93 lakh bales. There is no shortage of raw jute at all. Now if we utilise the complete raw jute, then there will be no shortage of jute bags.

Section 4 (2) of the Jute Packaging Materials Control Act says that the Government must assess the requirement of jute bags and accordingly place indent on the jute mills for supply to the Government. Now, the jute industry does have the capacity to supply the entire requirement for jute bags if the complete raw jute is utilised for this purpose.

Madam, I enquired from Kolkata this morning and came to know that the price of raw jute is falling by Rs. 300 per quintal and if this goes on, it will fall further and jute farmers will be forced to commit suicide because of the wrong policy of the Government of India. The Minister says that 'no', the price is at the right level. I am saying that since the issue of this order, the price of raw jute has

fallen by Rs. 300 per quintal. I am saying this with all the authority at my command. I am also saying that now the full production is not there. But one month hence, the jute mills will cut their shift and they will slowly reduce the workers.

Madam, we have to remember that there are many jute mills in my constituency. In jute mills, there are permanent workers, there are special *badlis*, there are *badlis* and there are part-time workers and many of the jute mill workers come from Uttar Pradesh and Bihar, those who do the hard work. They will be laid off in the jute mills.

Now, I want to ask two specific questions to the hon. Minister. Firstly, I would like to know whether he would correct the figures which he has given in bales.

Secondly, in view of the deep distress that will be caused to the jute industry, jute mill workers and the jute farmers, I would like to know whether the Minister would take back this order and uphold the dream of late Rajiv Gandhi, whose dream is being destroyed by this order, and save the jute industry.

These are my specific questions to the Minister.

SHRI BASU DEB ACHARIA (BANKURA): Madam, jute is the most important industry in the State of West Bengal. The economy of the State mostly depends on jute industry.

In order to protect the jute industry, to protect the workers as well as the farmers, Jute Material Packaging Act was enacted in 1987. It was a big movement by the workers, by the farmers and the Government was compelled to enact the legislation to provide protection to the farmers as well as the workers.

There are more than three lakh workers engaged in the jute industry in the State of West Bengal as well as Bihar. There are a few jute mills in Bihar also, say, in Katihar.

PROF. SAUGATA ROY : In Andhra Pradesh also.

SHRI BASU DEB ACHARIA: There are some mills in Andhra Pradesh also.

Madam, when Bengal was partitioned after Independence, the jute growing area went to East Pakistan and jute mills remained in West Bengal. In order to help the jute industries to survive, the first Prime Minister of India, Pandit Nehru, appealed to the farmers of West Bengal to produce jute so that the jute mills could survive. The farmers of West Bengal took up the challenge and started producing raw jute so that West Bengal became self-sufficient in the production of jute.

Today, what is happening? Madam, I have the figures as to how gradually this JMPA is being diluted. In 1998-99, in case of food grains, it was 100 per cent; sugar was also 100 per cent; urea was 20 per cent; and cement was nil. Next year, that is, in 2001-02, in case of food grains it was 100 per cent; sugar was also 100 per cent; and urea was nil. In 2002-03, in case of food grains it came down to 75 per cent and for sugar also it came down to 75 per cent; for urea and cement it was nil. Next year, further there was a reduction, in case of food grains, it was 60 per cent; in case of sugar, it was 50 per cent. Gradually, the dilution of this Jute Material Packaging Act is being done by the Government due to the pressure of synthetic lobby.

The synthetic lobby went to the Supreme Court. The Supreme Court observed that “the JMPA protected the rights of the workers and their livelihood and that the violation of the JMPA could violate the fundamental rights of the farmers engaged in jute cultivation.” That was the observation of the Supreme Court. If the JMPA is diluted, it means it is a violation of the fundamental rights of the farmers of not only West Bengal but farmers of the country because jute is grown in North-Eastern part of our country also.

Madam Speaker, that Act also created a Standing Advisory Committee (SAC) and it was mandatory that if the Government feels that there should be some dilution, some reduction in regard to compulsory packaging of jute material, then the Standing Advisory Committee should decide. But, when, this year, the



Government decided to dilute, to reduce in case of food grains and sugar – now sugar has come down to only 40 per cent and food grains 90 per cent – what will happen? Many of the jute mills will not be able to achieve their capacity. Their capacity will be reduced. If their capacity is reduced, then a large number of workers will be rendered surplus, jobless in jute mills in the States of West Bengal, Bihar as well as Andhra Pradesh. So, it will affect the livelihood of the workers engaged in jute mills. Further, not only there is the case of workers, four million, that is, 40 lakh farmers are engaged in the production of raw jute. What will happen to the livelihood of these 40 lakh farmers?

Now, he has said in his statement – I do not know from where he has got the information – that the Minimum Support Price is Rs. 2200 per quintal. The Government has declared and it has been increased from Rs. 1600 per quintal to Rs. 2200 per quintal. He has stated that farmers are getting more than the Minimum Support Price. Then there is no need for Jute Corporation of India (JCI) to come to the market.

The farmers of jute producing districts in West Bengal are not getting the Minimum Support Price. They are forced to sell jute. Why? Mr. Sharma, you are not aware that it is even less Rs. 1000 per quintal. This is the situation in the State of West Bengal. From where did you get this information that farmers are getting more than the Minimum Support Price? Nowhere they are getting it. Distress sale is taking place. The situation is very bad. Last year, the jute... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR CHOWDHURY): Basu *da*, you should not mislead the House.... (*Interruptions*)

अध्यक्ष महोदय: यह क्या हो रहा है? अधीर रंजन जी, बैठ जाइये।

... (*Interruptions*)

MADAM SPEAKER: Nothing else will go in record. What is this?

(Interruptions) ...*

अध्यक्ष महोदया: अब आप खड़े हो गये। जूट का जो विषय है, यह बहुत सीरियस है।

श्री बसुदेव आचार्य : यह भी तय हुआ है...(व्यवधान) यह भी बहुत सीरियस है।...(व्यवधान)

अध्यक्ष महोदया: हां, बहुत सीरियस है, लेकिन बीच-बीच में लोग खड़े हो रहे हैं। आप जल्दी बोलिये, इतना लम्बा मत करिये।

श्री बसुदेव आचार्य : जल्दी कैसे होगा, इतना महत्वपूर्ण विषय है।...(व्यवधान)

अध्यक्ष महोदया: उसका मतलब यह थोड़े ही है ; you should be very precise. You are a senior Member.

श्री बसुदेव आचार्य : इस मुद्दे के साथ पश्चिम बंगाल के तीन लाख मजदूर और 40 लाख किसान जुड़े हुए हैं तो कैसे इतना जल्दी होगा, हमें थोड़ा बोलने दीजिए।...(व्यवधान)

अध्यक्ष महोदया: नहीं, आप तो इतने वरिष्ठ सदस्य हैं, आप बहुत पाइंटिड प्रश्न पूछिये।

श्री बसुदेव आचार्य : हम पाइंटिड ही पूछ रहे हैं। ...(व्यवधान)

अध्यक्ष महोदया: हां, बिल्कुल और उसे इतना विस्तृत मत करिये ।

श्री बसुदेव आचार्य : मंत्री जी इसके बारे में बतायेंगे। यह भी तय हुआ है कि ...(व्यवधान) वह तो कर दिया, दस फीसदी फूड ग्रेंस में घटा दिया और चीनी को चालीस फीसदी में ला दिया, यह चालीस फीसदी होगा। ...(व्यवधान) साठ फीसदी चीनी में घटाया है। ...(व्यवधान)

अध्यक्ष महोदया : अब आप क्यों बोल रहे हैं?

...(व्यवधान)



SHRI BASU DEB ACHARIA : Madam, there is 60 per cent reduction in case of sugar. In addition to that, now, the Government has decided that if they feel that there should be further reduction in future, they can reduce it to the extent of 30 per cent. The Hon. Minister will tell the House whether it is a fact or not. अगर जरूरत होगी तो तीस फीसदी भी फूड ग्रेन्स के बारे में वह घटा सकेंगे, यह भी तय हो गया है। I would like to know whether it is a fact or not.

Now, about SAC, it is a very important organization, a Committee. उनसे कोई सलाह-परामर्श नहीं किया, उनको अलग कर दिया। अब सरकार खुद फैसला ले लेगी। There was no

* Not recorded.

consultation with SAC. Then, why was this SAC created by the Act? Without consulting with SAC, the Government unilaterally decided to reduce the compulsory use of jute material packages by 10 per cent and by 60 per cent. There is no shortage of raw jute. He is saying that the raw jute can be utilised for other purposes. Now, you are reducing your quota. You are advising the jute mills to utilise the their jute for other purposes.... (*Interruptions*)

अध्यक्ष महोदया : आप बैठ जाइए। आपने प्रश्न पूछ लिया है।

SHRI BASU DEB ACHARIA: Madam, I have not asked my question.

I would like to know from the hon. Minister as to whether the Government consulted with SAC, when they had decided in the month of October, to reduce in case of food grains by 10 per cent and in case of sugar by 60 per cent. I would like to know as to whether the SAC advised the Government for such reduction in the usage of jute packages. ... (*Interruptions*)

अध्यक्ष महोदया : आप कितने क्वेश्चन पूछेंगे?

SHRI BASU DEB ACHARIA: My second question is this. I would like to know as to whether the Jute Corporation of India will purchase raw jute at the Minimum Support Price and open their counters throughout the jute producing districts of West Bengal, Odisha, Andhra Pradesh, Assam, North-East and other jute producing districts of our country so that farmers are not forced to sell their jute less than Rs. 1,000 per tonne. This is the situation.

My third question is this.... (*Interruptions*)

MADAM SPEAKER: No, you have to ask only one clarificatory question. You are asking so many. बसुदेव आचार्य जी, अब आप बैठ जाइए।

SHRI BASU DEB ACHARIA: In view of such a serious situation in West Bengal and other States, I would like to ask the Government whether they will withdraw the decision, which will adversely affect more than 3 lakh workers as well as more than 40 lakh farmers, in the interest of workers as well as farmers.

MADAM SPEAKER: Now, the hon. Minister.

... (*Interruptions*)

SHRI GURUDAS DASGUPTA: Madam Speaker, I am coming from that State. Kindly allow me to speak. ... (*Interruptions*)

MADAM SPEAKER: You could have given me a notice earlier. Not now.

... (*Interruptions*)

SHRI GURUDAS DASGUPTA : Madam, I will take only two minutes. ... (*Interruptions*)

MADAM SPEAKER: There is constraint of time today. No, please.

... (*Interruptions*)

SHRI GURUDAS DASGUPTA: Madam, please allow me to speak only for two minutes. ... (*Interruptions*)

MADAM SPEAKER: No. There is no such thing. I am a prisoner of time. I am sorry.

... (*Interruptions*)

श्री शैलेन्द्र कुमार (कौशाम्बी): अध्यक्ष महोदया, मैंने भी एक नोटिस दिया है। ... (व्यवधान)

अध्यक्ष महोदया : सभी बातें आ गईं।

... (व्यवधान)

श्री गुरुदास दासगुप्त : अध्यक्ष महोदया, सभी बातें नहीं आई हैं। ... (व्यवधान)

अध्यक्ष महोदया : आपका सवाल भी उन्होंने पूछ लिया है।

... (व्यवधान)

SHRI GURUDAS DASGUPTA : Madam, just one minute. I am asking only one thing. ... (*Interruptions*)

MADAM SPEAKER: I have no time. This is not the way. We are in the Calling Attention. This is not the way. You know that.

Now, the hon. Minister.

SHRI ANAND SHARMA: Hon. Speaker, I have carefully listened to Prof. Saugata Roy and also Shri Basu Deb Acharia.

At the outset I would like to clear some misunderstanding about the implementation of the Act about the mandatory packaging as well as the recommendations of the SAC. I would like to assure Shri Basu Deb Acharia that the Government does not take *suo motu* decisions. The SAC recommendations are very much there. The SAC recommendations are mandatory. The Government considers them and also takes into account all the factors – the production, the demand, and the capacity of the mills to provide jute bags and also the projected production of sugar, food grains, particularly wheat. After that, the decision is made.

Now, look at the figures which I have said in my statement, and the figures are correct. Prof. Saugata Roy, my old friend, was not or I will say less than charitable about our figures and numbers. One tonne of bag is three bales; 14.07 lakh bales are 4.6 lakh metric tonnes; 12.97 lakh bales are 3.3 lakh metric tonnes. The figures are correct. ... (*Interruptions*)

PROF. SAUGATA ROY : Please check the figures. ... (*Interruptions*)

SHRI ANAND SHARMA: I have checked them. That is why, I am saying that the figures are correct. ... (*Interruptions*) As you were speaking, my officials were busy checking. These are all the re-verified figures and not from the original statement.


Now, we are talking of the projected production. I agree with what Prof. Saugata Roy has said, and he has agreed with the figures that I have given in my statement, that is, 93 lakh bales of 180 kg per bale; that is, 31 lakh bales is the opening stock and the production is 93 lakh bales. That is exactly what we have said. So, I do not know where the mismatch comes.

If there is a shortfall, it is not of raw jute. If it is not of raw jute, it is the availability of bags. I must inform this House, Madam, that the recommendation of the SAC was true – 100 per cent for food grains but it was only 20 per cent for sugar. Whereas we have not accepted 20 per cent packaging for sugar though the sugar industry was particular that for exports and for sugar fortified with vitamins

in smaller consumer bags they cannot use jute bags. It is also cement and sugar what is being referred to, and there is hydroscopic element that also has to be borne in mind. ... (*Interruptions*)

PROF. SAUGATA ROY : You are again giving wrong figures... (*Interruptions*)

SHRI ANAND SHARMA: Madam, I do not want to be interrupted... (*Interruptions*)

MADAM SPEAKER: Prof. Roy, please cooperate. Please take your seat.

 (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record except what the hon. Minister says.

(*Interruptions*)* ...

MADAM SPEAKER: Yes, Mr. Minister, please continue.

SHRI ANAND SHARMA: Madam, these are the recommendations, which I have referred to. The Government has considered them; and then, the Government has taken a very clear view.

Last year, a situation had arisen. Gopinath Mundeji is sitting here. The Leader of the Opposition, Shrimati Sushma Swaraj had led a delegation including the Chief Minister of Madhya Pradesh and Cabinet Ministers, demanding immediate intervention of the Government. She had also called on the Prime Minister alongwith the Chief Minister of Madhya Pradesh. Soon after there was a crisis situation in the State of Haryana, in the State of Punjab, all the three Chief Ministers came to Delhi and met the Prime Minister; and met me. Because of non-availability of bags, the Government had to place the orders for the packing of food grains, which were lying out in the open. There was a non-fulfillment of commitment by 1.6 lakh bales. When we looked at the number of bags, which could not come, in fact, the committed quantity was not made available. As a result... (*Interruptions*)

* Not recorded.

MADAM SPEAKER: What is this Mr. Basu Deb Acharia? Please take your seat.

... (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record except the reply of the hon. Minister.

(*Interruptions*)* ...

SHRI ANAND SHARMA: When it comes to the HDPE, that is, High Density Polyethylene and the PP, that is, Polypropylene bags, these bags are required. These bags had to be of polypropylene and polyethylene.... (*Interruptions*)

I think, if I am interrupted on every word, how would I speak?... (*Interruptions*)

Please listen to me what I am trying to explain. I am only responding to the Calling Attention and sharing with this House the facts. Now, when that shortfall was there, the Government had to intervene; the Government had to take a decision. If the hon. Member had read my statement, that during the Rabi season 2012-13, the jute mills were unable to supply jute bags in time; and the relaxation was given for 1.6 lakh bales, which I have mentioned for HDPE and PP bags to food grain procuring agencies of the States of Madhya Pradesh, Haryana, Punjab, Uttar Pradesh and the Food Corporation of India.

Now, these are the facts, I want to inform the House about. This year, we have requested for an advance mandatory indent plan for the whole year from the States. Now, the States have to help. I have written to all the Chief Ministers that 'please give us the advance indent as to what is their requirement so that accordingly the orders, the Government of India, can place. And, also from the jute producing States, advance indent of monthly commitment of jute production has to be given to us; and that is the cooperation, which we are seeking. It is to avoid bunching of orders and supply. I have requested for cooperation of all the State Governments including the State Government of West Bengal to ensure

* Not recorded.

timely indenting production and supply of jute bags to avoid disruption in the larger interest of this industry.

Madam, I would also like to mention that this 90 per cent and 40 per cent is minimum. If there is availability, then this 90 per cent can go up to 100 per cent. But the hon. Members would agree... (*Interruptions*)

Please allow me to speak.

SHRI BASU DEB ACHARIA : Where is the guarantee? It has never happened... (*Interruptions*)

MADAM SPEAKER: Nothing else will go on record except what the hon. Minister is speaking.

(*Interruptions*) * ...

SHRI ANAND SHARMA: Well, the Government has the responsibility; and the responsibility is very clear. I have to ensure... (*Interruptions*)

Madam, I take strong objection to this constant hurling of accusations. Wheat producing States' interests, sugar producing States' interests, super cooperatives' interest have also to be protected. The Government of India has to consider their interests also. If there is non-availability, which I am informing the House... (*Interruptions*)

MADAM SPEAKER: Hon. Members, please. What is this happening? Please do not do that. What is this?

... (*Interruptions*)

अध्यक्ष महोदया: यह क्या हो रहा है।

... (ब्यवधान)

MADAM SPEAKER: You cannot just go on like this. Why are you going on like this?

... (*Interruptions*)

* Not recorded.

MADAM SPEAKER: Nothing else will go on record.

(Interruptions) ...*

MADAM SPEAKER: Please take your seat. How will he give a reply? He wanted to give a reply.

... (Interruptions)

MADAM SPEAKER: Please sit down. Do you want him to give a reply? Or do you not want him to reply? Then, you please listen to him.

... (Interruptions)

अध्यक्ष महोदया: आप अभी बैठ जाएं, नहीं तो वह कैसे जवाब दे पाएंगे।

... (व्यवधान)

अध्यक्ष महोदया: आप क्यों बार-बार खड़े हो जाते हैं, आप बैठ जाएं। उन्हें बोलने दीजिए। इतना ज्यादा एजिटेड क्यों हो रहे हैं।

... (व्यवधान)

अध्यक्ष महोदया: आप बैठकर सुन लें।

प्रो. सौगत राय : लोगों को कैंसर हो गया है।

SHRI ANAND SHARMA: Madam Speaker, I would like to inform the hon. Members that the Government is very much sensitive to the jute growers and to the jute industry. There is not one but a number of mission mode initiatives that the Government has taken through the various institutions for improvement of production and training in skills because when we are saying that we are the largest producer of jute in the world... *(Interruptions)* Would you please listen? You are a very senior Member and if you are giving a running commentary... *(Interruptions)*

अध्यक्ष महोदया: आचार्य जी क्या कर रहे हैं।

प्रो. सौगत राय : कुछ कहें तो हम सुनें भी।

* Not recorded.

SHRI ANAND SHARMA: Madam, I can only place the facts. I cannot distort the facts. I am making a factually correct statement before this House....
(Interruptions)

MADAM SPEAKER: Basu Deb Acharia Ji, what is happening?

SHRI ANAND SHARMA: I would also like to inform that jute is also used through diversification. It is used not only for packaging material. Today, because of the R&D that has been done through the institutions that we have, jute is also being used in construction industry. It is being used for paper. It is being used for construction of particle boards. ... (Interruptions) I am not diverting....
(Interruptions)

अध्यक्ष महोदया: यह क्या कर रहे हैं।

Do you want to continue with your statement? Do you want to continue with your reply?

SHRI ANAND SHARMA: I require just two minutes.

MADAM SPEAKER: All right.

Please listen to him.

... (Interruptions)

SHRI ANAND SHARMA: That is not correct. ... (Interruptions)

MADAM SPEAKER: All these will not go on record.

(Interruptions)* ...

अध्यक्ष महोदया: अधीर रंजन जी, अब आप क्यों खड़े हो गए, आपको क्या हो गया है, आप बैठ जाएं।

What happened? Please sit down.

... (Interruptions)

MADAM SPEAKER: All right, thank you so much.

Do you want to continue?

SHRI ANAND SHARMA: Yes, if they listen, I will reply. I request them to listen, please. ... (Interruptions)

* Not recorded.

अध्यक्ष महोदया: तरुण मंडल जी आप बैठ जाएं।

SHRI ANAND SHARMA: Madam, I have given a detailed statement and request the hon. Members to carefully go through it. I am also telling Shri Basu Deb Acharia with regard to his specific question regarding the MSP operations. I would like to inform the House that we have increased this year the MSP price by 32 per cent, that is, Rs.2,200 per quintal. That is Rs.2200 per quintal. The Jute Corporation of India is already making purchasing wherever the MSP price is least. ... *(Interruptions)* Please listen to me Acharia ji. ... *(Interruptions)* Will you allow me to give the figure? ... *(Interruptions)*

SHRI BASU DEB ACHARIA : But, the farmers are not getting it. ... *(Interruptions)*

MADAM SPEAKER: You sit down please. 

... *(Interruptions)*

MADAM SPEAKER: Hon. Minister, You please continue.

... *(Interruptions)*

SHRI ANAND SHARMA: The MSP operations are already on. Two lakh and sixty one thousand bales have been purchased by the Jute Corporation of India at Rs.2200 per quintal, that is, 32 per cent higher than the MSP price of last year. ... *(Interruptions)*

The last point which I want to make is this. ... *(Interruptions)* Please listen to me. ... *(Interruptions)*

SHRI BASU DEB ACHARIA: The jute growers are committing suicide. ... *(Interruptions)*

MADAM SPEAKER: Please continue.

... *(Interruptions)*

SHRI ANAND SHARMA: These people do not have the intention to listen. ... *(Interruptions)* It is very, very clear that the purpose is political. They do not want to appreciate and acknowledge what the Government is already doing. ... *(Interruptions)*

The indented quantity of Government's order is 3550, which is 38.53 per cent more than the indented quantity of Government's order of the last year. ...
(Interruptions)

MADAM SPEAKER: Why are you standing?

... *(Interruptions)*

SHRI ANAND SHARMA: I am making it absolutely clear that the Government of India takes these decisions taking everything into consideration. ... *(Interruptions)* And what is being said by my friends in the Opposition is pure politics. They are not speaking for farmers. They are not placing the facts. ... *(Interruptions)* They are hurling acquisitions, which are unwarranted and which is very sad. ... *(Interruptions)* They have lowered this discussion to a level which is unacceptable in parliamentary democracy when a Minister of the Government's response is not heard and listened to. It is very clear that the intention was not to raise the issue of the farmers. ... *(Interruptions)* But I would like to assure the House that we, as a Government, are committed to protect the jute growers and the interests of the jute industry.

12.48 hrs

At this stage, Shri Basu Deb Acharia and some other hon. Members left the House.

12.48 ¼ hrs

**CONSTITUTION (SCHEDULED TRIBES) ORDER
(SECOND AMENDMENT) BILL,2012***

MADAM SPEAKER: Item No.17 – Shri V. Kishore Chandra Deo.

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): Madam, I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Kerala and Chhattisgarh.

MADAM SPEAKER: The question is:

“That the leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the States of Kerala and Chhattisgarh.”

The motion was adopted.

SHRI V. KISHORE CHANDRA DEO: I introduce the Bill.

* Pulished in the Gazette of India, Extraordinary, Part II, Section 2, dated 14.12.2012.

अध्यक्ष महोदया : शून्य काल। शरद यादव जी, मैं आपको as a special case बुलवा रही हूँ, बहुत संक्षेप में बोलियेगा, we have a lot of things piled up for today. So, please be very, very brief.

श्री शरद यादव (मधेपुरा): अध्यक्ष जी, वक्त का पाबंदी मैं समझता हूँ। यह बहुत महत्वपूर्ण बात है। आज देश में जो मिनरल्स की लूट मची है, उसका बयान नहीं हो सकता है। यह दुनिया में तीसरे नम्बर का देश है। ...(व्यवधान)


अध्यक्ष महोदया : शरद यादव जी, हम सुन रहे हैं, हाउस भी सुन रहा है, आप बोलिये।

शरद यादव जी, आप बोलिए। हम आपकी बात सुन रहे हैं और हाउस भी आपकी बात सुन रहा है।

...(व्यवधान)

अध्यक्ष महोदया : आप लोग कृपया शरद जी की बात सुनिए।

...(व्यवधान)

अध्यक्ष महोदया : शरद जी, आप इधर-उधर देख कर मत बोलिए। आपको जल्दी समाप्त  करना है।

...(व्यवधान)

श्री शरद यादव : अध्यक्ष महोदया, मैं चाहता हूँ कि विस्तार से इस बारे में चर्चा हो। अभी मैं इतना ही कहना चाहता हूँ कि देश में जिस तरह से मिनरल्स की लूट हो रही है, उसकी चर्चा इतने कम समय में नहीं हो सकती है। मेरी विनती है कि इसके लिए ज्यादा समय मिलना चाहिए।

अध्यक्ष महोदया : आप इसके लिए नोटिस दे दीजिए।

श्री शरद यादव : मैं आपको नोटिस दूंगा और आप उसे स्वीकार कर लीजिएगा। मैं एक बात इसके साथ कहना चाहता हूँ कि चाहे वह कोयला हो, आयरन ओर हो, एलमोनियम हो, बाक्साइट हो, क्रोम हो आदि मिनरल्स हैं, नदी की रेत भी जा रही है और जहां आदिवासी लोग बसे हैं, उनके इलाके में यह दौलत है। जिस तरह से इनका दोहन हो रहा है, उसकी चर्चा करने के लिए वक्त की जरूरत है। अभी कोल स्कैम हुआ है। आयरन ओर तो बिना पैसे के बेच दिया गया है। रेड्डी ब्रदर्स के लिए मैं ही पीछे पड़ा था, तब

कार्रवाई शुरू हुई। वह भी कोर्ट ने इंटरवीन किया। मैं वक्त की पाबंदी को देख कर और आपके मूड को देख रहा हूं, मैं केवल इस विषय को मैशन करना चाहता था, आपने अनुमति दी है। मैं इतना ही निवेदन करूंगा कि मैं सोमवार को नोटिस दूंगा। आप इस विषय को ले लें, क्योंकि मैं इस विषय पर विस्तार से बोलना चाहता हूं।

12.52 hrs**DEMANDS FOR SUPPLEMENTARY
GRANTS (GENERAL), 2012-2013contd.**

MADAM SPEAKER: The House shall now take up Item No.18. Shri Arjun Roy to speak.

श्री अर्जुन राय (सीतामढ़ी): महोदया, सप्लीमेंटरी डिमांड्स फार ग्रांट्स पर कल बहस शुरू हुई और आज मैं फिर इसका शुभारम्भ कर रहा हूँ। माननीय मंत्री जी की एक स्टेटमेंट से मैं इस बहस को शुरू करना चाहता हूँ जिसमें फिसकल डेफिसिट को कम करने के लिए मंत्री जी ने एक योजना बनाई है और उस योजना को एक कार्यक्रम के माध्यम से मंत्री जी ने देश को बताने की कोशिश की है कि 12वीं पंचवर्षीय योजना के अंत तक जो घाटा वर्तमान में 5.3 प्रतिशत आंका गया है वह 3 प्रतिशत तक चला जाएगा। “The Finance Minister wants to cut the fiscal deficit to 3 per cent by 2016-17.” यह मंत्री जी का बयान है और मंत्री जी ने देश को बताने का काम किया है कि 12वीं पंचवर्षीय योजना में देश पर जो आर्थिक संकट है, उसके लिए रास्ते निकल जाएंगे। मंत्री जी के बयान और इनके कार्यक्रम को देखने का मौका मिला है, जिसमें मंत्री जी ने बताया कि वर्ष 2013 तक यह फिसकल डेफिसिट 5.3 प्रतिशत रहेगा, वर्ष 2013-14 में यह 4.8 प्रतिशत, वर्ष 2014-15 में 4.2 प्रतिशत, वर्ष 2015-16 में 3.6 प्रतिशत और वर्ष 2016-17 में तीन प्रतिशत हो जाएगा। यह सुनने से बहुत सुखद अनुभव होता है कि आज देश की जो वित्तीय स्थिति है, देश की जो माली हालत है, इसमें सुधार होने की गुंजाइश है।

12.54 hrs**(Dr. M. Thambidurai in the Chair)**

लेकिन मंत्री जी ने किस आधार पर देश को यह बताने का प्रयास किया या देश को गुमराह करने का प्रयास किया कि यह फिसकल डेफिसिट 12वीं पंचवर्षीय प्लान में घटकर तीन प्रतिशत तक चला जाएगा। यह माननीय मंत्री जी का बयान है। मुझे लगता है कि केलकर समिति की रिक्मेंडेशन के आधार पर माननीय मंत्री जी ने बयान देने का काम किया है। वहीं केलकर समिति की जो सिफारिश है, वह यह कहती है कि जो वर्तमान वाली हालत है, वर्तमान अर्थ-व्यवस्था है, उसके मुताबिक इस साल के अंत तक 6.1 प्रतिशत फिसकल डेफिसिट रहेगा और मंत्री जी 5.3 प्रतिशत कहते हैं।

हम आपके माध्यम से सरकार से यह जानना चाहते हैं कि जब 2012-13 का बजट पेश हुआ, प्रणब दा उस समय वित्त मंत्री थे। उन्होंने देश के सामने बजट पेश किया और उस समय साल भर के लिए आकलन किया गया ताकि फिसकल डेफिसिट साल के अंत तक 5.1 प्रतिशत होगा और मंत्री जी स्वयं स्वीकार करते हैं कि 5.1 प्रतिशत संभव नहीं है। मंत्री जी का बयान है: He admitted that the fiscal

deficit target of 5.1 per cent stated in the Budget was challenging. He said that 'I think, part of my job is to tell the truth as I see it. I think, 5.1 per cent is challenging and 5.3 per cent is do-able. So, we intend to work hard and achieve 5.3 per cent.' He admitted this. यानी 5.3 प्रतिशत ड्युरेबिल है। इसके लिए वे कठिन मेहनत करेंगे। क्या कठिन मेहनत करने से फिसकल डैफिसिट घट सकता है?

इसीलिए हमें लगता है कि वर्तमान में जो लक्ष्य था, उससे फिसकल डैफिसिट इनका बढ़ रहा है और वह बढ़ता ही जा रहा है। एक तरफ इंप्लेशन बढ़ रहा है और दूसरी तरफ फिसकल डैफिसिट बढ़ रहा है तथा तीसरी तरफ जीडीपी की ग्रोथ में कमी हो रही है यानी देश की अर्थ-व्यवस्था जीर्ण-शीर्ण अवस्था में है। माननीय मंत्री जी अपने वक्तव्य से देश को गुमराह कर रहे हैं। मंत्री जी यहां नहीं हैं और इन्होंने केलकर समिति की सिफारिश के आधार पर कुछ बातें कही हैं। मंत्री जी ने कहा है कि फिसकल डैफिसिट कम करने के लिए हम प्लान साइज और नॉन प्लान साइज को कम कर देंगे। हम आपसे यह जानना चाहते हैं कि प्लान साइज से देश का विकास होता है और लोगों को रोजगार मिलता है। उद्योग धंधे स्थापित होते हैं। अगर इसके क्षेत्र में बजट में कमी की जाती है तो निश्चित रूप से बेरोजगारी बढ़ेगी, उद्योग-धंधे स्थापित नहीं हो पाएंगे।...(व्यवधान) सभापति जी, अभी मैंने शुरू ही किया है,

MR. CHAIRMAN : You have already spoken yesterday.

श्री अर्जुन राय : सभापति जी, देश का निर्माण ठीक से नहीं हो पाएगा और इस आधार पर खर्च को रोककर फिसकल डैफिसिट कम करना देश के लिए हितकारी नहीं है। सरकार का एक और पक्ष एक उदाहरण के माध्यम से बताना चाहता हूं। आर्थिक स्थिति सुदृढ़ करने के लिए सरकार ने जो प्रयास किये हैं, उनको सुनने के बाद आपको हंसी आएगी और इस देश में सरकार द्वारा किये गये कार्यक्रम और इनकी जो गतिविधियां हैं, उन पर देश को शर्म आएगी। माननीय मंत्री जी ने क्या किया है, मैं आपको बताता हूं। मेरे पास एक अद्भुत उदाहरण है। दुनिया में गेहूं की उपलब्धता घट रही है और गेहूं और चावल के जो मार्केट मूल्य हैं, दुनिया में बढ़ रहे हैं। जब दुनिया में मूल्य बढ़ रहे हैं तो डिमांड बढ़ेगी और यदि उपलब्धता कम होगी तो डिमांड बढ़ेगी और इसका मूल्य बढ़ रहा है। इससे प्रोत्साहित होकर सरकार ने चावल, गेहूं के निर्यात पर से प्रतिबंध हटाकर इसे गैर-प्रतिबंधित कर दिया। निर्यात के लिए जो टेंडर किया गया है, उसके मुताबिक जो लोग खरीदने के लिए तैयार हुए हैं, ...(व्यवधान) सभापति जी, अभी तो मैंने बोलना ही शुरू ही किया है,

MR. CHAIRMAN: Please wind up.

श्री अर्जुन राय : सर, तीन चार मिनट और दे दीजिए। मैं सब बोल दूंगा। विदेशी कंपनियों के माध्यम से गेहूं खरीदने की जो तैयारी हुई है, वह 17000 से 18000 रुपये प्रति टन है लेकिन देश की गेहूं की इकोनॉमिक कॉस्ट 19000 रुपये टन है। हमारे कहने का मतलब यह है कि जब देश में इसकी 19000 रुपये प्रति टन है तो 17000-18000 रुपये बेचने से देश का यह निर्यात देश के लिए लाभकारी होगा या अहितकारी होगा?

दूसरे, जो फूड प्रोसेसिंग के प्रोडक्ट्स हैं, उनके उत्पादन पर सरकार ने ध्यान नहीं दिया और 2011-12 में इन्होंने लगभग 39000 करोड़ रुपये का निर्यात किया और 2010-2011 में 15000-16000 करोड़ के आसपास किया। कहने का मतलब इन्होंने दुगुना से अधिक निर्यात किया लेकिन जो इंडेक्स बताता है, ... (व्यवधान)

MR. CHAIRMAN: You have already taken 15 minutes. Please wind up.

... (व्यवधान)

श्री अर्जुन राय : सभापति जी, दो मिनट का समय मुझे बोलने के लिए और दे दीजिए। दो मिनट में मैं कुछ महत्वपूर्ण आंकड़े बताना चाहता हूँ जिससे सरकार की पोल खुलेगी। जो निर्यात में वृद्धि हो रही है लेकिन जो इंडेक्स बताता है, जो महंगाई की दर है, वह खाद्य पदार्थ और फल-सब्जी में सबसे ज्यादा है। लेकिन उत्पादन पर आपने ध्यान नहीं दिया केवल निर्यात में आपने बढ़ोतरी की ।



13.00 hrs

सरकार ने 2012-13 में प्लान साइज 5,21,025 करोड़ रुपए तय किए थे। मेरे पास अक्टूबर महीने तक का सरकारी रिकॉर्ड है। इन्होंने मात्र 43 प्रतिशत खर्च किया है। 43 प्रतिशत सरकार ने प्लान साइज में खर्च किया है। नॉन प्लान साइज में 57 प्रतिशत खर्च किया है। सरकार कहती है कि हमारा माइनोरिटी कम्युनिटी के प्रति कमिटमेंट है। लेकिन माइनोरिटी के क्षेत्र में अक्टूबर तक कितना खर्च किया है? इन्होंने 23 प्रतिशत प्लान साइज का खर्च किया है।

MR. CHAIRMAN: Please wind up now. It is 1 o'clock.

श्री अर्जुन राय: कहने का मतलब यह है कि सरकार का जितना भी बजट है, जितने भी खर्च के लिए सरकार ने प्रयास किया है, वह नॉन-प्लान साइज में किया है। वी.के. चतुर्वेदी की रिकमेंडेशन केंद्रीय योजनाओं की संख्या कम करने की थी। मुख्यमंत्री नीतिश कुमार जी ने भी आग्रह किया था, वकालत की थी कि केंद्रीय योजनाओं की संख्या कम की जाए लेकिन भारत सरकार ने वित्त मंत्रालय की अनुशंसा के बावजूद केंद्रीय योजनाओं की संख्या कम न करके बढ़ाने का काम किया है। संघीय ढांचा बताता है कि राज्य का सेवा का काम है और केंद्र की राजस्व प्राप्ति की जिम्मेदारी है। सरकार ने संघीय ढांचे पर कुठाराघात करने का काम किया है। सेवा के क्षेत्र में राज्य को योजना बनानी थी, इन्होंने राज्य की अनुशंसा का अवलोकन नहीं करते हुए, ध्यान नहीं करते हुए, संघीय ढांचे पर कुठाराघात किया है। सरकार वर्तमान में सप्लीमेंटरी डिमांड्स फार ग्रांट्स लाई है, मुझ में इसका समर्थन करने की हिम्मत नहीं होती है।

इन्हीं बातों के साथ मैं अपनी बात समाप्त करता हूँ।

MR. CHAIRMAN: We shall skip lunch hour. Those hon. Members who want to lay their written speeches are allowed to lay their speeches on the Table of the House.

Now, the next speaker is Prof. Saugata Roy.

PROF. SAUGATA ROY (DUM DUM): Sir, can I speak right now?

MR. CHAIRMAN: Yes. We are continuing the discussion as there is no lunch break. Hence, you can start speaking.

PROF. SAUGATA ROY: Sir, I rise to speak on the Supplementary Demands for Grants. The Government has asked for a Supplementary Demand of Rs. 32,119.50 crore on 60 Grants and two Appropriations. Normally, the rule is that in discussing the Supplementary Demands one should confine to the Grants included. But I have listened to so many speakers and none of them have stuck to the Grants. So, with your permission, I shall take up some extraneous matters.

Firstly, let me speak about the State of West Bengal. A new Government has come to power in 2011. When this Government came to power, it had a total outstanding debt of Rs. 2,03,000 crore. Annually, the Government is bearing an interest burden of more than Rs. 20,000 crore. Our Government has represented many times to the Centre to give a moratorium on this loan for three years. The loans incurred by another Government for 34 years should not be a burden on us. Unfortunately, the Central Government has not responded to West Bengal's pleas so far, and there is no such proposal to grant any moratorium or debt relief in this Supplementary Budget. So, let me, on behalf of the people of West Bengal, whose development is being curtailed due to this huge loan and interest burden, for their development purpose this moratorium should be granted. This is our demand.

West Bengal is not the only debt-stressed State. According to the last Finance Commission, there are three States in India that have got big debts, namely, West Bengal, Punjab and Kerala, and West Bengal is at the top of the list. I do not object if the other debt-stressed States are given some relief, but relief we must give. This is my first demand.

Second, these Rs. 32,000 crore are mainly being taken through the Supplementary Demands for Grants to meet the subsidy cost, that is, Rs. 28,1500 crore for petroleum products, and Rs. 3,000 crore for fertilisers. Earlier, the Government was saying that it shall cut down on subsidies, but subsidy is still being continued.



In this context, I must mention this that we are against cutting of subsidies in the name of reforms which is why we had protested against the raising of diesel prices and capping of LPG cylinders. We believe, in a developing, welfare State, subsidies are a must. I am glad that the Finance Minister has said that somewhere.

The Kelkar Committee said in its report that all food subsidies should be done away with. I saw Mr. Chidambaram responding to that by saying, 'No, subsidies will be necessary'. I would request him not to remove the existing subsidies.

There is pressure on Mr. Chidambaram to immediately give subsidy on food. I will say that he must first preserve the existing subsidies and then, when the economy stabilises, then he can go for more subsidies. Please do not give subsidies for political or electoral purposes which is what the Government is planning to do.

I agree that the economic situation in the country is in a very bad shape. This winter can be called a winter of discontent. If you see, Sir, our rate of growth has gone down to 5.3 per cent in the last quarter. Inflation rate is roughly 7.5 per cent, and food inflation is touching the double digit. The value of rupee is going down. It is more than Rs. 55 per dollar. The economy is in a very bad shape. You also know that exports are also not very encouraging. It has contracted for the seventh straight month and the trade deficit has widened. Now, they are saying that the third quarter growth may be lower than 5.3 per cent because of poor performance by the farm sector.

I saw a very nice statement by the Chief Economic Advisor. The Finance Ministry has a new team – there is a new Finance Minister; a new Chief Economic Advisor after Dr. Basu had gone. The new Chief Economic Advisor is from the IMF. I do not agree with the IMF line, but the new Chief Economic Advisor has made a sensible statement which I want to point out to the Finance Minister. He said that we must tap the domestic sources of growth to spur the economic activity. That is what I would also like to say that rather than the Prime Minister taking the

route that only FDI in the economy will develop the economy, they should take more steps to spur domestic economic activity.

It is true that the value of rupee is falling. One reason is that exports have suffered. They have suffered because of the Euro Zone crisis, particularly in the European Union. But slowly, the European Union, USA, China and Brazil are coming out of their bad economic situation. Our industrial output has risen by eight per cent in October. However, one should not be too encouraged when this is compared to the low base last year. Our economy is yet to show enough signs of recovery.

I again say that no growth can be entirely a spotlight and no growth should be absolutely dependant on FDI and I also want to say that the reforms which the Government is talking of cannot shut down the throat of the people. Reforms can be achieved by consensus. The Government wants Banking Reforms, which is opposed by a majority section of the politics. The Government wants Insurance and Pension Reforms. We, on our part will oppose raising of the FDI in Insurance to 49 per cent and also raising of FDI in the Pension Sector. We have already opposed. Sir, along with you, FDI in multi-brand retail, we said that rather than boosting the economy, it will be a big jolt, it will be a backward movement. The Government should not have forced it. They should have tried to have some consensus. Otherwise, the Government must understand the results which will be politically disastrous. I do not object if they say that they will not give subsidy to affluent sections. It is the Government's responsibility of devising ways so that subsidy goes to the targeted people.

Three and a half years ago, you had announced Aadhaar, Unique Identification Authority so that the subsidy will go to the deserving people. I want to ask why after three and a half years you have not been able to do that. At one go, you are raising the prices of LPG, fertilizers, diesel and you are saying that subsidy should not go to the rich. If there has been any failure in targeting subsidy,

it has been that of the Government. I again want to say on petroleum, Rs. 28,500 crore subsidies were proposed in this Budget. But our own production has to be improved. Look at what is happening in the Krishna-Godavari Basin. The Reliance has been given the contract. They are limiting the production, they are trying to control the price and Sir, it would not be out of place Mr. Jaipal Reddy, please pardon me to say that the former Petroleum Minister was removed from his Ministry because of the dispute with the Reliance. This is not right. This sends the wrong signals that you do the FDI at the behest of the American Secretary of State. You removed an efficient Minister because of dispute with Reliance and now, again see that there is some proposal in the Ministry of Coal. They are giving Rs. 65,000 crore for the compensation. What a big loot of natural resources! You have given coal mines licenses to the people who have never produced coal. And now you have employed the CBI to find out which license are false. Is this not a loot of natural resources? On the one hand, Reliance loots Krishna-Godavari Basin. New people are coming and looting our coal reserves without the Government really gaining anything out of it. How can the economy develop if there is so much corruption, if there is so much crony capitalism? We must fight against this. This is my humble submission Sir.

Sir I also want to say that the Government must think of it. You would be surprised to know that it is cutting its own costs. You have been a long time Parliamentarian. See in the supplementary Budget, there are huge expenses for buying arms and machinery for Special Protection Group Rs. 50 crore and then providing the additional fund towards maintaining cost to Air India for VVIP travel Rs. 73 crore. We are concerned about the security of our VVIPs. But this is a poor country. Even in the Supplementary Budget you ask for Rs.123 crore for the protection of the VVIPs. We are supposed to cut down on the cost of Government. Where is the effort on the part of the Government to really cut down costs? Please take note of this matter.

The Supplementary Demands also provides some money for the Rajiv Avas Yojana. I want to mention that this Rajiv Avas Yojana was announced by the then President in 2009 in her Address to the Joint Session of Parliament. Till today, this Yojana has not taken off. I promised many people that it would be a slum free India in three years. This slum free India project has not even taken off. Now they are asking for Supplementary Grants for the same.

Again, in this Supplementary Budget, they are giving Rs.2,000 crore for equity inclusion into Air India. Now the Government in all these times has not been able to announce the turn around plan for Air India. Just yesterday, my colleague Dr. Kakoli Ghosh Dastidar was saying that Air India employees have not got their salary for the month of November up till now. They have not got their productivity linked incentives for almost six months. On the one hand, they are depriving the people and on the other, they are not able to announce the turn around plan. There is a talk of Air India going into private or foreign hands. They have allowed 49 per cent FDI in Civil Aviation. Air India is our national carrier. We, of course, want to save it. But there has to be a proper turn around plan. I have not seen such a turn around plan placed in this House.

Again in the Supplementary Budget, they are asking for Rs.2,000 crore. All I want to say is that this is the mid-term period. We will have the Budget in another two months. It is a very serious economic situation. The previous Finance Minister had announced that the fiscal deficit would be controlled at 5.1 per cent. Now, people are forecasting that it would go up to 5.8 per cent. Inflation is rising. What is the Government's plan except announcing FDI? It has to really turn around the economy. I do not see any such effort in the proposal for the Supplementary Demands. I want to say that we want growth with social justice. We want protection of the poor people who are given subsidy. We do not want subsidies to be given to rich people.

Lastly, we want moratorium on interest payment to the debt stripped States of which West Bengal is the first. We have no money to develop the State. We have to pay interest every month. Let us not be discriminated against on grounds of politics.

***श्री हंसराज गं.अहीर :** सरकार द्वारा वर्ष 2012-13 के लिए अनुदानों की अनुपूरक मांगों (सामान्य) को चर्चा तथा मतदान के लिए रखा गया है। इससे यह स्पष्ट होता है कि सरकार के बजटीय आकलन गड़बड़ा गये हैं। आज देश भयंकर महंगाई की मार झेल रहा है। सरकार ने अपने राजकोषीय घाटे को कम करने के लिए अन्य वित्तीय अनियमितता पर ध्यान देने की बजाय सबसिडी कम करने का आसान तरीका ढूंढा है। सरकार ने आम आदमी की जरूरत के घरेलू रसोई गैस सिलेंडर की संख्या सीमित करने का जनविरोधी निर्णय लिया है। इससे आम आदमी का जीना दुश्वार होगा। आज कम से कम एक परिवार में पांच लोग रहते हैं ऐसे में उन्हें छह सिलेंडर की सीमा के दायरे में लाना उचित नहीं होगा। देश में जीवनावश्यक वस्तुओं के दाम आसमान को छू रहे हैं। इसमें सिलेंडर की सीमा तय करने से आम आदमी पर कुठाराघात हो रहा है। सरकार इस पर विचार करे तथा सब्सिडीयुक्त सिलेंडरों की संख्या बढ़ाने का मैं आग्रह करता हूं।

देश में सिंचाई क्षेत्र में विषमता है। मैं नियम 377 के अंतर्गत इस मामले को सरकार के संज्ञान में लाया हूं। पंजाब, हरियाणा जैसे राज्यों में 80 से 90 फीसदी सिंचाई के कारण वहां के किसान साल में तीन फसलें लेते हैं। महाराष्ट्र में केवल 19 फीसदी सिंचाई है। हमारे यहां के किसान साल में मुश्किल से वर्षाजल आधारित केवल एक फसल लेते हैं। ऐसी विषमता होने के बावजूद सरकार द्वारा न्यूनतम समर्थन मूल्य तय करते समय इस विषमता को दरकिनार कर एक ही दाम सुनिश्चित किया जाता है इससे हमारे किसानों पर घोर अन्याय हो रहा है। हमारे यहां के किसानों को समान अवसर नहीं मिल रहा है। इसलिए हमारे क्षेत्र के किसान आत्महत्या के लिए प्रवृत्त हो रहे हैं। इसका सरकार को संज्ञान लेना होगा। सिंचाई विषमता सरकार द्वारा निर्माण की गयी है। इसलिए जब तक हमारे यहां सिंचाई सुविधा सार्वत्रिक नहीं होती तब तक हमारे यहां के किसानों को न्यूनतम समर्थन मूल्य के साथ केन्द्र सरकार द्वारा अधिक बोनस धनराशि दी जानी चाहिए। मैं सरकार से आग्रह करता हूं कि स्थिति कि भयावहता को देखते हुए सरकार इस बारे में तत्काल निर्णय ले। सभी क्षेत्रों में समान अवसर देने का प्रावधान किया गया है लेकिन सिंचाई क्षेत्र में विषमता के कारण यहां समान अवसर के नियम का उल्लंघन हो रहा है। इसका भी सरकार को ध्यान रखना होगा।

मैंने इसके पूर्व कई बार कहा है कि हमारे यहां प्राकृतिक संसाधनों के अकूत भंडार हैं। देश में उपलब्ध खनन भंडारों का देशहित में दोहन करने की नीति बनाने की आवश्यकता है। सरकारें आएंगी और जाएंगी लेकिन देश हित को सर्वाधिक प्राथमिकता देकर हमें खनन नीति बनाने की आवश्यकता है। इस सरकार ने कोयले के कैंप्टीव ब्लॉक निजी क्षेत्रों में आवंटित करने में नियमों में धांधली तथा अनियमितता करने के बारे में भारत के महानियंत्रक तथा लेखा परीक्षक (कैंग) ने रिपोर्ट प्रस्तुत कर सरकार को इस

बंदरबाट के बारे में चेतावनी जारी की लेकिन सरकार चेतती दिखाई नहीं दे रही है। अगर हम हमारे प्राकृतिक और खनन संपदाओं का निजी क्षेत्रों में आवंटन करेंगे तो भविष्य में सरकार के सामने इन संसाधनों के आधार पर राजस्व जुटाने में समस्या आ सकती है। अतः मांग करता हूँ कि सरकार द्वारा किए गए कोयले के निजी क्षेत्रों के सभी आवंटन रद्द करें तथा खनिज संपदाओं के दोहन हेतु एक राष्ट्रहितकारी नीति बनायें।

इस वर्ष पिछले वर्ष के मुकाबले कपास का उत्पादन कम हुआ है। पिछले वर्ष करीब 352 गांठों के मुकाबले इस वर्ष 334 गांठे उत्पादन होने के बावजूद कपास के दामों में विश्वस्तरीय मंदी के कारण देश में कपास के दाम गिर गये हैं। सरकार द्वारा समर्थन मूल्य पर खरीद केन्द्रों के द्वारा विलंब से खरीद करने से उन्हें निजी व्यापारियों को औने-पौने दाम में कपास बेचना पड़ा है। इससे किसानों की इस साल काली दिवाली हो गई। वैश्विक स्तर पर कपास के दामों में आयी मंदी के कारण अमेरिका अपने यहां के किसानों को 22 हजार करोड़ रुपये की सब्सिडी दे रहा है। भारत सरकार को भी इसका अनुकरण करते हुए न्यूनतम समर्थन मूल्य के साथ कपास उत्पादक किसानों को हो रहे घाटे की प्रतिपूर्ति करनी चाहिए। कपास उत्पादक क्षेत्र यह किसान आत्महत्या प्रवण क्षेत्र कहलाता है। इस लिए स्थिति और बिगड़ने से पहले सरकार स्वयं संज्ञान लेकर उचित मुआवजा देने की घोषणा करने का मैं सरकार से आग्रह करता हूँ।

देश के व्याघ्र अभयारण्यों तथा संरक्षित वन क्षेत्रों के अंतर्गत रहने वाले वन ग्राम तथा राज्यस्व ग्रामों में वन्य पशुओं के आतंक का बड़ा मामला सामने आया है। वन्य पशुओं द्वारा लोगों पर हमला करने उनके मवेशियों तथा खेतों में खड़ी फसलों पर आक्रमण करने से भारी नुकसान हो रहा है। वन बहुल क्षेत्रों में रहने वाले लोग तथा किसानों के हो रहे नुकसान का संज्ञान लेकर सरकार को उचित कार्रवाई करने की आवश्यकता है। वन क्षेत्रों में वन्य पशुओं जैसे बाघ, तेंदुआ और जंगली सुअर जैसे विनाशकारी पशुओं के लगातार आक्रमण के कारण अब वहां के किसान खेती करने के इच्छुक नहीं हैं। केवल खेतों में खड़ी फसलों के नुकसान के कारण हो रही हानि को देखते हुए किसान अपने कृषि कार्य से निवृत्त हो रहा है। यह स्थिति देश के लिए हितकारी नहीं है। अतः सरकार से मांग करता हूँ कि सरकार महात्मा गांधी राष्ट्रीय रोजगार गारंटी योजना के अंतर्गत इन क्षेत्रों में सौर बाड तथा कंटीली बाड लगाने का विशेष प्रावधान करे तथा इस बारे में सभी राज्यों को दिशानिर्देश जारी कर इसके लिए विशेष धनराशि का आवंटन करे।

देश आज पेट्रोलियम उत्पादों का प्रमुख आयातक हो गया है। पेट्रोलियम उत्पादों के आयात हेतु हमें भारी विदेशी मुद्रा खर्च करनी पड़ती है। पेट्रोलियम उत्पादों के आयात पर निर्भरता खत्म करने के लिए हमें बायोडीजल पर ध्यान देना होगा। यह देश की आयात निर्भरता खत्म करने के साथ पर्यावरण हितकारी है। हमारे यहां के वनक्षेत्रों में बहुतायत में पाये जाने वाले मोहा, करंजी जैसे अन्य वन उत्पादों का अल्कोहोलिक

उपयोग होने के साथ इसे बायोडीजल में उपयोग करने में आसानी है। सरकार ने 2003 में जटरोफा के वनीकरण हेतु राज्य सरकारों को सलाह तथा दिशानिर्देश जारी किए हैं। अगर सरकार जटरोफा की तरह मोहा, करंजी जैसे अन्य वन उत्पादों के वनीकरण हेतु राज्य सरकारों के दिशानिर्देश जारी करे तो भविष्य में यह बायोडीजल निर्माण का एक बड़ा जरिया बन सकता है। इसके लिए इन वन क्षेत्रों में रोजगार और निर्माण संयंत्रों के कारण उद्योगों और विकासों की बयार बह सकती है। वन क्षेत्रों में रोजगार उपलब्ध करने से इन क्षेत्रों में पनपे नक्सलवाद को भी यह प्रतिउत्तर साबित हो सकता है। इसलिए सरकार इसे गंभीर रूप में लेकर तत्काल निर्णय लेने की मैं मांग करता हूं।

सरकार ने अनुपूरक मांगों के चर्चा हेतु रखे गये प्रस्ताव में बेरोजगारों के बारे में कोई जिक्र नहीं किया है। एक सर्वेक्षण के अनुसार आज हम विश्व की सबसे बड़ी युवा आबादी वाले देश बने हैं। ऐसे में इन युवाओं को रोजगार उपलब्ध कराने की हमारी प्रमुख जिम्मेदारी होते हुए भी सरकार इस बारे में गंभीर नहीं है। सरकार द्वारा बेरोजगारी के मामले में दिए जा रहे आंकड़े को भी हम देखें तो देश में करोड़ों युवा आज रोजगार विहीन हैं। रोजगार सृजन कर बेरोजगारों को रोजगार उपलब्ध कराने में सरकार की नाकामी के कारण युवाओं में निराशा निर्माण हो रही है। यह स्थिति देश हित की नहीं है। इसलिए सरकार को रोजगार सृजन पर ध्यान देना होगा। ऐसी नीति बनानी होगी जिससे देश में बड़े पैमाने पर रोजगार उपलब्ध हो। आज शिक्षा के अवसर बढ़ने के कारण शिक्षित युवा रोजगार के लिए सरकार से अपेक्षा रख रहा है। इस युवा बेरोजगारों के अपेक्षापूर्ति हेतु हमें रोजगार सृजन प्राथमिकता देनी चाहिए। मैं सरकार से आग्रह करता हूं, सरकार शहरी युवाओं के साथ ग्रामीण क्षेत्र में भी रोजगार उपलब्ध कराने के लिए आवश्यक प्रयास करे। केवल विकास दर बढ़ने का पैमाना रखकर सरकार देश में उचित माहौल बनाने का लाभ नहीं उठा सकती। लोगों को वास्तविक में इसकी अनुमति होनी चाहिए। लेकिन खेद के साथ कहना पड़ता है कि सरकार इस मामले में असफल साबित हुई है। आज आम आदमी प्रताड़ित महसूस कर रहा है। देश के सभी वर्ग सरकार के कामकाज से असंतुष्ट हैं। अनिर्णय की स्थिति में सरकार द्वारा लिए जा रहे निर्णय जन विरोधी साबित हो रहे हैं। खुदरा क्षेत्र में प्रत्यक्ष विदेशी निवेश इसका ज्वलंत उदाहरण है। इसलिए सरकार इसे चेतावनी समझकर आम आदमी के लिए उचित निर्णय लेने का आग्रह कर मैं अपना वक्तव्य समाप्त करता हूं।

*DR. SANJEEV GANESH NAIK (THANE): First of all I want to say thanks to the UPA II Govt. for taking initiative for the common people by launching cash subsidy for the poor people in the country. The Govt. has started various schemes for needy and common people.

Around 42% of the population in the country belong to Urban areas and now a days the condition of poor people in the urban areas is not good. UPA Govt. has implemented JNNURM programme successfully in the Urban areas. I am a Member of Parliament from Thane (Maharashrta) an urban city where large number works are done under JNNURM. For this I want to specially thanks our Hon'ble Prime Minister Dr. Manmohan Singhji, Hon'ble UPA Chairman, Smt. Sonia Gandhi, Shri P. Chidambaram, Hon'ble Finance Minister and National President Shri Sharad Pawar Ji. The funds which sanctioned to Govt. of Maharashtra under JNNURM in 1st Phase has fully utilized and I hope that in the 2nd Phase of JNNURM, Central Govt. will release more funds to Govt. of Maharashtra. Govt. has sanctioned funds but still there is demand of new roads, bridges, Foot over bridges, Railway over Bridges etc in all over Maharashtra. So, I would like to request the Government to provide more funds to Govt. of Maharashtra for this. Roads are the back bone of any development. So, special fund may kindly issued for construction of new roads in Maharashtra specially in MMRDA Region.

More than 80% people of the country are not getting pure drinking water. World Health Organization has issued guidelines in this regard from time to time but

* Speech was laid on the Table.

we are not able to fulfill it. So, Govt. should take immediate and necessary steps for providing proper drinking water in the country. We have to strengthen our distribution system of water so that wastage may be minimized. There is scarcity of water for irrigation. We have to improve our irrigation system so that Agriculture sector gets proper growth.

There is immediate requirement of proper sewage treatment in Micro City as well as in Metros. All the sewage of cities usually be dropped in the Rivers and seas without treatment which pollutes our water. The Govt. should allocate funds for installing of sewage water treatment plants so that recycled water can be utilized for Agriculture in the rural areas, parks, dying industries, washing vehicles, construction of buildings, cooling towers of air conditioners etc.

Railways is an important mode of transport in our country. Railways is the life of line of Mumbai and sub-urban area. For the last three years as a Member of Parliament of Thane. I have tried to bring the problems of Railways into the notice of our Hon'ble Minister but I am not happy by the support given by the Govt. Thane being an historical Railways destination where first train was started in 1853. After more than 150 years of start of first train, the condition of Thane Railway station has not improved much beside the population of the city has increased many folds. The then Railway Minister Kumari Mamta Banerjee has declared Thane as World Class Staion but it is still on paper. No work has been started up till now. The condition of local train is also not in a good condition. The number of racks in the local trains have

been increased from 9 to 12 and in some trains it is up to 15 but the trains running over capacity on Central Railway and Western Railway. So, there is an urgent need for increase of local trains in my constituency. If there is scarcity of funds, Govt. should look for PPP mode so that the work should be done.

In my constituency Navi Mumbai city we have around 9 stations, Thane, Mira Road and Bhayandar Station. In Navi Mumbai, CIDCO has constructed the Railway Stations but in Thane, Mira Road and Bhayandar Stations there is scarcity of funds so development could not be done. I request the Hon'ble Minister to grant more funds to reconstruct the old station for this as only 1 ½ years is left.

I am thankful to the Hon'ble Minister for increasing the MPLADS fund from 2 crores to 5 crores but in the large Constituency of Member of Parliament this fund is meager. I would like to request Hon'ble Minister to increase it to atleast 10 crores.

You had given good amount for the Urban poor people under Rajiv Awas Yojana started by the Govt. of India. The funds granted under this scheme is for maximum 300 Sq. Feet construction. I would like to request the Hon'ble Minister to increase the area to 500 Sq. feet so that joint families of urban poor people can live happily.

The Govt. has granted funds under JNNURM in which a large number of buses are purchased for the poor people in the cities. I would like to request the Govt. to start Metro Rails in the cities where population is more than 50 lakhs and Mono Rails in the towns where population is 15 lakhs. Madam, I hope that JNNURM Part II will be likely to start in coming Budget and Govt. will allocate more funds under this scheme.

I hope Govt. will consider all my requests to support common people of the country.

*SHRI C. SIVASAMI (TIRUPPUR) : A nation's development is mainly dependent on so many reasons such as the development of poor people, providing self-employment opportunities to educated youth, and agricultural revolution leading to improvement in the lives of the farmers. It is the duty of the government to ensure this. But the development of our nation is affected because of the additional taxes that are imposed by the present Union Government. The income of the government through proper sources is affected because of the corrupt practices and there is a great loss to the public exchequer. Comptroller and Auditor General in a report stated that the estimated loss to the government on the auctioning of 2G Spectrum was to the tune of Rs. 1.76 lakh crore. It is for the government to accept its mistakes, and to take proper action so as to recover the money lost in the auctioning process. This is the solution. But the government is not ready to accept its fault. Rather it is denying that such a high level corruption has occurred and to prove this, it is conducting some more tendering processes and that is again creating doubt in our minds. It is a government which has failed in different spheres and this fact is deeply imprinted in the minds of the people. Corruption is seen at all levels in this government. To hide huge scams that have exploded one after the other, such as Commonwealth Sports scam, allocation of coal blocks scam, government is trying to divert the attention to various other issues during the current Session of Parliament. This attitude of the government is not good for the country as well as its financial condition. I wish to remind that it may also be dangerous to the future of our country.

With the available raw material in our country, we should encourage our youth to go. for self-employment. We should create proper guidelines for them so that they can get loans on low interest rates. Through this, we can pave way for creation of more industries. Inland and foreign trade may be improved and ultimately this will lead to the development of the nation.

* English translation of the Speech originally laid on the Table in Tamil.

Tirupur is one of the developing cities where garment industries have their bases. The move of the government to permit FDI in retail sector has endangered our trading community, at large. In the past, British came to India as traders and later they ruled us. Now we are once again inviting foreigners to come to our nation for trading and which will eventually lead to exploitation of our wealth and resources. This will be a danger to our democracy, as well.

Union government is very much interested in patronizing foreigners, rather it is partial towards matters relating to the people of different States of the Union. Tamil Nadu is a high revenue earning State for the Union government. But the Union government deny additional funds to Tamil Nadu, even after the Hon'ble Chief Minister of Tamil Nadu *Puratchi Thalaivi Amma* has requested for it. When Tamil Nadu government asks for more kerosene to the State, the Union government makes a cut to the existing supply of kerosene. When the State government asks for electricity from the Central Grid, then again it is denied. When we demand for total supply of the electricity generated in the Koodankulam Power Plant, in Tamil Nadu for the state of Tamil Nadu, the Union government do not have any reply to it. The Union government has time and again denied the State of Tamil Nadu its right and the State has been forced to go to the Hon'ble Supreme Court for restoration of its rights to get Cauvery river water for the people of the State.

Whenever the Tamil fishermen are attacked by the Navy personnel of Sri Lanka, the Union government forgets the fact that the fishermen of the State of Tamil Nadu also belong to India.

The Union government, which is earning more funds from the State of Tamil Nadu and giving back very minimal funds in return as central assistance, should come forward to release additional funds to the State of Tamil Nadu, as requested by the Hon'ble Chief Minister of Tamil Nadu *Puratchi Thalaivi Amma*.

Union government should provide additional kerosene, additional electricity to the State of Tamil Nadu and should ensure protection of Tamil

fishermen who are victims of attacks by the Srilankan Navy personnel in the international waters. Having in mind that Tamil Nadu belongs to the Indian Union, the government at the Centre should act on war-footing.

I urge upon the Union government to look into this matter.

* SHRI P. KUMAR (TIRUCHIRAPPALLI) : A nation's development is mainly dependent on so many reasons such as the development of poor people, providing self-employment opportunities to educated youth, and agricultural revolution leading to improvement in the lives of the farmers. It is the duty of the government to ensure this. But the development of our nation is affected because of the additional taxes that are imposed by the present Union Government. The income for the government through proper sources is affected because of the corrupt practices and there is a great loss to the public exchequer. Comptroller and Auditor General in a report stated that the estimated loss to the government on the auctioning of 2G Spectrum was to the tune of Rs. 1.76 lakh crore. It is for the government to accept its mistakes, and to take proper action so as to recover the money lost in the auctioning process. This is the solution. But the government is not ready to accept its fault. Rather it is denying that such a high level corruption has occurred and to prove this, it is conducting some more tendering processes and that is again creating doubt in our minds. It is a government which has failed in different spheres and this fact is deeply impacted in the minds of the people. Corruption is visible at all levels in this government. To hide huge scams that have exploded one after the other, such as Commonwealth Games scam, allocation of coal blocks scam, government is trying to divert the attention to various other issues during the current Session of Parliament. This attitude of the government is not good for the country as well as its financial condition. I wish to remind that it may also be dangerous to the future of our country.

Tiruchchirappalli is a major town in Tamil Nadu with a population of 10.27 lakhs. People can go to Chennai, various southern districts and major towns of the State through Tiruchchirappalli. It is the connecting point. Union government has recently upgraded Tiruchy Airport as an International Airport. The district administration of Tiruchy and Hon'ble Chief Minister of Tamil Nadu *Puratchi Thalaivi Amma* have sent written requests to the Union government to provide

* English translation of the Speech originally laid on the Table in Tamil.

164.68 acres of military land which is required for the expansion of Tiruchy Airport.

I urge upon, the Union government to pay attention to the demands of the State of Tamil Nadu and to provide the military land in Tiruchy to the Ministry of Civil Aviation on war-footing.

Tiruchy Municipal Corporation's limit has been expanded recently. In order to meet the infrastructural requirements in the expanded region as well as in the existing areas of the Corporation, I sincerely request that Tiruchy Municipal Corporation should be included in the Jawaharlal Nehru National Urban Renewal Mission Part-II.

Union government is very much interested in patronizing foreigners, rather it is partial towards matters relating to the people of different States of the Union. Tamil Nadu is a high revenue earning State for the Union government. But the Union government deny additional funds to Tamil Nadu, even after the Hon'ble Chief Minister of Tamil Nadu *Puratchi Thalaivi Amma* has requested for it. When Tamil Nadu government asks for more kerosene, the Union Government reduces the existing supply of kerosene. When the State Government asks for electricity from the Central Grid, then again it is denied. When we demand for total supply of the electricity generated in the Koodankulam Power Plant, in Tamil Nadu for the state of Tamil Nadu, the Union government do not have any reply to it. The Union government has time and again denied the State of Tamil Nadu its right and the State has been forced to go to the Hon'ble Supreme Court for restoration of its rights to get Cauvery river water for the people of the State.

Whenever the Tamil fishermen are attacked by the Navy personnel of Sri Lanka, the Union government forgets the fact that the fishermen of the State of Tamil Nadu also belong to India.

The Union government, which is earning more funds from the State of Tamil Nadu and giving back very minimal funds in return as central assistance,

should come forward to release additional funds to the State of Tamil Nadu, as requested by the Hon'ble Chief Minister of Tamil Nadu *Puratchi Thalaivi Amma*.

Union government should provide additional kerosene, additional electricity to the State of Tamil Nadu and should ensure protection of Tamil fishermen who are victims of attacks by the Srilankan Navy personnel in the international waters. Having in mind that Tamil Nadu belongs to the Indian Union, the government at the Centre should act on war-footing and respond accordingly.

I urge upon the Union government to look into these matters.

DR. RAM CHANDRA DOME (BOLPUR): Mr. Chairman, Sir, I rise to speak on the Supplementary Demands for Grants (General), 2012-13. While participating in the discussion, I wonder whether we should support and vote for mismanagement of country's finance of colossal magnitude. Should we support taking the country to the brink of an economic disaster? Should we support and vote for these Supplementary Demands which fail the people of this country in fulfilling their aspirations? Should we support and vote for increasing the miseries of the common man, *aam admi*? Should we vote for the Government for taking the country to a paradise of unchecked corruption through its disastrous economic policies?

The Government has made people suffer from the unprecedented rise in prices of essential commodities including foodstuffs. Unemployment is left unchecked. There is massive deprivation of the vulnerable people of our society.

Recent surveys appearing in the mainstream media show that nearly half of Indian working class people did not get their customary festival bonus this year. More than 60 per cent of Indians reported spending less this year than in the previous years. On the other hand, confirming the widening gap between the two Indias, only 20 per cent boasted of spending more this season.

There are many other important issues apart from the menacing growth of corruption and the looting of natural resources in our country. It is a very shameful thing that it is going on unchecked. The impact of the economic slowdown is having a tangible effect on the people pushing more and more of them into growing misery.

The relentless rise in prices, which is called back-braking prices, especially of foodstuffs is leaving very little in the hands of the vast number of families after meeting their survival needs. This economic slowdown is leading to a larger degree of unemployment and salary squeezes. Factory output fell by 0.4 per cent in September this year. Exports fell by 1.63 per cent in October this year

contracting for the sixth successive month. Job cuts and retrenchment are on the rise.

For the vast millions of rural Indians, the agrarian distress continues with farmers' suicides simply not abating. About 2.9 lakh farmers have committed suicide so far in our country. This is the most tragic thing. In Bengal, about 90 farmers committed suicide in the last one and a half years of the incumbent Government.

Unchecked starvation deaths in the tea garden area in Bengal are going on and no Government is by their side. The so-called GDP below the downgraded projection of 2012-13 fiscal year is just 5.23 per cent. Recently IMF did forecast that it will go further down to 4.2 per cent from 6.9 per cent as projected.

The UPA-II Government tries to tackle the economic slowdown by proposing to march along with the GenNext reforms of financial liberalization, to attract greater inflow of foreign capital, the so-called, FDI and to increase the level of investment leading to higher growth. But the fundamental flaw of this diagnosis is that no amount of increased availability of funds will lead to growth unless people have the necessary purchasing power to buy what is produced. The Government is clearly in the opposite direction, hoping that the growth will increase, but this is nothing but an illusion.

At a time when the global economic crisis has deepened, especially after the crisis in Euro Zone, and the US is facing the fiscal cliff, a global economic devastation is in the offing in 2013. US is the largest indebted country presently with about 16.4 trillion US dollar internal debt burden. This is more than its annual GDP growth, amounting to about 15 trillion US dollar. With this impending crisis, the international financial capital is in search of newer revenues for its profits and survival. Permitting such international financial capital to further enter Indian economy, through multi-brand retail trade, liberalizing to 51 per cent of FDI cap in the insurance and banking sector, in the pension funds, etc. would place humongous amount of working peoples' life-long savings at the disposal of the

foreign capital and its speculative activities, thus making Indian people extremely vulnerable to international financial fluctuations which will have disastrous consequences. Instead of focussing on expanding domestic demands through increased public investments, to build our much-needed infrastructure, to generate substantial new employment, the GenNext reforms will only lead to further contraction of domestic demand, leading to further heaping up of misery of common people.

Our Finance Minister, in the IMF meeting at Tokyo recently expressed concerns saying:

“Should the economic situation in the US worsen, its impact on emerging market economies will be much more severe than in the case of the situation in the Euro Zone.”

This is the factual position of the internal economic situation in our country. So, against this backdrop, recently in a reply to a question in the Upper House, the Finance Minister stated that an amount of about Rs. 1 lakh crore, and to be exact, Rs.99,000 crore which was allotted for priority sector like infrastructure building in the rural areas, housing for the poor and flagship employment generation programme of MGNREGA, was unspent in the last fiscal year. This is the existing situation. On the contrary, we have to bear this burden by raising the prices of petroleum products, LPG cylinders and de-subsidization of fertilizers and other inputs in the agrarian sector. Against this backdrop, the situation is very gimmick and grim, and the Government is boasting of so-called economic growth. The Government should rethink and review their entire economic policy to rejuvenate our economy, to render actual justice to the *aam aadmi*, by way of food security, by way of employment security and by way of other social welfare benefits. So, the Government should rethink about its policy.

I have to refer to the North Eastern Region. It has smaller States. The State of Tripura especially, and other States also, are in great economic distress. The Government is depriving them, for a long time. Even in the last 11th Plan Period,

the Tripura Government did not receive the appropriate allocation. So, they have been deprived. I request and urge upon the Finance Minister to look into this matter and the entire North Eastern Region should be given priority in their development of backward regions in different sectors.

With these words, I sincerely think that if the Government does not change the direction of policies in the economic front, it will be disastrous for our country. That is why, I am unable to support this Supplementary Demands for Grants.

SHRI BAIJAYANT PANDA (KENDRAPARA): As I rise to speak on the Government's Supplementary Demands for Grants, this august House must consider the context in which these Demands are made.

The hon. Finance Minister has been widely acclaimed in the past for his handling of the Indian economy, but the situation in which he has recently taken charge of this portfolio again is quite different. He has inherited a situation which is very different from what it was during his last stint. Rather than being fated and boasted about, this is an economy that is ailing. We can have people say that five per cent growth rate is still very high in the world. But that is not true. Five per cent is not high considering a country of India's size and level of development which is still aspiring to really become a middle-income country.

Let us look at the impact that the current fiscal situation has on the *aam aadmi*, which this Government claims to represent so much. Look at the inflation figures. We are almost touching double-digit inflation. When you look at the consumer price index, the numbers have been discussed, but some inaccurate numbers have been stated. Let me cite the numbers as recently reported in a major national daily – November's report has just come out – it says that the inflation is at 9.9 per cent, which is knocking at the doors of double-digit inflation. If you look at what was the case in September and October, it was 9.73 per cent and 9.75 per cent, which means that the trend is worsening, steadily, but gradually.

If you look at the items that particularly impact the average citizens, we have consumables like oils and fat, which every household requires for cooking. In November, it has grown on an annualized basis of 17.67 per cent; it is totally beyond the means of *aam aadmi*. If you look at sugar, it was 16.97 per cent. If you look at pulses - 14.19 per cent; vegetables – 14.74 per cent; and for non-vegetarians, it is not very much better. Meat, fish, eggs have risen by 11.33 per cent.



Sir, if you look at rural *versus* urban, rural Indians are suffering even more. While urban inflation and Consumer Price Index was 9.69 per cent in November, rural was 9.97 per cent. It is almost touching double digit. In this context, the Government asked this august House to approve demands of a further Rs.32100 and odd crore, out of which they will only bring about savings of Rs.1314 and odd crore, that means a net cash outgo of more than Rs.33800 crore is there. We must look at some of these items but because of limited time, I want to highlight one or two issues.

The Air India issue has been talked about by some people. I want to put a different perspective on it. We know the civil aviation industry is going through a bad patch, not just in India but throughout. But even with that bad industry, you can distinguish which are the airlines that are genuinely trying to make a difference and which are not. Around Rs.2000 crore that this Government proposes that we approve for further infusion into Air India comes on top of the following. In 2009-10 – Rs.800 crore; in 2010-11 – Rs.1200 crore; in 2011-12 - another Rs. 1200 crore; already this year in the Budget of 2012-13 – Rs.4000 crore; and now yet again Rs. 2000 crore. How long will this go on? This is a bottomless pit and it does not seem to have any end point. I do not think it will be wrong to describe this truly as a Maharaja's ransom.

I just wish to illustrate with an anecdote, the kind of difficulties the passengers and consumers are facing. Just two day's ago, one East Asian Airline have been negotiating for wages and their staff have announced a strike. Their version of a strike is a no smile strike. Their staff is threatening that they will stop smiling. I would venture to say that in India even if such a strike were announced, I think passengers could not feel the difference from normal times.

Sir, Air India's functioning has been criticised by the constitutional bodies such as the Committee on Public Undertakings. It has been criticised by the C&AG. This is a whole other matter and I do not want to go into the details but for the Government to simply come and ask us for Rs.2000 crore as if it is petty

change without actually putting forward a game plan for rehabilitating Air India is not the right approach. Even in this economic condition, there are airlines which are doing well. Indigo Airlines is running efficiently and running a profit.

For somebody from Odisha and somebody who is in the opposition but wishes to take a rational approach to the Government's demand, they are not making it easy. Very recently, Air India has withdrawn flights from Bhubaneswar to Kolkata and Chennai. On the plan to convert Bhubaneswar into an international airport, the Government has been dragging its feet for years now. The new airport terminal which is under construction has missed several deadlines and is today lying stalled and construction is not going on. This Government does not make it easy for us to approve this kind of expenditure. Give us a rationale game plan, show us that you intend to do the right thing by us, it will make it easier for us to support these kinds of things. Air India is only one aspect.

If you look at the petroleum sector, this Government is not only not doing the right thing, I venture to say that it does not treat this House with respect in proposing these numbers to us. Let me point this out. The oil marketing companies have an under-recovery of more than Rs.28000 crore and Rs.28000 crore as compensation for under-recovery is proposed and another Rs.500 crore to incentivize States for cash transfers for PDS kerosene. I want to point something out here. In this year's Budget, 2012-13, only Rs.40,000 crore was budgeted under this head by this Government. Despite the fact, if you look at the track record of the past few years, our actual subsidy on this account has always been high. So, there was really never any question that the Government could manage with Rs.40000 crore. Therefore, it has now come in with this extra demand. Sir, if you look at 2011-12, the subsidy was Rs. 65,000 crore. One can only draw the conclusion that despite having Rs. 65,000 crore in 2011-12, if the Government is now proposing only Rs. 40,000 crore this year, it was done only with an intention to window-dress the Budget to show that the deficit to be less which was never actually going to pan out. That is exactly what we are seeing now to have a very



radically increased subsidy for this. Diesel subsidy which was only Rs. 2001 crore in 2004-05 has gone up to 81,000 crore in 2011-12. There are a lot of distortions that is happening. We all know what has happened to diesel and the approach that the Government has been taking has been piecemeal. Now, recently, an effort has been made to put an extra cess on diesel passenger cars. There has to be a more comprehensive, more holistic approach to deal with this, not piecemeal and not taking an approach of one quarter or two quarters at a time, but to come up with a proper solution.

I know time is of essence and so I will come to the conclusions. I want to point out that there are so many things that we have been demanding and if the Government had been taking seriously some of our demands, then it would have made it much more easier for us to cooperate and support these kinds of Budgetary provisions. In the State of Odisha, we have been asking for upgradation of three medical centres to AIIMS like institutions under the PMSSY – Pradhan Mantri Swastha Suraksha Yojana. This has not been taken up. We have a desperate shortage of doctors in the State. In my own constituency, in Kendrapara and throughout the State of Odisha we have a 50 per cent shortage of doctors. It is impossible to get enough doctors to go to rural areas. We need more medical colleges. We want to raise the number of seats for admission to MBBS courses from 150 to 250 in the three medical colleges. In agriculture, there is a proposal to set up a Central Agricultural University to serve the needs of Odisha, particularly the KBK districts about which from the time of the former Prime Minister, Late Rajiv Gandhi so much of Crocodile Tears have flown down the Mahanadi.

Projects relating to flood management, a large number of them, are pending without getting attention from this Government. About Railways, the less said the better. We have unmanned crossings that endanger lives; we have projects that have been going on for 32 years and we have one of the lowest density of rail track to either geography or to population. I urge upon this Government to keep

these demands in mind and take some concrete steps to make it easier for us to support such Budgetary Demands.

***श्री वीरेन्द्र कुमार** : सामान्य अनुदान मांगों पर चर्चा हो रही है देश का विकास आजादी के बाद सभी राज्यों में समान आधार पर होना चाहिए था किंतु काफी असमानता देखने में आती है। महाराष्ट्र और गुजरात औद्योगिक दृष्टि से विकसित हुए हैं, पंजाब में कृषि में विकास हुआ है, वहां नहरों का जाल बिछाया गया है, पानी प्रचूर मात्रा में है किंतु नार्थ इस्ट के राज्यों में शिक्षा, उद्योग, कृषि, यातायात की दृष्टि से अभी बहुत कुछ करना शेष है। उड़ीसा मध्य प्रदेश में कृषि की दृष्टि से सिंचाई के लिए नदियों को जोड़ने के लिए एवं नहरों को बनाने के लिए अधिक धनराशि आबंटित करने की आवश्यकता है। मध्य प्रदेश की केन-बेतवा नदी को जोड़ने का कार्य एनडीए की सरकार के समय नदी जोड़ो अभियान के प्रथम चरण में लिया गया था, किंतु सत्ता परिवर्तन के बाद सरकार ने उस दिशा में कुछ भी नहीं किया है। अतः इस हेतु तुरंत पहल होनी चाहिए। छतरपुर जिले में प्रस्तावित एनटीपीसी थर्मल पावर हेतु जमीन का अधिग्रहण किया जा चुका है, राशि आबंटित कर शीघ्र प्लांट लगाकर विद्युत उत्पादन प्रारंभ करवाना चाहिए। इससे मध्य प्रदेश के बुन्देलखंड के साथ ही उत्तर प्रदेश के बुन्देलखंड के जिलों को भी विद्युत उपलब्ध हो सकेगी जिससे बुन्देलखंड में कृषि में सिंचाई में सहायता के साथ ही औद्योगिक विकास की भी संभावनायें बढ़ जायेंगी। ललितपुर-सिंगरौली रेल लाइन के लिए भी जिसका कि अभी तक टीकमगढ़ तक रेल लाइन बिछाने का कार्य हुआ है, बजट में ज्यादा राशि आबंटित कर इसे शीघ्र खजुराहो तक एवं पन्ना, सतना होकर सिंगरौली तक बढ़ाकर प्रारंभ किया जाना चाहिए जिससे इन क्षेत्रों का पिछड़ापन दूर हो सकेगा तथा औद्योगिक विकास तीव्र गति से हो सके। छतरपुर टीकमगढ़ जिले मध्यप्रदेश के सभी मेडीकल कालेज से दूर हैं, अतः केन्द्र सरकार द्वारा खजुराहो पर्यटन स्थल पर स्थित एयरपोर्ट को ध्यान में रखकर केन्द्रीय स्वास्थ्य विश्वविद्यालय छतरपुर में स्वीकृत

कर शीघ्र युनिवर्सिटी खोली जानी चाहिए। झांसी छतरपुर खजुराहो मार्ग जो अभी राष्ट्रीय राजमार्ग है इसे फोर लेन एक्सप्रेस की स्वीकृति हो गई थी, जमीन अधिग्रहण की कार्यवाही भी प्रारंभ हो गई थी, किंतु फिर केन्द्र सरकार द्वारा रोक दिया गया। इस मार्ग पर खजुराहो एवं ओरक्षा देश के प्रसिद्ध पर्यटन एवं धार्मिक स्थल हैं। अतः फोर लेन एक्सप्रेस मार्ग की शीघ्र स्वीकृति कर राशि आबंटित कर यह मार्ग बनाया जाना चाहिए। झांसी हरपालपुर मिर्जापुर राष्ट्रीय राजमार्ग, कानपुर छतरपुर सागर राष्ट्रीय राजमार्ग एवं झांसी छतरपुर राष्ट्रीय राजमार्ग की स्थितियां बहुत ही खराब हैं। अतः बजट में अधिक राशि आबंटित कर इन सभी राष्ट्रीय राजमार्गों का पुनः निर्माण शीघ्र कराना चाहिए। गैस सिलेंडरों पर सब्सिडी जारी रखना चाहिए। रोजगार के अवसरों को बढ़ाया जाना चाहिए।

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, इनका सप्लीमेंटरी बजट, अनुपूरक अनुदान की मांगें 32 हजार करोड़ रुपये की हैं। हमें लगा कि ये इसलिए लाये होंगे, कुछ काम बढ़ाएंगे, क्योंकि, सप्लीमेंटरी बजट में तो सरकार ज्यादा काम करना चाहती है, तब आता है। अगर इसे आइटमवाइज़ देखें तो उसमें टाइम लगेगा, इसलिए 2-4 आइटम्स के बारे में मैं कहना चाहता हूँ।

रवीन्द्रनाथ टैगोर जी की 150वीं जयन्ती, स्वामी विवेकानन्द जी की 150वीं जयन्ती, पंडित मदन मोहन मालवीय जी की 150वीं जयन्ती है। रवि बाबू और विवेकानन्द जी की जयन्ती के लिए आपने इसमें 50-50 लाख रुपये मांगे हैं और एक के 22 लाख रुपये मांगे हैं तो पंडित मदन मोहन मालवीय जी को क्यों छोड़ दिया, कोई बताये? पंडित मदन मोहन मालवीय जी की 150वीं जयन्ती है, आजादी की लड़ाई में उनकी अग्रणी भूमिका थी, सैण्ट्रल हॉल में उनका फोटो लगा है तो उनका नाम कहां छूट गया। दूसरे, ये जो 50 लाख रुपया खर्च कर रहे हैं, कहां यह खर्चा हो रहा है? अभी स्वामी विवेकानन्द जी की 150वीं जयन्ती रामलीला मैदान में हुई, रामलीला मैदान में पहले राजनीति होती थी। प्रथम राष्ट्रीय पुस्तक मेला राष्ट्रकवि रामधारी सिंह दिनकर स्मृति न्यास के द्वारा बिना खर्चे के आयोजित हो रहा है। अध्यक्ष महोदय उसका उद्घाटन करने अभी गई हैं, उसमें हमको भी शामिल होना है।

देश भर के साहित्यकार, नृत्य के कलाकार, कथक नृत्य के श्री बिरजू महाराज, डॉ. नामवर सिंह, हिन्दी के साहित्यकार, समालोचक, एक से एक सांस्कृतिककर्मी जुट रहे हैं। सरकार बताये कि अभी तक राष्ट्रीय सांस्कृतिक नीति क्यों नहीं बनी? हमारे देश हिन्दुस्तान की संस्कृति में वसुधैव कुटुम्बकम् की कहावत है, दुनिया में हम जगद्गुरु हैं, लेकिन हमारी राष्ट्रीय सांस्कृतिक नीति नहीं है। राष्ट्रीय संस्कृति नीति कब बनेगी? बिहार से यह शुरू हुआ कि मदिरालय नहीं पुस्तकालय चाहिए, शराब नहीं किताब



चाहिए, गरीब, बेरोजगारों को रोजगार चाहिए। यह आंदोलन चल रहा है। नेशनल लाइब्रेरी मिशन का क्या हुआ? पुस्तकालय का क्या हुआ? नशाबंदी के संबंध में आर्टिकल 47 में कहा कि नशाबंदी करो, महात्मा गांधी ने कहा कि नशाबंदी करो, पैगंबर साहब ने कहा नशाबंदी करो, जीसस क्राइस्ट ने कहा, बाइबिल में लिखा, सभी जगह लिखा कि नशाबंदी करो, श्रीमन् नारायण कमेटी ने सन् 1953 में कहा, जस्टिक टेकचंद कमेटी ने सन् 1963 में कहा, वर्ष 2006 में सुप्रीम कोर्ट ने कहा, लेकिन नशाबंदी का क्या हुआ? हमारे यहां सौ आदमी मर गये, बिहार में जाली शराब पीकर गया में, अभी हाल में आरा में 24 आदमी, मुजफ्फरपुर में बारह-चौदह आदमी मर गये, शराब पीकर वहां लोगों को सरकार मरवा रही है, इतनी दुकानें खुलवा दीं। इसलिए मदिरालय नहीं पुस्तकालय चाहिए आन्दोलन शुरू हुआ। यह जो सरकार बजट बढ़ायी है, हम जानना चाहते हैं कि इसमें इन्होंने महंगाई रोकने के लिए कौन सी कार्रवाई की है, भ्रष्टाचार रोकने के लिए कौन सी कार्रवाई की है, फिजूलखर्ची रोकने के लिए कौन सी कार्रवाई की है, बेरोजगारी हटाने के लिए इन्होंने कौन सी कार्रवाई की है, कहां डिमांड है, कहां मांग है, कहां अनुपूरक है, कहां सप्लीमेंट्री है? सबसे ज्यादा 32, 600 करोड़ रूपए में क्या है? 28,600 करोड़ रूपए तेल कंपनी को बढ़ाने के लिए हैं। इधर सब्सिडी घटा रहे हैं और कहते हैं कि सब्सिडाइज्ड गैस के 6 सिलेंडर से ही साल भर काम चलाइए। यह कैसे चलेगा? 28,600 करोड़ की क्यों मांग कर रहे हैं? इसको पास नहीं करना चाहिए। इधर जनता की सहूलियत घटा रहे हैं, आप कहते हैं कि अब छः सिलेंडर्स ही देंगे और उधर कह रहे हैं कि 28,600 करोड़ उसको दीजिए।

महोदय, बिहार में एक बरौनी रिफाइनरी है। देश भर में सात रिफाइनरी हैं। बरौनी में रिफाइनरी की क्षमता 6.5 मिलियन टन है। देश भर में सौ मिलियन टन

सबका करने जा रहे हैं, लेकिन बरौनी का 6.5 से 15 मिलियन टन करने का है, सरकार की तरफ से इसकी उपेक्षा है। ऑयल कंपनियों को क्यों 28,600 करोड़ रूपए जाना चाहिए। फिनाल की जो यूनिट बैठाना है, जो इनके यहां लंबित है, कोई उसे सुनने वाला नहीं है। यह हमारे खिलाफ है। बरौनी रिफाइनरी की जो क्षमता विस्तार का काम है, फिनाल का कारखाना बनाने का काम है, उसमें भेदभाव सरकार की तरफ से है, उपेक्षा है। पानीपत का बढ़ेगा, मथुरा का बढ़ेगा, हल्दिया का बढ़ेगा, पारादीप का बढ़ेगा, लेकिन बरौनी का जहां का तहां रहेगा। यह नहीं चलेगा। इसके लिए लड़ना पड़ेगा, ऐसा लगता है।

जहां तक नगर विमानन की बात है, वैजयंत पांडा जी सदन से चले गए, इसके लिए दो हजार करोड़ मांग है, घाटा में घाटा और सरकार उसकी पूर्ति के लिए खजाने से व्यवस्था करे, इस सवाल का कोई जवाब दे। 400 पायलटों ने हड़ताल की। यह तय हुआ कि सब ज्वाइन करो, हम लोगों ने भी हाउस में कहा कि मूँछ की लड़ाई मत बनाओ। डूब रहा है, एयर इंडिया उसको पलटाओ। अभी तक दुश्मनी भाव से 13 पायलटों को क्यों नहीं ज्वाइन कराया गया? इसका जवाब कौन देगा? सदन से दो हजार करोड़ रूपए मांग रहे हैं कि इसे मंजूर करो। उन 13 पायलटों ने क्या बिगाड़ा है, उनकी ज्वाइनिंग क्यों नहीं हुयी? हम लोगों के यहां वे आए और बताये कि आज-कल, आज-कल कर रहे हैं। जो देश-विदेश में जहाज चलाने वाला विशेषज्ञ है, उसको नहीं रखा जा रहा है। कैसे एयर इंडिया का काम बढ़ेगा?

इस्पात के लिए इन्होंने सवा सौ करोड़ रूपए की मांग की है। जब राम विलास पासवान जी मंत्री थे, उन्होंने महनार में शिलान्यास किया कि वहां इस्पात का कारखाना बनेगा। सन् 2008 में शिलान्यास हुआ। वर्ष 2012 चल रहा है, चार वर्ष हो चुके हैं। मेहनार, गया जिला में एक-एक और बेतिया जिला में तीन, यूपी में कई जगहों पर क्यों



इस्पात का कारखाना नहीं बैठा? यहां मांग है कि सवा सौ करोड़ रुपये बढ़ाए जाएं। किसी को दो लाख रुपये, चार लाख रुपये या पांच लाख रुपये बढ़े हैं। इनको सवा सौ करोड़ रुपये बढ़ेगा तो हमारा तीन कारखाना कहां छूट गया? हमें यह बताएं।

महोदय, किसान का सवाल है। किसान का धान-चावल कोई पूछ नहीं रहा है। न्यूनतम प्राइस कहां है? उनका गोदाम भर गया है और वे औने-पौने दाम पर बेचने को मजबूर हैं। किसान भारी तबाही में है। गन्ने का मूल्य तय नहीं हुआ है। गन्ना का मूल्य 400 रुपये प्रति क्विंटल तय होना चाहिए, जो हिसाब है, उसे देखते हुए अभी तक मूल्य तय नहीं हुआ है। गन्ना किसानों को खाद नहीं मिल रही है। वे ब्लैक से खरीदने को मजबूर हैं। चीनी मिलें बंद हैं और फल-सब्जियां औने-पौने दामों में बिक रही हैं। जैसे दूध का कॉर्पोरेटिव है वैसे ही फल-सब्जी का कॉर्पोरेटिव बनना चाहिए।

डाक-तार विभाग में, ग्रामीण डाक सेवकों ने अलग हड़ताल की लेकिन उनकी बात कोई सुनने वाला नहीं है। खाद्य सुरक्षा का बड़ा नाम सुनते हैं, वह कहां चला गया है। खाद्य सुरक्षा करेंगे, खाद्य सुरक्षा विधेयक कहां है? यह कहां अटका हुआ है? यह क्यों नहीं आया है? इसका कौन जवाब देगा?

महोदय, अभी विदेश के लिए 365 करोड़ रुपये की मांग की गई है। यह किस बात के लिए होना चाहिए। तिब्बत में एक सौ से ज्यादा लोगों ने आत्मदाह कर लिया। यह मानवाधिकार का सवाल है। विदेश नीति कहां है? भारत सरकार कहां है? चीन दावा करता है कि हम इंडो-चीन, चाइना बार्डर पर बहस चला रहे हैं। तिब्बत के ऑटोनामी का सवाल है। तिब्बत की आजादी का सवाल है उसको उठाना चाहिए। भारत सरकार को हर मोर्चे पर जोर से उठाने की जरूरत है।

महोदय, इसी तरह से शिक्षा में 104 करोड़ रुपये की मांग है। स्कूल-कॉलेज में शिक्षक नहीं हैं। 11 लाख शिक्षकों की कमी है। जब शिक्षक नहीं रहेंगे तो पढ़ाई कहां से

और कैसे होगी, इसे सरकार बताए। सप्लिमेंट्री बजट में शिक्षा के लिए 104 करोड़ रुपये बढ़ा दिए जाएं। मास्टर्स और प्रोफेसर्स हैं ही नहीं। हमारे यहां नियोजित शिक्षक इस बात के लिए लड़ रहे हैं कि उनका स्थायीकरण कब होगा?

सेन्ट्रल यूनिवर्सिटी की पटना की मांग पुरानी है। यह कब बनेगी? उत्तर बिहार सेन्ट्रल यूनिवर्सिटी बना, नहीं। मोतिहारी में महात्मा गांधी सेन्ट्रल यूनिवर्सिटी होनी चाहिए और गया में गौतम बुद्ध सेन्ट्रल यूनिवर्सिटी होनी चाहिए। यह सवाल है। उत्तर-दक्षिण विश्वविद्यालय हमको मंजूर नहीं है। ...(व्यवधान)

महोदय, बिहार में पांच एम्स होने चाहिए। झारखंड की आबादी 2 करोड़ है, वहां एक एम्स है। छत्तीसगढ़ की आबादी 2 करोड़ है, वहां एक एम्स है। उत्तराखंड की आबादी 85 लाख है, वहां एक एम्स है। बिहार की आबादी 10 करोड़ है, हम को भी एक एम्स। वहां पर पांच एम्स बनना चाहिए।

आशा-आंगनवाड़ी, स्वास्थ्य विभाग में जो आशा के लोग कार्यरत हैं उनका रेम्यूनरेशन नहीं है।...(व्यवधान) आशा में कार्यरत लोगों को कब मासिक भत्ता मिलेगा? आंगनवाड़ी की सेविका-सहायिका भी आंदोलन कर रही हैं।

महोदय, इनकी राजीव गांधी विद्युतीकरण योजना भी फेल हो गई है। वहां छोटे-छोटे ट्रांसफार्मर्स जल गए उनको कोई बदलने वाला नहीं है। एपीएल और बीपीएल का भेद खत्म हो, यह कब होगा? नक्सली प्रभावित जिलों में लोग मारे गए हैं। गृहमंत्रालय की सारी स्कीमें फेल हैं। वे लागू नहीं हो रही हैं। ...(व्यवधान)

महोदय, इसी तरह से पेंशन का सवाल है। हम मांग करते हैं कि देश के जो सभी बुर्जुग लोग हैं।...(व्यवधान) जिस देश-समाज ने बुजुर्गों का सम्मान खत्म किया है उन बुर्जुगों का सम्मान होना चाहिए। खास कर किसानों का सम्मान होना चाहिए और भी अन्य लोग हैं उन के लिए कम से कम 3000 रुपये पेंशन का प्रावधान होना चाहिए।

यह हमारा सवाल है।...(व्यवधान) इन सभी मांगों को पूरा किया जाना चाहिए। सप्लीमेंट्री बजट में जो अलग-अलग बताया है, सारा घालमेल है। इसमें किसानों के लिए कुछ नहीं है। पढ़ाई, दवाई, बेरोजगारी हटाने और भ्रष्टाचार मिटाने के लिए कुछ नहीं है। काला धन कहां गया, काले धन का कब चिट्ठा आएगा, कब जब्त होगा, देश के अंदर और बाहर काले धन का बोलबाला हो गया है। ये सारे सवाल हैं, जिनका हल होना चाहिए, तब यह सप्लीमेंट्री बजट पास हो, नहीं तो गरीब विरोधी, किसान विरोधी, विषमता लाने वाले, फिजूलखर्ची बढ़ाने वाले इस बजट के हम खिलाफ हैं। इन सभी मामलों पर सरकार जवाब दे।

SHRI R. THAMARAISELVAN (DHARMAPURI): I thank you very much for allowing me to speak on this Supplementary Demands for Grants (General) for the year 2012-13.

I rise to support the Supplementary Demands for Grants presented by the hon. Finance Minister.

At the same time, I would like to take this opportunity to put forth certain grievances pertaining to my parliamentary constituency, which is situated in the most backward area in the State of Tamil Nadu.

My parliamentary constituency which is situated in Dharmapuri District, is one of the most backward region of the country. Considering its backwardness, the Central Government has decided to set up a Defence Research Centre of the Defence Research & Development Organisation. If this Centre is set up, it would provide both direct and indirect employment to at least 20,000 people, more particularly, youths will get employment opportunities. The percentage of unemployment in this district, is one of the highest in the country. That is why, the Government has come forward to establish this very important project in Dharmapuri District. The Central Government has also accorded sanction for land acquisition for this project. About 900 acres of land has already been identified for this purpose. But, I see no funds have been allocated in this Supplementary Demands for Grants for this project. In fact, not even a token amount has been included in it.

Therefore, I urge upon the hon. Minister to include this item also in the Supplementary Demands for Grants so that we can start this DRDO project.

Another thing which I would like to mention here is that we are in the midst of discussion for increasing the LPG Cylinder cap. In this connection, I would like to mention here that preparation of food and having food is the right of every human being. It is undesirable to have any restriction on the preparation of food or on food. Therefore, it is not correct to fix any cap on LPG Cylinders.

Of-course, we should prevent misuse of subsidy but at the same time, it should not have any obstacles in the case of genuine users. Therefore, I urge upon the Government, to take a wise decision in this regard.

Another thing which I would like to bring to the notice of the hon. Minister to include this in the ensuing budget. Dharmapuri district is an agricultural based, fruits and vegetables and also flowers are grown here in large quantities. If a Food Park is set up in my parliamentary constituency, Dharmapuri, it would not only generate adequate employment but also can put to optimum use of the produce.

It would also generate considerable foreign exchange by way of export. Moreover, the industrial development in the district would also be hastened. In fact, there have been demands for setting up of a Mega Food Park in my parliamentary constituency, Dharmapuri.

So, I take this opportunity to request the hon. Finance Minister to allocate adequate funds for setting up of the Defence Research Centre as well as to set up Food Park in Dharmapuri District.

With this, I conclude and support the Supplementary Demands for Grants.

*DR. TARUN MANDAL (JAYNAGAR): I want this Supplementary Grants should be utilized for giving subsidy to Domestic Cooking Gas, so that the cap put on supply of only 6 cylinders per year to a family, could be removed. Common people, especially low income people are hard pressed due to this reduction of Cooking Gas Cylinders and unable to purchase them with higher market price-rise. Inflation and skyrocketing price-rise of food grains and food materials are making aam aadmi's lives miserable and more over this gas cylinder cut will push them to further crisis. Subsidies also be increased to Diesel, kerosene, Fertilizers, Sugar and Food grain supply. During placing the Budget in this fiscal, the then Finance Minister told growth will be nearly 8% which has been assessed to be around 5.5%, of late, by present Finance Minister. Should we call it that the earlier Finance Minister belied the House and the nation in terms of financial growth? The world over, there is economic depression, and as a part of crisis ridden capitalist economy India can not escape its effect. Growth in industry and agriculture sectors have reduced in India, despite claim on the contrary. Fiscal deficit and current deficit cannot be remedied by inviting more FDI in multibrand Retail, Pension, Civil Aviation, Telecom and other sectors. It will not create employment generation rather destroy our Retail sector and perish our farmers. Within a decade 18 to 19 crore families of India would be jobless and impoverished by entry of FDI. PDS should be revitalized to give benefit to low economic people. Black-marketing and hoarding could be stopped by all out state trading of essential commodities. Corruption, Scams, tax evasion must be checked and terminated for the interest of common man. The brunt of such looting of public money finally hit poor people.

Indian corporates and industrialists are hand-in-glove with foreign corporates and exploiting the people world over. Their capital are increasing by leaps and bounds whereas the gap between rich and poor is gradually increasing in India. Unless there is employment of the unemployed, their purchasing power will

* Speech was laid on the Table.

not increase and market can never be stimulated. In the present form of reforms, there is no guarantee of employment. Thus, India economy cannot be enriched with the reform measures. Unless farmers get subsidized fertilizers, seeds, diesel, electricity and Minimum Support Price of their produce, they will increase the list of suicides in India. In Jute industries, Government must roll back its decision of reduction of use of jute bags for sugar and food grain packaging. Jute Corporation of India (JCI) should purchase total jute production from the farmers, at the minimum rate of Rs. 5000/- per quintal. Equally, Tea Garden employees are suffering and living inhuman life in West Bengal. Closed Tea Gardens be opened and employees be re-employed with adequate salary, wage and other facilities.

Government should increase budget in Education and Health, 10% each at the minimum. Privatisation and commercialization of both the sectors be stopped and Government should take entire responsibility of education and health of the people of India. Union Government must stop giving economic stimulus, Tax Relief, Relief for Bank Loans in the tune of 5 lakh crore rupees. Non-performing Assets (NPA) of nationalized banks is mainly (80%) due to receipt of loan by big industrialists and capitalists. Government should not give any concession to these exploiters. Around 5 to 6% of G.D.P. is exempted as tax relief to industrialist – capitalists. And people are taxed further, to meet our fiscal deficit. This fiscal policy of benefiting capitalists, corporates and exploitation be changed in favour of common citizens of India.

*Dr. RATTAN SINGH AJNALA (KHADOOR SAHIB) : Hon. Chairman Sir, I thank you for giving me the opportunity to speak on the Supplementary Demands for Grant (General) for 2012-2012. Sir, during my college days, if someone failed in any subject, he had to appear in the supplementary exam so that he could pass in that exam. Similarly sir, I feel that all the lacuna and shortcomings of the budget are done away with in the Supplementary budget. The General Budget was presented in the House by Shri Pranab Mukherjee, who now adorns the post of the President of India. Now, it has been left to our Finance Minister Shri Chidambaram to improve the condition of that Budget and do away with the shortcomings.

13.59 hrs

(Mr. Deputy-Speaker *in the Chair*)

Sir, the General Budget depends on three things. It should take care of the G.D.P. of the country. This budget has only reduced our G.D.P. Secondly, the budget should take into account the fiscal deficit scenario. Hon. Deputy Speaker sir, this budget has led to an increase in the fiscal deficit. Thirdly, the budget should keep an eye on inflation. Sadly, this budget has led to sky-rocketing inflation. Prices have gone through the roof.

Sir, 65 years have passed since we attained independence. The Congress party led Governments have presented at least 55 General Budgets in the Parliament. However, these budgets have failed to improve the living condition of people of India. Poverty has increased manifold. We have failed to check the spread of illiteracy, and corruption has become the bane of society.

Sir, this is the 12th Session of the House. The 10th Session was washed out due to the 2G Spectrum scam worth thousands of crores of rupees. The 11th Session became a washout due to the disturbances generated by the coal scam.

* English translation of Speech originally delivered in Punjabi.

Hon. Deputy Speaker Sir, this Session has been hit by disturbances due to the FDI. The Government forced the FDI down the throats of Indians. The alibi given was that it would improve the economy of India. The NDA and other opposition parties wanted a detailed discussion on FDI in both the Houses of Parliament under Rule 184 which entailed voting. At first, the Government refused to accept our demands. It agreed only when it was able to garner adequate numbers by any means.

Sir, the BSP and SP members became the saviours of this Government. By resorting to walkouts, they came to the rescue of the Government. During the discussion on FDI, both these parties condemned FDI. However, the irony is that their words and their actions were poles apart. They helped the Government from definite embarrassment.

Hon. Deputy Speaker Sir, the Government should never compromise on the issue of economy of the country. The issue of bribes paid by Walmart to influence the decision in India in its favour is another scam which has rocked the nation. Who are the middlemen who have indulged in this malpractice? The opposition wanted a thorough probe in this matter. On our request, a judge will now probe the alleged bribery scandal. But, all this has resulted in frequent disruptions in Parliament as the Government did not agree to our demands at first. If the judge takes an year to submit his findings, justice delayed will be justice denied. We all know what is happening to the JPC probe on 2G Spectrum.

Sir, the Congress party wants to save its Government at all cost. It is always apprehensive that its Government may fall. The DMK is also against FDI but it bails out the Government. Sir, this Government is surviving only because different parties are bailing it out due to various compulsions although they oppose many policies of the Government.

Sir, the people of India do not want FDI. However, I don't know what are the compulsions of the Government. Why has the Government thrust the FDI upon us?

Our Hon. Prime Minister Dr. Manmohan Singh is an eminent economist. Dr. Montek Singh Ahluwalia is another eminent economist. And our Finance Minister Shri Chidambaram is the third eminent economist. The Indian economy is being spoiled by all these three men.

Sir, I hail from Punjab. Ours is an agricultural state. We are facing a lot of problems. Our paddy farmers are suffering due to drought conditions prevalent in the state. The centre has provided financial assistance to many drought-hit states. However, it has not granted even a single rupee to Punjab. Our Chief Minister has requested several Central Ministers for financial assistance but in vain.

Sir, Punjab is reeling under severe drought. The Centre should provide relief and succour to Punjab immediately. The present Home Minister was the Power Minister before the recent cabinet reshuffle. I and our Chief Minister met him and appealed to him to provide uninterrupted power supply during the paddy season. However, he refused to grant us electricity.

Sir, despite this, our farmers were able to produce a bumper harvest of paddy. But, the Government agencies are not ready to purchase the foodgrain from the markets where it is rotting. Our godowns are full.

Sir, the Supreme Court of India had to intervene. It asked the Government to distribute the foodgrains free to the poor instead of allowing it to rot. However, the Prime Minister refused to distribute it free to the poor.

Actually, this is the Government that favours profiteers, black marketers, and corrupt people.

Hon. Deputy Speaker sir, our ground water level has dipped further. The prices of fertilisers and diesel have increased by leaps and bounds. But, the Central Government refuses to give remunerative prices for foodgrains to the farmers. I requested the Agriculture Minister to declare the MSP for foodgrains. Even that is not being done.

Sir, the population of Punjab is hardly 2% of the population of entire India. Punjab has hardly 1.5% area of the total area of India. Still, Punjab is contributing

60% foodgrains in the central pool. It is the food-basket, the granary of India. Sir, by the dint of their sweat and blood, our farmers are producing a bumper harvest of foodgrains. But, they are finding themselves in a miserable condition. Their plight cannot be described in words. Farmers are committing suicide. Their children cannot get education. They are dying of cancer and other diseases. But, the centre has turned a blind eye towards them.

Sir, our citrus fruit 'Kinnu' is being purchased at Rs.14/- per kg in Punjab. It is being sold for Rs.50/- per kg outside Punjab. Middlemen are gobbling up all the profits. There is no control on such elements. The farmers and labourers in the villages find themselves at the receiving end.

Sir, the industries in Punjab are in shambles. Neighbouring states like H.P. and Uttarakhand are luring away our industries as the Central Government has provided tax- concessions to industries in these states. However, no tax- concessions have been given to industries in Punjab. I want all our neighbouring states to flourish. But, why is step-motherly treatment being meted out to Punjab?

Hon. Deputy Speaker Sir, our farmers are groaning under the yoke of debt. There is a burden of debt on our state also. Time and again, we have asked the centre to waive off this loan but to no avail. The rise in diesel prices have become a pain in the neck of farmers. The Government has further aggravated the problems of the people by its faulty policies on cooking gas.

MR. DEPUTY-SPEAKER: Please conclude.

Dr. RATTAN SINGH AJNALA : Sir, the people of our state are suffering. But the Government is deaf to their agony.

What is the logic behind putting a ceiling of 6 cooking gas cylinders in an year? We prepare mid-day meals for poor children. We have to use wood and coal to cook the food as we don't get cooking gas cylinders. Is this fair? No concessional rates for cooking gas cylinders are granted to even educational institutions.

MR. DEPUTY-SPEAKER: Please wind up.

Dr. RATTAN SINGH AJNALA : Now, the number of cooking gas cylinders have been increased from 6 to 9. It is a drop in the ocean. Actually, cooking gas cylinders should be given on demand. There should be no limit of numbers. Why create confusion and misery for people?

Sir, our brick-kilns are shutting down. All construction activities have come to a halt as we are not getting raw materials for brick kilns. No clearance is being given for mining.

MR. DEPUTY-SPEAKER: Please conclude. You have spoken at length.

Dr. RATTAN SINGH AJNALA : Sir, let me ventilate our agony and grievances. If I do not air our pain here, where else will I do so? Sir, the brick-kiln workers are sitting idle. The Central Government must permit us to extract raw materials that are needed for this industry.

Sir, Shri Chidambaram has a helpful nature. He must help the brick-kiln industry.

MR. DEPUTY-SPEAKER: Please conclude. The Hon. Minister will look into the matter.

Dr. RATTAN SINGH AJNALA : Sir, the prices of medicines have gone beyond the reach of poor people. They cannot educate their children as education has become very costly. Hence, the Central Government must find a solution to these problems.

Hon. Deputy Speaker Sir, although, there are many other problems that I want to highlight, you have compelled me to conclude my speech.

*DR. THOKCHOM MEINYA (INNER MANIPUR): This being a constitutional obligation, it has been laid before Parliament in pursuance of sub-clause (a) of clause(1)of Art 115 of the Constitution. The recommendation of the president, as required under clause (3) of Art 123 read with clauses (1)(a) and (2) of Art 115 for making the Demands has been obtained.

This Supplementary Demands include 56 grants and only one appropriation. The approval of Parliament is sought to authorize gross additional revenue of Rs.29,429.22 crores to the Government. Of these, Net Capital totals to Rs.2,547.84crores.

Under the able leadership of UPA Chairperson, Smt Sonia Gandhi, the PM, Shri Manmohan Singh and the FM, Shri Chindambaram, the UPA is doing well. We have gradually come out from the undesirable effects of global economic slow down and recession. What is very encouraging is that the GDP growth rate is now around 6% and it is expected that the growth rate will further increase. Still, we cannot remain complacent. We have to do better in order to make our economy more strong and vibrant. No doubt, India is emerging as a global economic power.

I strongly feel and believe that if UPA rule continues India will become a super- power in the next 2 to 3 decades. This is not only my projection or our projection. Such kind of projections is also found in media of foreign countries.

* Speech was laid on the Table.

Growth rate is steadily improving, inflation is being checked effectively. India's Foreign Exchange Reserves is in a very comfortable position. Recently we have purchased more gold/ bullions- more than what we had sold during Janta Regime.

India's emergence as a Global economic player is being acknowledged by all. Even the world Economy Super Powers like the USA and Japan acknowledge our potentials. Every one of us should be proud of it.

Yes there are areas of concerns like increasing price of essential commodities, Farmers' plight etc. the UPA Government is not running away from its responsibilities. Because of our loan waving policy, MGNREGA etc to mention a few, the number of farmers' suicides have gradually reduced. We have faith in the leadership of Hon'ble Finance Minister. He is a seasoned economist and strategist and he can handle any situation and eventualities. I am glad to inform this august House that in the last few months the prices of the essential commodities have stabilized.

The state Governments are also equally responsible. Both Central and State Govts. should share the responsibilities. The blame game will not help the common men. Something more needs to be done to check the price rise of essential commodities and also about farmers' suicides.

I would like to urge upon the Hon Finance Minister that there should not be any shortage of funds for the UPA Flagship programmes like MGNREGA, National Health Mission etc..

All the States have implemented the Sixth Pay Commission recommendations. It was extremely difficult for the poor states to implement it. Therefore, I would like to request the Hon Finance Minister to give financial assistance to the poor states to help them mitigate the financial burden faced by these states while implementing the Sixth Pay Commission recommendations. Without Centre's financial backing and assistance, it will be out of question for these poor states to fully implement it.

We have to go for an equitable development of all states or regions. We need to do away with regional imbalances. For this, a new approach, a new policy is necessary on the part of Govt, Finance Ministry and Planning Commission. If a state or a region is lagging behind vis-a-vis development, there will be discontentment and revolt. Therefore, we need a new thinking and a new approach to our economic planning and financial management. More attention must be given to the poorer sections and disadvantaged sections of the society.

Finally , UPA Govt is fully committed to inclusive growth for all. UPA Govt is committed to the cause of common people-Aam Aadmi. UPA Govt is committed to equitable development of all the states. Under the able leadership of Madam, Sonia Gandhi, Shri Manmohan Singh and Shri Chidambaram, we are confident that we will be able to overcome all financial problems and become an economic power. Once again, I fully and wholeheartedly support the Supplementary Demands for Grants 2012-2013.

DR. M. THAMBIDURAI (KARUR): Mr. Deputy-Speaker, Sir, thank you very much for giving me an opportunity to participate in the discussion on the Supplementary Demands for Grants (General). Out of the Supplementary Grants, the hon. Finance Minister seeks approval of Parliament for appropriating an amount of Rs. 32,119.5 crore for all the 106 Ministries. The soundness of the economy depends on the growth of the economy of a country. The GDP indicates what is the actual growth that is taking place in India. Regarding the inflationary condition, the price rise, you know very well how the prices of essential commodities and consumer products are increasing. It is a very well known fact as to how the common man is suffering.

The Government is now proposing to bring Banking Law (Amendment) Bill in due course of time. They want more funds and that is why they want to bring it. It is already a known fact that all the banks are having sufficient funds. If at all the Minister says the funds are not sufficient, that shows that our bank reserves are low and there is low cash flow.

They have also introduced FDI saying that they want more foreign funds. The balance of payments is low. Therefore the GDP is also low; the growth is also low. Also, according to the Ministry, the cash flow is low in the banking sector. All these indicators show that the Indian economy is not in a sound condition. Most of the hon. Members in the House demanded that the Government should give more importance to the development of the States. The States need a lot of fund for their development. That is what all the hon. Members are insisting. In the same way I am also insisting on that. I request the hon. Finance Minister to consider the request of the hon. Chief Minister of Tamil Nadu. He knows very well about the financial conditions of Tamil Nadu. The previous Government had left a loan of nearly Rs. 1,35,000 crore for the State of Tamil Nadu. The State Government has to pay interest on that. Our hon. Chief Minister of Tamil Nadu is facing with a lot of problems due to paucity of funds. As soon as our Government was formed, our hon. Chief Minister, hon. Amma, had come and met the hon.

Prime Minister. She had requested him to give a special package for Tamil Nadu. Still it is not finalised. Therefore, I request the hon. Finance Minister to consider this and grant more money to the State of Tamil Nadu.

Now, what is happening is this. Most of the financial authority is taken over by the Central Government in the form of income tax, 4 per cent cess for educational purposes and now the GST is going to come. By every possible way, the Central Government is earning money. The State Governments are fully depending on the Central Government for their activities. Therefore, most of the State Governments are coming to the Central Government, as beggars with bowl, to get the funds. This is the situation. But we are in a federal set up.

Why are we asking for more funds? Now-a-days, we have to implement most of the welfare programmes for the common people. In the same way, the State Governments have to have many welfare measures. For instance, if we take the State of Tamil Nadu, our hon. Chief Minister is implementing so many programmes for the poor people. You are discussing often about the Food Security Bill here. But, in Tamil Nadu, our hon. Chief Minister has already introduced free rice to all card holders – 20 kg of rice is given to every card holder.

So many schemes are implemented in Tamil Nadu for educational purposes. Even for marriage purposes, the Tamil Nadu Government is giving free gold for *mangalsutra*. We all know the price of gold. She has come forward to help the poor people for marriage purpose also. There are so many schemes that we are implementing but we need more funds for them. At the same time the Central Government is announcing many programmes. I have requested the Central Government to release the fund for all the programmes and let the State Government to implement them. Why are you interfering in their activities?

There are so many issues that you have to tackle. You have to spend more money for our defence purposes. That is more important. We have no objection if you want to raise more funds for that. You also have to develop good relationship with our neighbouring countries. Our relationship with Pakistan is not good; our

relationship with Bangladesh is not good; on the Nepal front, we are suffering; and in relations with Sri Lanka also, we are suffering. The duty of the Central Government is to defend the country and to develop the foreign relations. That is more important. You concentrate on that, and allow the State Governments to develop their local activities.

When Rajaji was the Chief Minister of Tamil Nadu, he had introduced the Sales Tax at that time. That was the only revenue that he thought would be best to raise funds for the State Government. But you have indirectly taken that away by introducing GST even though there are controversies about it. There is also Service Tax. By all measures, funds are coming to you. Then, where is the source of fund for the State Governments? Why are the regional parties coming in more numbers? You are not respecting the feelings of the State Governments. Even our hon. Finance Minister also had floated his own party T.M.C. Why? It is because to develop his own State. That is the demand of the situation now. That is why, I am requesting you to allow the State Governments to implement their own programmes. You concentrate on other issues which are more necessary.

You are telling about *Sarva Shiksha Abhiyan*. It is a good scheme. We are not denying that fact. You are giving funds in the ratio of 65:35. That is not enough. Education is in the Concurrent List. It is also a State Subject. You have to give 100 per cent assistance to all the States. That is very important. You are taking away the rights on the issue of Anganwadis. Even for fixing the salary of Anganwadis, you are bringing it to the Cabinet. Why can you not allow the State Government to do all these things? You provide all the money to the State Governments directly and let them do it.

You are levying education cess of three per cent. With that money, you are starting some IITs and IIMs. It is a good suggestion. I am not against that. For example, take Tamil Nadu. In Thiruvavur, you have started a Central University. Who are the people serving there? Even the Syndicate members are coming from outside. Even take the people who are serving there. They are not from Tamil

Nadu. Even, the Vice-Chancellor of that University does not belong to that area. In Puducherry it is a different issue. When you are setting up so many institutions, you are not ... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY): Why is it a different issue? It is also the same issue. ... (*Interruptions*)

DR. M. THAMBIDURAI: You are having many Syndicate members from Puducherry. But in Tamil Nadu, it is not like that. ... (*Interruptions*) What I am suggesting is this. Even though 'education' is in the Concurrent List, you can leave it to State. Also you are bringing in the Common Entrance Examination.

You are spending crores of rupees for education, even for elementary education, and the students are studying. When you are bringing in the Common Entrance Examination, what will happen to the students studying there? In Tamil Nadu they are studying in their mother tongue. We are advocating mother tongue. They will have to write the Entrance Examination in English or Hindi. You should see whether the students studying in the rural areas are capable of writing the Entrance Examination in the language other than their mother tongue. Therefore, to support the students studying in the rural areas, I am suggesting that the Central Government must not come forward to have the Common Entrance Examination at the all India level. Let the State Governments have their own way of running the programme.

In regard to electricity, we are facing a lot of problems. That is the main crisis. For modernizing the existing electricity units, we need funds. Also we need to connect them with the Central Grid. Now the corridor is not sufficient. Only now, the Central Government has decided to have one more corridor and they have started it. It will take some more time. Therefore, we would like to make a request to the Central Government that the entire power that is generated in Kudankulam should be given to Tamil Nadu. That is our request.

When we started this Atomic Energy unit, some States objected to it. When it is given to them, they did not like to have that unit. Then, it had been given to Tamil Nadu. You have invested nearly Rs.12,000 crore there, and now you are facing a problem. The hon. Chief Minister of Tamil Nadu has come forward to give a lot of protection for maintaining law and order there. ...

(Interruptions)

MR. DEPUTY-SPEAKER: Please conclude now.

DR. M. THAMBIDURAI : Sir, I have to make one more point.

We know that law and order is a State subject. What is the condition? Most of the States are facing the problem of terrorist activities. The present Finance Minister was the Home Minister also, and he knew the actual problems which the Home Ministry is facing. When he was the Home Minister, he needed money. Now, he is the Finance Minister, and he can allocate more money for modernizing the Police system in India. Without money, we cannot modernize the Police Force. Now, the technology is developing. Many crimes are taking place. Therefore, what I am humbly requesting the Finance Minister is to consider the demands of the State Government because for maintaining law and order in the State they need a lot of money. The State Government of Tamil Nadu needs a lot of money also for modernizing the Police Force and also for generating more electricity.

Already the hon. Chief Minister of Tamil Nadu has submitted a proposal Special Package to the hon. Prime Minister, and that has to be sympathetically considered. During the 'Thane' cyclone, Cuddalore, Villupuram and other places have suffered a lot. At that time the State Government demanded money from the Central Government but we could not get sufficient funds, and a meagre amount of Rs.500 crore was sanctioned. After that, we are going on requesting the Central Government to provide more funds. We have already spent Rs.2,000 crore. Therefore, when such a kind of calamity takes place, where will the State Government go?

Now, the farmers in the Delta region are suffering a lot because they could not get sufficient water from the Cauvery river. The Cauvery river dispute is going on and the farmers of Tamil Nadu are suffering now. Therefore, we need money from the Central Government to provide assistance to the farmers. The Minimum Support Price, which the Central Government has fixed, is not sufficient. Therefore, I am requesting that, considering the plight of the farmers, the Central Government must come forward to give more money and also enhance the Minimum Support Price for paddy.

I would request the Finance Minister to consider these things and try to do whatever is possible. For solving the problems in Tamil Nadu, we need the financial support from the Central Government. Therefore, I would request the Finance Minister to consider these things.

चौधरी लाल सिंह (उधमपुर): उपाध्यक्ष महोदय, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। आज सदन में सप्लीमेंट्री डिमांड्स फार ग्रांट्स लाई गई हैं, मैं इसकी ताइद के लिए खड़ा हुआ हूँ, मैं इसकी सपोर्ट करता हूँ। यह जरूरी है कि जब यह बिल पास होगा तो हिंदुस्तान में जो तमाम लोग डैवलपमेंट कर रहे हैं, नौकरियां कर रहे हैं, उन्हें तनखाहें मिलेंगी।

मेरे कुछ सुझाव हैं, मेरे इलाके की कुछ तकलीफें हैं, जो मैं आपको बताना चाहूंगा। आप यह जज कीजिए कि मेरी अपनी कांस्टीटुएंसी हिंदुस्तान की सबसे बड़ी कांस्टीटुएंसी है। यह 25 हजार स्क्वायर किलोमीटर की कांस्टीटुएंसी है, यहां 17 एम.एल.ए. हैं, सात जिले हैं, 1500 सरपंच हैं, 11 हजार पंच हैं, 1360 काउंसलर हैं। *You tell me, how I can justify this constituency.* आप सबकी भी कांस्टीटुएंसी हैं और मेरी कांस्टीटुएंसी भी है, हम सब एक जैसे एमपीज. हैं। जिसकी कांस्टीटुएंसी फुलफ्लैज्ड तरीके से डैवलप हो चुकी है, उसे भी एमपीलैड से पांच करोड़ रुपये मिलते हैं और जिनकी कांस्टीटुएंसी में एक-दो एमएलएज हैं, उसे भी पांच करोड़ रुपये मिलते हैं। लेकिन जिसकी कांस्टीटुएंसी में 17 एमएलएज हैं, जिसका एरिया 25 हजार स्क्वायर किलोमीटर है, उसे भी इतने ही पैसे मिलते हैं। आपको अंदाजा नहीं होगा कि मेरी अपनी कांस्टीटुएंसी में दस परसेंट कनेक्टिविटी है। *How can you justify it?* आपने देखा होगा कि मैं सारे दिन स्पोर्ट्स शूज डालकर दिल्ली में ही घूमता रहता हूँ। मुझे पैदल चल-चल कर आदत हो गई है। मुझे समझ नहीं आ रहा है कि मैं कब अपने इलाके में गाड़ियों में चलूंगा। आप मेरे इलाके में डिस्ट्रिक्ट डोडा, रामबन, रियासी, किशतवाड़, कटुआ और उधमपुर में चलिये, ये मेरे डिस्ट्रिक्ट्स हैं। मुझे आपसे इंसफ चाहिए। आपका प्लानिंग कमीशन क्या करता है, जब आप फंड्स देते हो, *You must see the condition of my constituency.* आप उन लोगों को भी देखिये, जो आखिरी कोने में ऊंचे पहाड़ पर बैठे हैं। उन्हें आप कब पानी दे पाओगे। हमारे यहां नलका दिखाई देता है। बड़े खूबसूरत तरीके से टीवी पर दिखाते हो, साफ पानी पीओ, इतना नलका खोलो। हमारे यहां पानी आता ही नहीं है, वहां नलके ही नहीं लगे हैं। एक स्कूल में पीने का पानी नहीं है तो दूसरे स्कूल में स्विमिंग पूल है। *What is the justification?* मैं आपसे कहना चाहता हूँ कि हमारे यहां ऐसे इलाके भी हैं, जहां मोमबत्ती जलाकर बिजली देखनी पड़ती है कि बिजली आई या नहीं आई। पुत्र जरा देख मेरी बिजली आई है कि नहीं। वह देखने जाता है और कहता है कि हां बापू बिजली आई है। कहने का मकसद यह है कि हमारे यहां ऐसे रिमोटैस्ट एरियाज हैं, जिनको अभी तक आप कनेक्ट नहीं कर पाये, बिजली नहीं दे पाये। देश में

राजीव गांधी विद्युतीकरण स्कीम आई। मैं कहता हूँ कि जितना शोषण जम्मू-कश्मीर में इस स्कीम का हुआ, उतना कहीं नहीं हुआ। आप देखिये मेरी स्कीम मेरा डिस्ट्रिक्ट कठुआ एनएचपीसी को दे दिया, उन्होंने एल एंड टी को दे दिया। एल एंड टी ने कॉमन लोगों से काम कराया, लेकिन लोगों को क्या मिला। I want to ask, मेरी आपसे विनती है, स्कीमें बनती हैं, योजनाएं बनती हैं और पैसा आता है, लेकिन जमीन पर कितना पैसा लगता है, इसे कौन मानीटर करेगा।

चिदम्बरम साहब मैं आपसे कहना चाहता हूँ कि आप बढ़िया इंसान हो, बड़े तजुर्बेकार भी हो। लेकिन मैं जानना चाहता हूँ कि क्या आपने कभी अपने पैसों का हिसाब लिया है? क्या आप कभी देखने के लिए गए कि आपने मुझे जो बिजली का पैसा दिया, क्या वह लगा, आपने मुझे पानी का जो पैसा दिया, क्या वह लगा, आपने जो ट्यूबवैल दिये, क्या वे लगे। अगर लगे हैं तो क्या वे पानी दे रहे हैं, फंक्शनल हैं या नॉन-फंक्शनल हैं, आप मुझे बतायें। जब चिदम्बरम साहब आप नहीं जाओगे तो यही होगा। आप हिंदुस्तान के एकाध गांव में चल जाओ, आप मेरी कांस्टीट्यूएंसि का कोई एक गांव ले लो। जब कोई जम्मू कश्मीर आता है तो कहां जाता है? श्रीनगर जाता है, जम्मू शहर जाता है। दोनों शहरों में जाता है। वहां एक जगह वाजवान खाता है, दूसरी जगह दर्शन कर के वापस आ जाता है। जम्मू कश्मीर घूम लिया।

जनाब, मैं आपको मेरे जिले की और बाकी जिलों की कहानी सुनाता हूँ। एक जिला रियासी है, जहां 47 प्रतिशत लोग अनपढ़ हैं। 200 गांवों में से 95 गांव अनपढ़ हैं। कमाल हो गया। बड़ी भारी तरक्की है। इतने बड़े कॉलेज, इतनी बड़ी वर्ल्ड क्लास यूनिवर्सिटी हैं। लेकिन मेरी तो प्राइमरी एजुकेशन का सवाल है। मेरी मिडल एजुकेशन का सवाल है। मेरी हाईस्कूल की एजुकेशन का सवाल है। मेरी हायर सेकेंड्री स्कूल की एजुकेशन का सवाल है। इंफ्रास्ट्रक्चर कैसा है? न टाट, न चालक, न घोड़ी न बोर्ड है। एक प्राइमरी स्कूल को एक कमरा मिला है, उस कमरे में पांच क्लासें हैं। टीचर पढ़ाता है पहली को तो सुनता है पांचवी वाला, पांचवी को पढ़ाता है, तो सुनता है सातवीं वाला। वह पूरी एक ही क्लास बना कर रखी हुई है। This is the position of a far-flung hilly area. आपने मनरेगा की योजना बना कर हमें दे दी। मज़दूरों को कार्ड दे दिए और कह दिया कि बहुत बढ़िया स्कीम है। कहा गया कि पंद्रह दिन के अंदर आपको काम मिलेगा। मैं आपको ऐसी मिसालें दूंगा कि लोगों को पंद्रह महीने भी काम नहीं मिला है। ऐसे हजारों केस हैं, जिनको काम नहीं मिल पाया है। मैं आपको कहना चाहता हूँ कि कौन इधर आ कर तकरीरें देगा? बस्ता उठा कर घूमें, बड़ी सादगी दिखाएं और उस इलाके के मज़दूर को न पूछें कि तुम्हें मज़दूरी मिली के नहीं मिली? उसको दिहाड़ी कितनी मिलती है? डिप्टी स्पीकर साहब, उसको 131 रुपये मिलते हैं। क्या 131 रुपये से एक आदमी का चूल्हा-चौका चलेगा? क्या एक आदमी की रोजी-रोटी चलेगी? क्या उसके बच्चे

पढ़ेंगे? You tell me. कह रहे हैं कि यह पॉलिसी मैटर है। मेरा बच्चा ठीक-ठिकाने पढ़ेगा, आप सब का बच्चा ठीक-ठिकाने पढ़ेगा और जिनको हम रिप्रेजेंट करेंगे, उनका बच्चा नहीं पढ़ पाएगा। What is the fun of that?

मैं जनाब से कहना चाहता हूँ, क्योंकि ये होम मिनिस्टर भी रहे हैं तो इनको सब पता है। इनको पता है कि वहां सिव्कोरिटी रिलेटिड फण्ड जाता है। इनको पता है कि विलेज डिफेंस कमेटियां बनी हुई हैं। इनको पता है कि स्पेशल पुलिस ऑफिसर्स बनाए गए हैं। उनको ऑनरेरियम के तौर पर 3100 रुपये महीना मिलते हैं। उसमें पांच हजार लोग शहीद भी हो गए हैं। न उनके घर वालों नौकरी मिली है, न उनके बच्चों की तकदीर है। इन्होंने रिक्रूटमेंट की है। लेकिन किनकी रिक्रूटमेंट की है। नए लोगों की रिक्रूटमेंट की है। जिन्होंने इस देश के लिए बंदूक उठाई हैं for the sake of this country. जिन्होंने इस देश का झण्डा उँचा करने के लिए बंदूकें उठाई हैं, उनको नौकरी से वंचित किया गया है। जिन्होंने एंटी बातें की हैं, उनको कहा कि आओ आपको एडजस्ट करते हैं। You do justice and justice for all.

सर, इन्होंने गैस की बात कही है। पहले तो किसी को गैस की आदत नहीं थी। कोई नहीं चाहता था। आपने कहा कि फोरेस्ट रोको, नहीं काट रहे हैं। हमारे यहां तो फोरेस्ट हैं। आपने लोगों को समझाया और लोग समझ गए। आप जानते हैं कि गांव में एक आदमी के कितने बच्चे होते हैं? मैं यह भी कहना चाहता हूँ कि जो ज्वाइंट फैमिली रहती है, उसमें कितने-कितने बच्चे होते हैं? उनके यहां एक गैस थी और आपने कह दिया कि केवल छह सिलेंडर लो। आप किसी चूल्हा जलाने वाली औरत से पूछिए कि रोटी पकाने के बाद क्या तुम चूल्हा जलाये रखोगी? उसे छह सिलेंडर मिलें या एक सिलेंडर मिले, क्या वह गैस जलाये रखोगी, वह बिल्कुल नहीं जलाये रखेगी। उसके पास एक सिलेंडर होगा, दस होंगे या बीस होंगे, वह उतना ही जलाएगी, जितनी उसे रोटी पकानी है। How do you restrict it? This is the only exploitation. इससे यह हुआ कि गैस एजेंसी वालों ने लोगों को लूटना शुरू कर दिया, लूट मच गयी है।... (व्यवधान)

उपाध्यक्ष महोदय : अब आप समाप्त कीजिए। श्री प्रबोध पांडा जी आप शुरू कीजिये।

... (व्यवधान)

चौधरी लाल सिंह : कामरेड आप अपनी बात शुरू करने से पहले मेरी बात सुनिए।... (व्यवधान)

उपाध्यक्ष महोदय : इनकी बात रिकार्ड में नहीं जाएगी।

(Interruptions) ...*

उपाध्यक्ष महोदय : आपकी बात रिकार्ड में नहीं जा रही है, बैठ जाइए।

(Interruptions) ...*

उपाध्यक्ष महोदय : रिकार्ड में नहीं जा रहा है, बैठ जाइए।

(Interruptions) ...*

उपाध्यक्ष महोदय : रिकार्ड में नहीं जा रहा है, कृपया बोलना बंद कीजिए।

(Interruptions) ...*

उपाध्यक्ष महोदय : प्रबोध पांडा जी, आप बोलिए।

SHRI PRABODH PANDA (MIDNAPORE): Thank you, Deputy Speaker, Sir, I rise not to support this Supplementary Demands for Grants rather I rise to oppose this one. The Government seeks the approval of this House for the demands for Rs.32,000 crore. I am against this proposal not because of Rs.32,000 crore, I am against this proposal because of the concept of this Government itself.

The Government brings this proposal when the economic scenario of our country is gloomy. What are the main features? Firstly, the GDP growth has slowed down considerably. The Asian Development Bank had earlier projected it to be seven per cent, but, now, it has come down to 5.6 per cent. It has decelerated from 6.5 per cent in 2011-12 to 5.6 per cent this year. Secondly, industrial production has decelerated sharply along side lackluster investment. Thirdly, agricultural growth is below target, and mostly came to the stagnation stage. The inflation pressure persists. In today's newspaper it has appeared that in retail the inflation is touching the two digit mark. In food materials and foodstuffs, the price hike is very alarming and it is galloping out of reach of the poor people. In this scenario, what is happening? The farmers are committing suicide. Not less than 2,76,000 farmers have committed suicide. Even after whatever the Government declared in its package for farmers, the trend could not be checked and it is continuing particularly in some States like Maharashtra, Andhra Pradesh, etc.

Retrenchment of the jobless particularly in textiles is more than five lakhs. They have lost their jobs. Unemployment problem is a matter of great concern. In this scenario what proposal has the Government brought before us for approval? Though this is not a complete Budget, this is first batch Supplementary Demands for Grants, what is the concept, what is the idea? Look at the Department of Agriculture and Cooperation. Not a single rupee in capital expenditure; there is proposal for only Rs.1 lakh in revenue expenditure. In the case of the Ministry of Housing and Urban Poverty Alleviation, the proposal for capital expenditure is nil. In the case of the Department of Rural Development also it is nil, only Rs.2 lakh

revenue expenditure. On the other hand, in the case of the Ministry of Civil Aviation, proposal for capital expenditure is Rs.2,000 crore. In the case of Ministry of External Affairs, it is Rs.365 crore. It shows that this Government is very insincere to the masses – the *Aam aadmi* – to the farmers, to the workers, to the unemployed youth and to the 80 per cent people of our country who are the suffering lot. That is why I am opposing it.

The problems of farmers have been rightly highlighted by the previous speakers. It is said that the Minimum Support Price has been increased. How much has it been increased? It is increased by 13 per cent only while the import cost has gone up by not less than 40 per cent. What is the match? As rightly mentioned by Dr. Raghuvansh Prasadji – I support his point – that we are providing pension in different sectors like industrial sector and service sector. Why not make a provision for providing bonus for farmers, who form 70 per cent of our population? They are the real base of our country. Why not pension be provided to them? My request to the Government is to please think over it, please restructure it. If it is not possible right now, at least immediately increase the Minimum Support Price.

We are talking about the rural credit to agriculture – subvention and all other things have been talked about. Four per cent interest is the recommendation of the Swaminathan Committee. The Government is saying that they are also making provision for four per cent interest for the poor farmers who will timely repay their loans. But, it has not been allowed in the term loans – not in the long term loan and not even in the medium term loan. Please extend this provision not only in the case of crop loan, not only in the case of short-term loan, but also in the case of term loan, particularly the long term and medium term loan. All these points should be considered by the Government. I think the Government will consider this as the Demands for Grants do not reflect the interests of the people properly, particularly the farmers, agricultural workers, workers in general and the unemployed youth. So, I oppose this proposal and I think my observations deserve consideration of the Government.

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): I have been in this Parliament for the last 4 years. Since the very beginning, it was being said by the leaders of the country that India would become a country to take note of; it would become a developed nation in no time. But the ground reality is something different. If we check the parameters of development, we will be able to know how developed the country actually is – fiscal deficit is 6%, inflation is double digit, export is pegged at 1.6%, import is rapidly increasing and growth of employment is 1%, value of money is diminishing. Subsidy is being withdrawn from the agriculture sector. So what kind of development is this?

With decreasing subsidy in agriculture, price of fertilisers is on the rise. The farmers are not getting credits from the financial institutions. The Swaminathan Commission had recommended that loans should be provided at 4% interest rate to the marginal farmers, but that has not been implemented. MSP to the farmers has been raised by 13% while production cost has increased by 40%. Like the organised sector, the cultivators do not get bonus and their pension is also very less. This is a problem that needs to be addressed.

Irrigation facilities must be extended and expanded, otherwise agricultural production will not be augmented. The income of the farmers will also not increase. If there is crop failure, the poor farmers are forced to commit suicide. In North Bengal, so many tea garden workers have been driven to suicide because many tea estates have been shut down. The Teesta project of North Bengal is still pending. If the project is not completed in time, one crore people will die out of starvation.

* English translation of the Speech originally delivered in Bengali.

In the Budget, every time the corporate houses, big industrialists are given tax benefits but the poor people are given no relaxation at all. When the prices of medicines shoot through the roof, the common people face the music. They cannot afford costly drugs and thus die without proper treatment. Such is the plight of the ordinary men in our country. The rural population are worst affected but the Government is highly indifferent.

When on one hand, subsidy is being withdrawn, on the other hand allocation for the airline sector is touching Rs.2000 crore. In spite of such huge allocation, the condition of Kolkata airport is extremely poor. There is no cleanliness, no proper place to sit or even to stand. There is no shop which sells tea or food items at reasonable rates. The runway is also very risky. So these should be looked into.

Number of people in the BPL category is increasing day by day while tons of foodgrains are decaying in state godowns. The Supreme Court had passed the verdict that these foodgrains should be distributed among the poor farmers but that order is not being followed.

29 thousand crore rupees out of 32 thousand crores are the non-plan expenditure of the Government whereas only the remaining 3 thousand crores are earmarked for plan expenditure. Corruption is rampant in this country and black money is stashed away in foreign banks. If that money can be brought back, it can be put to good use and developmental works can be carried out. The Government is inviting FDI but that will shrink job opportunities more and more.

Therefore, Deputy Speaker Sir, the Government should consult all quarters before preparing the budget. All funds are in the hands of the centre which should be released and given to the states also so that the State Government can carry out welfare activities. The poor people, common men, farmers, labourers should be

allowed to live a life with dignity. They should have food to eat, homes to live and it is the responsibility of the Government to ensure their livelihood.

With these words, I thank you for allowing me to participate in this debate and I oppose this supplementary Demands for Grants (General) for 2012-13.

श्री अजय कुमार (जमशेदपुर): उपाध्यक्ष महोदय, सप्लीमेंटरी ग्रांट का जो लगभग 32,000 करोड़ रुपये की रकम है, ये सब रेवेन्यू एक्सपेंडिचर के लिए जा रहा है जो देश के लिए चिंता की बात है। इसमें 2,000 करोड़ एयर इंडिया के लिए और करीब 20,000 करोड़ हमारी तेल कंपनियों के लिए है। हमसे पहले भी हमारे साथियों ने इस बिन्दु पर काफी चर्चा की है। हमारे झारखण्ड में यदि एक जिले के हर गांव में आप 2,000 करोड़ रुपये में एक तालाब बना देंगे तो करीब-करीब 20 करोड़ रुपये में हर गांव में एक तालाब बन जाएगा। इसका मतलब 200 जिलों में आप इस राशि से गांव की स्थिति सुधार सकते हैं। उसी ढंग से चिंता इस बात की है कि भारत सरकार का जो एक्सपेंडिचर है, काफी एक्सपेंडिचर रेवेन्यू पर ही जा रहा है। अगर हम लोग इस पैसे को बचा दें तो प्रधानमंत्री ग्राम सड़क योजना हो जाएगा।

महोदय, एन.एच.-33 जो जमशेदपुर और रांची का एक महत्वपूर्ण रोड है, इसका एक छोटा-सा उदाहरण है। उसकी स्थिति इतनी खराब है कि पिछले एक साल में इस पर 200 दुर्घटनाएं हुई हैं और वे हेड-ऑन कॉलीजन नहीं हुयी हैं। इसमें इतने गड्ढे हैं कि गाड़ियां उलट गयी हैं। यह एक राष्ट्रीय राजमार्ग की स्थिति है।

इसी तरह से अगर आप स्कूल की स्थिति देखें। हम हर वक्त सर्व शिक्षा अभियान की बात करते हैं। हमारे यहां कूडाडुगा एक आदिवासी गांव है। वहां पर एक टीचर है। मुझे यह समझ में नहीं आता है कि इतने सालों से यह चर्चा हो रही है, पर टीचर का रिक्तमेंट लोकल ब्लॉक लेवल पर क्यों नहीं होता है? हर ग्रामीण स्कूल में आप देख लीजिए। एक दाल-भात वाली योजना बन गयी है, लेकिन शिक्षा की कोई व्यवस्था नहीं है।

जहां तक महत्वपूर्ण खर्च की बात है तो उसमें एनआरएचएम का खर्च है। यह एक छोटी-सी कहानी के रूप में है कि एक छोटा-सा लड़का था श्रीकांत गिरि। वह हमारे क्षेत्र में एक फुटबॉल टूर्नामेंट में खेल रहा था। उसे एक छोटा-सा इंफेक्शन हुआ। वह स्वास्थ्य केन्द्र गया। वहां डॉक्टर नहीं थे। उसने अपने घर पर इलाज कराया। कुछ दिनों बाद खबर आयी कि टाटा मेमोरियल अस्पताल में उसके घुटने से नीचे का पैर काटना पड़ा। यह स्थिति ऐसी है कि वहां गांव में न तो कोई डॉक्टर है, लेकिन बजट बढ़ता ही जाता है।

गांव में बिजली की स्थिति तो सबको मालूम है। वित्त मंत्री महोदय से एक छोटा-सा अनुरोध होगा। यह जो पब्लिक डिस्ट्रीब्यूशन सिस्टम में इतना लीकेज हो रहा है, इसलिए वे बजट में यूनिवर्सल फूड स्कीम के बारे में सिन्सियरली सोचें क्योंकि जब भी हम लोग गांवों में जाते हैं, हमें दिखाई नहीं देता कि कौन बीपीएल है, कौन बीपीएल नहीं है। आपके माध्यम से यही अनुरोध होगा कृपया उस पर ध्यान दिया जाए।

महोदय, हमारे साथियों ने किसानों की आत्महत्या के बारे में काफी चर्चा की। इसमें मैं आपका ज्यादा समय बर्बाद नहीं करूंगा। लेकिन, एक छोटा-सा अनुरोध है। बहुत सारी चीजें सरकार के हाथ में हैं जो किसान की स्थिति सुधार सकती है। जैसे एग्रीकल्चर प्राइस मार्केटिंग कमेटी का एबॉलीशन, जीएसटी को साथ में लगाना, किसानों के लिए प्राइवेट क्रॉप इंश्योरेंस। जंगल के प्रोडक्ट्स की कोई मार्केटिंग नहीं है, खास तौर से झारखण्ड में।

महोदय, एक छोटा-सा उदाहरण गन्ने के मोलास्क के बारे में है। आप उसका मूवमेंट नहीं कराते हैं। इसमें आपने सिर्फ एक ही काम किया है कि आपने यह सुनिश्चित कर लिया है कि जो लीकर माफिया हैं, वे पैसा कमाएं। एक अखबार में आर्टिकल आया था कि करीब-करीब 70,000 करोड़ के आसपास का मोलास्क नॉन मूवमेंट के कारण बर्बाद हुआ है। अगर हम लोग मोलास्क को एक्रॉस स्टेट बॉर्डर्स मूवमेंट कराएंगे तो कम से कम किसान को उसका सही दाम मिलेगा। लेकिन, हम लोगों ने इस कानून के माध्यम से यह सुनिश्चित कर लिया है कि किसान को सही दाम न मिले, पर लीकर माफिया खूब पैसा कमाए। आपसे यह अनुरोध है कि इसका अध्ययन करने की आवश्यकता है।

उपाध्यक्ष महोदय : कृपया आप अपना भाषण समाप्त करें।

श्री अजय कुमार : महोदय, बस दो मिनट में मैं अपना भाषण समाप्त करता हूँ। मैं आपकी बात हर वक्त मानता हूँ।

महोदय, मैं तो यह कहता हूँ कि भारत में चिंता इस बात की है कि किसी भी मॉडर्न इकॉनोमी में गुड और बैड बिलियनेअर्स होते हैं। यदि हमारे देश में सिर्फ प्राकृतिक संसाधन के एलॉटमेंट के मुताबिक अगर बिलियनेअर्स बन रहे हैं तो यह चिंता की बात है। एक चावला कमेटी की रिपोर्ट आयी थी। मैं वित्त मंत्री महोदय से यह अनुरोध करूंगा कि वे चावला कमेटी की रिपोर्ट को सब्मिट करें ताकि इस देश को यह समझ में आ जाए कि देश का जो प्राकृतिक संसाधन है, उसका ऑक्शन किस ढंग से होना चाहिए।

महोदय, अन्त में एक-दो प्वायंट और है। हम सभी लोग ऑरगेनाइज्ड लेबर के बारे में चर्चा करते हैं। इस देश में 94 प्रतिशत लेबर अनऑरगेनाइज्ड हैं। ईएसआई और पीएफ के बारे में कोई चिंता नहीं है। हमने एक कमिश्नर को लिखा था कि जमशेदपुर में एक लाख मजदूर अनऑरगेनाइज्ड हैं। सब कहते हैं कि उनके पास ईएसआईसी कार्ड है। सच्चाई में दो प्रतिशत, तीन प्रतिशत से कम ईएसआईसी कार्ड है। लेकिन, लोग कहते हैं कि हमारा कवरेज 100 प्रतिशत है। देश में 94 प्रतिशत अनऑरगेनाइज्ड लेबर है और यदि सरकार उन्हें ईएसआईसी और पीएफ कार्ड दे तो जब भी उनके परिवार का कोई व्यक्ति बीमार होगा तो वे कम से कम गरीबी की स्थिति में नहीं आएंगे। इस देश में यह सोचना चाहिए कि हमारी सरकार इतनी ग्री क्यों

होती है। नये कंजरवेटर्स ऑफ फोरेस्ट होते हैं, लेकिन जमशेदपुर और झारखंड में फोरेस्ट गार्ड नहीं हैं। डीजीस बनते हैं, लेकिन सिपाही नहीं हैं, सैक्रेटीस बनते हैं, लेकिन बीडीओ नहीं है।

उपाध्यक्ष महोदय, मेरा आपके माध्यम से वित्त मंत्री जी से अनुरोध होगा, वाइट पेपर तो छोड़ दीजिए, यदि हम लोग एक कमेटी बना दें। हम लोग किसी तरह से इस देश में कॉस्ट रिडक्शन कर लें। फूड कार्पोरेशन ऑफ इंडिया 20 परसेंट लॉस ऑफ फूड,...(व्यवधान)

उपाध्यक्ष महोदय: कृपया अपनी बात समाप्त करें।

श्री अजय कुमार : अगर आपको फिसकल डेफिसिट को रेड्यूस करना है तो कम से कम पहली बार आप यह दिखा दें कि हम कॉस्ट रिडक्शन तो कर सकते हैं, नहीं तो सिर्फ पदाधिकारी बढ़ते जाते हैं!...(व्यवधान)

श्री सुशील कुमार सिंह (औरंगाबाद): उपाध्यक्ष महोदय, आपने इस महत्वपूर्ण विषय पर मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। मैं आपके माध्यम से वित्त मंत्री जी को यह कहना चाहूंगा कि आज के दिन देश में मनरेगा चल रहा है। सरकार की बहुत महत्वकांक्षी और महत्वपूर्ण योजना है। सारे लोग इसकी बढ़ाई करते नहीं थकते, लेकिन इसके कारण जो कमियां हैं, मैं उनको गिनाना चाहता हूँ और सरकार का ध्यान...(व्यवधान)

उपाध्यक्ष महोदय: आप दो मिनट में जितनी गिना सकते हैं, उतनी ही गिनाइए, ज्यादा मत गिनाइए।

श्री सुशील कुमार सिंह : उपाध्यक्ष महोदय, अभी तो हमने अपनी बात शुरू ही की है और यह इतना महत्वपूर्ण विषय है। मैं आपका ज्यादा समय नहीं लूंगा, लेकिन आप मुझे अपनी बात पूरी करने देंगे, यह मेरा आपसे अनुरोध है।

उपाध्यक्ष महोदय, कोई भूमिका नहीं, मैं सीधा-सीधा यह कहना चाहता हूँ कि मनरेगा के कारण आज देश में खेती प्रभावित हो रही है। इससे कोई स्थाई परिसम्पत्ति क्रियेट नहीं हो रही है, इससे खेती प्रभावित हो रही है। वित्त मंत्री जी, मेरा आपसे अनुरोध के साथ यह सुझाव होगा कि मनरेगा में मजदूरों को जो काम दिया जाता है, खेती में मिलने वाले काम को उससे जोड़ दिया जाए। आज के ही दिन खेती प्रभावित हो रही है, आज से दस साल बाद क्या होगा, यह हर कोई समझ सकता है। यह मेरा एक सुझाव था। दूसरा मैं यह कहना चाहता हूँ, वित्त मंत्री जी इससे पहले गृह मंत्री थे। इन्होंने उग्रवाद पर बहुत चिन्ता व्यक्त करते हुए दो-दो बार बैठकें बुलाई, सांसदों को बुलाया और उनसे सुझाव लिए। इन्होंने दो भर में जो उग्रवाद प्रभावित जिले चयनित हैं, उनमें सड़क निर्माण की एक योजना शुरू की - एलडब्ल्यूई। उसका फर्स्ट फेस शुरू हुआ, लेकिन उसका सैकिंड फेस आज से डेढ़ साल पहले से प्रपोज्ड है। राज्यों ने अपने प्रस्ताव भेज दिए हैं, उसे सड़क मंत्रालय ने वित्त मंत्रालय को भेज दिया है, लेकिन आज तक वित्त मंत्री जी, वह क्रियान्वित नहीं हो रहा है। आपकी यह नीति है, आप ये सोचते हैं कि उग्रवाद पर हम काबू कर सकते हैं, उस पर नियंत्रण हम विकास करके कर सकते हैं। आपने इस योजना को लाँच किया है तो फिर इसका दूसरा चरण आप क्यों नहीं शुरू करते हैं? मैं आपको अनुरोध के साथ यह कहना चाहता हूँ कि आप सैकिंड फेस को सैंक्शन दें ताकि सड़कों का निर्माण हो और उग्रवाद प्रभावित जिलों में सड़कों के निर्माण के कारण उग्रवाद की समस्या पर नियंत्रण हो सके।

उपाध्यक्ष महोदय, मैं आपके माध्यम से सरकार को यह कहना चाहता हूँ कि सरकार की एक और बहुत महत्वकांक्षी योजना है। सरकार के मुखिया का एक सपना है - फूड सिक्योरिटी बिल। मैं यह जानकर आश्चर्य में हूँ कि फूड सिक्योरिटी बिल आप जब लाएंगे, आप जब उसको पारित कराएंगे तो फिर कहां से आप अनाज लाएंगे? मैं केवल एक उदाहरण देकर बताना चाहता हूँ, सरकार का ध्यान आकृष्ट कराना चाहता हूँ।...(व्यवधान)

उपाध्यक्ष महोदय: आप संक्षेप में बोलिए।

श्री सुशील कुमार सिंह : उपाध्यक्ष महोदय, मैं संक्षेप में बोलूंगा। बिहार और झारखंड की एक सिंचाई परियोजना है। उसका नाम उत्तर कोयल सिंचाई परियोजना है। कोई विश्वास नहीं करेगा, 1975 से यह परियोजना चल रही है। इसकी प्रारम्भिक लागत मात्र तीस करोड़ रुपए थी। इसकी एनिशियल कॉस्ट मात्र तीस करोड़ रुपए थी। अभी तक 35-37 सालों तक हजार करोड़ रुपए खर्च हो गए, लेकिन यह परियोजना अभी तक अधूरी है।...(व्यवधान) भारत सरकार की फोरेस्ट एंड एनवायरमेंट मिनिस्ट्री ने सन् 2007 में इस पर प्रतिबंध लगाया हुआ है।...(व्यवधान)

15.00 hrs

उपाध्यक्ष महोदय : आपकी बात रिकार्ड में नहीं जा रही है। अपना भाषण बन्द कर दीजिए, आपकी बात हो गई। समाप्त कर दीजिए, वह तो आपने बोल दिया। प्लीज़ बैठ जाइये।

(Interruptions) ...*

उपाध्यक्ष महोदय : आपकी बात रिकार्ड में नहीं जा रही है। कृपया समाप्त कीजिए।

(Interruptions) ...*

श्रीमती अन्नू टण्डन (उन्नाव): उपाध्यक्ष महोदय, आपका धन्यवाद कि आपने आज मुझे सप्लीमेंटरी डिमांड्स ऑफ़ ग्राण्ट्स, 2012-13 पर अपना पक्ष रखने का मौका दिया।

जरूरतें हर इन्सान की होती हैं। उसी तरह आज हमारे देश के लिए अतिरिक्त पैसे की जहां जरूरत है, उस पर चर्चा हो रही है। मेरे ख्याल से कृषि प्रधान देश होने के नाते यह सब जानते हैं कि अगर कृषि का क्षेत्र तरक्की करता है या किसान खुशहाल होता है, उसका परिवार खुशहाल होता है तो हमारा देश भी आगे बढ़ सकता है। इससे हमारे ये जो प्रयास और चर्चाएं हैं, वे सार्थक हो जाती हैं। इसी को ध्यान में रखते हुए बजट में माननीय वित्त मंत्री जी ने कृषि क्षेत्र के बजट में 18 प्रतिशत की वृद्धि की थी और टोटल

* Not recorded.

प्लान आउट ले में डिपार्टमेंट ऑफ एग्रीकल्चर एण्ड कोऑपरेशन 2012-13 में 20,208 करोड़ रुपये आबंटित किए और राष्ट्रीय कृषि विकास योजना में भी बजट बढ़ाकर उन्होंने 9217 करोड़ रुपये आबंटित किया। सीधे किसान को लाभ पहुंचाने के लिए माननीय वित्त मंत्री जी ने कृषि के क्षेत्र में ऋण के वास्ते भी 5.75 लाख करोड़ रुपये का प्रस्ताव रखा, जो कि पिछले साल से एक लाख करोड़ रुपये ज्यादा है।

15.02 hrs

(Dr. M. Thambidurai *in the Chair*)

मैं सरकार की सराहना करना चाहती हूँ कि वह आम जनता व खासकर किसानों को ध्यान में रखकर फैसला करती है। कभी-कभी विपक्ष की बात भी अजीब लगती है, जैसे बी.जे.पी. के वरिष्ठ नेता सांसद अपनी सप्लीमेंटरी डिमांड्स ऑफ ग्राण्ट्स पर चर्चा करते हुए कह रहे थे कि वित्त मंत्रालय और आर.बी.आई. में तालमेल नहीं है, कोल्ड वार चल रही है तो सरकार जब यहां मैनेज नहीं कर सकती तो देश की अर्थव्यवस्था को कैसे मैनेज करेगी। यह तो वही बात हुई कि चित्त भी अपनी और पट्ट भी अपनी, जब मिलकर काम करो तो कहते हैं कि आपस में मिले हुए हैं और जब देश की भलाई में अलग-अलग मत रखो तो कहते हैं कि मैनेज नहीं कर पाते। मैं सिर्फ यह कहना चाहती हूँ कि यू.पी.ए. की सरकार सही मायने में लोकतंत्र को समझती है, लोकतंत्र के हित में फैसला करती है और आम जनता को प्राथमिकता देती है।

सप्लीमेंटरी डिमांड्स ऑफ ग्राण्ट्स, 2012-13 में 32,119.5 करोड़ रुपये की मांग की गई है और इस माध्यम से विभिन्न क्षेत्र जैसे कृषि, स्वास्थ्य, परिवार कल्याण, ग्रामीण विकास, सामाजिक न्याय, जल संसाधन, महिला एवं बाल विकास, इन सब पर ध्यान दिया गया है, जो कि आवश्यक है। मैं इसका समर्थन करती हूँ पर कुछ बातें माननीय मंत्री महोदय जी से और इस सदन में आपके माध्यम से रखना चाहती हूँ। किसान की जरूरत क्या है, बिजली, पानी, शायद डीजल, बीज, खाद, साथ में जमीन और पसीना। इसी के साथ अन्त में खास जरूरत उनकी उपज का कोई सही दाम दे दे या खरीद ले, परन्तु क्या यह हो रहा है? यह बहुत बड़ा सवाल है। अब तक केन्द्र सरकार की ग्रामीण और कृषि क्षेत्र की योजनाओं की कोई कमी नहीं है, पैसा भी पर्याप्त मात्रा में आबंटित किया जाता है, परन्तु इनका क्रियान्वयन सही तरीके से नहीं हो रहा है। क्या इसका लाभ एक हाशिये पर खड़े किसान तक पहुंच पा रहा है? मुझे माननीय श्रीमती इन्दिरा गांधी की याद आती है, जब उन्होंने एक समय भूमिहीन किसानों के लिए पूरे देश में, वैसे ही मेरे संसदीय क्षेत्र उन्नाव में भी पांच बीघा जमीन, यानि करीब तीन एकड़ का पट्टा आबंटित किया था और किसानों को नॉन ट्रांसफरेबल पट्टाधारक या लैंड होल्डर बना दिया था। 15 वर्ष के बाद तत्कालीन क्षेत्रीय पार्टियों की विपक्षी सरकारों ने इस नॉन ट्रांसफरेबल पट्टा धारकों को ट्रांसफरेबल लैंड ओनर बना दिया, जिसका नतीजा यह

हुआ कि कई किसानों ने अपनी जमीन कौड़ियों के दाम पर बेच दी और आज वे फिर भूमिहीन हो गये हैं, यानि अच्छी सी स्कीम बिना बात के किसानों के लिए नाकाम साबित हुई।

MR. CHAIRMAN: Please wind up. Please wind up.

श्रीमती अन्नू टण्डन : मैं अब केवल दो मिनट और लूंगी।

MR. CHAIRMAN: He has to reply. He has to reply.

SHRIMATI ANNU TANDON : I am asking for just two minutes. Two minutes will not make a difference.

MR. CHAIRMAN: That is there but what to do? The time factor is there.

SHRIMATI ANNU TANDON: I am just asking for two minutes.

MR. CHAIRMAN: No, he has to reply and we have to pass the Bill. There is no time. Please cooperate and wind up.

SHRIMATI ANNU TANDON : I do not think Sir that it is possible to just wind up like this. If I have known, I would have laid the whole speech on the Table but I will lay the rest on the Table.

MR. CHAIRMAN: You can lay the rest of the speech on the Table.

***...*श्रीमती अन्नू टण्डन :** अच्छा होता कि अगर कोई राज्य सरकार इससे सहमत नहीं थी तो उसको लागू न करती ताकि स्कीम कम से कम फ्लॉप तो न हो और आगे लागू होने की उम्मीद रह जाए ।

यही बात एफडीआई पर लागू होती है । एफडीआई के बारे में लोगों को भ्रम है कि किसान विरोधी है या छोटे व्यापारियों को नुकसान पहुंचा सकती है । ये सिर्फ भ्रम है ।

सही मायने में इसके मानक के द्वारा यह कहा गया है कि 50% निवेश बैंक-एंड एवं ग्रामीण इलाकों में लगाया जाएगा, तभी मल्टीब्रांड रिटेल स्टोर्स खोलने की इजाजत सरकार से मिलेगी ।

यह साबित कर देता है कि सरकार की नीयत किसानों के हित में है और किसान एफडीआई का कई तरीके से लाभ उठा पाएंगे । उदाहरण - नई तकनीक, बेहतर उपज, अच्छे दाम, कोल्ड स्टोरेज वे अन्य स्टोरेज की सुविधा आदि और सबसे महत्वपूर्ण जो हमारे खाद्यान्न का नुकसान होता था वो काफी हद तक कम हो जाएगा ।

अच्छा यह है कि जो राज्य सरकार इस बात को पूरी तरीके से समझ न पाए उसे एफडीआई इन मल्टी-ब्रांड रिटेल न लागू करने की पूरी छूट है ।

किसान के लिए सही मूल्य बहुत जरूरी है । मिनिमम सपोर्ट प्राइज (एमएसपी) के बावजूद कई खरीद केन्द्रों में होती हेरा-फेरी से सब ही वाकिफ है । पिछले वर्ष के 1170 के मुकाबले इस वर्ष गेहूं 1,285 का खरीदा जाना था पर उसके बजाए 900 रुपये में भी कहीं-कहीं गेहूं खरीदा गया । इस नुकसान को गरीब किसान कैसे सहे ? इन केन्द्रों में काम सही हो तो काई तकलीफ नहीं पर किसान के पास विकल्प होना चाहिए । विकल्प, बाजार के बिचौलियों के अलावा, एफडीआई लेकर आए बड़े व्यापारी भी हो सकते हैं । जितने विकल्प हम किसान को दे सकें उतना अच्छा होगा ताकि वो ठगे न जा सकें और अपनी इच्छा से जहां सही समझे अपना अनाज बेचें ।

बाढ़ या बरसात की वजह से भी जो नुकसान किसान को सहना पड़ता है उसमें अब सप्लीमेंट्री डिमांड फोर ग्रांट्स में राष्ट्रीय कृषि बीमा योजनाओं के क्रियान्वयन के अंतर्गत 235 करोड़ अतिरिक्त राशि की अपेक्षा रखी है जिसका मैं समर्थन करती हूं । संशोधित कृषि बीमा योजना के अंतर्गत भी 115 करोड़ की अतिरिक्त राशि की मांग का भी मैं समर्थन करती हूं ।

लेकिन साथ ही जो 100 करोड़ के अतिरिक्त सामान्य सहायता अनुदान की मांग ऑयलसीड्स/ऑयलपॉम/दालों और मक्का के विकास के लिए रखी गई है, मेरे विचार से यह राशि काफी कम है, इसे और बढ़ाने की जरूरत लगती है ।

*...*This part of the Speech was laid on the Table

खेत में धान फिर गेहूं बदल-बदल कर लगाने का जो जमीन की गुणवत्ता का नुकसान होता है, खासकर नाइट्रेट्स का और साथ में वहां की वायु मीथेन गैस से प्रदूषित हो जाती है जो क्लाइमेट चेंज में एक बड़ा योगदान देता है इसे हमें नियंत्रित करना होगा । सबसे बढ़िया तरीका है कि उन खेतों में दाल/पल्सस या लेगुमस की खेती करें जिससे हमारे खेतों में नाइट्रोजन सप्लाई बढ़ेगी और ग्रीन हाऊस गैस इमीशन भी कम हो जाएंगी । सिर्फ किसान या किसानों के लिए नहीं परंतु प्रदूषण रोकने के वास्ते भी सामान्य सहायता अनुदान की मांग करती हूं । दलहन और तिलहन के लिए भी जो पैसा आवंटित किया जा रहा है वो बहुत कम है और उसके लिए भी मैं माननीय वित्त मंत्री जी का ध्यान आकर्षित करना चाहती हूं ।

ज्वार, बाजरा, रागी जैसे मोटे अनाजों के बारे में भी ध्यान देने की आवश्यकता है । बल्कि ध्यान देना ही पर्याप्त नहीं है, इसके लिए काफी अधिक मात्रा का बजट एवं किसानों के लिए लाभदायी योजनाओं की जरूरत है ।

संयुक्त राष्ट्र में भी साल 2013 को 'द इंटरनेशनल ईयर ऑफ क्यूनोआ' यानि क्यूनोआ का अंतर्राष्ट्रीय वर्ष घोषित किया गया है । धान नहीं, गेहूं नहीं, क्यूनोआ जोकि एंडेस के मूल निवासियों का परंपरागत खाद्यान्न है उसको संरक्षित रखने के लिए संयुक्त राष्ट्र की ये पहल है । हमारे कई मोटे अनाज जैसे ज्वार, बाजरा, मक्का अब किसान पैदा नहीं करता क्योंकि उसका उपयोग, खरीद एवं संरक्षण की कोई सुविधा नहीं है ।

माननीय वित्त मंत्री जी से आपके द्वारा इस सेक्टर को तवज्जो देने के लिए, कुछ धन आवंटित करने के लिए अनुरोध करना चाहती हूं ।

सिंचाई के लिए भी अतिरिक्त धन आवंटित करने की आवश्यकता है ।

बजट में सिंचाई के लिए एआईबीपी में 13 प्रतिशत की वृद्धि करके 14,242 करोड़ आवंटित करने का निर्णय लिया गया था । इसे और बढ़ाने की जरूरत है । जल के खातिर चाहे, जल संसाधन हो या सिंचाई के लिए इस सप्लीमेंट्री डिमांड फॉर ग्रांट्स में कोई डिमांड नहीं रखी गई है ।

किसानों की मदद के लिए केन्द्र सरकार की कई योजनाओं के साथ कम ब्याज पर ऋण देने की जो नीति है उसकी सराहना करती हूं पर बताना चाहती हूं कि किसान अपनी अज्ञानता के कारण लूटा जाता है । बैंक के या अन्य अधिकारी उनको सही सहयोग न देकर अक्सर शोषण करते हैं । मेरे पास मेरे संसदीय क्षेत्र उन्नाव के अनेक किसान इस बात की शिकायत आकर करते हैं ।

मैं आपके द्वारा, सभापति महोदय, गुजारिश करना चाहती हूं कि ग्रामीण क्षेत्रों की बैंकों में या जिले स्तर पर एक खास 'केन्द्रीय सलाहकार समिति' इन मुद्दों को यानी ऋण, ब्याज, किसान क्रेडिट कार्ड आदि के लिए गठित की जाए ताकि सिर्फ किसानों के लिए ही नहीं परंतु पशु पालन या कुटीर उद्योग चलने हेतु

ब्याज मुक्त या कम ब्याज पर बिना कमीशन दिए किसानों को सहयोग मिल सकेगा, खासकर उन किसानों को जो ज्यादा पढ़े-लिखे नहीं हैं और अपने अधिकार जानने या लेने दोनों में असमर्थ हैं ।

अंत में, मैं आपके द्वारा माननीय वित्त मंत्री महोदय से गुजारिश करना चाहती हूँ कि अपने देश में अगर किसान खुशहाल हैं तो हमारा देश खुशहाल है, अतः इस क्षेत्र पर अधिक तब्बजो देने की कृपा करें।*....*

*SHRIMATI BOTCHA JHANSI LAKSHMI (VIZIANAGARAM) : I wholeheartedly support this Supplementary Demands for Grants (General).

The United Progressive Government-II is moving ahead under the stewardship of leaders like Dr. Manmohan Singh, Smt. Sonia Gandhi with more and more pro-poor schemes to ensure that every citizen of the country could have a sigh of relief and get two square meals a day. I can roll out schemes, which the hon. Members from both Houses too know. For instance, Mahatma Gandhi National Rural Employment Guarantee Scheme, Sarva Shiksha Programme, Right to Education, etc.

I would not hasten to add that there are issues in the implementation; there are complaints against certain schemes but if one takes the overall views and the success of the schemes being implemented by the United Progressive Alliance-II Government, one can deny its contribution in uplifting the poor and providing succour to the needy and depressed sections of society, both in rural and urban areas.

Here, I would like to stress that my opposition-ruled States like Gujrat, Bihar, Madhya Pradesh, Chhattisgarh, Karnataka are claiming and usurping the good name that is there because of the schemes of the Central Government. This is not proper to say the least. People who are the beneficiaries across the country know the Central Government is behind all these Central Schemes which are being implemented at the State level. No opposition party can snatch away the good

* Speech was laid on the Table.

governance, decent performance and excellent job being provided by the UPA-Government during the last 8 years.

Since efforts are being made to bring in real change in rural India and to ensure benefits reach the poor.

Kindly allow me to highlight a few flagship schemes which have brought in a sea-change in the employment scheme in the rural parts of the country. Mahatma Gandhi National Rural Employment Guarantee Scheme, National Rural Health Mission, National Urban Health Mission, which aims at fulfilling the needs of urban populace. Not only that, Pradhan Mantri Swasthya Suraksha Yojana has been a success in country. Rashtriya Krishi Vikas Yojana which aims at development in agriculture is also a huge success and we can see marked improvement in agricultural sector in the rural areas. Likewise, Rural Infrastructure Development Fund took care by exclusively creating warehousing facilities in the rural areas.

No right thinking person can deny that impact MGNREGS has on the livelihood security in the rural areas. This is a massive scheme which has brought in much needed solace to the agricultural sector and brought about a synergy in the rural areas. Even the BJP's top leader, Shri L.K. Advani while speaking in the United Nations in October, 2012 appreciated MGNREGA. Such is the success of this scheme.

Right to Education-Sarva Shiksha Abhiyan is making a great impact in the field of education. It is heartening to note that 6,000 schools are proposed to come

up at block level as model schools in 12th Plan. This would further give fillip to the education sector. Sir under Rajiv Vidhya Mission, I demand to set up special schools for differently avled people particularly where the PHC population is high like in my constituency Vizianagaram.

The UPA2 Government is aimed to get it cleared the National Food Security Bill. When this is implemented, it would be an historic decision of the Government which would cater to the needs of crores of people in our country, who find it difficulty to make both ends meet. I am hopeful that the Government would study in depth as to who should be benefited out of this National Food Security Programme, when it becomes a reality.

We can go on highlighting major breakthrough and achievements of our UPA2 Government in the last 8 years. There is no dearth of data to show case the successes of our Government. In every field- be it education, health, textiles, agriculture, IT, -the UPA2 Government has performed excellently.

Another feather in the cap of the UPA2 Government is completion of enrolment of 20 crore persons under UID mission. Another 40 crore enrolment is expected to be completed, for which adequate funds have been allocated.

I would like to urge upon the Government to waive off the interest part on the loan given to unemployed youth. This act of the Government would in the right perspective and give relief to the students as well as unemployed youth of the country.

Concerted and sincere efforts are being made by the Government to ensure inclusiveness under these trying circumstances.

Our UPA Government has made great strides in every conceivable field. But one cannot turn a blind eye to the fact that we face the problem of shortage of drinking water, population explosion, inadequate health care, malnutrition, shortage of power, floods and droughts ravaging States, year after year, etc. But the UPA2 Government, under the leadership of Dr. Manmohan Singh and our UPA Chairperson, has the resilience to steer through all these problems and that there is no doubt this Government will go a long way. This Government has stood the test of time in these 8 long months trying to solve the impending problems of the country with dexterity and finesse with the given situation and finances, surrounded with problems galore that crop up from time to time.

Another important problems we face is shortage of drinking water, particularly in cities during summer. The stark reality is that in India water problem would continue to haunt us as long as we depend on monsoon. We should develop a fool- proof rain harvesting system in each and every household to solve the problem of water. I hope the hon. Finance Minister would look into this aspect with the seriousness it deserves.

Farmers face a lot of problem in their lives. Most important of all is that when their produce is ready, the Minimum Support Price offered is not adequate and there is a gap between the MSP and the Market price. The gap between the two should be bridged taking into consideration the contribution of farmers in

feeding the country and indulging in producing food grains in trying circumstances.

Health is one area in which, I firmly believe, the government should show considerable importance in improving the general health condition of the people. It is reported recently that even after 65 years of Independence, and after achieving all round development, more than 26 crore people in the society I urge upon the Government to sanction the trauma care center in my Vizianagaram District for saving and treating the people in road accidents in National Highways.

Our Government is making efforts to improve the lot of rural areas. I welcome such noble effort.

Education is another area, where we have to lay more emphasis in the years to come. Dropouts from schools have not reduced over the years. Innovative and effective steps should be made to ensure that each and every child, particularly from the underprivileged sections of the society and people living in despicable conditions attend the school. If we provide education to one and all, there is no doubt that our country would become a developed country sooner rather than later.

Power is another subject which is to be treated with utmost seriousness. We should give emphasis on power thefts to ensure that same is stopped. Emphasis should be given to the use the renewable energy sources like wind and solar energy to overcome huge shortage of electricity in various parts of the country, particularly when summer sets in.

Kindly allow me to raise a few important issues concerning my parliamentary constituency, Vizianagaram. There is an urgent need to construct a permanent building to run the ICDS in Vizianagaram. Secondly, there is no hostel for girls studying in the Post Graduate Centre of Andhra University in Vizianagaram. Building Ladies Hostel would go a long way in helping the girls from economically lower strata of society to pursue higher education. I urge upon the Government through you Sir kindly sanction women university in our most backward district in North Coastal Andhra Pradesh.

I would like to humbly request the Government to launch SABALA programme under ICDS to the backward district of Vizianagaram also. There is an urgent need to introduce SABALA programme under ICD so that there would be improvement in the nutritional standards of adolescent girls and pregnant women in Vizianagaram.

Likewise, I would request the Government to think of conducting a study to ensure that milk routes in Andhra Pradesh are demarcating for the distribution of milk which would help the farmers ultimately and kindly upgrade veterinary dispensaries across the country where cattle population is high like in my Andhra Pradesh State.

We, in Vizianagaram, have a National Highway No. 5 which passes through Maharani-peta or Rajapulova, Vizianagaram, Gajapathinagaram, Bobboli, Ramabhadrapuram, Salur in Andhra Pradesh. This is a 4-lane National Highway. Due to huge traffic on this National Highway particularly en route above places in

Andhra Pradesh including Rajapulova Palasa via Etcherla, there is an urgent need to convert 4-lane into 6- lane. I hope the Government would look into constituency, Vizianagaram.

In the end, I would like to congratulate the Government for granting equity infusion of Rs. 2000 in Air India as part of the turn around plan and reconstructing package. This would undoubtedly be of great help and would be a much awaited fillip for the national carrier. Likewise, Government has sanctioned a total additional outgo of Rs 28,500 crore to compensate oil marketing companies. I have no hesitation to say that this would led to removal of pressure and overburden on oil companies, which would consequently result in the benefit to the general public. Sir Finally, I request the Hon'ble Minster for enhancement of LPG Cylinder to at least 12 per year so that our women will be grateful to our Government, I support this Supplementary Demands for Grants,(2012-2013)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Mr. Chairman, Sir, I am grateful to the 18 hon. Members who have spoken on the debate on the Supplementary Demands for Grants beginning with Shri Ananth Kumar and ending with Shrimati Anu Tandon. I am sorry that some of them may not have had enough time to speak. But there is some consolation. Even I do not have too much time to reply. I will try to be very brief and deal with the points.

Sir, in the first batch of Supplementary Demands for Grants which includes 60 Grants and two Appropriations, we are seeking authorization for gross additional expenditure of Rs.32,119.50 crore. Of this, the cash outgo is only for Rs. 30,804 crore. Of the cash outgo there are two major items. One is equity infusion in Air India as part of the turn around plan of Rs.2000 crore and the second is providing compensation towards estimated under recoveries on account of sale of petroleum products to oil marketing companies of Rs.28,500 crore.

There was a lot of comment on the subsidies that are being provided. There was some criticism about Air India. Let me briefly reply. Today, Oil Marketing Companies (OMCs) have under recoveries. We may call it under recoveries or losses. But they are not able to recover the cost of the products that they are producing because the selling price is much lower than the cost price. It is only in petroleum that we are able to recover the price at which the product is produced. Even there, the price correction does not take place immediately and sometimes there is an under recovery.

But as far as the under recovery is concerned, this is met from three sources. The first is the subsidy that is provided in the Budget. The second is the contribution of the upstream companies, namely, ONGC and others. And the third is the Oil Marketing Companies' (OMCs) own contribution. In 2010-11, the Government provided Rs.41,000 crore, upstream companies provided Rs.30,297 crore and the OMCs themselves provided Rs.6,893 crore. Likewise, in 2011-12, the Government provided Rs.83,500 crore and upstream companies provided Rs.55,000 crore. In the current year, so far, Rs.85,586 crore is the estimated under

recovery. Of this, the Government has provided Rs.30,000 crore, the upstream companies have provided Rs. 30,169 crore and OMCs themselves provided Rs.25,417 crore. What we are now doing is that we are providing an additional Rs.28,500 crore in the Supplementary Budget. It is my hope that the upstream companies can provide a little more and some money can come from the oil marketing companies.

We are in a very difficult situation. It is in such a difficult situation that we have to provide subsidies on kerosene, LPG and diesel. I know there is an intense debate on the matter. I share the concerns of the consumers. But I want this House to know that these difficulties are difficulties which have to be shared by everybody. Today what we are providing is only a part of the under recovery and a large part of the under recovery remains un-provided. We have to depend upon the upstream companies as well as OMCs themselves to meet the under recoveries.

SHRI ANANTH KUMAR (BANGALORE SOUTH): Sir, I want the hon. Minister to yield for a while.

SHRI P. CHIDAMBARAM: There is no time for that.... (*Interruptions*)

MR. CHAIRMAN : Let him finish.

... (*Interruptions*)

SHRI ANANTH KUMAR : I want to say that oil companies are telling that they have got only a comfort letter.... (*Interruptions*)

SHRI P. CHIDAMBARAM: That is why, we are providing Rs.28,500 crore.... (*Interruptions*)

SHRI ANANTH KUMAR : I have got copies of allocations made in the first quarter. ... (*Interruptions*)

SHRI P. CHIDAMBARAM: Sir, you please ask him to resume his seat. I am not yielding. There is no time. It is true that we gave a comfort letter. It is to replace the comfort letter that we are providing Rs.28,500 crore.

As far as Air India is concerned, there is a turnaround plan. I am not happy with the way the plan has been implemented in the past. There have been several



setbacks. But what do we do with Air India? If I do not provide this Rs.2,000 crore, we will have greater difficulty. I do not think there is any consensus that we should do away with Air India. We have to find some way to deal with the problem, and I think the Minister is dealing with the problem. There is some indication of an uptick in Air India in the last quarter. But I sincerely hope that Air India employees and Air India management will be equal to the task of turning around Air India.

There are airlines in this country and in this world which are running on a profit, and there is no reason why Air India should not be turned around. If Air India is not kept afloat what will happen is, airfares will go up. Other airline companies will simply push up their airfares because so many seats will not be available, which is why we are providing Rs.2,000 crore for Air India. Earlier also we have provided money. These are the two main cash outgoes. The rest are minimal outgoes.

An hon. Member asked me what I am doing about Shri Madan Mohan Malaviya's 150th birth anniversary celebrations. Money has been provided for Madan Mohan Malaviyaji's 150th birth anniversary celebrations. Rs.10 crore has been provided for Pandit Madan Mohan Malaviya's birth anniversary celebrations and a coin is being released on the 25th of December.

There were some questions about the fiscal consolidation. I want this House to recall that during 2004 to 2008 there was a determined and successful effort to bring about fiscal consolidation. The fiscal deficit was 5.9 per cent of GDP in 2002-03. In the first four years of UPA-I, we took determined steps; we brought it down to 2.7 per cent in 2007-08. Our Government has a track record of fiscal consolidation.

What happened thereafter is well-known. Thanks to the international financial crisis of 2008, we had to take counter cyclical measures. The counter cyclical measures meant that we had to suffer shortfall in revenue, increase in expenditure - thanks to the stimulus packages - in order to keep the economy

going. Because of the counter cyclical measures that we took and the additional expenditure that we incurred in order to protect the flagship programmes and to insulate the vulnerable sections of the society, the fiscal deficit expanded.

The crisis is not over. The international financial crisis which began in 2008 is not yet over. The European zone technically today is in a recession with two quarters of negative growth. The United States is growing at a slow pace. Japan and Brazil, two large economies, are almost stagnant. It is only China and Indonesia which are growing at a rate higher than India's growth rate. There are only a handful of countries which are growing at over five per cent. We happens to be one of them.

I am not happy that we are growing at over five per cent. But the international financial crisis has its impact on the Indian economy. Our exports have suffered a decline of 6.8 per cent. Our imports have become costlier, thanks to oil being at 107 dollars a barrel and commodity prices being elevated. Therefore, the economy is challenged. But I am confident that with the measures that we have taken recently we will put the economy back on its rails. And when I present the budget on the last date of February, I am confident I will be able to present to this House a much better picture of India's economy.

Sir, I have announced a fiscal consolidation path. Some questions were raised – how confident are you? I am as confident as I am confident about the support that I will get from this House. If this House extends support to the measures that we have taken, I am confident that we will achieve the fiscal consolidation that we have chalked out.

The Budget estimated the fiscal deficit at 5.1 per cent. After I took over, our review showed that 5.1 per cent was difficult to achieve. At the same time, we have to bear in mind, what the rating agencies have cautioned us – that if we do not succeed in fiscal consolidation, there is a risk of downgrading India to 'junk' status. That will have terrible consequence. We cannot afford that; no developing country can afford that.

Therefore, taking note of our revenues, our expenditures and taking note of the difficult situation, we had asked Dr. Vijay Kelkar to do a study. He did a study. Based on the study, I came to the conclusion that while 5.1 per cent is not do-able, 5.3 per cent is do-able. Therefore, I have announced a fiscal consolidation path, where we will begin with 5.3 per cent in the current year and achieve the target of 3 per cent by the end of the Plan period. This has been welcomed widely around the world. They think that this is do-able, provided we take a number of measures. If we do this and if we are able to adhere to this fiscal consolidation path, there is no danger of downgrade for India, and we will put our economy back on the rails.

But I seek the support of all sections of the House in order to achieve the fiscal consolidation. Some bitter medicine has to be taken; this year, we have to take some bitter medicine and there is no other way. But this bitter medicine is a good medicine and it will restore the health of the economy. Next year, we can look forward to a much higher growth.

Sir, there were some comments about subsidies for petroleum products. Petrol is not subsidized. All subsidies that we are talking about are only on kerosene, LPG and diesel. Why do prices of petrol appear to be higher? It is because there are taxes on petrol, that is regarded as a source of revenue for the Government. This is not the first Government that had imposed taxes on petrol. Taxes on petrol had been imposed from the very beginning. The taxes on petrol are to the extent of about 14-15 per cent. There are also State taxes. For example, the State taxes are 16 per cent in Delhi, 21 per cent in Mumbai and Chennai, as a percentage of the retail selling price in the case of petrol. 12 per cent in Delhi and 19 per cent in Mumbai, in the case of diesel; 3 per cent in Mumbai and 5 per cent in Chennai in the case of kerosene and 3 per cent in Mumbai in the case of LPG.

All States impose taxes on petrol, diesel, kerosene and LPG. Practically, no State is an exception.

If you look at the amount collected by way of taxes, in 2011-12, the Centre collected taxes on petroleum products only for Rs.83,723 crore, whereas the States

collected Rs.1,12,899 crore. Before you point the finger and ask, why you are collecting taxes on petroleum products, the finger must also point to the States to ask, why the States are collecting taxes on petroleum products. The reason is, we need revenue. ... (*Interruptions*) I am not yielding. Why are you interrupting?

MR. CHAIRMAN : In the end, I will give you a chance.

... (*Interruptions*)

SHRI ANANTH KUMAR : He is misleading the House.

... (*Interruptions*)

SHRI P. CHIDAMBARAM: If I am misleading the House, you may move a privilege motion. ... (*Interruptions*) Please sit down; I am not yielding. ... (*Interruptions*) I am not yielding; please sit down. ... (*Interruptions*)

MR. CHAIRMAN: Please sit down, Shri Aaron.

... (*Interruptions*)

SHRI P. CHIDAMBARAM: I did not interrupt him. ... (*Interruptions*) I am not yielding. ... (*Interruptions*) I did not interrupt; he could show the courtesy of not interrupting me now. ... (*Interruptions*)


MR. CHAIRMAN: Okay, you can continue now.

... (*Interruptions*)

SHRI P. CHIDAMBARAM: Please sit down; I am not yielding. I did not interrupt you... (*Interruptions*). I could have interrupted you ten times yesterday... (*Interruptions*). I am not yielding. Why are you getting up?... (*Interruptions*)

MR. CHAIRMAN : I will call you.

... (*Interruptions*)

SHRI P. CHIDAMBARAM: I am not yielding. If I am wrong, he knows how to correct me in the appropriate method. 

Sir, questions were raised about drinking water. The Drinking Water Mission is an important programme of the Government of India. The total expenditure on drinking water in the five-year period from 1999 to 2004 was Rs.10922 crore. In the five-year period from 2004 to 2009, it went up two and a

half times to Rs.25923 crore and in the four-year period from 2009 to 2013, it has gone up to Rs.43761 crore. No one can say that we are not providing enough for drinking water. I accept what you say. Nevertheless, there are parts of India which do not have drinking water. They have brackish water. Their water is contaminated by fluoride or arsenic.

One of my colleagues said this morning in the Question Hour session that the State Governments must deal with this. There are serious limitations on what the Central Government can do. We can frame a scheme. We can sit with the State Governments and design a proper scheme. We can give money. Ultimately, the implementation is in the hands of the State Government, the district administration and the officers of the line Departments. There is very little that the Central Government can do in actual implementation. Money has been provided from Rs.10922 crore in the five-year period from 1999 to 2004 and in the nine-year period, we have provided Rs.69000 crore for drinking water.

Sir, there were some questions about the Mid-Day Meal Scheme. Again, this is a sharing scheme – 75:25 between the Centre and the States. In 2010-11, Rs.9124 crore; 2011-12 – Rs.9890 crore; 2012-13 – Rs.11934 crore were given. The Mid-Day Meal Scheme is of uneven quality. It is not good in some States. But let me cite at the risk of being accused of being parochial a successful example of Mid-Day Meal Scheme is Tamil Nadu. Successive Governments have set great store by the Scheme. It was started by the late Shri Kamaraj. It was improved upon by successive Governments led by Shri Karunanidhi, Shri M.G. Ramachandran and now Miss Jayalalithaa. Every Chief Minister in Tamil Nadu has put great store by the Mid-Day Meal Scheme and everyone has improved upon. One Government added egg once a week. Then they added two eggs. Then they have added other protein items. Now banana has been added. It is for the State Government to use the money and provide a nutritious meal. What is it that the Central Government can do in looking at whether food is properly cooked or properly served? Therefore, I am saying that the money is being provided. This is

the largest mid-day meal feeding programme in the world. Thirteen crore children have a mid-day meal and if in some States the child is not getting a decent meal, all I can say is that I am deeply distressed that even a Scheme like Mid-Day Meal Scheme people are not paying enough attention. The States must pay attention, use the money and provide the meal. We have a successful example in Tamil Nadu which I would urge all the State Governments to emulate.

Sir, paddy procurement was raised. I do not have too much time but in kharif marketing season of 2012-13, the target of paddy procurement was 25 lakh metric tonnes – 50,000 metric tonnes to be procured by FCI and rest was to be procured by the State agencies. Actual procurement till date is 4.48 lakh metric tonnes. Last year, figures of the corresponding period was 7.29 lakh metric tonnes. This issue has been raised in the Rajya Sabha. The Minister for Food and Public Distribution is attending to it and I believe that he will answer a Question on this subject on Monday. We have enough stocks of paddy and rice. In fact, we have much more than the minimum buffer stocks. The actual stock of wheat as on 1.12.2012 is 376 lakh tonnes. The actual stock of rice on the same day is 306 lakh tonnes. So, a country which 30 years ago had to import food, today has 682 lakh tonnes of wheat and paddy together. Thanks to our farmers that we are self-sufficient today and we are even exporting them. ... (*Interruptions*) Of course, we are exporting. We should export so that our farmer gets a better price.

There was a question about inflation. Inflation is a challenge. Inflation worries the Government. The Consumer Price Index inflation is rather sticky at about 9.7 to 9.9 per cent but the good news is WPI inflation ‘seems’ – I am choosing my words carefully – to be trending downwards as against last month’s number of close to 7.5 per cent. Numbers released today show that WPI inflation is 7.24 per cent. Our expectation is that it will trend downwards over the next two to three months. If it trends downwards, then I think there is reason for comfort. ... (*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): Can the Minister say something on moratorium of loans? ... (*Interruptions*)

SHRI ANANTH KUMAR : Sir, what about cap on LPG?... (*Interruptions*)

SHRI P. CHIDAMBARAM: Sir, GST is a matter that we are discussing with the States. When GST is introduced, it will subsume not only the VAT of the State but it will also subsume the excise duty and the service tax. So, it is a win-win for everybody. Just as VAT turned out to be a win-win for everybody, GST also will turn out to be a win-win for everybody.

The issue of MSP was raised. The MSP is decided on the advice of the CACP. We have rarely departed from the advice of the CACP. When the CACP gives its Report, the Cabinet will decide on the MSP.

With these words, I commend the Supplementary Demands for Grants (General). ... (*Interruptions*)

SHRI ANANTH KUMAR : Sir, the hon. Minister has not replied to any of my questions like price rise, inflation, fall in GDP growth, fiscal deficit and economic crisis in the country.... (*Interruptions*) The economic crisis of the country today is because of the UPA Government, the Prime Minister, Dr. Manmohan Singh, Shrimati Sonia Gandhi and Shri P. Chidambaram.... (*Interruptions*) Sir, he has not given any reply to the LPG cylinder cap raising issue.... (*Interruptions*) So, in protest, we are walking out.... (*Interruptions*)

PROF. SAUGATA ROY : Sir, I am not satisfied with the reply given by the hon. Minister regarding moratorium. Hence, in protest, I am walking out.... (*Interruptions*)

15.28 hrs

At this stage, Shri Ananth Kumar, Prof. Saugata Roy and some other hon. Members left the House.

MR. CHAIRMAN : I shall now put the Supplementary Demands for Grants (General) for 2012-2013 to the vote of the House.

The question is:

“That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to defray the charges that will come in course of payment during the year ending the 31st day of March, 2013, in respect of the heads of Demands entered in the second column thereof against Demand Nos. 1, 2, 6, 7, 9 to 14, 16, 19, 20, 27, 29 to 33, 41 to 43, 45, 46, 48, 50, 52 to 54, 57 to 62, 65, 66, 68, 72, 73, 77, 82, 85, 88 to 93, 96, 97, 101, 102 and 104 to 106.”

The motion was adopted.

15.29 hrs

APPROPRIATION (NO. 4) BILL, 2012*

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to move for leave to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year, 2012-2013.

MR. CHAIRMAN: The question is:

“That leave be granted to introduce a Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year, 2012-2013.”

The motion was adopted.

SHRI P. CHIDAMBARAM: I introduce** the Bill.

MR. CHAIRMAN: The hon. Minister may now move the Bill for consideration.

SHRI P. CHIDAMBARAM: I beg to move:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2012-2013 be taken into consideration.”

MR. CHAIRMAN: The question is:

“That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2012-2013 be taken into consideration.”

The motion was adopted.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2 dated 14.12.2012

** Introduced with the recommendations of the President.



MR. CHAIRMAN : The House will now take up clause by clause consideration of the Bill.

The question is:

“That clauses 2 and 3 stand part of the Bill.”

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI P. CHIDAMBARAM: I beg to move:

“That the Bill be passed.”

MR. CHAIRMAN: The question is:

“That the Bill be passed.”

The motion was adopted.

15.31 hrs

PRIVATE MEMBER'S RESOLUTION
Formulation of an action plan to rehabilitate persons displaced from
Pakistan-Contd....

MR. CHAIRMAN : The House will now take up Item No. 27, Private Members' Bussiness. Shri Arjun Ram Meghwal.

श्री अर्जुन राम मेघवाल (बीकानेर): महोदय, प्राइवेट मेंबर्स बिजनेस में पिछले से पिछले सप्ताह चर्चा हो रही थी। मैं सदन को बताना चाहता हूँ कि यह प्रस्ताव इस तरह से है कि पाकिस्तान से भारत में प्रवास करने वाले और देश के विभिन्न भागों में बसे व्यक्तियों द्वारा सामना की जा रही समस्याओं को ध्यान में रखते हुए, यह सभा सरकार से आग्रह करती है कि वह उन्हें नागरिकता प्रदान करने के लिए तत्काल कदम उठाए और उन्हें देश के अन्य नागरिकों को उपलब्ध कराई जा रही सुविधाएं मुहैया कराने के लिए एक समयबद्ध कार्ययोजना तैयार करे। इस प्रस्ताव के तीन बिन्दु हैं - पाकिस्तान से विस्थापित होकर आने वाले हिन्दुओं को नागरिकता प्रदान करना, उनके पुनर्वास की व्यवस्था करना जिसमें रोजी-रोटी, कपड़ा और मकान की व्यवस्था सम्मिलित है और पुनर्वास की कोई समय-सीमा तैयार होनी चाहिए। यह प्रस्ताव का मूल भाग था।

मैं आपको बताना चाहता हूँ कि जम्मू-कश्मीर से लेकर गुजरात तक, मैं राजस्थान से आता हूँ, वहां भी बहुत बड़ी संख्या में पाक विस्थापित लोग रहते हैं। मेरे संसदीय क्षेत्र बीकानेर में हैं, बाड़मेर, जैसलमेर में हैं, मध्य प्रदेश में हैं, गुजरात में हैं, पंजाब में हैं और हरियाणा में भी हैं।...(व्यवधान) आप बता रहे हैं कि वेस्ट बंगाल में भी हैं। अलग-अलग सर्वे करने वालों ने इनकी संख्या का अनुमान लगाया है, किसी ने कहा कि इनकी संख्या तीन लाख है, किसी ने ढाई लाख और किसी ने चार लाख बताया है। ये सभी हिन्दू हैं जिनमें मेघवाल, भील, बागड़ी, नलमकी, कोली आदि जातियों के लोग हैं। ये लोग पूरे पाक विस्थापित की कुल संख्या के लगभग 90 प्रतिशत हैं और 10 प्रतिशत लोग राजपूत, सिन्धी एवं अन्य जातियों के हैं। अभी जब जोधपुर में 171 हिन्दुओं का जत्था आया और जब उन्होंने यह कहना शुरू किया कि हम पाकिस्तान वापस नहीं जाएंगे, क्योंकि हमारी लड़कियां वहां सुरक्षित नहीं हैं, हमारी सम्पत्ति को लूटा जाता है और हमसे बंधुआ मजदूरों की तरह खेतों में काम कराया जाता है। मीडिया के लोगों ने जब उनका इंटरव्यू लिया, तो उन्होंने साफ कह दिया कि हम पाकिस्तान किसी भी हालत में वापस नहीं जाना चाहते हैं। हमारी पार्टी ने भी एक कमेटी बनाई, जिसमें मैं भी जत्थे से मिलने गया था। राजस्थान के मुख्यमंत्री अशोक गहलोत जी भी उनसे मिलने गए थे। जब हमने उनसे बात की और हमने पूछा कि आप पाकिस्तान वापस क्यों नहीं

जाना चाहते हैं, तो उन्होंने कहा कि हमारी बहन-बेटियां वहां सुरक्षित नहीं है, हमें पढ़ने नहीं दिया जाता है, खेतों में काम कराने के बाद हमें कहा जाता है कि रोटी खाओ और मौज करो, मजदूरी भी नहीं मिलेगी। ऐसी स्थिति में अगर किसी की दुकान है तो वह लूट ली जाती है। आज मैं 'पंजाब केसरी' अखबार में पढ़ रहा था कि एक सीनियर मेडिकल डाक्टर, जो कि काफी फेमस थे, डॉ लक्ष्मी चंद, उनकी पाकिस्तान में गोली मारकर हत्या कर दी गई। उन्होंने कहा कि जब ऐसी घटनाएं होती हैं हमारे साथ तो हम वापस नहीं जाना चाहते।

हमारे देश में क्या स्थिति हो गई कि 1947 में जब पार्टिशन हुआ तो कुछ लोग जम्मू-कश्मीर में गए, कुछ राजस्थान, हरियाणा और पंजाब में चले गए। जो लोग जम्मू-कश्मीर में रह गए, उनकी स्थिति यह है कि उन्हें वोट देने का भी अधिकार नहीं है। वे लोग चुनाव में खड़े नहीं हो सकते। उनका राशन कार्ड नहीं बनता, पहचान पत्र नहीं बनता। वे अगर रेलवे में आरक्षण कराना चाहें तो उनके सामने संकट आता है। मैं यह कहना चाहता हूँ, लाल सिंह जी भी इसे इंडोर्स करेंगे।

चौधरी लाल सिंह (उधमपुर): बिल्कुल करेंगे।

श्री अर्जुन राम मेघवाल : यहां पर मौजूद माननीय सदस्य मदन शर्मा भी करेंगे।

श्री मदन लाल शर्मा (जम्मू): जरूर करेंगे।

श्री अर्जुन राम मेघवाल : पार्टिशन के समय जो लोग जम्मू-कश्मीर में रह गए और जो लोग आगे चले गए, थोड़ा आगे बढ़ गए, उनमें से दो तो देश के प्रधान मंत्री भी बने। स्वर्गीय इन्दर कुमार गुजराल साहब और डॉ. मनमोहन सिंह।...(व्यवधान) श्री लाल कृष्ण आडवाणी भी आए हैं। मैं यह कहना चाहता हूँ कि जो लोग जम्मू-कश्मीर रह गए, उन्होंने ऐसा क्या अपराध किया है कि वे देश के नागरिक नहीं बन सके हैं। उन लोगों को क्या जीवन जीने का भी अधिकार नहीं है, यह कौन सा कानून है, अगर कोई कानून इसमें आड़े आ रहा है तो मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूँ कि उसमें संशोधन होना चाहिए।

मैं अपने संसदीय क्षेत्र की बात बताता हूँ। अभी सिरसा में एलनाबाद से करीब 250 लोग जोधपुर गए। हम उनसे मिले और पूछा कि आपको क्या प्रॉब्लम है और यहां कब आए हो। वहां कुछ सीमांत संगठन के लोग काम करते हैं, वे सब अनुसूचित जाति के हैं। उन्होंने कहा कि हम यहां 1971 की वार के समय आए थे। पहले वे लोग राजस्थान में श्रीगंगानगर गए, फिर एलनाबाद, हरियाणा में चले गए। वहां कहा गया कि आप विदेशी नागरिक हो। जोधपुर चूंकि एक ट्रांजिट स्टेशन है, यहां अभी भील जाति के लोग आए हैं, हम भी यहां आ गए। मैंने जब बात की कि क्या प्रॉब्लम है वापस पाकिस्तान जाने में, तो उन्होंने बताया कि हम पाकिस्तान किसी भी हालत में वापस नहीं जा सकते। क्योंकि वहां किसी भी तरह की सुरक्षा नहीं है,

रोजी-रोटी का संकट तो है ही, लेकिन हमारे सांस्कृतिक अधिकार भी सुरक्षित नहीं हैं। वहां हमारी बहन-बेटियां, दुकानें सुरक्षित नहीं हैं, कोई धंधा नहीं करने दिया जाता है। इसलिए हम वापस पाकिस्तान नहीं जाना चाहेंगे। यह है उनकी पीड़ा। उन्होंने कहा कि जब हम पाकिस्तान में थे तो लोग हमें हिन्दू-हिन्दू कहकर अपमानित करते थे। अब जब हम अपने मुल्क में आ गए हैं तो यहां हमें नागरिकता देने और सुविधाएं देने के बजाए पाकिस्तानी-पाकिस्तानी कहकर सम्बोधित किया जाता है। यह उनकी पीड़ा है। इस पीड़ा का कोई न कोई निवारण होना चाहिए, क्योंकि यह पीड़ा बहुत गम्भीर है।

राज्य सभा में तारांकित प्रश्न संख्या 263 पूछा गया था, जिसमें पाकिस्तान से हिन्दुओं के पलायन से सम्बन्धित सवाल था। उस सवाल का जवाब देते हुए तत्कालीन विदेश मंत्री श्री एस.एम. कृष्णा ने बताया था कि भारत तथा पाकिस्तान के बीच 1972 के शिमला समझौते के अनुसार एक-दूसरे के आंतरिक मामलों में हस्तक्षेप नहीं करने का प्रावधान है। इसलिए हम हस्तक्षेप नहीं कर सकते। मैं आपसे कहना चाहता हूँ कि जब तिब्बत पर कोई संकट आता है तो हम इस सदन में चर्चा करते हैं। सभापति जी, आप तमिलनाडु से आते हैं। जब श्रीलंका में तमिल समुदाय पर कोई संकट आता है तो हम इस सदन में उस पर चर्चा करते हैं। बांग्लादेश से कुछ लोग रोजी-रोटी कमाने यहां आते हैं, तो हम उनकी चर्चा यहां करते हैं, तो फिर पाकिस्तान से जो विस्थापित होकर यहां आए हैं, अपना कारोबार, घर छोड़ कर आए हैं और कह रहे हैं कि वापस नहीं जाना चाहते। तो जो पाकिस्तान से हिंदू विस्थापित होकर आये हैं उनकी हम हाउस में चर्चा क्यों नहीं कर सकते, हम क्यों कहते हैं कि **it is the internal matter of Pakistan**. हमारा यह जो रवैया है, इसमें हमें सुधार करना पड़ेगा। इसी के कारण दैनिक जागरण में 13 अगस्त 2012 को एक लेख प्रकाशित हुआ, जिसका लेखक एक स्वतंत्र टिप्पणीकार था। उसने जो लिखा उसे मैं उद्धृत करना चाहता हूँ “ पाक के हिंदू परिवार धार्मिक तीर्थ-यात्राओं के बहाने अस्थाई वीजा पर भारत आ रहे हैं, रो-रोकर उत्पीड़न की कहानियां बयान कर रहे हैं। बावजूद भारत सरकार का कहना है कि वीजा अवधि खत्म होने के बाद उन्हें पाकिस्तान लौटना होगा। इस मसले पर भारत सरकार का रवैया हैरान करता है।” जो मीडिया के स्वतंत्र टिप्पणीकार हैं, स्तम्भकार हैं, वे भी ऐसा सोचते हैं कि इस पर भारत सरकार का रवैया हैरान करने वाला है। वर्ष 2012 में रिंकल केस के कारण ऐसी घटनाएं ज्यादा प्रकाश में आईं। पाकिस्तान का मानवाधिकार आयोग यह मानता है कि 40 से 50 हिंदू लड़कियां हर माह भगाई जाती हैं, जबरन धर्म परिवर्तन किया जाता है और उनकी सम्पत्ति लूटी जाती है। शिकारपुर, सिंध और रेंसम में तीन डॉक्टर्स की हत्याएं हुईं। रिंकल कुमारी, आशा कुमारी, मनीषा कुमारी और डा. लता के प्रकरण में जबरदस्ती धर्म-परिवर्तन, अपहरण तथा अपराध कुछ ऐसी कहानी कहते हैं कि पाकिस्तान में हिंदू किसी भी दृष्टि से सुरक्षित नहीं हैं।

1947 में जब भारत का विभाजन हुआ तो विभक्त होकर फैमिली के मैम्बर अलग-अलग हो गये। कोई पाकिस्तान में रह गया, कोई हिंदुस्तान में रह गया। मैं जिस क्षेत्र से आता हूँ वहां पाकिस्तान की सीमा लगती है। कुछ लोग वहीं रह गये, कुछ इधर आ गये। मजदूरी करने के लिए तार पार करके कुछ लोग उधर गये थे वे वहीं रह गये। भारत सरकार ने स्पॉन्सरशिप का एक नियम बनाया। एक व्यक्ति पाकिस्तान में रह रहा है उसकी फैमिली के लोग हिंदुस्तान में रह रहे हैं, जब शादी होती है या कोई मर जाता है तो मिलने आने के लिए यह जरूरी है कि कोई पाकिस्तान का आदमी आपको स्पॉन्सर करे और साथ में यह शर्त जोड़ दी कि “sponsorship should be endorsed by a Gazetted Officer” सभापति जी, जब पाकिस्तान में ऐसी परिस्थितियां हैं तो कोई अपने पुराने दादा के दादा से मिलना चाहे, कोई अपनी बुआ की बहन से मिलना चाहे तो उसे पहले तो कोई आदमी स्पॉन्सर करे और फिर उसे किसी गजेटेड अधिकारी से अटैस्ट कराओ। मेरा प्रश्न यह है कि जब पाकिस्तान में हिंदुओं की स्थिति इतनी खराब है तो ऐसी स्थिति में कोई उसे कैसे स्पॉन्सर करेगा और इस स्पॉन्सरशिप को कौन एन्डोर्स करेगा और कौन गजेटेड ऑफिसर उसे अटैस्ट करने के लिए मिलेगा। यह मेरा एक यक्ष प्रश्न है।

भारत में पाकिस्तान से आये हुए लोगों के लिए कोई विस्थापित पॉलिसी नहीं है। पाक विस्थापित कोई घुसपेठिये नहीं हैं। वे वैध पासपोर्ट और वीजा लेकर भारत आते हैं। धार्मिक, पारिवारिक और सांस्कृतिक संबंधों के कारण वे भारत आते हैं। हमारे यहां जैसलमेर में रामदेवरा मंदिर है जहां पर पूरे हिंदुस्तान और पाकिस्तान से लोग आते हैं। हिंगलाज माता का मंदिर है जहां चारण समाज के लोग हिंदुस्तान और पाकिस्तान दोनों जगहों से आते हैं। पश्चिमी राजस्थान में सूफी-संतों का भी प्रभाव था जिनकी एक जैसी सांस्कृतिक विरासत थी। निर्गुण भक्ति करने वाले लोगों का भी यह क्षेत्र रहा है। मेरा कहना है कि सांस्कृतिक संबंधों के कारण भी ये लोग भारत आते हैं। चूंकि पाकिस्तान में इनका जीवन सुरक्षित नहीं है इसलिए भारत में ये लोग शरणार्थी जीवन जीने को मजबूर होते हैं। सभापति जी, कोई भी व्यक्ति अपना घर-परिवार, खेती-बाड़ी तथा अन्य सम्पत्ति छोड़कर आना नहीं चाहता, लेकिन जब विशेष मजबूरी होती है तभी वह इन चीजों को छोड़कर कोई आता है।

महोदय, मैं भारतीय नागरिकता अधिनियम 1955 की विभिन्न धाराओं में भारत सरकार ने जो फीस की बढ़ोतरी की है, उसका जिक्र करना चाहता हूँ। भारत सरकार ने कहा है कि एक व्यक्ति के लिए कम से कम इन धाराओं के तहत तीन हजार से लेकर बीस हजार तक फीस है। यदि एक औसत परिवार सात व्यक्तियों का है, तो उसे डेढ़ से दो लाख रुपए तो परिवार के लिए नागरिकता लेने के लिए फीस ही देनी पड़ेगी, जो कि विस्थापितों के लिए बहुत मुश्किल काम है, क्योंकि उनके पास तो रोजी-रोटी ही नहीं है तो



वे फीस कहां से देंगे। महोदय, एक तो स्पॉन्सरशिप वाला कानून, जो एमएचए ने जारी किया है और एक नागरिकता अधिनियम में फीस का जो स्ट्रक्चर बढ़ाया है, उसके कारण इतने साल गुजर जाने के बाद भी वे नागरिकता नहीं ले पाएंगे, क्योंकि उनके पास पैसा नहीं है। अभी सिरसा, हरियाणा में लोग नागरिकता नहीं ले पाए हैं। श्रीगंगानगर के लोग नागरिकता नहीं ले पाए हैं। सुमित्रा महाजन जी यहां बैठी हैं, इंदौर में भी जत्था पहुंचा है, कुछ लोग पहले ही इंदौर में रहते हैं, वे भी नागरिकता नहीं ले पाए हैं। करीब तीन-चार हजार लोग इंदौर में हैं, जो नागरिकता नहीं ले पा रहे हैं। आपने फीस का स्ट्रक्चर बहुत काम्प्लीकेटिड बना दिया है। महोदय, कोई भी जासूसी करने नहीं आता है। मैं चैलेंज के साथ कहता हूं कि एमएचए एक भी घटना बता दे कि इन लोगों ने कोई जासूसी की है। एक भी केस ऐसा नहीं है जिसे आइडेंटीफाई किया गया हो। मैं इस बात का चैलेंज करता हूं, क्योंकि मैं तो उन लोगों के बीच में रहता हूं। जब वे वर्ष 1971 में आए थे, तब उन्हें कुछ जमीन दी गई थी, तो वह परिवार के मुखिया के नाम दे दी। मैं उनके लिए लड़ाई लड़ रहा हूं कि परिवार के मुखिया के नाम जमीन बीस साल पहले दे दी, उस परिवार में बच्चे बड़े हो गए, उनके भी बच्चे हो गए, तो सिर्फ पच्चीस बीघा जमीन से क्या होगा? मुखिया के नाम जमीन है, दूसरे भाई लड़ाई करते हैं कि जमीन बांटो। वह कहता है कि अगर मैं जमीन बांट दूंगा तो मेरे परिवार के लोग कहां जाएंगे। मैं उनकी पीड़ा जानता हूं कि उनमें से कई लोगों को नागरिकता नहीं मिली है और 1971 में 90 हजार के करीब लोग भारत आए थे, उनमें से जिन्हें नागरिकता मिल गई, उन्हें कोई सुविधा नहीं मिली। इस पीड़ा की वजह मैं जानता हूं और भारत सरकार के ये दो सर्कुलर हैं, इनकी वजह से भी उनकी भारतीय नागरिकता लेने में मुश्किल पैदा हुई है, वह दूर की जाए।

महोदय, पाकिस्तान में अभी एक संगठन पाकिस्तान दलित सोलिडेरिटी नेटवर्क बना है, जिसे पीडीएसएन कहते हैं। यह बात मैं इसलिए कह रहा हूं क्योंकि पाकिस्तान की मीडिया में भी यह खूब आ रहा है। पाकिस्तान में कुछ मानवाधिकार संगठन हैं, वे आवाज उठा रहे हैं कि पाकिस्तान में हिंदू अल्पसंख्यक सुरक्षित नहीं हैं और यह जो पाकिस्तान दलित सोलिडेरिटी नेटवर्क बना है, इसने पाकिस्तान सरकार से मांग की है कि जब भारत में मुसलमानों की दशा व दिशा को सुधारने के लिए सच्चर कमेटी का गठन किया जा सकता है तो पाकिस्तान में हिंदुओं की दशा व दिशा को सुधारने के लिए किसी कमेटी का गठन क्यों नहीं किया जा सकता है और संविधानिक सुधारों की बात भी कही है। कुछ मीडिया के लोग यह कहते हैं कि ये तो सारे ही यहां आना चाहते हैं। यह बात भी सही नहीं है। मैं पाकिस्तान दलित सोलिडेरिटी नेटवर्क का स्टेटमेंट पढ़ रहा हूं। अगर वहां सही परिस्थितियां होंगी, तो वे नहीं आएंगे, लेकिन अगर जबरन धर्म परिवर्तन कराने का दौर लगातार जारी रखा, उनके बच्चों के बलात्कार होने का दौर जारी रखा, उनकी

सम्पत्ति अगर लूटी जाएगी, तो वहां कोई भी हिंदू नहीं रहेगा, सारे यहां आएंगे और हमें उन्हें नागरिकता देनी पड़ेगी।

महोदय, मैं कुछ सुझाव आपको देना चाहता हूँ। वहां मनीषा नाम की एक लड़की थी। कंवर्जन होने के बाद महाविश बन गई। मनीषा ने महाविश बनने के बाद अपनी दास्तां में लिखा कि साजिश के तहत पहले हिंदू नाबालिग किशोरियों का अपहरण किया जाता है और फिर उनसे कोरे कागज पर दस्तखत कराए जाते हैं, जिसमें प्रेम के प्रपंच और इस्लाम के कबूलनामे की इबारत होती है और इसके बाद उसका किसी मुस्लिम लड़के से निकाह करा दिया जाता है। यह उस लड़की ने जो मनीषा से महाविश हो गई, उसने लिखा है। मैं कहना चाहता हूँ कि यह तथ्य मनीषा ने भी कहा है और पाकिस्तान में नेशनल कमीशन फार जस्टिस एंड पीस है, उसकी भी अध्ययन रिपोर्ट में प्रकाशित हुआ है। सारांश यह है कि पाकिस्तान में हिंदुओं की न जिंदगी सुरक्षित है और न ही इज्जत सुरक्षित है।

अभी इंदौर में शरणार्थी आए थे और वे सभी सिंधी समाज के थे। पाकिस्तान छोड़कर कई सालों से अमृतसर में आकर वे लोग बसे। किशोरिया मोहल्ले में सैकड़ों लोगों को आज तक नागरिकता नहीं मिली है। शरणार्थी शिविर में 150 हिन्दू परिवार रह रहे हैं। वे कहते हैं कि हम ट्यूरिस्ट वीजा पर आए थे। हमें आप लॉग टर्म वीजा दीजिए। मेरा सरकार के माध्यम से पहला अनुरोध यह है कि पहले तो यह एक सर्वे कराया जाए कि पाकिस्तान से आए हुए इतनी तकलीफ में रहने वाले जम्मू कश्मीर से लेकर पूरे मध्य प्रदेश तक कितने लोग हैं? There should be a survey. अभी लोग अनुमान लगा रहे हैं। कोई कह रहा है कि 30 लाख हैं, कोई कह रहा है कि 35 लाख हैं।

मेरे यहां कुछ एनजीओ काम करते हैं। उनका कहना है कि राजस्थान में 70,000 लोग पनाह पाए हुए हैं जिनको नागरिकता नहीं मिली हुई है। भारत सरकार उनको विदेशी मानती है। ये सब लोग थार एक्सप्रेस और समझौता एक्सप्रेस से आए थे और इनकी संख्या में बढ़ोतरी हो रही है। It should be surveyed. यह सर्वे होना ही चाहिए कि कितने लोग हैं और चाहे ये किसी भी राज्य में रहते हैं लेकिन एक सर्वे तो होना ही चाहिए।


घटनाएं रुक नहीं रही हैं। अभी करांची में एक मंदिर तोड़ दिया गया। उसमें रामदेव जी का भी मंदिर था, माताजी का भी मंदिर था। कुछ लोग वहां गये हैं। ये घटनाएं रुक नहीं रही हैं और जो लोग आ गये हैं, उनको स्थायी नागरिकता के अभाव में रेल टिकट बनवाने में, बैंक खाता खुलवाने में, कहीं पर काम करने में राशन-कार्ड, गैस कनेक्शन और ड्राइविंग लाइसेंस बनवाने में इन सबमें परेशानी होती है और कुछ

लोग जो रह रहे हैं, वे लॉग टर्म वीज़ा पर रह रहे हैं। रेजीडेंशियल परमिट पर रह रहे हैं। लेकिन इनकी जो परेशानी है, उसके बारे में मैं कुछ सुझाव देना चाहता हूँ।

मेरा कहना यह है कि एक सार्क संगठन बना हुआ है। सबसे पहले तो सार्क में आप इस विषय को उठाइए कि क्यों नहीं हम इस विषय को सेंटिल कर सकते हैं? फिर मेरा कहना है कि **Power of delegation to grant citizenship be delegated to DMs.** यह डी.एम. को आपने पॉवर अभी डेलीगेट नहीं कर रखी है। लोग एमएचए में कहां आएंगे? **The newly introduced fee structure on citizenship should be waived off.** दूसरा मेरा यह कहना है कि **Time duration for nationality process should be subsidised to five years.** यह आपने सात साल कर दिया। अधिकतर देशों में पांच साल है। यहां के लिए सात साल क्यों किया? यह बात मेरी समझ में नहीं आई। **There should be no deportations by force, as these displaced groups are migrating from the country of origin due to religious discrimination and on cultural grounds.** मैरिज के काम से या किस कारण से आते हैं, इसलिए इसको जो आप कई बार फोर्सफुली डिपोर्टेशन करते हैं, वह इसमें नहीं होना चाहिए। **Visa extension/addition powers should be given to local FRRO and State Department of Home.** Once any one submits the valid document for permanent settlement, they should be permitted by the State Government to go to other cities in India for livelihood, work permit, marriage, death or any other important work. अब वे जो सिरसा में रहते हैं, वे कहते हैं कि हमें सिरसा छोड़कर, एलनाबाद छोड़कर तुम पाकिस्तान को ही क्यों कहते हो? हम फिर क्या खाएंगे और क्या करेंगे? कहीं पर हमारे किसी रिश्तेदार की डैथ होती है तो वहां भी नहीं जाने देते। अब राज्य सरकार को भी एक एडवाइजरी जारी करनी चाहिए। मैं जहां से आता हूँ, एन.एच-15 बीच में पड़ता है। **State Government should issue the permission to visit the west of NH-15 as most of the Pak settlers reside in border areas.** The situation becomes inhuman when a married girl cannot visit her parent's home who is just married a year ago. दूसरा मैं कह रहा था कि **Displaced people desiring to settle down permanently in India should be issued the driving licence, insurance and bank accounts.** They should also not be deprived of basic services like health, education, electricity, ration card etc. No penalty should be imposed on overstay. वे मजबूरी में ही यहां रह रहे हैं। आप पैनल्टी उन पर लगा देते हैं।

Promotion of the cultural rights of the refugees; the Government should make specific efforts for the preservation of the unique ethno-geographic history and culture of the people.

The Centre must constitute a review committee. It should include representatives from the Ministry of Home, Ministry of External Affairs, and Rehabilitation Department. कमेटी कांस्टीट्यूट करके विजिट भी करे। A permanent cell can be constituted with immediate effect to review the Status. अब एक और बात भी है, उन्हें कहा जाता है कि आपको रिफ्यूजी स्टेट्स नहीं देंगे। वे क्या खाएंगे? उनके कपड़े आदि की व्यवस्था समाजसेवी संस्थाएं करती हैं। सरकार की जिम्मेदारी है कि उन्हें शरणार्थी का दर्जा दिया जाए।

मैं अपनी बात समाप्त करते हुए कहना चाहता हूँ, International Convention on the Elimination of All Forms  Racial Discrimination में पाकिस्तान भी सिग्नेटरी है। हम पाकिस्तान पर दबाव क्यों नहीं बना सकते हैं? वहां क्यों डिस्क्रिमिनेशन होता है? मेरा आपके माध्यम से कहना है कि संसदीय दल की टीम को विजिट करना चाहिए। वे जोधपुर, इंदौर, सिरसा में रह रहे हैं। वहां संसदीय दल की टीम को भेजा जाना चाहिए।

अंत में मेरा कहना है कि इनकी पीड़ा को यहीं नहीं छोड़ना चाहिए। इनकी पीड़ा को देखकर भारत सरकार को निश्चित रूप से सुधार करना चाहिए। मेरी आपके माध्यम से भारत सरकार से यही मांग है।

MR. CHAIRMAN : Resolution moved:

“Taking into account the problems being faced by the persons migrated from Pakistan to India and settled in various parts of the country, this House urges upon the Government to take immediate steps to grant them citizenship and formulate a time bound action plan to extend them facilities as are available to other citizens of the country.”

श्री मदन लाल शर्मा (जम्मू): चेयरमैन साहब शुक्रिया में आपका धन्यवाद करता हूँ कि आपने मुझे बोलने का मौका दिया। मैं अर्जुन राम मेघवाल जी का भी धन्यवाद करता हूँ कि वह प्राइवेट मैम्बर रिजाल्यूशन लाए हैं। इस रिजाल्यूशन के तहत यहां बदकिस्मत लोगों के बारे में बहस हो रही है। मैं भी इस संबंध में आपके माध्यम से कहना चाहता हूँ और कुछ बातें सरकार तथा हाउस के नोटिस में लाना चाहता हूँ। मेघवाल जी ने अपनी रियासत राजस्थान और बाकी देश के हिस्सों का नाम लिया। मेरी रियासत जम्मू-कश्मीर में वैस्ट पाकिस्तानी रिफ्यूजी सबसे ज्यादा तादाद में हैं। ये लोग पिछले 65 वर्षों से अपने ही देश में रिफ्यूजी हैं। जब पार्टीशन हुआ, एक मुल्क के दो मुल्क बने, पाकिस्तान वजूद में आया उस वक्त यहां से कुछ लोग वहां गए, कुछ लोग हिन्दुस्तान में आ गए। पंजाब, हरियाणा, दिल्ली में आ गए। कहीं और के लोग दूसरी रियासतों में पहुंचे तो उन्हें सारी सहूलियतें, सुविधाएं मिली, हकूक मिले। कुछ बदकिस्मत लोग जो ज्यादा तादाद में नहीं हैं, जो रियासत जम्मू-कश्मीर में रह रहे हैं। मैं कह सकता हूँ कि 20,000 कम से कम परिवार हैं जो 60-65 वर्षों से रियासत जम्मू-कश्मीर में रह रहे हैं। ये मुल्क हिन्दुस्तान के नागरिक हैं लेकिन वहां उनके लिए स्टेट सब्जेक्ट नहीं बनता है, न कोई नौकरी मिलती है, न वे जमीन खरीद सकते हैं, न ही वे पंचायत या असेम्बली इलैक्शन लड़ सकते हैं लेकिन वे पार्लियामेंट का वोट डालते हैं। इसके अलावा वे कोई और इलैक्शन नहीं लड़ सकते हैं। आप अंदाजा लगा सकते हैं कि वे पिछले 65 वर्षों से अपना गुज़ारा कैसे कर रहे हैं। उनके दिल पर यह सोचकर क्या बीतती होगी कि हम किस मुल्क में रहते हैं, जो अपने ही लोगों को नहीं अपनाता है, हकूक नहीं देता है। होम मिनस्टर आफ स्टेट यहां बैठे हैं, मैं आपके माध्यम से कहना चाहता हूँ कि ये जो दाग लगा हुआ है, बदनामी लगी है इसके बारे में हम सबको पोलिटिकल पार्टी से ऊपर उठकर सोचना चाहिए क्योंकि वे हमारे भाई हैं। 65 वर्षों में यहां उनके बच्चे पैदा हुए और आज यहां उनके बच्चों की शादियां हो रही हैं।



16.00 hrs

और यहां के पाकिस्तानी लोग जो हिंदुस्तान से ही थे, वे उनके यहां शादियां कर रहे हैं। उनकी आपस में इतनी गहरी रिश्तेदारियां हैं। लेकिन आज क्या हो रहा है कि जब उनके बच्चे पढ़ जाते हैं तो उन्हें कोई रोजगार नहीं मिलता। वे कोई कारोबार नहीं कर सकते, वे कोई छोटी से छोटी सर्विस भी हासिल नहीं कर सकते। आप अंदाजा लगा लीजिए कि हम इस देश के अंदर कितनी बड़ी बातें करते हैं, लेकिन हम अपने ही देश के अंदर जो नागरिक बैठे हैं उनके हक और हुकूम की बात नहीं करते। हम कहते हैं कि हम सब लोगों को इंसाफ दे रहे हैं, हम किसी के साथ कोई भेदभाव नहीं कर रहे हैं। लेकिन यह एक जिंदा-जागता सबूत है कि वैस्ट पाकिस्तानी रिफ्यूजी जो 1965 में पाकिस्तान की जमीन को छोड़कर हिंदुस्तान में आए, 65 वर्षों में किसी ने उनकी सुध नहीं ली। यहां चर्चे हुए, यहां बहस होती है, यहां उनके बारे में दर्जनों दफा बातें हुई होंगी। पिछले आठ-नौ वर्षों से हमने भी यहां उनका मुद्दा उठाया। मुझे एक साहब कह रहे थे कि यदि प्राइवेट मैम्बर रिजोल्यूशन आता है तो उसके ऊपर कोई अमल नहीं होता। लेकिन मैं कहता हूं कि मैं जम्मू में रहता हूं, उनका सांसद हूं, जब वे मेरे पास आते हैं तो वे मुझे क्या-क्या कहते हैं कि आप हमारे वोट लेते हो, लेकिन हमारी बात नहीं करते हो। पिछले दिनों उनका वफद यहां आया और प्रधान मंत्री जी, होम मिनिस्टर और मैडम सोनियां गांधी जी से मिला, उन्होंने उन्हें आश्वासन दिया। मैं मरकजी सरकार का धन्यवाद करता हूं कि उन्होंने अपना पार्ट अदा भी किया। जो हिंदुस्तान की सरकार को करना था, उन्होंने उनके बच्चों को पैरा-मिलिट्री फोर्सिंग और आर्मी में भर्ती करने का आश्वासन दिया। उन्होंने यह प्रबंध भी किया कि जो डोमिसाइल सर्टिफिकेट दिखायेगा, उसे इंडस्ट्री लगाने के लिए, कारोबार लगाने के लिए बैंकों से कर्जा देने का वायदा भी किया। उन्हें अपनी कोई जमीन-जायदाद मार्गेज नहीं करनी पड़ेगी। वहां वोट डालना स्टेट सब्जेक्ट है, यह मैं भी समझता हूं। लेकिन हिंदुस्तान की सरकार को रियासत जम्मू-कश्मीर की सरकार पर भी दबाव डालना चाहिए, उन्हें भी कहना चाहिए। आप किस बात से डरते हो। जो लोग 1947 में पाकिस्तान चले गये, आज उनके हुकूम यहां महफूज रखे गये हैं। लेकिन जो अपनी जायदाद-जमीन वहां छोड़कर आये, उनके बारे में आप कुछ नहीं सोचते। इसलिए मैं समझता हूं कि यह दोनों सरकारों का काम बनता है, रियासती सरकार और मरकजी सरकार दोनों को मिलकर ये बातें करनी पड़ेंगी। क्योंकि साठ वर्षों में यह मसला ऐसा हो गया, जो मैं इस हाउस में कहने में गुरेज नहीं करूंगा कि मरकजी सरकार पिछले 60-65 वर्षों में हिंदुस्तान की सरकार को इस मसले को समझाने में और उनके जेहन में बैठाने में कामयाब नहीं रही, न यहां की सरकारों ने उनके मसले को समझा और हल करने की कोशिश की। सिर्फ जब इलैक्शन आता है तो सारी पार्टियां अपने इलैक्शन मेनिफेस्टों में, चुनाव घोषणा पत्र में दर्ज करती हैं कि यदि हम इक्तिदार में आयेंगे, यदि हमारी सरकार बनेगी तो हम आपका मुद्दा, आपका मसला हल करेंगे। यह

10-15 दिन की बात होती है, लेकिन जब कोई जीत जाता है या हार जाता है तो उन बेसहारा लोगों की बात कोई नहीं करता। इसलिए मैं कहना चाहता हूँ कि यह उनका हक बनता है, यह उन्हें मिलना चाहिए। वह अक्सर जन्तार मन्तर पर आते हैं और हर तीसरे महीने धरना लगाते हैं। वे बहुत सारे सांसद साहेबान से मिलते हैं, उनके पास जाते हैं, उन्हें यकीन दिलाते हैं। लेकिन मैं समझता हूँ कि इस मौअज्जिज हाउस से बड़ी कोई जगह नहीं कि जहां उनकी बात हो और उनकी बात को इस कान से सुनकर दूसरे कान से निकाल दे। इसलिए मैं कहता हूँ कि पिछले कुछ समय से होम मिनिस्ट्री इस पर काम कर रही है। जिसके लिए हम होम मिनिस्टर साहब का धन्यवाद करते हैं।

इसके साथ मैं यह भी कहना चाहता हूँ कि 1947 के वे रिफ्यूजी भी हैं, जो पाक ऑकुपाइड कश्मीर के रिफ्यूजी हैं। रियासत जम्मू-कश्मीर में उनकी तादाद कोई 31 हजार फैमिलीज हैं। उनके वन टाइम सैटलमैन्ट की बात है, वे रिफ्यूजी नहीं हैं, वे डिसप्लेस्ड पर्सन्स हैं। पाकिस्तान ने आजाद कश्मीर का हमारा जो हिस्सा जबरन दबाकर रखा है, वे वहां से आये हैं। उनके वन टाइम सैटलमैन्ट की बात है। मैं आपकी मार्फत मरकजी सरकार की होम मिनिस्ट्री से रिक्वेस्ट करता हूँ। आज सुबह भी मैं प्रधान मंत्री जी से मिला और मैंने यह कहा कि अगर इनका मसला आपके वक्त में भी हल नहीं होगा तो न कोई पहले और न कोई बाद का प्रधान मंत्री आकर इसे हल करेगा। इसलिए वन टाइम सैटलमैन्ट में वे क्या चाहते हैं। आप 25 लाख नहीं देंगे तो 15 लाख ही दे दो, एक मसला हल हो जाएगा। उसके साथ सन् 1965 के रिफ्यूजीस, सन् 1971 के रिफ्यूजीस का क्या कसूर है? जम्मू कश्मीर के लोगों का क्या कसूर है? जिनके ऊपर चार-पांच जंगें हुई हैं। सन् 1947 की लड़ाई हुई, 1965 की लड़ाई हुई, सन् 1971 की लड़ाई हुई और सन् 1999 की लड़ाई हुई। उन लोगों ने इतनी जंगे देखी हैं। आज सारे देश को उसका खामियाजा भुगतना पड़ा है। उन जंगों में सैंकड़ों लोग शहीद हो गए हैं। लेकिन जो लोग घर-बार छोड़ कर आए थे हमारी सरकार ने उनको आबाद किया है। लेकिन उनकी प्रोपर रिहैब्लिटेशन नहीं है। किसी की जमीन कम है, जो गवर्नमेंट ऑफ इण्डिया ने और जम्मू कश्मीर की सरकार ने फिक्स किया कि इतनी जमीन अभी मिलेगी, आपको मकान बनाने के लिए यह मिलेगा, वह सब कुछ पूरा नहीं किया है। इसलिए मैं कहता हूँ कि उनके लिए भी एक प्रोग्राम बना कर उनकी कमी को पूरा किया जाए।

सर, यह ऐसे लोगों का मसला है जो सरहदों पर रहते हैं। पहले भी बार्डर पर थे। आज वे इस मुल्क के बगैर वर्दी के फौजी बन कर अपनी फौज के साथ मिल कर सरहदों के ऊपर रह रहे हैं। लेकिन उनकी बात, चाहे वह डिवेलपमेंट की बात है, चाहे रोज़गार की बात है, दो-तीन बातें मैं मरकजी सरकार को सजेस्ट करना चाहता हूँ। हम बहुत सारे लोगों के लिए पैकेज बनाते हैं। चाहे सन् 1947 के रिफ्यूजी हैं, चाहे सन् 1965, सन् 1971 और सन् 1999 के रिफ्यूजी हैं या वेस्ट पाकिस्तानी हैं, उनके लिए स्पेशल एंप्लाइमेंट

पैकेज तैयार करना चाहिए। जिसको आप जमीन नहीं देते हैं, जिसके पास जमीन नहीं है, कोई कारोबार नहीं है, उसको रियासत जम्मू कश्मीर की सरकार नौकरी नहीं देती है, उसको जमीन नहीं एलॉट करती है, उनको वोट डालने का हक नहीं देती है। लेकिन मरकजी सरकार को एक एंप्लाइमेंट पैकेज बना कर सन् 1947, वेस्ट पाकिस्तानी, सन् 1965, सन् 1971 और सारे बार्डर के साथ-साथ जो रहते हैं, उनको एम्प्लाइमेंट दी जा सकती है। उनको पैरामिलिट्री फोर्सिस में, आर्मी में या जो दूसरे शोबे या डिपार्टमेंट हैं, उनके अंदर उनको एम्प्लाइमेंट दी जा सकती है। ताकि वे यह महसूस करें कि हम हिंदुस्तान के नागरिक हैं। हमारे पीछे सारा हिंदुस्तान है। सारे देश के लोग हमारे साथ हैं। वे अपने आपको अकेला न समझें। मैं समझता हूँ कि पार्टी पॉलिटिक्स से ऊपर उठ कर हमें उन लोगों के मसले को हल करने के लिए उनकी सहायता करनी चाहिए।

मैं होममिनिस्टर साहब को भी बोलूंगा कि हमें रियास-ए-जम्मू कश्मीर सरकार से भी बात करनी चाहिए। आप लोग क्यों डरते हैं? क्या बीस हजार फ़ैमलीज़ का वोट दस लाख बन जाएगा? मैं यह भी कह सकता हूँ कि अगर दस हजार फ़ैमली भी कश्मीर के अंदर होती तो यह मसला आज से पचास साल पहले हल हो जाता। क्योंकि वे सारे जम्मू रीजन में हैं। जितने किस्म के भी रिफ्यूजी इन 60-65 वर्षों में हुए हैं, वे सारे जम्मू के अंदर आबाद हुए हैं। जिस-जिस की भी सरकार वहां रही हो, वे भनाल के उस पार वाले लोग डरते हैं, घबराते हैं कि पता नहीं कि जम्मू के वोट बंट जाएंगे, पता नहीं क्या हो जाएगा। मैं समझता हूँ कि इस सोच को छोड़ कर हमें ईमानदारी के साथ सन् 1947, 1965, वेस्ट पाकिस्तानी रिफ्यूजी, सन् 1971 और सन् 1999 में भी जिनका नुकसान हुआ है, जिनको आज हम हुकूक नहीं दे पाए हैं, जिनके साथ इंसाफ नहीं कर पाए हैं, मैं कहूँगा कि मरकजी सरकार को बड़ा दिल कर के और होम मिनिस्ट्री को, जैसे ये काम कर रहे हैं। मैं होम मनिस्टर साहब से अपील करना चाहता हूँ कि आप अपने आफिसर्स को भी बोलें कि ईमानदारी के साथ उन बेसहारा लोगों की मदद करें। यह बात कभी न आए, जो वतनपसंद लोग हैं, जो मातृभूमि हिंदुस्तान की धरती से प्यार करते हैं, उनको इतना मजबूर मत कर दो, इतना परेशान मत कर दो कि वे हमसे और हमारे मुल्क से नफरत करना शुरू करें और हमारे दुश्मन की वे चालें कामयाब हो जाएं जो बहुत सारे हथकण्डे अपना रहा है और हमारे मुल्क में अफरातफरी फैलाना चाहा है और वह अपने मकसद को पूरा करना चाहता है।

मैं कहूँगा कि हमारी मरकजी सरकार और होम मिनिस्ट्री की यही कोशिश रहेगी कि समय रहते हम उनकी इन सारी बातों को हल करें और 65 साल का जो मसला है, उसको हल करें। शुक्रिया, जय हिंद।

श्रीमती सुमित्रा महाजन (इन्दौर): महोदय, आज मैं एक बहुत ही संवेदनशील विषय पर चर्चा करने लिए यहां खड़ी हूं। मैं अपने साथी को धन्यवाद देती हूं कि आज उन्होंने यह मसला यहां पर उठाया। यह वास्तविकता है कि जैसे जोधपुर में उनके लिए यह भारी समस्या है, उसी प्रकार मेरे अपने क्षेत्र इन्दौर में भी इसी प्रकार से सिंधी समुदाय के लोग या पाकिस्तान के हिन्दू शरणार्थी आते ही रहते हैं और हमेशा इस समस्या का सामना करना पड़ता है।

महोदय, मैं इसे समस्या भी नहीं कहूंगी। मेरा यह कहना है कि आखिर यह है क्या, हम इनको क्या कहें, ये आते हैं, हम ऐसा भी कैसे कहें, ये तो हमारे अपने हैं। हिन्दुस्तान तो एक ही था, हमने सियासत में इसके दो टुकड़े किये। इसमें गलती किसी की भी नहीं है। वे वहां सिंध प्रान्त में रह रहे हैं, आज हम भी कहते हैं कि हम हिन्दू हैं, हम सिन्धु संस्कृति की बात करते हैं, हम केवल सिंधु नदी की बात नहीं करते हैं, सिंधु संस्कृति से हम अपना उद्गम मानते हैं और इसीलिए हम अपने आपको हिन्दू कहते हैं। वे वहां रह रहे हैं, कहानी तो मोहम्मद बिन कासिम से शुरू होती है, हम कहते हैं कि उसने सिंध प्रान्त पर आक्रमण किया। राजा दाहिर की कन्याओं का समर्पण उस समय हुआ था, उन्होंने लड़ाई लड़ी थी और फिर अपने आपको एक प्रकार से समर्पित कर दिया था, झोंक दिया था, अपना जीवन दे दिया था। वह कहानी आज भी हम कहते हैं, लेकिन वह कहानी आज केवल कहने की बात नहीं रह गयी है, वास्तव में फिर से वही कहानी हमारे सामने है। हमारी जो लड़कियां हैं, जिनकी बात अभी की जा रही है, किसी लता की कहानी सामने आती है, किसी चंचल कुमारी की कहानी आती है, अलग-अलग नाम से कहानियां आती हैं, किसी पूनम की कहानी आती है, गुलाबो की कहानी आती है, अगर कहते जायें तो इतनी सारी कहानियां सामने आती हैं और फिर से आजादी के इतने साल बाद वही बात हमारे सामने खड़ी होती है। यह हमारे लिए शर्मनाक विषय है। हम बहुत बड़ी बात करते हैं। ह्यूमन राइट्स की बात होती है, इंटरनेशनल लेवल की, इंटरनेशनल एमनेस्टी की और साउथ अफ्रीका में किसी पर कुछ हुआ तो हम यहां पर उसका रोना भी रोते हैं, उसकी बात यहां करते हैं। फॉरेन में अबॉर्जिन कहकर किसी को बाहर ढकेला जाता है, तो उस समय भी हमें दुःख होता है। यहूदियों के लिए भी हमें दुःख होता है। जब इस प्रकार से और कारनामे होते हैं, अलग-अलग समुदाय को अल्पसंख्यक होने के नाते भुगतना पड़ता है तो उस समय हमें भी दुःख होता है, लोगों पर अत्याचार होते हैं तो हमारे मन में भी दर्द होता है। यह सब कुछ हम करते हैं और इंटरनेशनल लेवल पर इस बात की चर्चा होती है।

महोदय, आज बहुत सी बातें कही गयीं, लेकिन मैं उन्हें रिपीट करके समय नहीं लेना चाहूंगी। मेरा यह कहना है कि ये सब बातें इंटरनेशनल लेवल की होती हैं, लेकिन ये जो हमारे अपने लोग हैं, हमने कहा कि हिंदुस्तान और पाकिस्तान एक ही देश के दो हिस्से हो गए और फिर लगातार दोनों भाई-भाई के समान रहे और इसलिए यह मानते हुए हमारे कुछ लोग, क्योंकि किसी भी आदमी के लिए अपनी जमीन और घर छोड़ना आसान नहीं है। हम एक जगह से दूसरी जगह बदलकर जाने में भी, चाहे किराये का मकान हो, तो भी हमें कहीं न कहीं दर्द होता है, हम सालो-साल उसे नहीं छोड़ते हैं। हम कहते हैं कि पच्चीस साल से हम इस मकान में रह रहे हैं, तो हम उसे छोड़कर जाने की बात नहीं कहते हैं। मेरा आज यह कहना है कि हमें यह सोचना पड़ेगा कि यह क्या हो रहा है? ये हमारे ही अपने लोग हैं, उनकी बात कौन करेगा? साल दर साल वे आते ही जा रहे हैं, हम क्यों नहीं इस बात को जोरदार तरीके से उठाते हैं? आज यहां पर पाकिस्तान के गृह मंत्री मौजूद हैं, तीन दिनों तक उनसे बातें होंगी। मेरा विश्वास है कि एक भी लाइन की चर्चा इस विषय पर नहीं होगी। हमारा आग्रहपूर्वक कहना है कि इस विषय पर चर्चा होनी चाहिए।

क्या कारण है? क्या दोष है उनका? आज जो परिस्थिति है, पाकिस्तान में अगर देखें, मैं हिन्दुस्तान के किसी मुस्लिम के खिलाफ नहीं हूँ लेकिन भारत देश का यह अपना एक चरित्र है। जितने भी बाहर के लोग आते हैं, हम प्रेम से उनको अपनाते हैं। शक आए, कुशान आए, हूण आए, पारसी लोग तो हमारे अपने बनकर रह गए, बंगलादेशी भी आए। जो भी आए, हम उनको अपनाते हैं। केवल इतना ही नहीं, आज भी हम अल्पसंख्यक कहकर हर समय उनको सम्मान देते हैं। हमारे प्रधान मंत्री तो यहाँ तक कहते हैं कि हमारा जो भी बजट है, हमारी जो भी हिन्दुस्तान की आय है, उसमें 15 प्रतिशत हिस्सा तो उनका है, ऐसा हम अधिकारपूर्वक बात करते हैं। यह हिन्दुस्तान का स्वभाव है मगर उसी समय वही हिन्दुस्तान यह क्यों भूल जाता है कि हमारा भी अपना कोई जिगर का टुकड़ा जो वहाँ रह गया, उसका कोई दोष नहीं था, आज उसकी सुध-बुध कौन लेगा, और आज वहाँ क्या स्थिति है? हमारे यहाँ तो देखो, जब हम अल्पसंख्यक कहते हैं, माफ करना, नाराज़ नहीं होना, लेकिन हमारे यहाँ तो उनकी संख्या परसेंटेजवाइज़ बढ़ रही है। बढ़नी चाहिए, मैं कोई उसको रोकने की बात नहीं कर रही हूँ। लेकिन पाकिस्तान में पहले अगर 20 प्रतिशत हिन्दू थे, तो आज इतने साल बाद उनकी संख्या दो प्रतिशत रह जाती है, और यह दो प्रतिशत भी वहाँ पर सुरक्षित नहीं हैं। हम यहाँ लड़कियों की शिक्षा की बड़ी बात करते हैं, लेकिन पाकिस्तान में जो मेरी बहन रहेगी, उसकी लड़की को स्कूल जाने का अधिकार नहीं है। उसकी लड़की को पढ़ने का कोई अधिकार नहीं है। अगर वह स्कूल जाने के लिए घर से निकलती है, अगर वह मंदिर दर्शन के लिए भी निकलती है तो वापस आएगी, इसकी कोई गारंटी नहीं है और वापस आती ही नहीं है। लता का अपराध क्या था कि उसने नर्सिंग कोर्स करने की इच्छा व्यक्त की। वह तो सेवा की बात कर रही थी। अगर वह

नर्स बनती तो सेवा करते समय वह यह प्रश्न नहीं पूछती कि मरीज़ हिन्दू है या मुसलमान है, लेकिन नर्सिंग कोर्स जॉइन किया इसलिए उसका अपहरण होता है। मैं कहती हूँ कि ऐसा नहीं है। यह तो बात है कि केवल हिन्दू और हिन्दुओं को कुचलो। यह जो मनोवृत्ति पाकिस्तान में चल रही है, यह घटना उसकी प्रतीक है और वह लता दो-तीन महीने भुगतती है और एक दिन मालूम नहीं, कैसे हिम्मत करके, जुगाड़ करके अपने घर फोन करती है और बची हुई दोनों बहनों को लेकर हिन्दुस्तान भाग जाती है। यह लता की कहानी है। ऐसे लोग जब हमारे यहाँ आते हैं, तो बहुत दर्दनाक सबकी कहानियाँ होती हैं। मैं सबका वर्णन नहीं करती। मगर आज मन में एक दर्द होता है।

हमारे हिन्दुस्तान का यह स्वभाव तो अच्छा है कि हम सबको अपना रहे हैं लेकिन साथ ही साथ स्वाभिमान नाम की भी कोई चीज़ होती है। अपने लोगों की रक्षा का भाव भी तो होना चाहिए। एक दर्द और एक टीस मन में उठनी ही चाहिए और वह दर्द और टीस, जिनका कोई दोष नहीं, ऐसे जो हमारे हिन्दू बंधु-बांधव हैं, आज इस पूरी धरती पर हिन्दुओं को जाने के लिए हिन्दुस्तान के अलावा कोई और जगह नहीं है, यह मैं गारंटी से बोल रही हूँ, मुझे बताइए अगर कोई जगह हो तो। ऐसे में अगर वह भाई और बहन यहाँ आएंगे तो हम क्या कर रहे हैं? नागरिकता प्रदान करने की तो बात दूर, वह तो हमारी डिमांड है ही, लेकिन हमारी जो इंडियन एम्बेसी है, उस इंडियन एम्बेसी का रुख भी अच्छा नहीं है। पहले यह होता था कि पहले रूटीन वीज़ा मिलता था। फिर रूटीन वीज़ा तीन महीने के शॉर्ट पीरियड का, फिर एक साल का होता था, यह सब होता था। आज वही एम्बेसी में वीज़ा मिलने में इतनी तकलीफ होती है कि तीन-तीन गारंटर हिन्दुस्तान के भी दे दो, यह मांगा जाता है, उसकी बैंक गारंटी मांगी जाती है, लिखकर मांगा जाता है, उसके बाद भी आसानी से नहीं मिलता है क्योंकि हमारे यहाँ इंदौर में जैसे कहा, जो सिंधी लोग आते हैं, थोड़े से मध्यमवर्गीय लोग हैं और उनसे क्या-क्या डिमांड होती है वहाँ वीज़ा बनाते समय, माफ करना, मैं बोलूँगी नहीं, आप ही उसकी जाँच करें। लेकिन क्यों ऐसा होता है? अब मुश्किल यह हो रही है कि उनको वीज़ा नहीं मिलता है। बड़ी मुश्किल से यहां आएंगे और आने के बाद अगर यहां की नागरिकता लेना चाहेंगे तो कहा जाता है कि पहले तो सात साल तक एक अच्छा रिकार्ड साबित करते हुए आप यहां रहोगे। उसके बाद बोला जाता है कि पासपोर्ट की अवधि बढ़ाओ। अब मुझे बताओ कि जो पाकिस्तान धार्मिक वीज़ा पर 35 दिन के लिए जाने वालों से यह अंडरटैकिंग लेता है कि लिख के दो कि आप वापस आओगे, आप वहां नहीं रहोगे, क्योंकि कहीं ऐसा न हो जाए कि आप यहां से चले जाओगे तो हम पूरे वर्ल्ड में क्या कहेंगे कि हमारे यहां से लोग पलायन कर गए, चाहे उनकी जो मंशा हो। क्या वह पासपोर्ट की अवधि बढ़ा कर देंगे? पासपोर्ट की अवधि बढ़ा कर नहीं मिलती है, जिससे नागरिकता नहीं मिलती है, चोरी-छिपे रहना पड़ता है, कुछ कर नहीं सकते हैं। वहां से मिडिल क्लास के लोग थोड़ा बहुत कुछ लाए हों, जैसा कि आपने कहा कि

जोधपुर में शरणार्थियों को सड़क के किनारे रहना पड़ता है। हो सकता है कि इंदौर में ऐसी स्थिति न हो, क्योंकि सिंधियों की पहले ही अच्छी आबादी है जो कि भारत-पाकिस्तान बंटवारे के समय आए थे और अपना व्यवसाय करते हुए आज अच्छी स्थिति में हैं तथा अपने भाई- बहनों की मदद भी कर रहे हैं। लेकिन वे कितने दिनों तक मदद कर सकेंगे।

अभी कुछ समय पहले एक मसला हुआ था, उस समय एनडीए की सरकार थी। मैं माननीय आडवाणी जी को धन्यवाद दूंगी कि कुछ डाक्टर्स आए थे, मगर कुछ लोगों को तकलीफ थी कि वे डाक्टर तो हैं, वहां उन्होंने पढ़ाई की होगी और अच्छी प्रैक्टिस की होगी, हमारे यहां जैसे एक डाक्टर का सम्मान होता है, वहां भी सिंध प्रांत में उनका सम्मान होगा, लेकिन यहां आने के बाद वे यहां प्रैक्टिस नहीं कर पा रहे थे। अगर किसी को दवा भी दें, तो उन पर केस हो जाता था। उन्हें चोरी-छिपे रहना पड़ता था और यह मुश्किल हो रही थी, लेकिन मैं कहूंगी कि उस समय मेडिकल काउंसिल आफ इंडिया ने कई वर्षों तक उन्हें प्रैक्टिस करने नहीं दी। हमने उस समय प्रयास किए, माननीय आडवाणी जी को बताया और बताने के बाद उन्हें उस समय नागरिकता भी प्रदान हो गई और प्रैक्टिस करने की अनुमति भी मिल गई।

सभापति महोदय, आज मेरा कहना इतना ही है कि आज हम जो चर्चा कर रहे हैं, मानवता की बात तो है ही, लेकिन मानवता के साथ-साथ उनका अपना जो अधिकार है, मेरी डिमांड है कि उन्हें नागरिकता तो मिलनी ही चाहिए, उसके लिए प्रयास होना चाहिए, वीजा लेने में भी उन्हें तकलीफ आती है, और नागरिकता आसानी से मिलनी चाहिए। वे सभी हिंदू हैं, आप उनकी जांच कर सकते हैं, मगर उन्हें नागरिकता मिलना बहुत आवश्यक है। मुझे लगता है कि राजस्थान सरकार को उन्हें अस्थायी नागरिकता देने का कुछ विशेष अधिकार है, अगर ऐसा है तो यह अधिकार मध्य प्रदेश की सरकार को भी मिलना चाहिए। अभी केंद्र सरकार ने हमें मदद तो की है कि जो अभी-अभी लोग आए थे, धार्मिक वीजा पर उनको वहां रहने की अनुमति देने की यहां से जब हमारे मुख्यमंत्री ने कहा कि रहने दो, हम नहीं आपको यहां से जाने के लिए कहेंगे और उन्होंने जब यहां रिक्वेस्ट की तो उन्हें अनुमति दे दी गई। मगर जितनी जल्दी हो सके उन्हें उतनी जल्दी नागरिकता प्रदान करनी चाहिए। दूसरी बात यह होनी चाहिए कि अंतर्राष्ट्रीय स्तर पर हमें इस बात को उठाना चाहिए कि जो पाकिस्तान में आज की तारीख में हो रहा है, क्योंकि हम अपने यहां तो सभी को सुरक्षा दे रहे हैं, सम्मान दे रहे हैं, लेकिन पाकिस्तान में जिस तरह लोगों को जिल्लत उठानी पड़ रही है, उसकी चर्चा कहीं न कहीं भारत को अंतर्राष्ट्रीय स्तर पर करनी चाहिए, यह मेरी मांग है। ऐसी घटनाएं रोकने के लिए जैसा मैंने कहा कि पाकिस्तान के विदेश मंत्री आए हैं, उनके साथ कठोर चर्चा होनी चाहिए। एक बात और कहनी है कि जो भी वहां रह सकते हैं वे सुरक्षित तरीके से रहें, यह भी होना चाहिए और दूसरी बात यह है कि शरणार्थियों का दर्जा, बिलकुल सही बात कही कि अभी भी जो लोग आ रहे हैं,

वह शरणार्थी ही हैं, कोई प्रेम से अपना घर छोड़ कर नहीं आ रहे हैं। मजबूरी में आ रहे हैं और मजबूरी तो ऐसी है कि अपनी लड़कियों की जान की रक्षा करने के लिए, उनकी असमत बचाने के लिए, खुद का जीवन बचाने के लिए सब कुछ छोड़ कर यहां वह आ रहे हैं। हमारे यहां दो मंदिर हैं। पेशावर में गोरक्षनाथ का मंदिर है और हिंगलाज माता का मंदिर है, उसकी भी सुरक्षा होनी चाहिए। यहां एक छोटे से दरगाह की ईंट भी हिलती है तो कितना बड़ा बवाल खड़ा हो जाता है, होना भी चाहिए। मैं इससे इन्कार नहीं कर रही। यहां हिंगलाज माता का मन्दिर तो हमारी अस्मिता से जुड़ा है। उसकी रक्षा के लिए भारत को प्रयास करना चाहिए। इस बात की जोर-शोर से चर्चा जहां भी हम कर सकें, अंतर्राष्ट्रीय स्तर पर भी इन बातों की चर्चा करें और मानवाधिकार पर भी चर्चा होनी चाहिए। इन लोगों के अधिकार सुरक्षित रहें। जो लोग यहां रहना चाहें, उन्हें नागरिकता प्रदान करें। वे हमारे अपने हैं। उन्हें सम्मान की जिंदगी जीने का जो अधिकार है, वह अधिकार उन्हें दिलाने के लिए भारत सरकार जो भी कर सकती है, उसके लिए केवल प्रयास ही नहीं बल्कि वास्तविक रूप से नियम-कानून बनाकर उनकी मदद करनी चाहिए, यह मेरा निवेदन है।

श्री शैलेन्द्र कुमार (कौशाम्बी): माननीय सभापति महोदय, आपने मुझे श्री अर्जुन मेघवाल द्वारा प्रस्तुत संकल्प पाकिस्तान से विस्थापित व्यक्तियों के नागरिक और पुनर्वास के लिए कार्य योजना तैयार किया जाए, इस पर बोलने का अवसर दिया। मैं अर्जुन मेघवाल जी का बहुत आभारी हूँ। भारत के सामने और केन्द्र सरकार के सामने यह मसला अति संवेदनशील है। अभी मैं मदन लाल शर्मा जी का दर्द, आदरणीय दीदी सुमित्रा जी का भाषण सुन रहा था।

सभापति महोदय, पाकिस्तान की आबादी हमारे उत्तर प्रदेश की आबादी से कम है। यह लगभग 17 करोड़ की है। वहां पर 27 लाख अल्पसंख्यक हैं, जो हिन्दू हैं और जो अब बचे हैं। मुझे यह भी याद है कि जब देश का बंटवारा हुआ था तो पाकिस्तान के जनक मोहम्मद अली जिन्ना साहब ने हमारे अल्पसंख्यक हिन्दुओं को यह आश्वासन दिया था कि उनकी पूरी रक्षा होगी। उनके सामान का और हर तरीके से उनकी रक्षा होगी। यही कारण था कि कुछ लोग उधर गए और कुछ लोग यहीं रह गए जिनके पूर्वज यहीं पर थे।

सभापति महोदय, मैं आपका ध्यान दूसरी तरफ आकर्षित करना चाहूंगा। चूंकि अर्जुन मेघवाल जी ने पाकिस्तान की बात की, लेकिन एक तरफ अगर देखा जाए तो बांग्लादेश, जिसे हम लोगों ने आज्ञाद कराया। हमारी सीमा पर तिब्बती हैं। वहां से जो बेचारे आते हैं, उनके पुनर्वास की भी पूरी जिम्मेदारी है। उनके तमाम मॉनेस्ट्री वगैरह बने हुए हैं। उसे हम लोग देखने जाते हैं। जब बांग्लादेश बना, उस समय भी लोग वहां से आए। जो भी सरकारें रहीं, मैं इसमें नहीं जाना चाहता कि कौन सरकारें रहीं, लेकिन ज्यादातर कांग्रेस की सरकार रही, लेकिन बांग्लादेश से आए हुए लोगों को भी पुनर्वासित करने की एक योजना थी। हमारे सामने बांग्लादेश, नेपाल, और तिब्बत जैसे तमाम ऐसे देश हैं जिनके बारे में हम उदाहरण पेश कर सकते हैं।

महोदय, आज पाकिस्तान में यह स्थिति है कि जो हमारे अल्पसंख्यक हैं, जो हिन्दू हैं, वे खौफ और दहशतगर्दी में जी रहे हैं। कभी अगर वे यहां आते भी हैं तो डेढ़-दो महीने, अधिकतम तीन महीने की वैध वीजा उन्हें दी जाती है। वे यहां इस बहाने आते हैं कि हम भारतवर्ष में अपने संबंधियों से मिलें, अपने रिश्तेदारों से मिलें। यहां के जो धार्मिक तीर्थस्थल हैं, वहां घूमने के लिए वे हमारे यहां आते हैं। लेकिन, कभी-कभी उन्हें यहां का वातावरण इतना अच्छा लगता है, इतना प्यार-सम्मान, अपनत्व दिखायी पड़ता है कि वे यहीं रहना चाहते हैं। वे कोशिश भी करते हैं कि उनकी वीजा की सीमा बढ़ जाए। वे दीर्घावधि वीजा के लिए भी आवेदन करते हैं। लेकिन, हम उसे पूरा नहीं कर पाते। मेरे ख्याल से अंतर्राष्ट्रीय स्तर पर जो करार हुआ है, उसमें पता नहीं क्या मजबूरी है? यहां के विदेश मंत्री जाते हैं, वहां के विदेश मंत्री भी आते

हैं। क्या करार है, मुझे नहीं मालूम। लेकिन उनकी जो मनोभावना एवं मनोवृत्ति है कि हम भारत में चल कर कुछ करें। यहां तक कि कुछ समय बाद वे कोशिश करते हैं कि हम यहीं पर बस भी जाएं, हमें यहां की नागरिकता मिले। ये बहुत मेहनतकश होते हैं। हमारे यहां बहुत से इलाहाबाद में हैं, जो सिधी हैं। ये बाहर से आए हैं। छोटे-छोटे रोजगार शुरू करके आज वे बड़े पूंजीपति, करोड़पति, अरबपति तक हो गए हैं। ये स्थिति है। यह सरकारी आंकड़े बताते हैं। अभी अर्जुन मेघवाल जी ने बड़े विस्तार से यह बात कही कि अगस्त, 2012 तक केवल दो सौ लोगों को अटारी और वाघा बार्डर से यहां प्रवेश किया। जब कि मेरे ख्याल से आंकड़े बहुत हैं। आज अगर वे वहां पर हैं तो उनको हमेशा धमकी दी जाती है, उनके ऊपर उत्पीड़न होता है। उन्होंने इस बात को बड़े विस्तार से बताया, मैं उस पर ज्यादा जाना नहीं चाहूंगा, चूंकि अभी आप घंटी भी बजा देंगे। अगर इस पर बोला जाए तो मेरे ख्याल से बहुत कुछ बोला जा सकता है और काफी देर तक बोला जा सकता है।

सन् 1972 में पाकिस्तान और भारत से शिमला समझौता हुआ था और यह करार हुआ था कि किसी देश के आंतरिक मामलों में हम दखल नहीं करेंगे, हस्तक्षेप नहीं करेंगे, लेकिन जबरदस्त हस्तक्षेप हो रहे हैं। कभी-कभी वे देश भी आरोप लगाते हैं कि साहब, पता नहीं भारत के उच्चायुक्त ने कैसे ढाई सौ वीजा दे दिए, लोगों को जाने की अनुमति दे दी। यहां पर उनकी स्थिति यह हो जाती है कि उनको भगाने का प्रयास होता है कि आप जाओ, आपके वीजे की अवधि समाप्त हो गई है। वे बेचारे दोनों तरफ से मारे जाते हैं। वे न अच्छे तरीके से यहां रह पाते हैं और न ही वहां रह पाते हैं। एक तरीके से दोनों तरफ से उनका उत्पीड़न होता है। कुछ लोग बहाने से भी आते हैं कि हम वहां जाकर रहेंगे और अगर हमें वहां कुछ रोजगार मिला, कुछ मिला तो हम वहां रह कर, वहीं पर नागरिकता भी ले लेंगे।

अभी मैं मदन लाल शर्मा जी का दर्द सुन रहा था कि आजादी के बाद से तमाम लोग ऐसे हैं, जो जम्मू-काश्मीर में हैं। आज वे भी प्रयास कर रहे हैं। न तो वे मतदाता हैं, न ही उनका लाइसेंस बनाया जाता है और न ही उन्हें भारत सरकार की तमाम योजनाओं का लाभ मिल पाता है। उनके सामने ये दिक्कतें हैं। दोहरी राजनीति नहीं होनी चाहिए। हमारे गृह मंत्री जी बैठे हैं, इसको ये गंभीरता से लेंगे। मेरे ख्याल से यहां अगर शिंदे साहब होते तो और अच्छा होता। हमारे गृह राज्य मंत्री जी कितनी लड़ाई लड़ सकते हैं, कितना कह पाएंगे। हम आपसे यह अपेक्षा करते हैं, आपने माननीय सदस्यों का दर्द सुना होगा। अब वे चाहे सिंध प्रांत से आए हुए बलूचिस्तान के लोग हों। जकोबाबाद की भी यहां पर बात कही गई। अभी अर्जुन जी ने कहा कि जो जोधपुर हवाई अड्डे से आए, वहां के चीफ मिनिस्टर, श्री अशोक गहलौत जी उनसे मिलने भी गए। उन लोगों को आश्वासन भी दिया। तमाम तरीके की बातें हुईं, लेकिन वे अपने को कहीं भी सुरक्षित महसूस नहीं कर पा रहे हैं। अगर देखा जाए तो वहां पर जो सुन्नी कट्टरपंथी लोग हैं, उन्होंने वहां पर बहुत

जुल्म ढाए हैं। मैं अभी रेफरेंस पढ़ रहा था, मैं उसमें जाना नहीं चाहूंगा। लेकिन वे बेचारे अमृतसर आते हैं, और दीदी के यहां इन्दौर जाते हैं। हरिद्वार और ऋषिकेश भी जाते हैं। तमाम तीर्थस्थल और पुरातत्व ऐसे स्थल हैं, जहां पर वे विचरण के लिए आते हैं। वे सैलानी बन कर हमारे यहां आते हैं, लेकिन हम उनको सम्मान नहीं दे पाते। पाकिस्तान के गृह मंत्री जी शक भी करते हैं, वहां भारत के उच्चायुक्त हैं। आप इतनी संख्या में क्यों एलाऊ करते हैं, उन्हें क्यों आने दे रहे हैं, क्या कारण है? तमाम तरीके के सवाल उठते हैं। कभी-कभी वे भी अनुमति नहीं देते कि आप जाइए, वाघा और अटारी बार्डर पर रोक लिए जाते हैं। वे दो-दो, तीन-तीन दिन तक वहां पड़े रहते हैं। जब उनको सही लगता है, तब वे थोड़े-बहुत छोड़ते हैं। ये प्रवृत्ति मैंने देखी। जब पाकिस्तान के जनरल जियाउल हक साहब थे, उस वक्त से वहां पर अत्याचार शुरू हुए। अफगानिस्तान से और कुछ सिंध प्रांत से ऐसा हुआ। वह वहां की लोकल राजनीति हैं, उस पर मैं नहीं जाना चाहता, लेकिन इस तरह की बातें हुई हैं। आज स्थिति यह है कि वहां के जो मदरसे हैं, वहां के मदरसों के पाठ्यक्रमों में हिन्दुओं के खिलाफ नफरत, इबादत लिखे और पढ़ाए जाते हैं। आज स्थिति यह है कि वहां जो लोग हैं, वे अपने को एक तरीके से गुलाम जैसा महसूस करते हैं, यह स्थिति है। इसलिए गृह राज्यमंत्री जी, इस पर हमें गम्भीरता से सोचना चाहिए और इसको बड़े जोरदार तरीके से रखिएगा, जब जवाब दीजिएगा। आज भी उनकी जिदगी सुरक्षित नहीं है, अपने को वे इज्जतदार महसूस नहीं करते और हमेशा बहुत दहशतगर्दी में वे अपनी जिदगी वहां व्यतीत कर रहे हैं। अर्जुन मेघवाल जी, जहां तक मुझे आंकड़े मालूम हैं, करीब पांच हजार परिवार आज भी भारतवर्ष में आने के लिए कोशिश कर रहे हैं, वे आना चाहते हैं। मेरे ख्याल से धीरे-धीरे, चाहे 50, 100, 150, 200, 250 के करीब आ रहे हैं, वे आ रहे हैं, क्योंकि, वे वहां पर सुरक्षित नहीं हैं। वे अपने आपको असुरक्षित महसूस कर रहे हैं।

सभापति महोदय, मैं तो आपके माध्यम से कहूंगा कि प्रधानमंत्री जी को चाहिए कि सार्क देशों का जब सम्मेलन हो तो वहां वे इस बात को बड़े जोरदार तरीके से रखें। अभी इसी पीठ से मानवाधिकार की बात कही गई, अन्तर्राष्ट्रीय मानवाधिकार दिवस मनाने के लिए अभी दो-तीन दिन पहले यहां पर तमाम लोगों ने अपनी बात रखी। कम से कम प्रधानमंत्री जी का और भारतवर्ष के जो विदेश मंत्री हैं या गृह मंत्री हैं, उनको चाहिए कि उनके राष्ट्र के जो प्रधानमंत्री हैं, राष्ट्राध्यक्ष हैं, गृह मंत्री हैं, विदेश मंत्री हैं, उनसे बात करें कि इस प्रकार का जीवन वे वहां व्यतीत कर रहे हैं। भारतवर्ष के गृह सचिव श्री आर.के. सिंह का भी बयान मैंने पढ़ा, इसलिए आपके माध्यम से अपने दल की तरफ से भी मैं पुरजोर तरीके से यह मांग करता हूं, कि इसको गम्भीरता से लें और जो लोग यहां पर हैं, वे अगर नागरिकता चाहते हैं तो उनको भारत

सरकार नागरिकता दे और राज्य सरकार की जो भी सुविधाएं हैं, उनको मुहैया करानी चाहिए और उनको पुनर्वासित करना चाहिए, यह मैं जोरदार तरीके से मांग करता हूं।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

SHRI T.K.S. ELANGO VAN (CHENNAI NORTH): Thank you, hon. Chairman, for permitting me to speak on this important subject.

Sir, I fully support the Resolution moved by our hon. Friend, Shri Arjun Meghwal, that people who are living in this country for quite a number of years should be naturalized and made citizens of this country.

Sir, as far as Pakistan is concerned, not all the people living in that area called Pakistan wanted separation. They might have liked to live as Indians, but it has happened and the country has become not a secular country like ours. It has become an Islamic Republic, a religious Republic, which means the minorities may not have their full rights. The Hindus, the Jains, the Sikhs, the Buddhists and the Christians may not have a say in the affairs. They might feel difficulty in practising their own religion; they might feel difficulty to have their own culture intact; and they want to come to India where they can have their own culture intact and practise their own religion.

The question is whether all Hindus can migrate to India. Maybe, there are strict rules not allowing migration from various other countries, but those people who are here in this country living for the past 30 years, 40 years, or even 50 years in some places, can be given citizenship.

The migration is of two types – one is illegal migration, and the other is ‘refugees’ allowed by the country; the country had accepted them and given asylum.

In Tamil Nadu, the Sri Lankan Tamils have come to India as refugees and they are living in the country for a little less than 30 years, that is, from 1983-84. I cannot call them as ‘living’ here. They are surviving; they are given some subsistence. Their children who now would be about 20 years of age or 22 years of age were not given proper or higher education. They live as refugees and they have their subsistence allowance given by the Government. They are made to live in the Camps without any rights, and their future generations have no good future.

That is the condition of the refugees there. All I request is that the Government should ask them if anybody wants to become a citizen of India or they leave it to their choice. We need not make all of them as citizens. Let us leave it to their choice. Let us ask them as to whether they want to become citizens of this country. If they apply for citizenship, then we can give them the citizenship.

Sir, one more thing in this regard which I would like to tell is that there is a UN Protocol in which about 125 countries have already signed but India is not a signatory to that protocol. I do not know why India is not a signatory to that protocol. India should also be a signatory to the protocol so that many of the issues can be resolved in a way which is acceptable to the world community. We must do something proactive to see that such problems are settled.

Sir, in the US or in the Western countries, an immigrant after 7 or 8 years can naturally become a citizen. But here, they lived as refugees for thirty years. They lived as illegal immigrants but still they are not given citizenship. They find it difficult. It is not difficult for those people who had actually migrated to this country but their wards, their children will suffer. They do not have a proper education. They may not have a proper employment in the future. So, we must protect the innocent wards of those people who had immigrated to this country 30 or 40 years back. So, the Government should look into all these things. With these words, I request the Government to immediately look into the affairs of the immigrants particularly, the Sri Lankan Tamils who are living in Tamil Nadu.

With these words, I fully endorse the views expressed by our hon. friend Shri Arjun Meghwal and other colleagues.

SHRI BHARTRUHARI MAHTAB : Sir, I stand here to participate in the discussion on the Motion that has been moved by my friend Shri Arjun Meghwal. I would first refer to a news item which was published very recently relating to 300 Pak- Hindus who sought Rajasthan Government's help to get Indian citizenship. And there are a whole lot of issues that is mentioned here. The basic question that is put forth is that their cases are with the Union Home Ministry in order to get them Indian citizenship. Here I am reminded of another news item and I quote:

“Hindus are a weak segment in Pakistan. Hence they become an easy target for religious bigots.”

It was said by Shri Ramesh Kumar Vankwani, the Patron-in-Chief and founder of Karachi based Pakistan Hindu Council, a registered society of Hindus of Pakistan:

“Mostly young hindu woman are abducted and converted. We have petitioned in the Supreme Court of Pakistan against forced conversion.”

Another right-minded person Mr. Iqbal Hyder, a former federal Minister for Law and Justice, Information, Human Rights and Parliamentary Affairs echoes his views. Mr. Hyder currently practices law and is a prominent human rights activist based in Karachi. Pointing out that social and economic security was at its worst in Pakistan, Mr. Hyder has said:

“Whoever gets a chance to flee irrespective of religion and destination is leaving. The minorities have been suffering more. A few years ago, the Christians were persecuted. I have dealt with their cases. The Sikhs were attacked 3 - 4 years back. Now, it is mainly the Hindus. In 2012 alone, more than 45 cases have been reported so far. ”

This is the version what I gathered from Pakistan.

Now, I come to the Motion which Shri Meghwal has moved. He mentioned that there are three basic issues that are entwined in this Resolution.

The first is, persons migrated from Pakistan to India; second is, settled in various parts of the country; and third, I would divide it into two parts (a) and (b), that is, to take immediate steps to grant them citizenship and (b) is to formulate a time bound action plan to extend them facilities as are available to other citizens of the country. My only amendment to this provision is this. Instead of insisting on citizenship, my request to Shri Meghwal, the Mover of this Resolution, is to make it for resident of this country. When I conclude this discussion, I would come to that aspect as to why I would insist on resident of this country and not citizen of this country. If they get citizenship, that is well and good. But, if they are to get other facilities that are being provided to many, then, resident-ship is necessary. Incidents of persecution and intimidation of the minority communities not only Hindus but the Christians and the Sikhs also, are being reported time and again from Pakistan. It is the responsibility of the Government of Pakistan to discharge its constitutional obligations towards its citizens including those from the minority communities. Pakistani nationals belonging to minority communities including Hindus have come to India on valid visas and have not gone back to Pakistan on the grounds of religious persecution in Pakistan. That is a matter of concern for us and also a matter of concern for the Government of Pakistan.

Yes, it is the responsibility of the Government of Pakistan to discharge its constitutional obligations towards its citizens including those from the minority communities. The Simla Agreement of 1972, which is being repeatedly mentioned between India and Pakistan, specially provides for non-interference in each other's internal affairs. But I would very humbly mention here one thing. When this clause was being included, we had Kashmir in view; Jammu and Kashmir was in view. We had never thought that we would be facing this type of a challenge of migration from Pakistan, especially the minorities from Pakistan. India perhaps

never contemplated that the minority Hindus would be driven out of Pakistan. Now the Simla Agreement of 1972 will be repeatedly told to us saying that you do not interfere. Pakistan continues to interfere in our internal affairs and yet we are always citing the Simla Agreement of 1972.

The human rights are being trampled upon there. India cannot be a silent spectator. The Hindus who are migrated to India bring harrowing tales of harassment, violence and death at the hands of Islamists. Forced conversion, abduction and forced marriages of young girls by Islamist group in Pakistan is still going on. The Pakistan Government feels embarrassed when minority Hindus come out of Pakistan and express themselves in public. The trials and tribulations of Pakistani Hindus came to limelight when a 14 year old girl Manisha Kumari was kidnapped, forced to convert to Islam and married off. Earlier this year, Pakistan's Supreme Court heard the case of three women – Rinki, Asha and Lata – who also faced the same fate. Sunil, I would say, “converted” to Islam on TV during Ramadhan.

I am drawing the attention of this House and the Government about the plight of 2000 Sindhi families from Pakistan who are running from pillar to post for the last several decades to get long term visa to stay in India. These families are settled in different parts of the country. Nearly hundred families are settled in Chhattisgarh. Their long term visa applications have been kept pending for want of several documents which these families from Pakistan do not hold. During partition, the countries had signed an agreement and I would refer to that because that precedes 1972. During partition both India and Pakistan had signed an agreement, according to which, people who could cross the border should be entitled to the nationality of that country.



Why are we only turning to Simla Agreement? What does our Constitution say? India's policy on granting asylum is based on two fundamental rights in the Constitution provided by article 21 and article 14. I need not read out what these articles say. These articles give any resident in India the right to life, equality and justice. Do we have an asylum policy? That is being always asked. I would say the Constitution provides that authority that any resident enjoys the rights provided by article 21 and article 14.

India does not generally turn away asylum seekers. By and large India does not send back people fleeing persecution. Many many years ago, I would say more than 1500 years ago, people who were persecuted because of their religious beliefs were embraced in our country. People who were persecuted because of their religious beliefs 2100 years ago in Middle East were also embraced, and Kerala coast had embraced them with open arms.

Very recently, say 60 years back, when religious persecution was being conducted in and around the subcontinent, India embraced those people. Even today, Rohingyas from Myanmar is an issue for us. Sri Lankan Tamils is an issue for us. Bangladeshi tribals, especially the Buddhists, are being persecuted and it is an issue for us. Whoever is being persecuted because of their faith and because of their religion, India has accepted them with open arms.

My earnest appeal to the Government is that we should not play with these words of asylum seekers and refugees. We should accept them and treat them as human beings. This needs to be tackled by both External Affairs Ministry and the Home Ministry through respective State Governments.

During the Partition of 1947-48, a large number of people had migrated to our country. They were settled in different parts of our country. Dandakaranya Project, I think the Home Minister is aware of how Dandakaranya Project came up. Even today large number of people get elected from there to the State Assembly, if not to the Parliament, because that is a reserved Constituency.

Applications of displaced Hindus from Pakistan were processed to grant them citizenship. This was done last in 2004 when NDA Government was in power. Thousands of such migrant Hindus were able to get Indian citizenship in one stroke. But still, lakhs of Hindus are yet to get citizenship. Why are they being asked to pay between Rs.3,000 to Rs.20,000 as fee? I think that needs to be corrected. I think the Government can do that. This should be reviewed.

Citizenship has certain conditionalities. A person has to be born here and he has to ask for citizenship to get citizenship. However, a 'resident' as is being defined by the Aadhaar Card or the Unique Identity Card system I think would be more appropriate here. I think we should not fiddle with these two words - asylum seekers and refugees.

डॉ. बलीराम (लालगंज): सभापति महोदय, आपने मुझे अति संवेदनशील मुद्दे पर बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूँ। सचमुच में हमारे जो भारतीय प्रवासी पाकिस्तान में हैं, उनके साथ बड़े पैमाने पर जुल्म हो रहा है। जब हमारा देश आजाद हुआ, उसके बाद 1952 में पहली सरकार बनी थी। ऐसे शरणार्थियों के लिए अलग से रीहैबिलिटेशन मिनिस्ट्री बनाई गई थी कि ऐसे शरणार्थियों को बसाया जाए, उनके लिए रोजगार की व्यवस्था की जाए, उन्हें लोन दिया जाए। आज दिल्ली जैसे शहर में आप देखिए, चाहे मॉडल टाउन हो चाहे आजाद पुर हो या कनॉट प्लेस हो, वहां सारे रिफ्यूजी रहे जिन्हें सरकार ने बसाने का काम किया। भारत देश वैसे ही इतना संवेदनशील है कि लोगों को जब भी इस तरह पीड़ा महसूस हुई चाहे बंगलादेश, तिब्बत या तमेलियन्स का मामला रहा हो, भारत ने सामने खड़े होकर उसकी आजादी की लड़ाई लड़ी है, उन्हें इंसाफ देने का काम किया है। कुछ दिन पहले खबर आई थी कि वहां बौद्ध प्रतिमा को क्षतिग्रस्त कर दिया गया। इस तरह धार्मिक भावनाओं को ठेस पहुंचाई जा रही है।

इसलिए हम आपके माध्यम से भारत सरकार को कहना चाहते हैं कि ऐसे भारतीय जो यहां रहना चाहते हैं, उन्हें सिर्फ नागरिकता ही न दी जाए बल्कि पूरी तरह बसाया जाए। उन्हें जीवन जीने के लिए रोजगार जैसे उद्योग या कृषि व्यवसाय की सुविधाएं देनी चाहिए। हमारे देश के गांवों में रहने वाले लोगों के साथ भी बदसलूकी, जुल्म ज्यादाती होती है। वे अपने घर बार छोड़कर बड़े-बड़े महानगरों के गंदे नालों के किनारे, रेल की पटरियों के आसपास झुग्गी-झोंपड़ी डालकर रहते हैं। सरकार उन्हें बसाने के बजाए उजाड़ने का काम करती है। यह न न्याय संगत है और न ही अच्छा है। उनके साथ नाइंसाफी नहीं होनी चाहिए। आज हम पाकिस्तान की बात कर रहे हैं। पाकिस्तान में लड़कियों के साथ किस तरह व्यवहार हो रहा है, कैसे अपहरण हो रहा है, कैसे उनकी शादियां करवाई जा रही हैं, यह सब जानते हैं। हम जिस देश में रह रहे हैं यहां भी ये घटनाएं बड़े पैमाने पर घट रही हैं। क्या इसके लिए कोई कानून नहीं बनाया जाना चाहिए? आज तमाम गरीब तबके की लड़कियों का अपहरण हो रहा है। उन्हें विदेश भेजा जा रहा है। ऐसा क्यों हो रहा है? इसलिए सरकार को इस बारे में पूरा संज्ञान लेना चाहिए। लोग दूसरे प्रान्तों से आकर दिल्ली, मुंबई में बसे हैं। अनुसूचित जाति के लोग पचास साल से बसे हैं, लेकिन जब उन्हें जाति प्रमाण पत्र बनवाना होता है तो कहा जाता है कि आपको यहां से जाति प्रमाण पत्र नहीं मिलेगा। वे सारी सुविधाओं से वंचित रह जाते हैं। इसलिए हम सरकार से यह भी आग्रह करेंगे कि इस तरह की समस्याओं का भी समाधान होना चाहिए।

मैं मेघवाल जी के प्रस्ताव का पूरी तरह समर्थन करता हूँ और सरकार से मांग करता हूँ कि अंतर्राष्ट्रीय स्तर पर इस तरह की चर्चा होनी चाहिए। हर जगह नियम, कानून बनने चाहिए कि जिस देस में चाहे कहीं का नागरिक हो, अगर उसके साथ जुल्म ज्यादाती, अत्याचार और अन्याय हो रहा है, तो वह बंद होना चाहिए। गृह मंत्रालय, विदेश मंत्रालय को इस मामले को अंतर्राष्ट्रीय स्तर पर उठाना चाहिए। इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ।

17.00 hrs.

श्री हुक्मदेव नारायण यादव (मधुबनी): महोदय, प्रश्न बहुत महत्वपूर्ण है। अर्जुन मेघवाल जी ने बड़े मार्मिक, और तार्किक ढंग से इसको सदन में रखा है। सुमित्रा जी भी इसके संबंध में बोल रही थीं, उनकी वाणी में भी पीड़ा, तर्क और संवेदना थी। बाकी माननीय सदस्यों ने भी अपनी-अपनी राय रखते हुए बड़े तार्किक ढंग से आपके सामने सदन में रखा है।


मैं अपनी बात प्रारंभ करूँ, उससे पहले मैं 3 अप्रैल, 1964 को इसी प्रसंग पर, इसी सदन में डा. राम मनोहर लोहिया, जो समाजवादी चिंतक थे, जिसे दुनिया जानती है, द्वारा कही गयी बात को उद्धरित करना चाहूँगा। उन्होंने कहा था:

“ हिन्दुस्तान और पाकिस्तान, दोनों जगहों की जनता के सामने एक महान आदर्श रखें कि किस तरह से जीने का अधिकार दुनिया का सबसे बड़ा अधिकार है। हिन्दुस्तान का मुसलमान जिए और पाकिस्तान का हिन्दू जिए। मैं इस बात को बिल्कुल ठुकराता हूँ कि पाकिस्तान के हिन्दू पाकिस्तान के नागरिक हैं, इसलिए हमें उनकी परवाह नहीं करनी चाहिए। पाकिस्तान का हिन्दू, चाहे वह कहीं का भी नागरिक हो, लेकिन उनकी रक्षा करना हमारा उतना ही कर्तव्य है, जितना हिन्दुस्तान के हिन्दू या मुसलमान की। यह तर्क दे देना कि कौन कहां का नागरिक है, यह व्यर्थ हो जाता है। वह मामले को बिगाड़ देता है। जीवन का अधिकार जीवन की सुरक्षा हमें सबको देनी है।”

यह इसी सदन में 3 अप्रैल, 1964 को महान समाजवादी नेता डा. लोहिया ने कहा था। प्रश्न यह नहीं है कि वह हिन्दू पाकिस्तान में है या वह दुनिया में कहीं भी हो, लेकिन मैं कहूँगा कि वह दुनिया के किसी भी हिस्से में हो, किसी भी देश में हो, अगर उनके ऊपर कोई आर्थिक, सामाजिक, राजनीतिक, धार्मिक, सांस्कृतिक या किसी तरह का जुल्म हो रहा है, उनकी जान-माल और इज्जत पर अगर खतरा हो रहा है, उनको अपने देश से जबर्दस्ती निष्कासित करने की प्रक्रिया चलाई जाती है, तो ऐसी स्थिति में वहां का इंसान, लोग कहते हैं कि वह इंसान जानवर के जैसे रहता है, मैं समझता हूँ कि जानवर में उतनी चेतना नहीं है, इसलिए वह उसको बर्दाश्त कर लेता है, लेकिन आदमी बर्दाश्त कैसे कर सकता है। लेकिन जिस इंसान को वैसी स्थिति में जिंदा रहना पड़ता है, वही इंसान समझ सकता है, कोई दूसरा व्यक्ति उसकी पीड़ा को क्या जानेगा। हमारे बिहार में कहावत है:

“का दुख जाने दुखिया, का दुख जाने दुखिया माय।
जाके पैर न फटे बिवाई, सो का जाने पीर पराई।”

सभापति महोदय, जिनके सांस्कृतिक अधिकार नहीं रोके जाते हैं, उनको क्या पता होगा। जब कहीं का हिन्दू पूजा करता है, सत्यनारायण भगवान की पूजा करता है, जन्माष्टमी, रामनवमी या दुर्गापूजा करता है, लेकिन जब उसे प्रतिमा विसर्जन के लिए जुलूस नहीं निकालने दिया जाता है, तो उसके ऊपर क्या आघात होता है, उसे वही जानता है। मुसलमान ताज़िया बनाते हैं, अगर कहीं उनके ताज़िया को पहलाम के समय रोका जाता है, तो उनके दिल पर क्या बुरा असर पड़ता है, उसे वह मुसलमान ही जानता है, कोई दूसरा व्यक्ति क्या जानेगा। इसलिए राजनीतिक अधिकार और आर्थिक अधिकार के साथ हमें सांस्कृतिक अधिकार और धार्मिक अधिकार के महत्व को भी समझना चाहिए। अगर इन बातों की चर्चा की जाए, दुर्भाग्यवश उसे साम्प्रदायिकता के घेरे में रख दिया जाता है, जो नहीं रखा जाना चाहिए, आखिर वह भी तो नागरिक अधिकार है। धर्म के अनुसार अपनी पूजा करना, संस्कृति के अनुसार अपना अनुष्ठान करना, वह भी पूजा है। सत्यनारायण भगवान की पूजा करें, लेकिन अगर उनको घड़ी-घंटा और शंख न बजाने दिया जाए और उस समय उनको रोका जाए, तो क्या यह अपराध नहीं है? क्या यह नागरिक अधिकार या मौलिक अधिकार का हनन नहीं है? संविधान के अनुच्छेद 19 के मौलिक अधिकार में कहा जाता है कि सबको वाणी की स्वतंत्रता है। पाकिस्तान के हिन्दुओं के साथ अगर सांस्कृतिक जुल्म हो रहा है, धार्मिक जुल्म हो रहा है, राजनैतिक और आर्थिक जुल्म हो रहे हैं, सामाजिक उत्पीड़न हो रहा है, तो भारत की सरकार को दृढ़ता के साथ इस पर चर्चा करनी चाहिए।

मैं कहूंगा कि अगर आवश्यकता पड़े तो पाकिस्तान की सरकार सुरक्षा दे, अगर न दे तो भारत सरकार को पाकिस्तान के साथ सभी सम्बन्ध विच्छेद करने चाहिए। हम किस बात के लिए कहेंगे कि हम अपने कायम रखेंगे, यह क्या छोटी सी बात है। यह छोटी सी बात नहीं है। एक द्रौपदी का चीर हरण हुआ था, तो इतना बड़ा महाभारत हुआ था। कौरव वंश का नाश हुआ था, 56 कोटि यदुवंशियों को कृष्ण ने दांव पर लगा दिया था। एक द्रौपदी के चीर हरण का तो  का इतिहास बता रहा है। एक सीता का हरण हुआ था तो लंका को जलाकर राख कर दिया गया था। रावण के आधिपत्य को समाप्त कर दिया गया था। जहां हमारे घर के अंदर इस तरह के अत्याचार हुए, नारी का उत्पीड़न हुआ, धर्म पर आघात हुआ, संस्कृति पर आघात हुआ, तो अपनी देशी सत्ता के खिलाफ भी विद्रोह किया गया, जो श्रीकृष्ण के नेतृत्व में हुआ था। अगर परदेशी रावण ने भी हमारी इज्जत पर हमला किया था, तो लंका में जाकर हमला करके उससे बदला चुकाया गया था। यह हमारा इतिहास रहा है, लेकिन आज भारत की सरकार इसे देशी-परदेशी, अंतरराष्ट्रीय मामला बनाकर मौन है, तो मैं समझता हूं कि यह हमारा दासभाव का परिचायक है।

इसी संसद में स्वामिभाव और दासभाव पर बोलते हुए डॉ. लोहिया ने 26 मार्च, 1966 को जो कहा था, वह भी हिन्दुस्तान और दुनिया के लोगों के लिए समझने की बात है :

“समन्वय दो तरह का होता है, एक दास का समन्वय और एक स्वामी का समन्वय। पिछले हजार वर्ष के इतिहास से हिन्दुस्तान ने स्वामी का समन्वय नहीं सीखा है। यह एक दास का समन्वय रहा है। इस सम्बन्ध में मैं खाली परदेसियों को ही दोष नहीं देता हूँ। उनके सबब से जितने भी इतिहासकार हैं, वे सभी यह बात भूल जाते हैं। आज भारत में दो ही इतिहास के स्कूल हैं, एक डॉ. तारा चंद और दूसरा डॉ. मजूमदार का। ये दोनों के दोनों इसी समन्वय धारा के हैं, विविधता धारा के हैं। भारत क्या है, इसे भूलकर भारत के जो विभिन्न अंग हैं, उनकी तारीख पर निगाह चली जाती है, लेकिन हम भारत के स्वामिभाव के समन्वय को भूल जाते हैं।”

सभापति महोदय, यह दासभाव और स्वामिभाव का समन्वय क्या है। आपकी भी संस्कृति है, मेरी भी संस्कृति है। मेरी भी सांस्कृतिक विरासत है, धरोहर है, मान्यता है, परम्परा है, मर्यादा है। हमारी संस्कृति हमारे पूर्वजों द्वारा बनाई गई राह है। किसी दूसरी संस्कृति की भी राह और धारा है। स्वामिभाव है जैसे बराबरी में बैठकर हमारी अच्छाई को वह ले, उसकी अच्छाई को हम ग्रहण करें, बराबरी से समन्वय होगा, वह स्वामिभाव का समन्वय है। अगर सिर झुका कर समन्वय होता है कि तुम्हारे लिए चलो शांति के लिए, सुरक्षा के लिए, सद्भावना के लिए मैं अपना सिर झुका कर तुम्हारे साथ समन्वय करता हूँ, तो यह दासभाव का समन्वय है। इसी का उदाहरण देते हुए डॉ. लोहिया ने कहा था -

“स्वामिभाव का समन्वय भारत के इतिहास में है। जब सिकन्दर पुरु पर विजय प्राप्त करता है, तो पुरु को बुलाकर पूछता है कि बोलो तुम्हारे साथ क्या व्यवहार किया जाए। भारत का वह पराजित राजा भी कहता है कि एक राजा जैसे दूसरे राजा के साथ व्यवहार करता है, वैसा ही व्यवहार किया जाए। यह स्वामिभाव का समन्वय है और दासभाव का समन्वय है कि सिर झुका कर उसके आगे उसकी राह को मान ले, उसके डर से मत बोले। किसी तरह समन्वय के नाम पर, शांति के नाम, अंतरराष्ट्रीय सुरक्षा के नाम पर, अंतरराष्ट्रीय मामले के नाम पर अगर हमारी जुबान दब जाती है, तो मैं समझता हूँ कि यह राष्ट्रीय अपमान है और यह राष्ट्रीय कायरता है।”

इसलिए मैं आपसे प्रार्थना करना चाहता हूँ कि भारत सरकार इस पर चेते और सोचे।

मैं एक बात आपके सामने रखना चाहूंगा। कभी हिन्दुस्तान और पाकिस्तान के ऐसे मामले आए थे। क्या यह सुधरने वाला है, जो लोग इसे कहते हैं, उस सम्बन्ध में बोलते हुए डॉ. लोहिया ने कहा था -

“हिन्द-पाक का रिश्ता ऐसा है कि हम लोग साधारण दोस्ती की हालत में रह नहीं सकते। या तो हिन्दुस्तान-पाकिस्तान की दुश्मनी होगी या हिन्दुस्तान और पाकिस्तान एक देश बनेंगे। एक की भी कई मंजिलें हैं। महासंघ होता, फिर एका होता।”

मैं कहना चाहता हूँ कि इसमें कितनी दूर तक हम जाते हैं। समाजवादी नेता डॉ. लोहिया थे। वह कोई साम्प्रदायिक नहीं थे, कोई हिन्दुवादी नहीं थे, कोई कट्टरपंथी नहीं थे, वह विश्वविख्यात समाजवादी थे, उदारवादी थे। लेकिन उन्होंने इसी सदन में कहा था कि हमें किस दूरी तक जाना चाहिए समस्या का समाधान करने के लिए। आवश्यकता पड़े तो हिन्दुस्तान और पाकिस्तान आपस में लड़ते ही रहेंगे। जो कोई इस बात को कहते हैं कि हिन्दुस्तान और पाकिस्तान में दोस्ती हो जाएगी, असम्भव है, कभी दोस्ती नहीं होगी। वे लड़ते रहेंगे, दुश्मन बने रहेंगे और या तो दुश्मन होकर लड़ते रहेंगे या फिर हिन्दुस्तान-पाकिस्तान एक बनेगा तब दुश्मनी खत्म हो सकती है। इस दुश्मनी को खत्म करने का एक रास्ता है कि हिन्दुस्तान-पाकिस्तान का एक महासंघ बनाया जाए, जिसे डा. लोहिया और पंडित दीनदयाल उपाध्याय ने 1964 में संयुक्त रूप से घोषणा पत्र जारी करके कहा था कि हिंद-पाक महासंघ बने।

इसलिए मैं अपनी बात को संक्षिप्त करते हुए इस सदन और देश से प्रार्थना करना चाहूंगा कि पाकिस्तान के हिंदू भारत क्यों आये हैं क्योंकि उनकी बेटियों की इज्जत लूटी गयी लेकिन क्यों? क्या वे इंसान नहीं हैं? अगर वे इंसान हैं और उनके साथ ऐसा अन्याय होता है तो हिन्दुस्तान की सरकार को क्या करना चाहिए? हिन्दुस्तान की सरकार को किस बात के लिए मौन रहना चाहिए? अगर हिन्दुस्तान की एक इंच भूमि पर पाकिस्तान की पल्टन आक्रमण कर दे, तो हिन्दुस्तान के सारे लोग सारे अस्तित्व को दाव पर लगाकर प्राणों को हथेली पर ले लेते हैं, उसी तरह से पाकिस्तान में अगर किसी एक बेटे का हरण हो जाए तो उसी चेतना के साथ, उसी बहादुरी और दृढ़ता के साथ पाकिस्तान के साथ बात करनी चाहिए कि या तो अपनी हरकत को रोको, नहीं रोकोगे तो यह अच्छा नहीं होगा क्योंकि इसके दुष्परिणाम हिन्दुस्तान में निकलते हैं। पाकिस्तान के हिंदुओं पर अगर ज्यादाती होती है तो हिन्दुस्तान के अंदर कुछ कट्टरपंथी, कुछ बिगड़े दिमाग वाले इस बात को हिंदू-मुस्लिम बनाकर उसकी प्रतिक्रिया करना चाहते हैं, लेकिन वह राष्ट्र के लिए कभी हितकारी नहीं हो सकती है। इसकी प्रतिक्रिया हिन्दुस्तान में जब होने लगती है तो आपस में संशय पनपता है, इसलिए भारत की सरकार को चाहिए कि उन आये हुए लोगों को सम्मानजनक स्थान दे, उनको नागरिकता दे, उनकी रोजी-रोटी का प्रबंध करे, वहां जो भी लोग हैं, सीधे ऐलानिया भाषा में कहें कि या तो पाकिस्तान की सरकार उनकी इज्जत, आबरू, जान-माल की हिफाजत करे, या अगर वहां से हिंदू आना चाहें तो हिन्दुस्तान के बार्डर का फाटक खुला हुआ है, हम उनका सम्मान करते हैं, वे आयें और भारत में बसें। लाखों की संख्या में शरणार्थी आते हैं और कहां से कहां तक बस जाते हैं, जमीन पर कब्जा कर लेते हैं, उनके लिए हमारे पास जमीन है, उनके लिए सब कुछ है लेकिन अगर पाकिस्तान से हिंदू आयेंगे तो क्या उनके लिए हमारे पास जमीन नहीं होगी? भारत सरकार नहीं दे सकती है तो सरकार हिन्दुस्तान के लोगों से आग्रह करे कि ऐसे लोग जो आते हैं उन्हें बसाने के लिए जमीन दो, रोजगार के लिए

दौलत दो, कपड़े दो तो हिंदुस्तान को लोग घर-घर से अपने पैसे निकाल करके दौलत का ढेर इस दिल्ली में लगा देंगे कि पाकिस्तान से आये हुए हिंदुओं को भूखा मरना नहीं पड़ेगा, अपमान की जिंदगी जीना नहीं पड़ेगा। लेकिन सरकार को संकल्प करना चाहिए और अगर नहीं करती है तो हिंदुस्तान के नागरिकों से मांग करे। साथ ही पाकिस्तान को रोके कि वह अपनी हरकतों को बंद करे और अगर वह अपनी हरकतों को बंद नहीं करता है तो उसके साथ सभी आर्थिक और राजनैतिक संबंधों को तत्काल विच्छेद कर दे। यह भारत के अपने पुरुषार्थ का परिचायक होगा। इन्हीं शब्दों के साथ मैं इनके प्रस्ताव का समर्थन करता हूं।

डॉ. मिर्जा महबूब बेग(अनंतनाग): सर, मैं मिस्टर अर्जुन मेघवाल का ग्रेटफुल हूँ कि वे यह इम्पोर्टेंट रेजोल्यूशन हाउस के सामने लाये हैं। मैंने हर ऑनरेबल मैम्बर के ख्यालात बड़े गौर से सुने क्योंकि यह बहुत ही इम्पोर्टेंट और सेंसिटिव इश्यू है। मेरे साथी जो वहां से बात कर रहे थे वे ऐसा इम्प्रेसन दे रहे थे कि पूरी दुनिया में जो मुसलमान रहते हैं, उसका नमूना और एग्जाम्पल पाकिस्तान है। मेरे साथियों ऐसा नहीं है। शायद पाकिस्तान का वजूद मजहब की बुनियाद पर बना था मगर उस वजूद का फिर क्या हुआ? अगर वह वजूद सर्वाइव कर सकता था तो फिर बंगला देश नहीं बनता। इसलिए हमारी जो लीडरशिप थी, उन्होंने जो फैसला किया सेक्यूलर डेमोक्रेटिक कंट्री का, वक्त ने साबित कर दिया कि वही बेहतर ऑप्शन है। वह थियोक्रेटिक स्टेट ऑप्शन नहीं है। इसलिए जब आप पाकिस्तान की तरफ उंगली उठाकर ऐसा इम्प्रेसन देने की कोशिश कर रहे हैं कि वह इस्लाम का एक नमूना है, एक एग्जामपल है, ऐसा कुछ नहीं है। बल्कि कायदेआजम अली महोम्मद जिन्ना ने, जब आडवाणी जी ने रिपीट किया था, उन्हें उसकी सजा भी मिली, लेकिन वे जानते थे कि जिन्ना किसका नाम था। जब पाकिस्तान बना, तभी जिन्ना ने एक हिस्टोरिकल स्पीच दी, उसे I want to quote that. He says, and I quote –



“From today onwards, you ceased to be a Muslim, you ceased to be a Hindu, you ceased to be a Sikh, you ceased to be a Christian; not in the sense that you will stop going to mosques, not in the sense that you will stop going to temples, but in the sense that you are all Pakistanis.”

महोदय, उन्हें भी एकदम लगा था कि थियोक्रेटिक स्टेट, मजहब के नाम पर मुल्क अपना वजूद बरकरार नहीं रख सकता है। आप किनकी बात कह रहे हैं? आप कहते हैं कि वहां हिंदू महफूज नहीं है, वहां कौन महफूज है। 14 साल की लड़की, जिस बेचारी ने हकीकत बयान की थी, उसका क्या हुआ। उसके सिर में गोली लगी। वह सरवाइवल के लिए स्ट्रगल कर रही है और वहां से दूसरी चेतावनी आ रही है कि जैसे ही ये ठीक हो जाएगी, हमें बता दो। हम दूसरी गोली मारेंगे। आप किनकी बात कर रहे हो और क्यों अपने आपको उनके साथ इक्वेट कर रहे हो। कोई भी माइनोरिटी हो, माइनोरिटी क्या कोई भी मैजोरिटी हो, इस समय पाकिस्तान सरवाइवल की जंग लड़ रहा है। आप किस देश से मुकाबला करने की बात कह रहे हैं। जहां एक डेमोक्रेटिक सैक्यूलर कंट्री की रूट्स बनी हैं, एस्टेब्लिश हुआ है, जहां कश्मीर का महबूब बेग भी यहां आ कर बात कर सकता है और डट कर बात कर सकता है और बगैर किसी खौफ और खतरे के बात कर सकता है, आप इस देश का उस देश से मुकाबला कर रहे हैं। भारत सरकार बहुत बड़ी

सरकार है। इनका फर्ज बनता है कि इंटरनेशनल फोरम पर टेकअप करे, उनके यहां आने की जरूरत नहीं है। उनकी जो सिक्कोरिटी है, उसे वहां पर एनशयोर करवाए। माइटी गवर्नमेंट आफ इंडिया। पूरी दुनिया में इंडिया ने अपना नाम और सिक्का जमाया है और इस सिक्के का फायदा उठाकर तमाम फोरम को कह दे कि हमारी माइनोरिटीज वहां सेफ नहीं है, उन्हें सेफ किया जाए तो वे क्यों यहां आएंगे। हम धर्मनिरपेक्ष देश है और हमें फख्र है और जब भी धर्मनिरपेक्षता पर दाग लगता है, जैसा गुजरात में दाग लगा, उसे धोने के लिए हम जो भी करें, वह साफ नहीं होता है।...(व्यवधान) मैं कश्मीर की भी बात करूंगा।...(व्यवधान) मैंने इनकी बात सुनी है, इन्हें भी मेरी बात सुननी पड़ेगी। मैं गांधी जी को कोट करूंगा, ये तो शायद उन्हें भी नहीं मानते हैं। जब पूरे हिंदुस्तान में मज़हब के नाम पर एक-दूसरे को काटा जाता था, तब हमें फख्र है कि गांधी जी ने कहा कि मुझे रोशनी की किरण सिर्फ कश्मीर में नज़र आती है। जब हमने हिंदू-मुस्लिम-सिख इतिहास का परचम शेख महोम्मद अब्दुला की लीडरशिप में खड़ा किया था। हाँ, वर्ष 1989 में हमें दाग लगा, हम अपनी माइनोरिटी कश्मीरी पंडितों को बचा नहीं सके और उन्हें सेफ्टी और सिक्कोरिटी नहीं दे सके, वह हमारे माथे पर दाग है। आपको हमें ताना देना चाहिए, यह हमारे माथे पर दाग है कि हम उन्हें सिक्कोर और सेफ नहीं कर सके। हम उस दिन का इंतजार करेंगे, जिस दिन हम उन भाइयो और बहनो को वापिस कश्मीर में लाएंगे। हम उस दिन के इंतजार में हैं। यहां मेरे दोस्त मदन लाल शर्मा जी ने...(व्यवधान) मैं आपको बैकग्राउंड बता रहा हूँ। I will tell you the background. There is a difference when you talk about Jammu and Kashmir and when you talk about rest of the country. There is a huge difference. They are not telling you that. They are misleading the nation.

Sir, the difference is, we have a State subject in vogue in the State of Jammu and Kashmir and that State subject was not given by a Muslim leadership. It was given by Maharaja Hari Singh. I do not know whether my friends know it or not. It was given by Maharaja Hari Singh and we were made the citizens of the State of Jammu and Kashmir. On whose demand was it done? The Kashmiri Pandits went to Maharaja Hari Singh and said: 'Please save us, our identity is in danger'. They said this because they thought Punjabi Muslims will come and they will finish their identity. So, when you become a citizen of this country, you do not automatically become a State subject of the State of Jammu and Kashmir. They can settle in any part of the country. But in Jammu and Kashmir, only those

who live, only those who can vote in the Election to the State Assembly are the State subjects besides being citizens of this great country because the State of Jammu and Kashmir is the only Muslim majority State and we are proud of it.

We had an option to go to Pakistan, we had an option to go to India and our Muslim leader Sheikh Abdullah opted for a secular, democratic India and we did not go to a theocratic State like Pakistan and we are proud of it. But to preserve our identity, उसमें कोई समस्या नहीं है। जब आप गुजरात के गोरों की बात कर सकते हैं, हम भी कश्मीर के गोरों की बात कर सकते हैं। यही तो इस देश का बड़प्पन है।

But so far as the State of Jammu and Kashmir is concerned, we have signed a document when we forged our relationship with the Union and that document is known as the Delhi Agreement of 1952 and we stick to that. My Party, the Jammu and Kashmir National Conference always says with head held high: 'Please restore that status which has been granted and given to us by the great Constitution of India'.

So, I am grateful to Shri Arjun Ram Meghwal who moved this Resolution in this House which, in fact, gave us an opportunity to speak on this Resolution. These were the words that I wanted to express.

चौधरी लाल सिंह (उधमपुर): आपकी अनुमति से मुझे इस विषय पर बोलने का मौका मिला है। मेघवाल जी आज बहुत अच्छा प्राइवेट बिल लेकर आए हैं। आपने बहुत अच्छी बात कही है। मैं यह कहना चाहूंगा। मैं सबको सुन रहा हूँ और हकीकत में देश और पाकिस्तान में जो लोग सफरर हैं, उनकी बात मैं बाद में करूंगा। सबसे ज्यादा कोई सफरर है तो जम्मू कश्मीर में वेस्ट पाकिस्तानी हैं। ... (व्यवधान)

MR. CHAIRMAN : Hon. Members, I have to inform the House that 2 hours time has been allotted for this Resolution and we have almost exhausted the time allotted. There are 5 more Members to take part in the discussion on this Resolution. Now the House has to extend the time for further discussion on the Resolution. If the House agrees, the time for discussion on this Resolution may be extended by one hour.

SEVERAL HON. MEMBERS: Yes.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Mr. Chairman, Sir, the next Resolution is also very important.

MR. CHAIRMAN : This is not completed yet. We have to complete this first.

So, the time for discussion on this Resolution is extended by one hour.

चौधरी लाल सिंह : सर, मैं कहना चाह रहा था कि महाराजा साहब ने मेरे भाई ने बड़ी जबर्दस्त दलील दी है और बहुत अच्छा आर्ग्यूमेंट दिया है कि महाराजा साहब ने एस्टेट तक छोड़ दी। कह रहे हैं कि दस्तखत तो हमने किये हैं, शेख साहब ने किये हैं, शेख साहब ने सबको बचाया है और मैं यह भी कोट करूंगा कि जब वेस्ट पाकिस्तान से वे लोग चलकर आए तो मैं पूछना चाहूंगा कि हिन्दुओं में ये लोग कौन हैं? एससी और ओबीसी हैं। स्वर्ण कास्ट के तो थोड़े से लोग होंगे। मेजोरिटी में पूरे बीपीएल लोग हैं। उनके रिश्तेदार और बाकी लोग हिन्दुस्तान की बाकी रियासतों में सैटल हो गए। जब वे जम्मू-कश्मीर से गुजर रहे थे तो शेख साहब ने इनको रोका और कहा - आप इधर ही बसिए, पीओके वाले लोग इधर आ रहे हैं, वे हमारी स्टेट के लोग हैं, जो फैसिलिटी उन्हें मिलेगी, वही आपको मिलेगी, जो स्टेट्स उन्हें मिलेगा, वही आपको मिलेगा। ये बेचारे उनके कहने पर रुक गए और 60-65 सालों से आज तक रुके हुए हैं लेकिन उन गरीबों को कोई सहूलियत नहीं मिली है। मेरी सरकार भी रही, इनकी भी सरकार रही। यह स्टेट सेंटर का सवाल नहीं है, स्टेट सब्जेक्ट बन गया तो कौन सा पहाड़ बन गया? आज हम पहाड़ तोड़कर, हिमालय तोड़कर रास्ता बना रहे हैं। स्टेट सब्जेक्ट बन गया लेकिन ये लोग एजस्ट नहीं हो सके। यह क्या है? मैं जम्मू-

कश्मीर का आदमी हूँ। मैं जम्मू, उधमपुर, डोडा कांस्टीट्यूटेंसी का एमपी हूँ। दूसरे एमपी श्री मदन लाल शर्मा हैं। वे भी जम्मू के हैं। दोनों कांस्टीट्यूटेंसी में लोग सैटल हैं और उनकी कांस्टीट्यूटेंसी के नहीं हैं। हम उन लोगों को सुबह, शाम और रात को देखते हैं। मैं तैयार हूँ, मेरी जमीन इस्तेमाल कर रहे हैं, मुझे एतराज़ नहीं है, जम्मू के एमएलए को एतराज़ नहीं है। 20,000 आदमी सैटल हो जाएंगे। किसे तकलीफ है? उनको आइडेंटिफाई करो जो कलप्रिट हैं। उनके लिए कौन परेशान है? अगर जहाज में कोई प्रेगनेंट लेडी सफर करती है और अगर रास्ते में कहीं बच्चा हो जाए तो जिस देश से तब जहाज गुजरता है, बच्चे को उस देश की सिटिजनशिप मिलती है।

महोदय, क्या ये लोग तीन जनरेशन के बाद इस देश के सिटीजन नहीं बनेंगे? क्या कानून में तरमीम नहीं हो सकती है? क्या अमेंडमेंट नहीं हो सकता है? भारत के संविधान में इतनी तरमीम हुई हैं तो क्या यह नहीं हो सकता है? किसे परेशानी है, जब हम सब तैयार हैं, रखने वाला तैयार है। जिसने रखना ही नहीं है, वह क्या करेगा? कैसे रखेगा? मैं नहीं मानता कि इसमें हिंदू या मुस्लिम का सवाल है। मैंने पिछले दिनों अपनी कांस्टीट्यूटेंसी में कटरा, कटुआ में हिन्दुस्तान और पाकिस्तान की रेसलिंग करवाई। मुझे रोज पाकिस्तान के पहलवानों के फोन आते हैं, हमारी दोस्ती है। मुझे कोई ऑब्जेक्शन नहीं है। पाकिस्तान के लोगों को तकलीफ नहीं है। सरकार को तकलीफ है। मैं सबको यह बात सुनाना चाहता हूँ कि लोगों को तकलीफ नहीं है, यह सरकार की क्रिएशन है। पता नहीं क्या वहम है कि इनके रहने से, रुकने से कमजोर आदमी, बीपीएल आदमी रुक जाएगा। क्या कोई छेड़खानी कर पाएगा? क्या कोई प्रापर्टी छीन लेगा? गरीब को अलॉटमेंट करनी चाहिए क्योंकि वह जमीन पर रह रहा है। उनके बच्चों के पढ़ने का कोई अधिकार यूनिवर्सिटी, कालेज में नहीं था। आजाद साहब पिछले दिनों आए, उन्होंने डोमिसाइल बनाया। अगर डोमिसाइल नहीं बनता तो मेरे ख्याल में ये लोग यूनिवर्सिटी या कॉलेज में नहीं जा सकते थे। आज यह स्थिति है।

महोदय, अब एक एतराज़ की बात है कि वह सरपंच नहीं बनेगा, सरपंच को वोट नहीं डालेगा, असैम्बली चुनाव नहीं लड़ सकता, वोट नहीं डाल सकता लेकिन एमपी को डालेगा। एमपी को वोट डालेगा तो एमपी यहां चुप रहेगा। यहां उनकी नुमाइंदगी नहीं करेगा। मेघवाल जी के साथ खड़ा नहीं होगा। भला क्यों खड़ा नहीं होगा? आपने बहुत अच्छा काम किया है। मैं होम मिनिस्टर साहब से कहना चाहता हूँ कि आप ध्यान रखें, एक तारीख सबको लिखनी है। यह बेवसीलों के साथ, निहत्थों के साथ पाप है, कहर है, जुल्म है। इनके साथ बहुत बड़ा क्राइम हो रहा है। मुझे अफसोस है कि आज तक इन लोगों को सैटल नहीं किया गया। मैं यह भी कहना चाहूंगा कि उन्हें एक आईएवाई का मकान नहीं मिलता, क्योंकि वह पंचायत में फाल नहीं करता, उसे बीपीएल होने के नाते राशन नहीं मिलता, क्योंकि वह जम्मू-कश्मीर का नहीं है।



वह राशन नहीं खा सकता, उसकी बूढ़ी, बुजुर्ग, विडो मां पेंशन नहीं ले सकती। आप मुझे बतायें कि क्या वह इंसान नहीं है? हम लोग वैस्ट पाकिस्तानी को बैस्ट इंडियन नहीं बना पाये। This is a shame for us and shame for those politicians जिन्होंने आज तक इन्हें सैटल होने नहीं दिया। इसलिए मैं कहना चाहता हूँ कि कोई बात नहीं है, मेरी सरकार आये, मैं देखूँ कि मैं दूसरी सरकार से जुड़ा हूँ, वह सरकार नाराज हो जाए। लेकिन हिंदुस्तान से बड़ी कोई स्टेट नहीं है। India is our priority. हमारा कंट्री पाकिस्तान को डराने के लिए नहीं है। हमारा कंट्री श्रीलंका और चाइना को डराने के लिए नहीं है। कंट्री हिंदुस्तान की स्टेट्स को सीधा करने के लिए है और जो स्टेट्स सीधे नहीं चलतीं, उन्हें सीधा चलाना भी इसका काम है। यह नहीं होना चाहिए कि यह स्टेट सब्जैक्ट है, कोई बात आती है तो कह देते हैं कि स्टेट सब्जैक्ट है। जब पैसे लेने हों, 24 हजार करोड़ रुपये लेने हों तो अच्छा है, आ जाने दो। वहां कोई बिजली के प्रोजैक्ट आएं तो आ जाएं, लेकिन जो वहां की जमीन को छोड़कर आये, उन्हें यहां आपने सैटल नहीं होने दिया। व्हाट इज दिस नोनसेंस?...(व्यवधान)

श्री विष्णु पद राय (अंडमान और निकोबार द्वीपसमूह): आप बीजेपी में आ जाओ।

चौधरी लाल सिंह : आप खामोश हो जाएं, तुम्हारी बीजेपी क्या है। आपकी बीजेपी की छः साल सरकार थी, तीन बार...(व्यवधान) मैं इन्हें भी सुना दूँ। मैं अपनी तो कह रहा हूँ, अब तुम्हारी वाली भी बता दूँ। तीन बार आपने सरकार बनाई और आपकी बीजेपी ने जितना ड्रामा जम्मू-कश्मीर में किया, हर बार उन्होंने आपको वोट भी डाले। मुझे उनके वोट नहीं मिलते, आप संघियों को मिलते हैं, मुझे नहीं मिलते, जिनकी मैं पैरवी कर रहा हूँ। लेकिन यह इंसानी फर्ज है। वे आपको इसलिए वोट देते हैं क्योंकि आप टीका लगाते हैं। मेघवाल जी सुनिये, यह सचाई की बात है, जब आपकी सरकार थी, आप बीमार हो गये और उसके बाद यह 14वीं लोक सभा की बात है। 14वीं लोक सभा में यहां डिप्टी स्पीकर, अटवाल साहब थे। सरकार ने बिल पेश किया, उसने कहा कि जितने लॉज जो एसआरओज बने हैं, किसके लिए बने हैं, वैस्ट पाकिस्तान के लोग जो हिंदुस्तान में आये, जिन्हें हमने फैंसिलिटेड किया, जिन्हें हमने प्रोपर्टीज, स्कूल वगैरह सब कुछ दिया, जिन्हें बिजनेस दिया। आज वे सारे लोग परिपक्व हैं, पूर्ण हैं, आज से ये जितने लॉज बने हैं, हम खत्म करते हैं। मेघवाल साहब, आपको याद होगा मैं 14वीं लोक सभा की बात कर रहा हूँ। लेकिन उन्होंने पूछा कि क्या किसी को बोलना है, मैंने सोचा बीजेपी वाले जरूर करेंगे। लेकिन कोई नहीं उठा। मैंने हाथ खड़ा किया, मैं अकेला व्यक्ति था। अटवाल साहब ने कहा कि आपकी सरकार है, मैंने कहा मैं सरकार के खिलाफ खड़ा नहीं हो रहा, जो आप कर रहे हैं, मैं इसके खिलाफ बात करूंगा। उन्होंने कहा बोलिये, मैंने कहा कि पूरे देश में सिवाय जम्मू-कश्मीर के जितने लोग पाकिस्तान से आये, आपने उन्हें सैटल किया, उनके लिए तरह-

तरह के कानून बनाये। जो किसान था, उसे जमीन दी, जो व्यापारी था, उसे बिजनेस दिया, स्टूडेंट्स को फ्री एजुकेशन दी। आपने इतने बड़े काम किये, लेकिन आपने जम्मू-कश्मीर के वैस्ट पाकिस्तानियों को कुछ नहीं दिया। वह बोले कैसे? मैंने कहा कि आप बताइये कि जब वहां धारा 370 लगी तो आपको भी देखना चाहिए था, वे हिंदुस्तान आये थे, उन्हें पता नहीं था कि वे हिंदुस्तान नहीं आये उन्हें तीसरी जनरेशन में पता लगा कि मैं हिंदुस्तान पहुंचा ही नहीं, अगर हिंदुस्तान पहुंचा होता तो हिंदुस्तानी सिटीजनशिप उस व्यक्ति को आज तक क्यों नहीं मिल पाई? मैं जम्मू-कश्मीर का आदमी, वहां का किसान, वहां का जमींदार, वहां का लीडर, यदि मैं इंज्याय कर रहा हूं तो मेरा वह आदमी जो मेरे पास चलकर आया है, वह इंज्याय न करें, वह धक्के खाता रहे, यह कहां का इंसाफ है।

मेरी आपसे विनती है कि जो मुस्लिम लोग हमारे इलाकों में रहे, हमारे बुजुर्गों ने उन्हें संभाला, बचाया, यह बात नहीं है कि मुस्लिम्स ने हिन्दू बचाये, हिन्दुओं ने भी मुस्लिम्स बचाये। हमारे बुजुर्गों ने बचाये। जो चाहता था कि मैं हिंदुस्तान में रहूं, जिसे हिंदुस्तान से प्यार था, वह मुस्लिम यहां रहा। वह इसी हिंदुस्तान में रहा और रहेगा। आपको तकलीफ हो रही होगी कि दो ऑर्गनाइज़ेशंस जो सन् 1947 बनीं, जिनका आज तक बेड़ागर्क हो रहा है, उनमें एक सन् 1919 बनी मुस्लिम लीग थी और दूसरी आरएसएस थी। इन दोनों ऑर्गनाइज़ेशंस ने इस देश की धज्जियां उड़ाई हैं। जो मुस्लिम यहां रहा, उसको तंग किया और जो हिंदू यहां रहा, उसको भी तंग किया और आज तक लड़ाई लगी हुई है।

मैं कहना चाहूंगा कि जो भी संस्था धर्म से पॉलिटिक्स करती हो, उसका गला दबा देना चाहिए, वह चाहे जो मर्जी पार्टी हो। जो पार्टी देश के हित में नहीं हैं, जो देश में रीजनलिज्म फैलाती है, उस पार्टी को कोई अधिकार नहीं है कि वह इस देश के कंस्टिट्यूशन के नीचे रहे।


मेरी अगली बात यह है कि हमारे बंदे, जो पाक ऑक्युपाइड जम्मू कश्मीर के हैं, जो हमारे लोग थे, किसने वह जमीन छोड़ दी? जमीन छोड़ने के बाद जो लोग आए, आज तक उनका भी प्रोपर सेटलमेंट नहीं हुआ है। आज भी उनका पूरा इंतजाम नहीं है। वे जरूर जम्मू कश्मीर के हैं, लेकिन उनकी जो फ़ैसिलिटीज़ हैं, वे आज भी उनसे वंचित हैं। चाहें शाहमजोड़िए के हों, चाहे पीओके के हों, चाहे सन् 1971 के हों, चाहे सन् 1965 के हों, चाहे सन् 1972 के हों या सन् 1947 के हों आज भी वे लोग डिप्राइव्ड हैं।

इसलिए मैं कहना चाहूंगा कि गवर्नमेंट ऑफ़ इण्डिया अगर दम रखती है, चाहे जिसकी मर्जी सरकार हो, एक-एक डिसीज़न सख्ती से लेना पड़ेगा और डिसाइड करना पड़ेगा कि इन लोगों को रखना पड़ेगा नहीं तो लखनपुर क्रॉस करो और माधवगढ़ ले जाओ, हिंदुस्तान के किसी कोने में बसाओ। लेकिन उसको वहां जलील मत कीजिए। यह नहीं हो सकता है तो मैं आपको यह भी बता रहा हूँ। वाधवा कमीशन

बना, अय्याज़ साहब आए। अय्याज़ साहब को दिल्ली में रह कर और हिंदुस्तान में रह कर सारी समझ थी कि किसके साथ क्या है। उन्होंने यहां आ कर, वहां बैठ कर एक कमीशन बनाया। उस कमीशन की रिपोर्ट बनी तो हमारी सरकार अलायंस में पहुंची। अय्याज़ साहब चले गए और वाधवा कमीशन की फाइल वहां पेंडिंग पड़ी है। वह क्यों हल नहीं होती है? **Mr. Home Minister, you call for the file; you find out the report and solve the problems of the concerned people.**

जनाब से मेरी विनती है कि आप कृपा कर के इन सारे लोगों को बचाईए। अगर आप नहीं बचाओगे तो आप इस पाप के भागीदार बनोगे। लास्ट में मैं कहना चाहता हूँ कि महाराजा हरि सिंह साहब ने कुछ भी गलत नहीं किया है।

SHRI KABINDRA PURKAYASTHA (SILCHAR): Mr. Chairman, Sir, I am grateful to Shri Arjun Ram Meghwal ji for the Resolution that he moved for the formulation of an Action Plan to rehabilitate the persons displaced from Pakistan.

Sir, Pakistan was formed on the basis of two-nation theory. Unfortunately, Muslims under the leadership of the Muslim League wanted Pakistan and they got Pakistan, and the remaining persons remained in Hindustan or Bharatvarsh. Due to civil disturbance in Pakistan after the formation of Pakistan when Pakistan became a theocratic State, Hindus or the people belonging to other minority communities living in Pakistan were unable to stay there because of civil disturbance and they had to come over to India and took shelter. And naturally they became the refugees in that sense as they could not stay in Pakistan. Pakistan did not allow them to stay there. That is why they took shelter; and naturally so, they are refugees. Refugees were to be given shelter, rehabilitation and also citizenship observing all formalities. Unfortunately, we see that many refugees, who came over to India, did not get citizenship. They tried but failed. So, because of different causes, they were not given citizenship. It is said that they are foreigners and they are being disturbed continuously. 

As per the Resolution of the UNO, the persons who are compelled to leave a State because of civil disturbance and take shelter in another State, are treated as refugees; and they are to be given all the facilities and necessary things as refugees. But this is not being done in many cases in India. I can particularly say so in the cases of Assam. You will be astonished to know that the people coming from East Pakistan, who are now living in Assam, particularly, have been suffering a lot.

I would give you some examples. There is no provision and/or definition of 'D' voter in any law of the country. Even there is no constitutional provision for making 'D' voters. 'D' voters means Doubtful voters. There is no provision in the Constitution. In any other State, this problem is not there. But in case of Assam, the matter of D' voters has been introduced/embodied in the Electoral Roll

of Assam with effect from 1st January, 1997, *vide* Election Commission of India Circular No. 23/AS/96 dated 17th July, 1997. The term 'D' voter connotes Doubtful voters whose voting rights have been withheld. It is so unfortunate that there are more than 2 lakh people, who have been made 'D' voters and their voting rights have been withheld.

This 'D' voter problem has been introduced by the above-mentioned Circular of the Election Commission of India in respect of the State of Assam only like IM (DT) Act, 1983. This provision or the introduction of 'D' voters has not been found in any other State/ Union Territory in the Union of India.

So, this problem of 'D' voters/doubtful voters will also be found not only in Assam but also in other international bordering/neighbouring States of Mizoram, Meghalaya, Nagaland, Arunachal Pradesh, Kashmir, Punjab, Rajasthan, Gujarat, West Bengal, Tripura, etc. There are also problems. There are also such doubtful voters. But this provision of 'D' voters is not present anywhere and no such Circular has issued by the Election Commission there. As such, it is a discriminating step taken by the Election Commission of India without any legal or constitutional background.

That is why I wanted to say that this Circular issued by the Election Commission cannot be held valid in case of only one State. There are 'D' voters in many States, but nowhere this Circular is given excepting Assam.

Regarding this, I can say one thing. The problem of 'D' voters has been dealt with for the last few years. You will be astonished to know that several lakhs of people have been made 'D' voters after this Circular of the Election Commission. All the District Commissioners of Assam were asked to go to the people, see their identities and ascertain whether their names are there in the voter list are not. They sent police personnel and others. They went and thus, they sought the information but wherever they did not find the persons or the persons who were absent, all those persons were made 'D' voters and they have been suffering. These things have been going on. Unfortunately, you will be astonished

to know that there were many writ petitions in the Guwahati High Court and one hon. Judge, Mr. B.K. Sharma gave a verdict. According to the verdict, he declared that those persons, who are 'D' voters, have to be kept in detention camps. Many of them are in the detention camps also. There is no facility. Nothing is given there. This is the position of the refugees. In this situation, I want to say that these 'D' voters, who are there in Assam, should be totally abolished and the refugees should be given opportunity to become the citizens of this country or they should get the citizenship right; they should be made the real citizens; and there should not be any harassment to them.

श्री शरीफ़ुद्दीन शारिक (बारामुला): जनाब, आपका बहुत शुक्रिया कि आपने मुझे भी दो मिनट बोलने का समय दिया। मैं मेघवाल साहब का शुक्रिया अदा करूँगा कि उन्होंने एक गंभीर मामले की तरफ हाउस की तवज्जह दिलाई है। इसके लिए मैं इनको मुबारकबाद देता हूँ।

पाकिस्तान में हमारे हिन्दू भाई और बहनें जिनके बारे में प्रैस में और मीडिया में बहुत रिपोर्ट आती हैं कि उन पर बड़े मज़ालिम ढहाए जा रहे हैं, उनके इबादतगारों को नुकसान पहुँचाया जा रहा है, उनके बच्चे-बच्चियों को डराया जा रहा है। मैं दिल से अपनी जमात की तरफ से, अपनी तरफ से, जम्मू-कश्मीर के अवाम की तरफ से इसकी ज़बर्दस्त मज़मूमत करता हूँ और वाज़ह करता हूँ कि यह गैर-इस्लामी है, गैर-इंसानी है और ऐसी हरकतें शैतानी हरकतें हैं। इनको हरेक मज़मूमत करेगा।

हमारे सिक्कूलर मुल्क में या हमारे मज़हब में ऐसी किसी बात की गुंजाइश हो ही नहीं सकती और अगर किसी मज़हब में ऐसी गुंजाइश है कि वह दूसरे मज़हब को या दूसरे मज़हब से ताल्लुक रखने वाले को बरबाद करे, उसे नुकसान पहुँचाए तो मैं समझता हूँ कि वह मज़हब ही खराब है, वह मज़हब ही बुरा है। मैं आपको यह यकीन दिलाना चाहता हूँ कि जितने दुखी आप हैं, हम भी इसमें दुखी हैं। इसमें हिन्दू का सवाल नहीं है, न मुसलमान का सवाल है। यह इंसान का सवाल है, यह बनी-आदम का सवाल है, यह भगवान के बंदे का सवाल है। बशीर बद्र ने एक शेर कहा था -

“हिन्दू भी मज़े में है, मुसलमां भी मज़े में

इंसान परेशां है, यहाँ भी और वहाँ भी।”

हम इसकी मज़मूमत करते हैं और चाहते हैं कि गवर्नमेंट ऑफ इंडिया ऐसे इकदाम करे डिप्लोमैटिक लैवल पर कि उन लोगों को तहाफुज़ का अहसास हो। यहाँ कई भाइयों ने बात करते करते कहा कि वे हमारे लोग हैं। वे हमारे लोग नहीं हैं। वे पाकिस्तानी हैं और उनको पूरा हक है पाकिस्तान में इज्जत वाली ज़िन्दगी रहने का। उनको वहाँ कोई निकाल नहीं सकता। अगर वहाँ के हिन्दू को नुकसान पहुँचता है तो वह पाकिस्तान का बराहे रास्त नुकसान है। पाकिस्तान की स्टेट हिल जाएगी अगर वहाँ के सिटिज़न को नुकसान पहुँचता है और *...

जनाब, हमारे अटल बिहारी वाजपेयी साहब को भगवान सलामत रखे और उनको सेहत दे। जब बाबरी मस्जिद का इनहिदाम हुआ था, बाबरी मस्जिद डिमॉलिश की गई थी तो उन्होंने कहा था कि हमारे सिर शर्मिन्दगी से शर्मसार हैं। मैं भी महसूस करता हूँ कि जो वहाँ हो रहा है, उससे हमारे सिर वाकयी

* Not recorded as ordered by the chair.

शर्मसार हैं। और होने भी चाहिए। यह हमारी एकता है, यही चीज़ है हमारी। यही जुल्म अगर गुजरात में मुसलमानों पर हुआ तो उस पर भी रिजॉल्यूशन आना चाहिए था। अगर यही जुल्म असम में मुसलमानों पर हुआ तो यही रिजॉल्यूशन आना चाहिए था, इसी ज़ोर से तकरीरें होनी चाहिए थीं। इसी से हमको यह अहसास दिलाना है कि इस मुल्क में हिन्दू-मुसलमान-सिख सब एक हैं। और हम सब के एक होने से ही यह मुल्क मज़बूत है, पायदार है। जहां हम इस मुल्क की हिफ़ाज़त के लिए जान देने के लिए तैयार हैं, वहां हम इस मुल्क के हर शहरी की हिफ़ाज़त के लिए भी जान देने के लिए तैयार होने चाहिए। मेरी आपसे गुज़ारिश है, जैसा कि मेरे भाई लाल सिंह साहब ने फ़रमाया, महाराजा साहब के ज़माने में जो कश्मीर हमारा था, जिस आधे पर आज दूसरे का कब्ज़ा है, वहां से जो हिन्दू भाई ख़ौफ़ से वापस आए हैं, मैं सरकार से गुज़ारिश करूंगा कि उनको पूरा स्टेट सब्जेक्ट का हक़ देना चाहिए और ज़िंदगी के हर मख़मज़े में उनको पूरा शरीक बनाना चाहिए। हम इसी चीज़ के खिलाफ़ हैं कि ग़ैर रियासती भाषण देते हैं, जो उस वक्त मुताहिदा थे क्योंकि वह महाराजा साहब की स्टेट सब्जेक्ट के आर्डर के नफ़ूज़ के बाद आए थे, इसलिए उसमें उलझनें थीं। सरकारों को बैठकर इन उलझनों को दूर करना चाहिए। इबादतगाहों की हिफ़ाज़त करना। वहां की इबादतगाहें चाहे वह हिन्दू की हैं, चाहे क्रिश्चियन्स की हैं, चाहे सिक्ख की है, हुकूमत-ए-पाकिस्तान का फ़र्ज़ है कि हर रियासत का, हर रियासत की सरकार का फ़र्ज़ होता है और अगर अपने फ़र्ज़ में वह कमज़ोरी दिखाएंगे, लेकिन इस वक्त जो उनकी हालत है, हमें तरस आता है, वह डगमगा रहे हैं। आपको हुकूमत दिखती है, वह तमाशा दिखता है, अंदर से कोई और उस हुकूमत को चलाता है।

हमें अफ़सोस है कि पाकिस्तान को उन लोगों ने खुद ही सैटल होने नहीं दिया, इस्टैब्लिश होने नहीं दिया, वरना आज शायद यह मसाईल उनके न थे और मुझे अफ़सोस है कि उनके मसाइल इतने ज्यादा हैं और इस वक्त जब कि हिन्दुस्तान और पाकिस्तान आपस में दोस्ती की बात करते हैं तो उनको इन चीज़ों को देखना चाहिए कि ऐसी कोई बात जो हमारे हिन्दुस्तान के जज्बात को ठेस पहुंचाए ऐसी कोई बात वहां नहीं होनी चाहिए। मैं जनाबे होम मिनिस्टर साहब से गुज़ारिश करूंगा कि वहां के होम मिनिस्टर रहमान मलिक साहब तशरीफ़ लाने वाले हैं, आप सख्ती के साथ उनके सामने यह मामला रखिए और उनसे गारण्टी ले लीजिए कि वहां के हिन्दू, मुसलमान, सिक्ख और जो अख़िलयतें खुसूसन वहां हैं उनको पुर बाइज्ज़त ज़िंदगी मिलनी चाहिए, पुर वक्रार ज़िंदगी मिलनी चाहिए।

यदि यह वाकई लड़कियों के अगवा की बात है तो यह क्राबिले शर्म है। बहैसियत मुसलमान मुझे इस बात से नफ़रत है क्योंकि मेरा दीन, मेरा मज़हब इस बात की इज़ाज़त नहीं देता। मैं यह समझता हूं और मुझे यह सिखाया गया है कि हिन्दू की लड़की मेरे सामने आए तो मुझे अपनी बेटी का चेहरा उसमें

नज़र आता है। यही होना चाहिए। अगर यह नहीं है तो फिर मेरी मुसलमानी में कोई कमी है, फिर मेरे इस्लाम में कोई कमी है, मेरे मज़हब समझने में मेरी कोई कमी है। मैं इसीलिए यह अर्ज़ करना चाहता हूँ कि ज़ज्बातों में कुछ बात ज्यादा हो जाती है। किसी ने कहा कि तब तक मसला-ए-कश्मीर हल नहीं होगा जब तक हिन्दुस्तान-पाकिस्तान नहीं मिलेंगे। यह दीवानों के खवाब हैं। उस वक्त की फ़िरकापरस्त ऐलीमेंट ने मुल्क को तबाह कर दिया, वरना सारा मुल्क इकट्ठा आना चाहता था इधर से भी और उधर से भी। फ़िरकापरस्ती चाहे वह मुस्लिम की हो या ग़ैर मुस्लिम की हो। फ़िरकापरस्ती एक नासूर बना और उसने हम से हमारा आधा मुल्क छीन लिया और जितनी देर कहीं भी यह चीज़ ज़िंदा रहेगी महात्मा गांधी को कत्ल होना ही पड़ेगा। अगर फ़िरकापरस्ती रही तो हर महात्मा गांधी को कत्ल होना पड़ेगा, लिहाज़ा सारे हिन्दुस्तान को इकट्ठे होकर, मुस्लिम, हिन्दू, सिक्ख, ईसाई, पारसी और जो भी है, इकट्ठे होकर इस बिद्दत का मुकाबला करना चाहिए ताकि हमारा देश महफूज़ रहे, ताकि हमारे लोग खुशहाल रहें, ताकि यहां मज़हबी यगानगत हो ताकि हम सारे मिल कर कहें- सारे जहां से अच्छा हिन्दोस्तां हमारा।

श्री राजेन्द्र अग्रवाल (मेरठ): सभापति महोदय, काफी देर से इस प्रस्ताव पर चर्चा हो रही है और मैं सबसे पहले अपने सहयोगी अर्जुन मेघवाल जी का धन्यवाद करता हूँ कि इन्होंने इस अत्यन्त महत्वपूर्ण और संवेदनशील विषय के ऊपर यह प्रस्ताव रखा।

महोदय, मुझे प्रारम्भ में यह बात कहनी है कि इस विषय के ऊपर ठीक से समस्या क्या है? ऐसा लगता है कि उसको पहचाना ही नहीं गया है। जो बात कही जाती है, हम उन पर भरोसा कर रहे हैं और जो बात हो रही है, हम उनको अनदेखा कर रहे हैं। यह कोई आज की बात नहीं है। आज यह विषय उठा है और यह कोई वर्ष 2012 या 2011 की बात नहीं है। पाकिस्तान का जब निर्माण हुआ, तभी से ऐसा लगता है और इस बात के प्रमाण हैं, इस बात के किस्से हैं, इस तरह की घटनाएं हैं, इन बातों का सभी ने उल्लेख किया है।

अभी हमारे माननीय हुक्मदेव नारायण बाबू बोल रहे थे कि लोहिया जी ने उसका उल्लेख किया है। यह पुरानी बात है। यह वर्ष 1960 की, वर्ष 1964 की बात है। जैसा मैंने पहले कहा कि जो हो रहा है, जो होता रहा है, उसे हम अनदेखा करते रहे और जो कहा जा रहा है, उस पर हम भरोसा करते रहे। यह बात ठीक है कि ज़िन्ना साहब ने एक बात कही थी। परन्तु, पाकिस्तान ज़िन्ना साहब के कहे अनुसार नहीं चला। आज भी जब पाकिस्तान का कोई राजनयिक, राजनेता यूएनओ के अन्दर जाता है तो वह आज भी यह बात कहता है कि पाकिस्तान के अन्दर मानव अधिकार पूरी तरह से सुरक्षित है। आज भी वह यह दावा करता है। परन्तु, हम उनकी बात पर भरोसा करें या जो असलियत है, उसे देखें। आज हालात यह है कि पाकिस्तान बनते समय वहां हिन्दुओं की जनसंख्या जो लगभग अठारह प्रतिशत थी, वह आज दो प्रतिशत से भी कम है। यह क्यों हुई, कैसे हुई? यह काम शुरू से चला आ रहा है। इसलिए मैं सबसे पहली बात तो यह कहना चाहता हूँ कि इस समस्या को ठीक से समझने की जरूरत है। वहां जो हो रहा है, उसको देखें और जो कहा जा रहा है, उस पर भरोसा करने की जरूरत नहीं है।

महोदय, अभी मैं कुछ कोट करना चाहूंगा। पाकिस्तान में एक है **Sustainable Development Policy Institute** है। इसने पाकिस्तान के तौर-तरीकों के बारे में एक रिपोर्ट दी है। इसे मैं थोड़ा-सा पढ़ रहा हूँ-

“Four primary themes that emerge most strongly as constituting the bulk of the curricula and textbooks are that Pakistan is for Muslims alone; Islamiyat is to be forcibly taught to all the students, whatever their faith, including compulsory reading of Quran; the ideology of Pakistan is to be internalised as faith, and hate be created against Hindus and India; and students are to be urged to take the path of Jihad and Shahadat.”

मैं पाकिस्तान की एक संस्था एस.डी.पी.आई. को कोट कर रहा हूँ जिसने यह निष्कर्ष निकाला। ...(व्यवधान) यह बिल्कुल शर्म की बात है। मैं यह कहना चाहता हूँ कि इसमें जो कहा गया है, पाकिस्तान के अंदर ठीक उसी तरह का व्यवहार है, उससे अलग नहीं है। मैं वहां के सुप्रीम कोर्ट के चीफ जस्टिस जिनका जिक्र हुआ, उनकी बात नहीं करना चाहता जिस प्रकार से फैसले के अंदर उन लड़कियों के विषय में व्यवहार हुआ। मैं दोबारा एक कोट करना चाहूंगा। अभी रहमान मलिक साहब का जिक्र हो रहा है। वे आने वाले हैं। इसी के विषय में एक हुमा युसूफ हैं, जो वहां पर डॉन के एक बड़े प्रसिद्ध पत्रकार हैं। उन्होंने एक बात लिखी है। यह 13 अगस्त, 2012 को लिखी हुई बात है -

“In the matter of Pakistan’s treatment of its religious minorities, each week brings new shame. The latest is Interior Minister Rehman Malik’s reaction on hearing a media report that several Hindu families from Jacobabad had chosen to emigrate to India to escape persecution: he termed the migration a “conspiracy” to defame Pakistan, ordered the FIA to investigate the situation before the travellers could be allowed to cross the border, and asked the Indian High Commission to explain why it issued visas to 250 Hindu citizens of Pakistan.”

उन्हें शर्म नहीं आयी, उन्होंने इसे षडयंत्र माना। यह जो प्रतिक्रिया है, यह वहां के मिज़ाज को बताती है। इसलिए जो बात मैंने प्रारंभ में कही, मैं उसे फिर दुहराना चाहता हूँ कि हिन्दुस्तान की सरकार पाकिस्तान द्वारा कही हुई बातों पर भरोसा न करे, बल्कि इस बात को देखे कि पाकिस्तान के अंदर हिन्दुओं की स्थिति क्या है। वर्ष 1950 में नेहरू-लियाकत के बीच समझौता हुआ था। हमें भरोसा दिया था कि जैसे यहां मुसलमान सुरक्षित रहेंगे वैसे हिन्दू वहां सुरक्षित रहेंगे। लेकिन, उस भरोसे का क्या हुआ? उस भरोसे पर एतबार करने वाले लोग आज पूरी तरह से, धार्मिक दृष्टि से, आर्थिक दृष्टि से, हर प्रकार से वहां कष्ट में हैं। यूएनओ का जो मानवाधिकार का चार्टर है, उसका बराबर उल्लंघन होता है, उसका पालन नहीं होता है। लेकिन हम उन्हें क्यों जिम्मेदार ठहराएं? हमारी खुद की सरकार की ऐसी स्थिति है, जिसका यहां पर

बार-बार उल्लेख किया गया है कि हमने अभी तक उन्हें न्याय देने की कोशिश नहीं की। यह हमारी जिम्मेदारी है। वे हमारे भरोसे पर वहां रुके थे।

महोदय, मैं बीच में एक बात कहना चाहता हूं। मेरे सहयोगी जिन्होंने ऐसे विचार यहां पर व्यक्त किए, वे मुझे माफ करें। मैं कहना चाहता हूं कि हिन्दुस्तान के अन्दर गुजरात में अगर कोई किस्सा होता है तो उसके बारे में क्या हुआ? उसकी सभी ने भर्त्सना की। हिन्दुस्तान उस बीमारी से लड़ने में सक्षम है। लेकिन, पाकिस्तान के अंदर व्यवस्था नहीं है। पाकिस्तान-हिन्दुस्तान की कोई तुलना नहीं है।

18.00 hrs

MR. CHAIRMAN : Shri Rajendra Agrawal, you can continue your speech next time. Now, we will take 'Zero Hour'.



SHRI BHAUSAHEB RAJARAM WAKCHAURE (SHIRDI): Mr. Chairman, Sir, Indian students who graduated from different medical institutes in Russia, Belarus and other countries in the year 2012 are facing problems in regard to their registration and practice in India. The Medical Council of India organised a screening test on 30th September, 2012 through National Board of Examination. Surprisingly, the NEB is not declaring results of these students, citing the reason that they are not eligible to appear in the examination due to the amendment made by the Medical Council of India on 16.04.2010. I quote the said amendment:

“Provided that he/she has studied for the medical course at the same institute located abroad for the entire duration of the course from where he/she has obtained the degree. ”

When this amendment was made, at that time these students were studying out of India and hence, they were totally unaware of the amendment.

Now, these students were forced to change universities because they had no other option other than leaving their education and to come back to India without completing their degrees. This transfer is as per the rules of the respective countries and even of the World Health Organisation. Indian students passing out from these universities without changing their universities are eligible to appear for the screening test and so, to practice in India, which means all of them are recognized by Medical Council of India, but when one student is getting transfer between the same universities, then he is not eligible.

Secondly, even if someone is willing to practice as a doctor in countries like USA, the latest policies of the Government of India are not allowing an Indian

citizen to do so. In any case, these students are willing to serve as doctors in India because they know how much our nation needs the medical services.

There are not only the students who are trapped in this case but there are more like them who have appeared for the screening test. Moreover, few hundreds of Indian citizens are going to complete their education in the upcoming months and they are also going to suffer, if the problem is not solved.

On behalf of all these suffering doctors, I urge upon the Government to intervene in the matter and resolve the problems of these medical specialists who are ready to serve the nation.

श्री निशिकांत दुबे (गोड्डा): सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। झारखंड के बारे में मैं चर्चा करना चाहता हूँ, नरेगा में जो व्याप्त भ्रष्टाचार है। झारखंड जब बना, दो चीजे हैं - झारखंड में आपको एक तरफ अमीरी दिखाई देगी। वहां खान, खनिज एवं कोयला है। दूसरी तरफ भय, भूख और भ्रष्टाचार है। ये दोनों का समागम जो है, वह झारखंड नजर आएगा। यही कारण है कि पूर्व मुख्य मंत्री से लेकर पूर्व मंत्री तक वहां जेल के सलाखों के नीचे हैं।

सभापति महोदय, मैं आपके माध्यम से कहना चाहता हूँ कि भारत सरकार की गलती यह है कि ये योजना बनाती है, लेकिन राज्यों से कंसल्ट नहीं करती है। नरेगा में जो व्याप्त भ्रष्टाचार है, नरेगा इन्होंने बना दिया, सब को गारंटी दे दी, बहुत अच्छा किया। मार्क्स की थ्योरी बहुत अच्छी है कि सारे मजदूर एक हो जाएंगे, सभी को रोजगार मिल जाएगा। लेकिन वहां की सिचुएशन यह है कि जो संथाल-परगना है, जहां से मैं सांसद हूँ - खास कर गोड्डा, दुमका और देवघर। मैं तीन बार मंत्री, श्री जयराम रमेश जी से मिल चुका हूँ। मैंने उनको सारे प्रूफ दिए हैं कि मरे हुए आदमी के नाम से कार्ड, जो आदमी नौकरी कर रहा है, उसके नाम से नरेगा का कार्ड, जिस आदमी ने काम नहीं किया है, उसके नाम से पैसा वापस आ जाता है। बैंक के माध्यम से जो पैसा जा रहा है, बैंक के ब्रांच मैनेजर के नाम से नरेगा का कार्ड है। पोस्ट मास्टर के नाम से नरेगा का कार्ड है। यह एक पंचायत का सवाल नहीं है, कम से कम पच्चास पंचायतों में है। उनका एफआईआर हुआ है, मैं मंत्री जी से लगातार तीन बार मिल चुका हूँ। इसके बारे में अभी तक कोई कार्यवाही नहीं हुई है। सेंट्रल टीम नहीं गई है, सीएजी एवं सीबीआई नहीं गई है।

सभापति महोदय, मैं आपके माध्यम से कहना चाहता हूँ कि चाहे भ्रष्टाचार और हत्या हो, वह बराबर है, क्योंकि गरीब वहां रोज मर रहा है। मैं आपके माध्यम से भारत सरकार से यह आग्रह करना चाहूंगा कि

नरेगा के लिए, इन तीन जिलों के लिए खास कर और संधाल-परगना के लिए कुछ न कुछ करिए। सीएजी, सीबीआई बनाइए। लोगों को जेल भेजिए और उनके ऊपर 302 का मुकदमा जारी करके उनको जेल भेजिए।

SHRI J.M. AARON RASHID (THENI): Sir, I thank you very much for this opportunity. I would like to raise an important matter related to the problem of coconut producing farmers' of my constituency.

Sir, in my constituency, there are between 5,000 and 10,000 small and medium coconut growers with anywhere between 10 acres of land each and up to hundred acres of land. As all of us are aware, they are facing a lot of problems. The usage of coconut is there in the place of worship; it is used as medicine; and it is used as hair oil. But, today, coconut farmers are in very serious problem and they are struggling to survive for themselves due to frustration over the minimum prices offered for their produce. They are given Rs. 3 or Rs. 5 per coconut. Water availability is also very scarce for them for their produce. Earlier, the coconuts were very big in size, but due to water shortage it has become very small in size.

Diseases like Eurofit Mite, yellow leaves disease, and coconut water disease are affecting the coconut trees. The State Government is also providing some subsidy on pesticides, which is not sufficient for them. So, kindly increase the subsidy on pesticides.

Another problem is that the coconut plucking workers ... (*Interruptions*)

MR. CHAIRMAN: You have to mention only one point.

SHRI J.M. AARON RASHID : Sir, another problem is that the coconut plucking workers are demanding Rs. 15 to Rs. 20 per tree for plucking the coconuts, and a coconut is sold for only Rs. 3 or Rs. 5 only. Then how can they survive?

My humble request to the Government of India is to setup a direct procurement centre for coconuts as well as *kopra* through the Coconut Board. They have to fix a price for it. The Central Government is also to give additional subsidy or increase the subsidy on pesticides and on automation of coconut

plucking. In Kerala and Coimbatore areas, they have automatic coconut plucking machines ... (*Interruptions*)

MR. CHAIRMAN: It is all right. You have already mentioned all that you wanted to convey here.

SHRI J.M. AARON RASHID : Sir, I only want to mention a couple of lines more.

If you give them this subsidy, then they can come out of the clutches of climbers of coconut trees. Coconut growers have to be given adequate compensation for the loss in felling of these leaves. Coconuts are becoming very small due to water shortage. The Government should give subsidy for drip irrigation system. ... (*Interruptions*)

Lastly, tree dogs are climbing on the trees and eating the coconuts when they are tender. ... (*Interruptions*)

MR. CHAIRMAN: The next speaker is Shri Bishnu Pada Ray.

... (*Interruptions*)

MR. CHAIRMAN: You have already mentioned that you want a procurement centre. So, that point is over.

SHRI J.M. AARON RASHID : Sir, I only want to mention one more line.

Some methods should be adopted to prevent these dogs from climbing on these trees and spoiling the yield. The Government should come forward to help the coconut growers in the form of subsidy.

SHRI BISHNU PADA RAY (ANDAMAN & NICOBAR ISLANDS): Sir, I actually had my assembly.

MR. CHAIRMAN: No, you have two minutes and you have to be brief while speaking.

श्री विष्णु पद राय : सभापति जी, अण्डमान निकोबार द्वीपसमूह के पोर्टब्लेयर शहर के बगल में अण्डमान टिम्बर इंडस्ट्रीज़ के नाम से एक प्लाइवुड फैक्टरी थी। वर्ष 2000 में उस फैक्टरी ने अपनी मर्जी से काम करना बन्द कर दिया। उसके बाद एग्रीमेंट बना और थर्ड इंस्टालमेंट में 819 मजदूरों को 2.73 करोड़ रुपया देने का प्रोवीज़न था। एग्रीमेंट में लिखा गया था कि अण्डमान टिम्बर इंडस्ट्रीज़ की जो 8.8 हैक्टेयर्स जमीन

है, उसे प्रशासन ड्राई डॉक बनाने के नाम पर खरीदेगा और 14 करोड़ रुपया उनको देगा। प्रशासन ने थोड़ी बहुत जमीन खरीदी, 3 हेक्टेयर जमीन खरीदी और करीब-करीब तीन करोड़ रुपया दिया। बाकी जो 5 हेक्टेयर जमीन थी, उसका 11 करोड़ रुपया उसने नहीं दिया। यह झगड़ा चलता रहा और उसके मुताबिक प्रशासन द्वारा जमीन लेने के नाम पर ए.टी.आई. कम्पनी हाईकोर्ट की लोअर बेंच में गई, फिर डिवीज़न बेंच में गई। कोर्ट ने प्रशासन के ऊपर बार-बार ऑर्डर किये कि आप जमीन ले लो और रुपया दे दो, हम इस रुपये से अण्डमान टिम्बर इंडस्ट्रीज़ के मजदूरों को तनखाह देंगे, पेमेण्ट देंगे। उनके बीच यह एग्रीमेंट हुआ था। हमारी सुप्रीम कोर्ट, हाई कोर्ट में अण्डमान सरकार के कर्मचारियों ने दो करोड़ रुपए खर्च किए। मजदूरों की मांग 2 करोड़ 73 लाख थी, जो वादा सरकार ने किया था कि कंपनी जमीन खरीदेगी, वह उसे नहीं ले रही है। आखिर में मैं मांग करूंगा कि कंपनी के मालिक ने प्रशासन को लिखा, जो आपने वादा किया कि पूरी 8 हेक्टेअर जमीन लेंगे और 14 करोड़ रुपए देंगे। आपने पार्टली जमीन ली और तीन करोड़ रुपए दिए। एक पत्र प्रशासन को दिया और एटीआई कंपनी ने कहा कि रुपए वापस ले लो। हमें जमीन दे दो। ...(व्यवधान) मेरी मांग है कि 819 मजदूर जो एटीआई में काम कर रहे हैं, उनके लिए तुरंत मीटिंग करके मजदूर की यूनियन बैठे, मालिक बैठे, साथ में एलजी बैठें और प्राब्लम्स को सॉल्व करे, जिससे मजदूरों को तनखाह मिल सके।

श्री जय प्रकाश अग्रवाल (उत्तर पूर्व दिल्ली): सभापति महोदय, दिल्ली में हजारों केस ऐसे आये हैं, जिसमें सैक्शन 81 लगाकर किसी भी जमीन को ग्राम सभा में डाल दिया जाता है। इस कानून से बहुत जबरदस्त भ्रष्टाचार फैला हुआ है। कई बार यह मांग उठायी जा चुकी है कि इस सैक्शन को खत्म कर दिया जाये। बहुत सारी जमीन ऐसी है, जो किसी प्रोजेक्ट से ताल्लुक नहीं रखती है, जो किसी काम नहीं आती है, जिसके आगे कोई प्रोजेक्ट लगा हुआ नहीं है, उसके बावजूद लैंड ऑनर्स को तंग करने के लिए सरकारी कर्मचारी उसका उपयोग करते हैं।

मेरी आपके माध्यम से केन्द्रीय सरकार से यह मांग है कि आप जो लैंड यूज है और जो उसके एक्ट हैं, उनमें परिवर्तन करके इसमें सुधार करें और इस सैक्शन को खत्म कर दें क्योंकि दिल्ली में अब कहीं कोई ऐसी जगह नहीं बची है जो खेती के लिए इस्तेमाल होती हो। जो ग्रीन बेल्ट है, वह ग्रीन बेल्ट रहती है। वह आपके नक्शों में है और डीडीए की प्लानिंग में है। मेरी आपसे मांग है कि सेंट्रल गवर्नमेंट इस सैक्शन को खत्म करके दिल्ली वालों को राहत दे, बहुत-बहुत धन्यवाद।

SHRI R. THAMARAISELVAN (DHARMAPURI): Thank you, Mr. Chairman, Sir, for giving me this opportunity.

India has recorded over 37,000 dengue cases, which is a water borne disease, including 227 dengue deaths in 2012, the highest number in a year so far.

An epidemic of dengue fever in India is fostering a growing sense of alarm and experts say that it is threatening the lives of several lakhs of people in India. India has become the focal point for a mosquito-borne plague that is sweeping the globe. The dengue problem is far worse than most people know, and it keeps getting worse.

During this year, Tamil Nadu has the most number of cases, at nearly 8,500, according to the provisional data of the National Vector Borne Disease Control. Tamil Nadu has recorded the most number of deaths in 2012 – 60 – for want of proper medical care.

There is an urgent need to prevent the growing number of dengue cases, year after year, in India.

I am very sorry to say that our country is being referred to as a ‘dengue nation’ in some corners. Some foreign countries are preventing their citizens from visiting our country stating that the country is inflicted with dengue. Therefore, there is an urgent need to put an end to it.

I would, therefore, urge upon the Government to moot an action plan to control the menace of dengue and malaria in the country. We should initiate the action on a war-footing basis before it turns into an epidemic in the country.

SHRI N. DHARAM SINGH (BIDAR): Sir, Hyderabad-Karnataka Region (Amendment of Article 371) Bill has taken a shape and a Bill to amend the Constitution for the said purpose was laid on the Table of the House. This step has been overwhelmingly appreciated and the people welcomed the same.

However, the Parliamentary Standing Committee suggested its reconsideration after taking into account the latest query of the State Government. This is a deliberate attempt to delay. Consequently, this development and confusion ripped up resentment and the people from this entire region reacted sharply and angrily, and also burnt effigies, threatening the law and order situation

in the State. Sensing the unfolding unrest, the Chief Minister of Karnataka hastily back tracked and presented a memorandum to the Prime Minister and the Home Minister for finalizing the Bill in its present form.

This has smoothened the angered people of the region.

On behalf of the entire north Karnataka region, I request the hon. Prime Minister and Home Minister to immediately get the Bill reintroduced for consideration and passing without further delay.

Since the opposition BJP Government in Karnataka itself has supported the Bill, there should be no difficulty in getting the majority in both the Houses.

SHRI BHARTRUHARI MAHTAB (CUTTACK): I would like to raise an important issue that concerns our athletes. Barely months after India came up with its best performance in the Olympic Games in London, the country is slapped with the suspension notice by the International Olympic Committee. This has put a question mark over the future of Olympic Sports in this country. Can IOC justify in penalizing the nation and its athletes for no fault of theirs? National Sports Board only seeks transparency and accountability from the Indian Olympic Association. The Government had proposed a sports code which bars from contesting elections those who are above 70 years of age and have completed two consecutive terms. In an order on dated September, 13, the Delhi High Court had directed the Indian Olympic Association to include the sports code in its election process. Certain questions need to be answered. Why did the Indian Olympic Association accommodated non-olympic sport bodies with voting rights which was against the Olympic charter? Why the adoption of basic universal principles of good governance of the Olympics and sport movements be not made mandatory for the Indian Olympic Association? Be it transparent elections, tenure limits, keeping corrupt officials out or representation of athletes in the management of sports? The charges of corruption in the conduct of the 2010 Commonwealth Games in Delhi which saw some going to jail had prompted the Sports Ministry to formulate a code.

Sir, while one respects the autonomy of national and international sports bodies, these should not turn into fiefdoms of select individuals. Should we withdraw like China only to come back stronger? China had withdrawn from Olympic Games in the summer Olympics in 1952 when IOC recognized Taiwan as Republic of China and returned in 1984 and stood fourth in the medal standing. It is high time to have a revamp of the Sports Administration in India.

श्री अर्जुन राम मेघवाल (बीकानेर): सभापति महोदय, आपने शून्य काल में लोक महत्व के मसले को उठाने की अनुमति दी इसके लिए धन्यवाद। इलाहाबाद में 14 जनवरी, 2013 से महाकुम्भ होने वाला है, जो लगभग 50 दिनों तक चलेगा। महाकुम्भ में देश के हर क्षेत्र से लोगों का आना-जाना रहता है। मैं राजस्थान के बीकानेर संसदीय क्षेत्र से चुन कर आया हूँ। मेरे संसदीय क्षेत्र और आसपास के क्षेत्रों से भी इस दौरान लाखों की संख्या में लोग धार्मिक आस्था के कारण महाकुम्भ में जाएंगे। वर्तमान में बीकानेर से इलाहाबाद के लिए कोई स्पेशल ट्रेन नहीं चलाई जाती है। ऐसी स्थिति में इलाहाबाद जाने वाली समस्त ट्रेनों में तथा आरक्षित कोचों में भी उनको खड़े-खड़े यात्रा करनी पड़ती है। बीकानेर संभाग मुख्यालय है तथा श्रीगंगानगर, हनुमानगढ़, चुरू और नागौर जिले की सीमाएं भी बीकानेर से लगती हैं। ऐसी स्थिति में महाकुम्भ के दौरान एक स्पेशल ट्रेन बीकानेर से इलाहाबाद तक चलाई जानी चाहिए जिससे यात्रियों के लिए महाकुम्भ की यात्रा संभव हो सके। इस संबंध में मेरा यह भी कहना है कि स्पेशल ट्रेन के कुछ डिब्बे जोधपुर से चलाए जा सकते हैं, कुछ बीकानेर से चलाए जा सकते हैं और मेड़ता रोड पर उनका मिलान होने से वाया जयपुर अगर इस स्पेशल ट्रेन का रूट कर दिया जाए तो लगभग राजस्थान की अधिकांश जनता को इसका लाभ मिल सकता है। कुम्भ स्थान से पहले व बाद में लाखों लोग अयोध्या और वाराणसी भी जाते हैं। अतः वाराणसी से जोधपुर जाने वाली मरूधर एक्सप्रेस से इन पूरे 50 दिनों में अतिरिक्त कोच लगाने की व्यवस्था की जानी चाहिए।

मैं आपके माध्यम से भारत सरकार के रेल मंत्रालय से मांग करता हूँ कि समय रहते इन व्यवस्थाओं को अंजाम दे जिससे महाकुम्भ के यात्रियों को किसी तरह की तकलीफ न हो तथा कुम्भ की यात्रा वे सुगमता से कर सकें।

MR. CHAIRMAN : Dr. Virender Kumar may be associated with the issued raised by Shri Arjun Meghwal.

श्री रमाशंकर राजभर (सलेमपुर): सभापति महोदय, उत्तर प्रदेश के पूर्वांचल और बिहार के पश्चिमांचल में बलिया, सीवान, छपरा, चम्पारण, कुशीनगर, देवरिया, गोरखपुर, मऊ, संत कबीर नगर, महाराजगंज जनपद है। दीनदयाल उपाध्याय विश्वविद्यालय, गोरखपुर करीब 10 करोड़ की आबादी में स्थित है। 1 सितम्बर, 1957 को स्वर्गीय महंत दिग्विजय नाथ जी, गोविंद बल्लभ पंत जी और सुरेन्द्र मजेठिया जी सहित काफी लोगों के प्रयास से यह विश्वविद्यालय खुला। इसके 123 विद्यालय सम्बद्ध हैं। 300 एकड़ जमीन में यह विद्यालय स्थापित है। जब हम आजाद हुए तब हमारे देश में 20 विश्वविद्यालय थे और आज 610 विश्वविद्यालय हैं। मैं समझता हूँ कि हमारे क्षेत्र के 10 हजार नोजवानों का उच्च शिक्षा के लिए पलायन हो रहा है। उनके पलायन से क्षेत्र का विकास प्रभावित हो रहा है। उच्च शिक्षा में जितनी प्रगति करनी चाहिए, वह संसाधनों के अभाव में नहीं हो पा रही है। इसलिए मैं भारत सरकार से मांग करता हूँ कि दीनदयाल उपाध्याय गोरखपुर यूनीवर्सिटी को केन्द्रीय अनुदान सूची में शामिल किया जाए ताकि वहाँ के छात्रों को शिक्षा मिल सके।

SHRI O.S. MANIAN (MAYILADUTHURAI): Sir, I wish to bring the following few lines for the kind consideration of the Ministry of Road Transport and Highways. The National Highway NH-45C is connecting Vikkravandi-Kumbakonam-Papanasam-Thanjavur from kilometres 0/0 to kilometre 165. This is the road which is connecting Thanjavur, Papanasam and Kumbakonam. The world famous Brahadeeswara Temple is situated in Thanjavur and Kumbakonam is famous for Mahamaham Festival like Kumbha Mela in North India. Papanasam is also surrounded by ancient temples. There is a proposal for rehabilitation and upgradation of the existing two-lane of NH-45C under NHDP Phase IV. Due to heavy traffic, the above said road is in damaged condition and not fit for transportation resulting in frequent accidents. In order to maintain the existing road of NHAI, a proposal of Rs.5 crore has been sent to the authorities concerned in NHAI for attending to patch repair work.

I, on behalf of the general public, would request the hon. Minister of Road Transport and Highways, through this House to take immediate steps and to direct the NHAI to release the proposed financial assistance and to upgrade this road as a four-lane road instead of the existing two-lane road.

DR. RATNA DE (HOOGHLY): Sir, even after 65 years of Independence, the quality of ground water has not improved due to excessive mining, industrialization and scant regard to disposal of wastes. Bolagarh is one of the Assembly constituencies of Hooghly Constituency in West Bengal, which is my constituency. Bolagarh has reported heavy contamination of the ground water with arsenic content. Hon. Minister has stated in his response to the Starred Question No.2 dated 22nd November, 2012 that remedial measures are considered in providing alternative sources of water supply. I think, this is not the right approach to the arsenic content in the ground water.

I would urge the hon. Minister through you to please address the arsenic content in the ground water in West Bengal and help those suffered with it.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, भारत सरकार ने बिहार में दो नई सेंट्रल यूनीवर्सिटी की स्वीकृति दी। लेकिन अफसोस है कि उसका नाम उत्तर बिहार और दक्षिण बिहार रख दिया गया। वहां के लोगों में इससे बड़ा भारी एतराज है। मोतीहारी में जो सेंट्रल यूनीवर्सिटी है, मोहनदास करमचंद गांधी वहीं से महात्मा गांधी हुए थे। लोगों की मांग है कि महात्मा गांधी सेंट्रल यूनीवर्सिटी मोतीहारी में बने। उसी तरह जहां भगवान बुद्ध को ज्ञान हुआ था, गौतमबुद्ध सेंट्रल यूनीवर्सिटी गया में बने। पटना यूनीवर्सिटी की मांग पुरानी है। देश की तीसरी सबसे पुरानी यूनीवर्सिटी पटना यूनीवर्सिटी मशहूर है। देश में उसका बड़ा भारी नाम है। इलाहाबाद यूनीवर्सिटी और महा पटना यूनीवर्सिटी दोनों की सेंट्रल यूनीवर्सिटी की मांग एक साथ हुई। इलाहाबाद की सेंट्रल यूनीवर्सिटी हो गई लेकिन पटना यूनीवर्सिटी को छोड़ दिया गया। वहां के लोगों में बड़ा भारी रोष है कि भारत सरकार क्यों इस तरह से भेदभाव कर रही है? इलाहाबाद यूनीवर्सिटी सेंट्रल यूनीवर्सिटी है और पटना यूनीवर्सिटी अभी तक सेंट्रल यूनीवर्सिटी नहीं है। राज्य सरकार ने सन् 1987 से लेकर 2005 तक तीन-चार बार इसकी मांग की है, लिखा-पढ़ी की है। वहां के वाइस चांसलर डॉ. सिभाद्री ने प्रधान मंत्री जी को भी लिखा कि पटना यूनीवर्सिटी सेंट्रल यूनीवर्सिटी बने और अन्य वाइस चांसलर ने उस समय के मंत्री स्वर्गीय अर्जुन सिंह जी को भी लिखा। इस समय के मंत्री के साथ भी हम लिखा-पढ़ी कर रहे हैं। इसलिए हमारी मांग है कि पटना यूनीवर्सिटी को इलाहाबाद यूनीवर्सिटी की तरह तुरंत सेंट्रल यूनीवर्सिटी बनायी जाये।

दूसरा, मोतिहारी में महात्मा गांधी सेंट्रल यूनीवर्सिटी और गया में गौतम बुद्ध सेंट्रल यूनीवर्सिटी बने। लोग इस बारे में मांग कर रहे हैं। भारत सरकार को इस मांग को मानने में कोई एतराज नहीं होना चाहिए।

बारहवी पंचयोजना बन रही है, इसलिए हमारी मांग है कि बारहवीं योजना में पटना यूनीवर्सिटी को शामिल किया जाये और उसे केन्द्रीय विश्वविद्यालय का दर्जा दिया जाये।

MR. CHAIRMAN : Shri Arjun Ram Meghwal and Shri Rajendra Agarwal associate with the issue raised by Dr. Raghuvansh Prasad Singh.

SHRI ABDUL RAHMAN (VELLORE): Thank you very much, Sir, for having given me this opportunity for bringing this important matter to the kind attention of the Government of India.

These days we come across many advertisements luring the public in the name of herbal medicines in the name of Siddha or Unani or Ayurveda. These are advertised these days in different forms of media including newspapers and periodicals. Even by taking slots of half an hour to one hour on television the so-called herbal medicine doctors are asking people to reveal how the treatment proved to be beneficial to them and all that is a show without any truth. On watching those attractive shows, innocent and illiterate people, people living in remote areas are pulled towards such doctors and are made to pay huge sums of money for those so-called herbal medicines.

I would like to ask the Government of India what kind of mechanism is adopted by the Health Ministry to have a proper control and to manage the genuineness of the contents of these medicines. Several times these so-called medicines have been proved to be spurious and contaminated, and found to be prepared in unhygienic conditions. This kind of a practice is given complete freedom to continue in various parts of the nation. The Government should take very stern steps and put in place an adequate mechanism to find, check and control the practice of selling such false medicines over the country as this is affecting the health of the people adversely.

श्री वीरेन्द्र कुमार (टीकमगढ़): सभापति महोदय, जनता को चिकित्सा सुविधाएं देने के लिए संसद सदस्यों की भागीदारी जोड़ने की दृष्टि से एनडीए सरकार के समय संसद सदस्य क्षेत्रीय स्वास्थ्य मेलों का आयोजन किया गया था। आदरणीय सुषमा स्वराज जी के समय इन स्वास्थ्य मेलों का आयोजन प्रारंभ किया गया था और इसके लिए 8 लाख रुपये की राशि का प्रोविजन भी केन्द्रीय बजट से किया जाता था, जिसमें जिला प्रशासन के सहयोग से ग्रामीण क्षेत्रों से हजारों की संख्या में मरीजों को लाया जाता था। उसमें यूनानी, ऐलोपैथी, होम्योपैथी आदि सारी चिकित्सा पद्धतियों के साथ-साथ विकलांगों के केलीपर्स भी वहां पर लगाये जाते थे।

मेरा आपके माध्यम से केन्द्र सरकार से अनुरोध है कि पुनः संसद सदस्यों के क्षेत्रों में उस तरह के स्वास्थ्य मेलों का आयोजन प्रारंभ किया जाये और जो 8 लाख रुपये की राशि बढ़ाकर 15 लाख रुपये का केन्द्रीय बजट संसद सदस्यों के क्षेत्रों में स्वीकृत किया जाये। बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Shri Arjun Ram Meghwal is allowed to associate with the issue raised by Shri Virendra Kumar.

श्री राजेन्द्र अग्रवाल (मेरठ): सभापति महोदय, आबादी वाले क्षेत्रों में अनेक स्थानों पर बिजली के हाईटेंशन तारों के कारण आम जन को बहुत कठिनाई होती है। ये तार इन बस्तियों के निर्माण होने से पहले के हैं तथा अब इन्हीं तारों के नीचे खतरनाक परिस्थितियों में लोग रह रहे हैं। तार हटाने की प्रार्थना किए जाने पर उस स्थान पर रहने वाले व्यक्तियों से विद्युत विभाग तार हटाने में होने वाले व्यय की मांग करता है जो प्रायः लाखों में होता है। घनी बस्तियों में रहने वाले आर्थिक रूप से कमजोर वर्ग के ये लोग इस व्यय की व्यवस्था नहीं कर पाने के कारण इन हाईटेंशन तारों के नीचे रहने को अभिशाप्त हैं तथा अनेक बार दुर्घटना के शिकार हो जाते हैं।

महोदय, मेरा आपके माध्यम से सरकार से अनुरोध है कि इस समस्या का समाधान करने के लिए सरकार संसाधनों की व्यवस्था करे, ऐसी बस्तियों को चिन्हित करके उन पर से हाईटेंशन हटवाएं जाएं तथा यदि किसी भूमि के ऊपर बिजली के तार हैं और वहां पर आबादी बसाने की योजना है, तो भविष्य में यह सुनिश्चित किया जाए कि ऐसी भूमि का भूमि उपयोग बदलते समय तारों को हटाए जाने में लगने वाला व्यय भूमि उपयोग बदलने वाले व्यक्ति या संस्था से लिया जाए ताकि भविष्य में वहां बसने वाली आबादी को किसी प्रकार की कठिनाई का सामना न करना पड़े।

श्री वीरेन्द्र कुमार : महोदय, मैं श्री राजेन्द्र अग्रवाल जी द्वारा उठाए गए विषय से सम्बद्ध करता हूँ।

MR. CHAIRMAN : The House stands adjourned to meet on Monday, the 17th December 2012 at 11 a.m.

16.30 hrs

The Lok Sabha then adjourned till Eleven of the Clock
on Monday, December 17, 2012/Agrahayana 26, 1934 (Saka).
